Fifth Series Vol. XXXIX, No. 42

Tuesday, April 23, 1974
Vaisakha 23, 1896 (Saka)

LOK SABHA DEBATES

(Tenth Session)

No. 4(7) 3
6 . 12 . 82

(Vol. XXXIX contains Nos. 41 to 50)

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4 00

CONTENTS

COLUMNS

No. 42—Tuesday, April 23, 1974/Vaisakha 3, 1896 (Saka)

Oral Answers to Questions :

*Starred Questions Nos. 790 to 794, 796 and 799 and 801 . 1—29

Short Notice Question No. 11 . . . . 30—36

Written Answers to Questions :

Starred Qestions Nos. 795, 798, 802 to 806, 808 and 809 37—42

Unstarred Questions Nos. 7703 to 7760, 7762 to 7802, 7804 to 7879, and 7881 to 7902 . . . . 43—207

Calling Attention to Matter of Urgent Public Importance—

Reported disappearance of a high-powered sophisticated telescope from Defence Installation at Chandipore, Orissa. . . . 207—23

Re. Motion of Adjournment (*Query*) . . . . . . 224—31

Question of Privilege against the '*Organiser*', New Delhi . . 231—46

Papers laid on the Table . . . . 247—49

Public Accounts Committee—

Hundred and twentieth Report . . . . 249—51

Matters under Rule 377—

(*i*) Effect of dissolution of Gujarat Legislative Assembly on the Presidential Election of 1974 . . . . 251—58

(*ii*) Constitutional position arising out of not passing in time of Supplementary Demands for Grants of Pondicherry for 1973-74 . . . . 258—66

Demands for Grants, 1974-75—

Ministry of Agriculture . . . . 266—374

Shri Ranabahadur Singh . . . . 266—72

*The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Shri Sakti Kumar Sarkar	272—76
Shri Shankerrao Savant	276—81
Shri M. Satyanarayana Rao	281—84
Shri Genda Singh	284—91
Shri P. Ankineedu Prasada Rao	291—94
Shri Bhagirath Bhanwar	294—97
Shri M. S. Purty	298—301
Shri Chiranjib Jha	301—04
Shri Dasaratha Deb	304—07
Shri Brij Raj Singh—Kotah	307—12
Shri M. Ram Gopal Reddy	312—15
Shrimati Bhargavi Thanakappan	315—17
Shri B. P. Maurya	318—34
Shri P. G. Mavalankar	334—38
Shri Chandulal Chandrakar	338—43
Shri Sadhu Ram	343—50
Shri Sukhdeo Prasad Verma	350—54
Shri Natwarlal Patel	354—57
Shri Ram Bhagat Paswan	357—59
Shri Jagdish Narain Mandal	360—64
Dr. Govind Das Richhariya	364—68
Shri Chandra Shailani	368—73
Shri Shivnath Singh	373—74

LOK SABHA

Tuesday, April 23, 1974/Vaisakha 3, 1896 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Proposal to make Improvements in Accommodation and other facilities at Stations in Kerala

+
*790 SHRI K. P. UNNIKRISHNAN.
SHRI VAYALAR RAVI.

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to make substantial improvement in accommodation and other facilities at the important Railway stations in Kerala and if so, the salient features thereof: and

(b) whether it is proposed to upgrade any halt there into flag station?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) and (b). A statement is laid on the table of the Sabha. [*Placed in Library. See* No. LT-6792/74.]

SHRI K. P. UNNIKRISHNAN: In view of the fact that in relation to the railway development in Kerala, unfortunately the Minister has not been pursuing a policy of impartiality, because, while the earnings from our region have been the highest in the South, yet, in regard to the facilities or the undertakings of the railways we have recorded the lowest investment on railway overheads, may I know from the hon. Minister whether he proposes to increase the outlay and give a better deal to Kerala?

SHRI L. N. MISHRA: This question refer to improvement at the railway stations in Kerala. That is the main question. About the railway development, I do agree with the hon. Member that there is a lot to do so far as Kerala is concerned. It is getting industrially developed and it has got a number of other facilities. In the fifth five year Plan, if he cares to look into it—I do not know whether it was laid on the Table—we have made special provision for Kerala, and comparatively Kerala has been given a better deal.

SHRI K P UNNIKRISHNAN: Regarding the railway stations, the stations in tho Olavakkot Division of Kerala—it is one of the divisions in Kerala—have hardly had any improvement at all during the past seven to eight years. Hardly any money except for minor things like lighting and other things has been spent on them. So would the hon. Minister consider devoting some more attention and would he give an assurance that this will be looked into?

SHRI L. N. MISHRA: For the improvement of railway stations, we have laid down a policy regarding improvement in respect of zonal headquarters, Divisional headquarters, industrial places, etc. I cannot say anything about the particular station he has mentioned; I will look into it. But, I may say that we have made selection on the basis of economic activity in the place, administrative importance of the place, importance of the place from the point of view of pilgrimage etc. and within the limited funds that we have, we have made provisions for Kerala also.

Oil Exploration in Arunachal Pradesh

+

*791. SHRI D. D. DESAI:
SHRI N. SHIVAPPA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Oil exploration in the Union Territory of Arunachal Pradesh has been renewed with the spudding of a well in Tirap District by Oil India;

(b) whether drilling was given up there in 1968-69 after reaching a depth of 2,000 metres; and

(c) if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes Sir, Kharsang Well No. 2 was spudded in on 20-3-74.

(b) and (c). Exploratory drilling in Kharsang well No. 1 in Arunachal Pradesh had to be given up in 1968 after reaching a depth of 2237 metres on account of abnormally underground high pressures and tempratures. For further drilling it was essential to import special equipment capable of reaching the objective depths notwithstanding these hazardous conditions.

SHRI D. D. DESAI: Sir, Kharsang Well No. 1 was abandened after reaching about 2237 metres depth. The Shonking well adjacent to that has proved to be dry and this well is about 200 metres away from the explored area. What were the special reasons or special investigations which made the Ministry or the Oil India to decide on drilling this well and what are the prospects of its proving successful?

SHRI SHAHNAWAZ KHAN: Sir, at the exploration stage, it is very difficult to say which is going to be successful and which is not going to be successful. The very object of exploration is to find out where oil is. In some cases, if we are lucky, we find oil and in other cases we may not find oil. We are merely exploring, based on the geological data which has been collected. From the data that is available, we find that this is a good area and holds out good prospects.

SHRI D. D. DESAI: Sir, Oil India is doing exploration in certain specified areas of Assam and adjacent States like Arunachal Pradesh. Now, is there a provision for competition between ONGC and Oil India on the one hand, and is there a provision for Oil India to do drilling in territorial waters or continental shelves, just as ONGC has been permitted to do.

SHRI SHAHNAWAZ KHAN: Sir, Oil India is a joint venture between BOC and Government of India. The exploration lease or licence was given to this company to explore areas in Arunacal Pradesh. This is a very limited area and activities are confined to that area. I may inform the hon. Members that the area in which they are functioning now, is adjacent to Digboi well and that area is a prospective area. They have no plans for drilling in off-shore.

SHRI BISWANARAYAN SHASTRI: Sir, may I know from the hon. Minister whether mining lease has been given to Oil India for entire Arunachal Pradesh, how many sites have been selected so far in Arunachal Pradesh and in how many places, wells have been dug.

SHRI SHAHNAWAZ KHAN: Sir, the area which is left with Oil India Company is approximately 213 sq. miles. As I said, after drilling one well, it had to be closed because of high pressure. They have spudded a second well only a few days ago. They propose to drill 4 wells in that area, to start with during the years 1974—77 one well per year.

SHRI B. V. NAIK: Oil exploration according to the Industrial Policy Resolution of 1956 falls in A category, industries exclusively within the preserve of the Government, the State sector. While this Industrial Policy

Resolution has been applicable as far as inland drilling is concerned, we are given to understand that muti-national and other corporations all over the world, particularly American corporations, are permitted in offshore drilling. Is offshore drilling exempted from the applicability of the 1956 Industrial Policy Resolution?

MR. SPEAKER: I am sorry it is not relevant.

Loss Incurred by D.L.W. Varanasi due to slow production

*792. SHRI RAM PRAKASH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Diesel Locomotive Works, Varanasi has of late incurred heavy losses and its production is far behind the targets;

(b) if so, the reasons therefor; and

(c) the remedial measures proposed?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) to (c). A statement is laid on the table of the Sabha.

Statement

(a) and (b). The difference between the selling price and the cost of production is the profit or loss in financial terms. On this basis there has been no financial loss on Diesel Locomotive Works, Varanasi. The manufacture of locomotives during 1973-74 has suffered a drop due to load shedding and power restriction, irregular supplies of castings and forgings from indigenous sources and sporadic incidence of labour troubles. Restricted power supply resulted in dis-jointed working.

(c) The remedial measures proposed are as follows:—

(i) provision of standby generating set.

(ii) maintenance of continuous dislogue with labour to improve relations and remove grievances.

(iii) vigorous follow up with indigenous sources for development of various equipment to eschew dependence on imports.

(iv) chase up supplies of vital imported parts and accessories procured through I.S.M./Washington.

श्री राम प्रकाश : मिनिस्टर साहब ने पार्ट सी के पैरा 4 में फरमाया कि आई० एस० एम० के थ्रू माल खरीदेंगे । क्या मिनिस्टर साहब बता सकते हैं कि इस पर कितना फारेन एक्सचेन्ज खर्च होगा ?

एल० एन० मिश्र : हमने बताया है कि उत्पादन करने में जो खर्च होता है, उसमें घाटा नहीं है । यह मुख्य प्रश्न था, जिस का उत्तर दिया है और व्यापक रूप से बताया है कि किस तरह से तरक्की होती है । जो थोड़ी सी तरक्की करना चाहते हैं, वह ब्यान में बता दी है ।

श्री राम प्रकाश : इसकी प्रोडक्शन कैपेसिटी को कितना बढ़ाया जायेगा ?

एल० एन० मिश्र : पांचवीं फाइव इयर प्लान में प्रोडक्शन को बढ़ाया जायेगा और उसके लिए लक्ष्य निर्धारित किये गये हैं ।

श्री राम प्रकाश : एक बात मैं यह जानना चाहता हूं कि वहां पर लेबर की क्या डिमान्ड्स थी और उन्होंने इस फैक्टरी में कितनी बार हड़ताल की ?

अध्यक्ष महोदय : यह आप ने कहां से निकाल लिया ।

श्री एल० एन० मिश्र : वर्कर्स की डिमान्ड्स अभी नहीं है लेकिन कभी कभी ऐसी बातें होती हैं जिनकी वजह से प्रोडक्शन में कमी हुई है लेकिन वर्कर्स की क्या डिमान्ड्स हैं, य अभी तक नहीं कहा जा सकता । आज तो सारे रेलवे वर्कर्स की डिमान्ड्स एक र [illegible] की

बन रही है । इसलिए अभी कुछ कहना मुश्किल है ।

श्री प्रबन्ध सिंह : क्या मंत्री महोदय बतायेंगे कि वे कौन से कारण है, जिनकी वजह से इस फक्टरी मे कोई तरक्की नही हुई है ?

श्री एल० एन० मिश्र : तरक्की नहीं हुई एसी बात नही है । अगर आप देखें तो मै आप को बताऊं कि 1971–72 में इलैक्ट्रिकल लोकोमोटिव्ज 46 बने, 1972–73 मे 55 बने, और 1973–74 में अभी 50 बने हैं और बाकी बनेगे । डीजल के 40 बने हैं 1971 मे, 46 बने हैं 1972 में और 50 बने है । 1973 में ।

तरक्की तो होती गई हैं लेकिन जितनी होनी चाहिये लक्ष्य के मुताबिक, उतनी नही होती है क्योंकि तरह तरह के आन्दोलन होते है ।

एक बात और है, अध्यक्ष जी, हमें कुछ क्रिटिकल स्पेयर पार्ट्स बाहर से मगाने होते हैं और उन के लिए विदेशी मुद्रा न मिलने के कारण भी कुछ दिक्कत होती है ।

SHRI DINEN BHATTACHARYYA: Is it a fact that due to shortage of diesel the Government is going to change over to steam locos instead of diesel?

SHRI L. N. MISHRA: In my budget speech I have explained at great length that we are not going to do that.

MR. SPEAKER: The question is about the loss in Diesel Loco Works.

SHRI JYOTIRMOY BOSU: I do not think they have understood the implications of changing over to steam.

SHRI L. N. MISHRA: In my budget speech I have said that we did not want to go for steam engines. They are not economical.

SHRI PRABODH CHANDRA: The hon. Minister says that one of the reasons for the loss or low production is that foreign exchange is not available for some parts that are to be imported. May I know from the hon. Minister whether, while planning the factory the Government did not keep in view the cost of imported components but chose it at random and they took a decision to have this factory?

SHRI L. N. MISHRA: This factory was set up nine years ago and it has done a really good job. Our dependence on foreign locos has gone down. Rather, we are not importing even one at the moment. But we are not able to manufacture some parts of our own; they have to be imported. Their value is not much. Even then, in view of the scarce foreign exchange situation, there have been some difficulties, rather delay, in getting them. That is why the production has not been up to the mark. But I must say that production has not gone down.

SHRI S. B. GIRI: The Minister has stated that production has not gone down during the last nine years. May I know the cost of the engine at that time and in 1973?

SHRI L. N. MISHRA: That figure is not with me at the moment

श्री मधु लिमये : अध्यक्ष महोदय, इन्होंने इस प्रश्न के उत्तर में कहा है कि बाहर से स्पेयर पार्टस और एक्सेसरीज मंगाने में बिलम्ब हो रहा है और उसके बारे में उन्होंने आई० एस० एम० वाशिंगटन का उल्लेख किया है । क्या यह किसी कम्पनी का नाम है और क्या यह बात सही है कि इसमें इसलिये विलम्ब हो रहा है कि इसमें कमीशन का एक बड़ा रैकेट है ?

श्री एल० एन० मिश्र : जहां तक आई० एस० एम० का सवाल है, यह किसी कम्पनी का नाम नही है बल्कि इसका पूरा नाम है "इन्डियन सप्लाई मिशन", जिसमें आप के आफिसर लोग रहते है ।

जहां तक कमीशन में रैकेट की बात है उसके बारे में मैंने किसी से नही सुना और मै उसके बारे में नही जानता ।

श्री राम रतन शर्मा : माननीय मंत्री महोदय ने जो सभा पटल पर अपना उत्तर रखा है, उससे मूल प्रश्न के (ए) भाग का जो उत्तर है और जो इनका उत्तर है, उसमे विरोधाभास मालूम होता है। उसमें इन्होने कहा है :

"On this basis, there has been no financial loss on the diesel locomotive works, Varanasi."

लेकिन वे जानते हैं कि सन् 1973–74 में उनका प्रोडक्शन बन्द रहा। तो उनसे हानि किसी तरह की नही हुई। जो टार्गेट पूरा नही किया गया है, उससे कोई हानि दिखलाई नही पड़ती।

श्री एल० एन० मिश्र : दो तरह की बातें है, यह माननीय सदस्य समझेगे। एक तो यह है कि जो एक्सपेक्टेड प्रोफिट होता है या जो रिटर्न हम एक्सपेक्ट करते हैं, वह नही आ रही है और दूसरी बात यह है कि घाटा हो रहा है। तो मै बताना चाहूंगा कि घाटा नही हो रहा है लेकिन जितना हम एक्सपक्ट करते है और आशा करते थे, उतनी आमदनी नही है। घाटा भी नहीं हुआ है।

Remodelling of Burdwan Station

*793. SHRI S. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state

(a) whether there is any plan to remodel the Burdwan Station (Eastern Railway),

(b) if so, the salient features thereof, and

(c) the average number of passenger trains running daily from this Station?

THE MINISTER OF RAILWAYS (SHRI L N MISHRA): (a) No, Sir.

(b) Does not arise.

(c) 63 pairs of trains.

SHRI S. N. SINGH DEO Burdwan is a very crowded railway station As stated by the hon Minister, 63 pairs of trains pass through Burdwan station every day. He is also aware of the fact that two public sector steel projects at Burnpur and Durgapur are located in this region. The railways run a large number of trains, carrying large quantities of iron ore, lime stone etc. to the steel plants. Further, Calcutta and its suburbs being one of the biggest industrial complex in our country, a large number of labourers also go through this station as daily passengers. As a result of all this and due to the heavy traffic congestion, almost every day some of the local trains and also long distance passenger trains are either detained or delayed at Burdwan railway station. In view of this fact, may I know whether the hon. Railway Minister will reconsider the question of the re-modelling of the Burdwan railway station?

SHRI L. N. MISHRA: The importance of Burdwan is there. I am not disputing that. In reply to question whether amenities are available, I say, all essential amenities, such as, upper Class waiting rooms for gents and ladies separately, waiting halls, one retiring room with 8 beds, five platforms with adequate facilities, two water coolers, five drinking water stalls, urinals, etc are there Now, to give additional facilities, in the Fifth Plan, we have drawn up a scheme for different stations for the improved facilities. At this stage, I cannot say whether I will be able to include Burdwan at the moment Burdwan compares favourably with many other stations on the same Railways.

SHRI S. N. SINGH DEO: May I know whether he is also aware of the fact that there have been certain incidents on the railway station because of delaying of the trains and, as a result of that, there have been so many agitations? In view of these things and also, in view of the fact that the amenities to passengers are also quite inadequate compared to the huge number of passengers that go to Calcutta and its industrial complex, will the hon Minister kindly reconsider his decision and provide more traffic facilities and also amenities to the passengers at the Burdwan station?

SHRI L. N. MISHRA: As I have said, Burdwan is a very important station.

Already, there are necessary amenities for the passengers. As the hon. Member has stated, if it needs reconsideration, I will try to see what can be done.

SHRI KRISHNA CHANDRA HALDER: As the hon. Minister knows, the main line, the grand chord line, the Sahebganj line that runs through Shantiniketan and the narrow-gauge line from Katwa to Burdwan, all these lines and the goods trains and passenger trains, even the Rajdhani Express, run through Burdwan and terminate at Howrah, that is, at Calcutta. In the Fifth Plan period, both the passenger traffic and goods traffic will increase. In view of these facts, may I know whether the Government will take necessary steps to re-model the railway lines, the terminal facilities, from Asansol to Burdwan and from Howrah to Burdwan, whether these facilities will be increased and the Burdwan station will be re-modelled. If it is not done, then there will be discontent among the passengers and there will be dislocation of trains also. I would like to know from the hon. Minister whether in the Fifth Plan, he will take necessary steps to re-model the railway lines, the terminal facilities and re-model the Burdwan station.

SHRI L. N. MISHRA: The hon. Member has asked the same question. The importance of Burdwan is there. There is no quarrel on that point. About the provision of additional facilities, as I said, when we take up the case of other stations in the Fifth Plan, apart from what we have already decided, the case of Burdwan will also be considered in view of the points made out by the hon. Members.

SHRI KRISHNA CHANDRA HALDER: Whether you are also going to declare Burdwan-Asansol as suburban section?

SHRI DEBENDRA NATH MAHATA: Will the hon. Minister be pleased to state, as he said just now that for re-modelling a railway station three conditions are necessary, that is economic viability, utility and administrative grounds, whether regarding Burdwan Station such conditions are fulfilled or not so that this Station may be included for re-modelling in the Fifth Plan?

SHRI L. N. MISHRA: Burdwan qualifies very much. It is in the thick of the colliery area. It is very important; I know. That is why I have said that I will give consideration to it.

Production of Polyethylene powders and Alcohol by Union Carbide

*794. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the capacity of Union Carbide for Low and high density Polyethylene powders,

(b) what is their actual production,

(c) have they been given any expansion of capacity recently;

(d) if so, the reasons therefor; and

(e) when will the Government of India's Petro-Chemical Corporation Limited begin production of low density polyethylene?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (e). A statement is placed on the Table of the House.

Statement

PRODUCTION OF POLYETHYLENE POWDERS AND ALCOHOL BY UNION CARBIDE

(a) and (b). M/s. Union Carbide India Ltd. are licensed to manufacture 9,000 tonnes/annum of low density polyethylene. Their production during the last 3 years was as under:

1971	15,105 tonnes
1972	15,345 tonnes
1973	14,764 tonnes

(c) and (d). They have been permitted to expand their capacity for

manufacture of low density polyethylene to 20,000 tonnes/annum on account of the following considerations:

(i) The demand for low density polyethylene is expected to increase substantially in the next two years Despite the creation of substantial capacity in favour of a public sector undertaking it is expected that the demand would be substantially in excess of the likely production over the next few years.

(ii) The expansion scheme of M/s Union Carbide is expected to materialise within a reasonably short time.

(e) The Indian Petrochemical Corporation Ltd. is likely to start its production of low density polyethylene in 1976.

श्री मधु लिमये इन्होंने अपने उत्तर में कहा है कि लो डेंसिटी पोलीथलीन के उत्पादन की स्वीकृत शक्ति नौ हजार टन थी । 1965 के बाद यह बात मानकर भी हम चले कि 25 प्रतिशत की छूट दी गई थी तो यह 11225 टन हो जाती है और 1972 में वास्तविक पैदावार 15345 टन थी । इसका साफ मतलब है कि शुरु से ही जानबूझकर अधिक मशीनरी आदि मंगाई गई थी और इस कम्पनी के द्वारा सरकार को ठगाया गया था । मैंने प्रश्न मे हाई डेंसटी पोलीथलीन के बारे मे भी पूछा है । इन्होंने इसका जवाब तक नही दिया है । यह मैंने इसलिए पूछा क्योंकि डाइवर्सिफिकेशन के नाम पर मैं जानना चाहता था कि क्या इस कम्पनी को हाई डेंसटी पोलीथलीन के लिये भी छूट दी गई थी जिसमे मफत लाल की एक कम्पनी की एकाधिकारशाही है । सबसे पहले ये इसका जवाब दे कि क्या इनको डाइवर्सिफिकेशन की छूट दी गई और उनकी जो मूल शक्ति थी उसको तो इन्होंने बढ़ाया हो, पंद्रह हजार तक बढ़ाया और उसके बावजूद भी इसको और विस्तार देने की छूट दी जा रही है, इसका इनके पास क्या खुलासा है ?

श्री शाहनवाज खां . यह सही है कि लाइसेंस्ड कैपेसिटी नौ हजार टन थी और इन्होंने 1972 में 15345 और 1973 में 14764 टन प्रोडक्शन किया । जो फुलर युटिलाइजेशन स्कीम है उसमे अगर कोई बाहर की मशीनरी या और कुछ सामान न मंगाये तो दो सो परसेंट तक खुद ब खुद उत्पादन को बढ़ा सकते हैं. .

श्री मधु लिमये: जादू से हो जाता है ?

श्री शाहनवाज खां . अब इस कम्पनी को बीस हजार टन अपनी कैपेसिटी बढ़ाने की इजाजत दी गई है । हकीकत यह है कि मुल्क में इस वक्त सिर्फ दो कम्पनियां हैं जो लो डेंसटी पोलीथलीन बना रही हैं । इस वक्त मुल्क में तीन हजार फर्में है जिनमें तीन लाख आदमी काम कर रहे हैं । वे ज्यादा तर स्माल स्केल युनिट्स है जो कि मारे मारे फिर रहे हैं और उनको माल नही मिल रहा है । बाहर से इम्पोर्ट करने की वे दरख्वास्ते देते रहते है । हम चाहते है कि ये पंद्रह हजार टन या बीस हजार या तीस हजार टन तक अपनी प्रोडक्शन को बढाएं, ज्यादा से ज्यादा प्रोडक्शन करें—

श्री मधु लिमये : अगर कैपेसेटी नौ हजार टन थी तो क्या जादू से पंद्रह हजार टन उत्पादन हो गया ? कैपेसेटी को कैसे आंका जाता है ? फौरन एक्सचेंज कैसे दी जाती है ? यह सरकार है, प्रशासन है ? मैं इसका खुलासा चाहता हू । डाईवर्सिफिकेशन के बारे में भी जवाब दें ।

श्री शाहनवाज खां : डाईवर्सिफिकेशन के बारे मे जवाब यह है कि हाई डैसंटी पालीथलीन के लिए एक ही फर्म मुल्क में है और वह मफतलाल की फर्म है और उनको इसकी इजाजत है । कोई दूसरी फर्म को डाईवर्सिफिकेशन के लिए अभी तक इजाजत नहीं है और न ही किसी ने दरख्वास्त दी है । लेकिन इस वक्त जरुरत है इस बात की पोलीथलीन की प्रोडक्शन को ज्यादा से ज्याद

तेजी के साथ बढ़ाया जाएं। हजारों इंडस्ट्रीज इस माल के बगैर तड़प रही है....

श्री मधु लिमये : जादू से बिना फारेन एक्सचेंज मुहैया किए हुए, बिना मशीनरी इम्पोर्ट किए हुए उत्पादन डबल हो जाता है ?

श्री शाहनवाज खां : मशीनरी में कुछ आल्टरेशन करके भी उत्पादन को बढ़ाया जा सकता है । मुल्क के अन्दर भी उस में तबदीली की जा सकती है। यह कोई ऐसी बात नहीं है। अगर कोई बढ़ाता है, तो बड़ी खुशी की बात है।

श्री मधु लिमये : इस का अर्थ यह है कि विदेशी कम्पनियों की लूट करने की खुली छूट दे दी गई है :

श्री शाहनवाज खां : देसी कम्पनियां भी करें। उन को खुली छूट है, उन के लिए कोई रुकावट नही है। देसी कम्पनियां न बनाये इस लिए और कोई भी न बनाये, यह पालिसी गलत है।

श्री मधु लिमये : सब सदस्य समझ गये हैं कि वास्तविक स्थिति क्या है। बडौदा की सरकारी कम्पनी, इंडियन पैट्रो-कैमिकल कार्पोरेशन लिमिटेड, मे चौथी पंच-वर्षीय योजना के अन्त तक लो डेन्सिटी पालिथिलीन की पैदावार शुरू होने वाली थी, लेकिन अब मंत्री महोदय कह रहे है कि उस की पैदावार और दो साल के बाद शुरू होगी। मैं यह जानना चाहता हूं कि क्या इंडियन पेट्रो-केमिकल कार्पोरेशन लिमिटेड का इंजीनियर्ज इंडिया लिमिटेड के साथ कोई कन्ट्रेक्ट था, जिस के अध्यक्ष एम० एस० पाठक साहब हैं, जो अभी न्यू फ्रेंड्ज को-आपरेटिव हाउस-बिल्डिंग सोसायटी के रैकेट में पकड़े गये थे, और जिन को अपना प्लाट सरेंडर करना पड़ा है। मेरी जानकारी के अनुसार किसी एक फारेन कोलैबोरेशन के नाम पर जान-बूझ कर इस कारखाने की रचना, बनावट, में विलम्ब किया जा रहा है, ताकि इस की पैदावार जल्दी शुरु न हों, और विदेशी कम्पनियों को अभाव का फ़ायदा उठा कर देश को लुटने, और मुनाफ़े को विदेशों में भेजने का मौका मिले।

श्री शाहनवाज खां : मैं इस बात की पुरजोर तरदीद करता हूं कि जान-बूझ कर हमारे प्रोडक्शन में देरी की जा रही है, या रोड़ा अटकाया जा रहा है। यह बिल्कुल गलत है और ऐसा सोचना भी बहुत गलत है। माननीय सदस्य ने जिन साहब का नाम लिया है—पाठक साहब का, वह हमारे देश के चोटी के इंजीनियर हैं। वह प्लानिंग कमीशन के मेम्बर हैं और देश की मायानाज हस्ती हैं। उन पर ऐसी एसपर्शन कास्ट नहीं करनी चाहिए। (व्यवधान)

श्री मधु लिमये : अध्यक्ष महोदय, मेरा एक स्पेसिफिक क्वेस्चन है। क्या इंजीनियर्ज इंडिया लिमिटेड के द्वारा किसी फ़ारेन कोलैबोरेशन के नाम पर इस कारखाने की रचना मे बाधा डाली जा रही है ?

श्री शाहनवाज खां : मै बडी इनकसारी के साथ अर्ज करना चाहता हू कि हम अपने देश मे पेट्रो-केमिकल्ज फ़र्टेलाइजर्ज और स्टील वगैरह के सभी कारखानों मे इस बात की कोशिश कर रहे है कि उन मे इन्डिजिनस पार्टस, देसी पुर्जो, की मिकदार ज्यादा से ज्यादा बढाई जाये और फ़ारेन इम्पोर्टिड पार्टस की तादाद को कम किया जाये। इस के लिए इंजीनियर्ज इंडिया लिमिटिड कोशा है। कभी कभी कोई पुर्जे मैच नही करते है, या कोई दिक्कत हो जाती है। लेकिन उन की नीयत पर शक करना गैर-मुनासिब बात है।

SHRI K. GOPAL: In the statement it is said that they mere licensed to manufacture 9,000 tonnes. (a) What is their installed capacity?

(b) The Minister said that the demand is expected to increase substantially. I want to know whether any study has been made How much it is going to increase? Is the demand going to be met from the public sector or whether the Government is going to allow only the private sector.

SHRI SHAHNAWAZ KHAN: Very roughly the demand for low density polyethylene is approximately 45,000 tonnes at present. It is rapidly increasing and there is a tremendous demand for it from the small scale sector. As I said there are 3,000 units of them in the field and each of them is keen and anxious to expand and export their products. They are doing good work and we want to ensure that they are not starved of raw materials.

With regard to the other question, they are permitted to expand upto 20,000 tonnes.

SHRI MOHANRAJ KALINGARAYAR: As the Minister has stated, there are only two companies which are manufacturing low density polyethylene granules and he is aware and of course, every one here is aware that there is an acute shortage of polyethylene granules throughout the country. He said that the Union Carbide has been permitted to expand their production from 9,000 tonnes to 20,000 tonnes. I would like to know whether for this expansion they are going to float a new company or are they given expansion for the same old company and also I would like to know as to how much of foreign exchange is involved for importing machinery.

SHRI SHAHNAWAZ KHAN. No foreign exchange would be involved and no foreign collaboration is required. It is by merely expanding the existing capacity that they can step up production to 20,000 tonnes.

नियम पुस्तकों और प्रपत्रों का हिन्दी तथा अन्य प्रादेशिक भाषाओं में अनुवाद

*797. डा० लक्ष्मी नारायण पाण्डेय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे की नियम पुस्तकों की संख्या 430 के लगभग है ;

(ख) क्या रेलवे कार्यों में प्रयोग होने वाले विभिन्न प्रपत्रों की संख्या 2500 है; और

(ग) हिन्दी तथा अन्य प्रादेशिक भाषाओं में इनके अनुवाद की वर्तमान स्थिति क्या है ?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) and (b). Yes Sir, this represents the position on all the Railways taken together.

(c) Total number of Railway manuals and forms translated into Hindi is 172 and 238 respectively. As regards their translation into regional languages, figures are not readily available.

डा० लक्ष्मीनारायण पांडेय : मंत्री महोदय ने उन नियमावलियों और प्रपत्रों की संख्या नहीं बताई है, जो विभिन्न प्रादेशिक भाषाओं में अनूदित किये गये हैं । मंत्री महोदय बतायें कि हिन्दी के साथ साथ विभिन्न प्रादेशिक भाषाओं में रेलवे की नियमावलियों और प्रपत्रों के अनुवाद की स्थिति क्या है ? क्या यह सही है कि इन अनूदित प्रपत्रों की स्थिति यह है कि हिन्दी-भाषी क्षेत्रों में मराठी के प्रपत्र मिलते हैं और मराठी भाषी क्षेत्रों में गुजराती के प्रपत्र मिलते है ? क्या मंत्री महोदय इस बात का प्रयत्न करेंगे कि जहा जिस भाषा के प्रपत्रों आदि की आवश्यकता है, वहा वे उपलब्ध हो सकें ।

श्री एल० एन० मिश्र : मेरा ख्याल है कि यह सही नही है कि महाराष्ट्र में गुजराती के और हिन्दी भाषी क्षेत्रों में मराठी के फार्म आदि भेजे जाते हैं । माननीय सदस्य हिन्दी सलाहकार समिति के सदस्य हैं । हाल ही में उस समिति की बैठक हुई थी । हमने इस बात पर जोर दिया है कि क्षेत्रीय भाषाओं को उतना ही प्रोत्साहन मिलना चाहिये, जितना कि हिन्दी को और दोनों में कोई टकराव क्लेश नहीं है । हम लोग इस बात का प्रयास कर रहे हैं कि क्षेत्रीय भाषाओं में भी जनता के प्रयोग में आने वाले फार्म्ज आदि का अनुवाद हो ।

डा० लक्ष्मीनारायण पांडेय उत्तर मे हिन्दी मे अनूदित नियमावलियो और प्रपत्रो की सख्या 172 और 238 बताई गई है, जबकि उनकी कुल सख्या बहुत अधिक है। क्या मत्री महोदय इस सबध से कोई समय निर्धारित कर सकते है, ताकि अनुवाद के काम मे गति आये और सब प्रपत्रो आदि के अनुवाद जल्दी से जल्दी उपलब्ध हो सके ?

श्री एल० एन० मिश्र इस बारे मे एक कार्यक्रम बनाया गया है। जैसा कि मैंने अभी जिक्र किया है कि एक हिन्दी सलाहकार समिति बनी हुई है जिस मे इस काम की देख-भाल की जाती है। मैं यह नहीं कह सकता हू कि यह काम कितनी जल्दी हो सकेगा, लेकिन यह काम जारी है।

श्री एम० राम गोपाल रेड्डी मै यह जानना चाहता हू कि जब पूरे देश मे लोग हिन्दी भाषा सीख रहे है, तो ऐसी हालत मे प्रादेशिक भाषाओ मे तर्जुमा करने की क्या जरुरत है। हाल ही मे जब मत्री महोदय हैदराबाद गये, वहा उन्होने हिन्दी मे भाषण दिया जब उन्होंने पूछा कि क्या उसके ट्रासलेशन की जरुरत है तो सब के सब पचास हजार आदमियो ने कहा कि हिन्दी भाषण के तर्जमे की जरूरत नही है, हम इसको समझते है। मैं दक्षिण भारत की बात कर रहा हू। इस हालत मे क्यो तर्जुमे पर इतना पैसा और वक्त बर्बाद किया जाता है।

श्री एल० एन० मिश्र यह माननीय सदस्य की अपनी राय है, लेकिन वस्तु-स्थिति, रियेलिटी, ऐसी नही है। यह ठीक है कि जब मैं हैदराबाद में हिन्दी मे बोला, तो लोगो ने कहा कि उसके ट्रासलेशन की जरूरत नही है। वह एक उर्दू भाषी एरिया है। लेकिन माननीय सदस्य के ही प्रान्त मे विजयावाडा मे अग्रेजी मे बोलने की जरूरत पड़ी। उसी तरह तमिलनाडु केरल और बगाल के क्षेत्र मे लोग क्षेत्रीय भाषाओ मे सुनना चाहते हैं। हम क्षेत्रीय भाषाओ को बढाना और उनका उत्थान करना चाहते है।

श्री भागीरथ भंवर : माननीय मत्री जी ने अभी उत्तर मे बताया है कि जितने फार्म्ज है उनको क्षेत्रीय भाषा मे अनुवाद करने की व्यवस्था की गई है। मैं जानना चाहता हूं कि रेलवे मे जो टिकट का चार्ट बनता है क्या उस के अनुवाद का भी कोई प्रावधान है ? आज किसी भी स्टेशन पर टिकट चार्ट बनता है, उसका हिन्दी अथवा क्षेत्रीय भाषा मे कही भी अनुवाद दिखाई नही देता है जिसकी वजह से लोगो को काफी तकलीफ होती है। मैं जानना चाहता हू कि क्या अग्रेजी के साथ साथ हिन्दी या क्षेत्रीय भाषा मे भी उस चार्ट को बनवाने की तरफ ध्यान देंगे, जिससे लोगो को सुविधा हो।

सभापति महोदय यह सजेश्चन फार एक्शन है।

SHRI DINESH CHANDRA GOSWAMI The hon Minister has admitted that there are 430 railway manuals Because of so many Manuals whether the Administration—not the staff—has got proper knowledge about the contents of these Manuals In view of this, before translating these Manuals into Hindi and other regional languages, may I know whether there is going to be a special review in all these Manuals so as to bring out some comprehensive Railway Manuals?

SHRI L. N. MISHRA We shall consider it

श्री रामावतार शास्त्री अध्यक्ष जी, हमारे देश मे रेलवे के विभिन्न क्षेत्रो मे बहुत से कर्मचारी खास तौर से चतुर्थ वर्ग के लोग अग्रेजी नही जानते है और उन्हे पे बिल भरने में बडी कठिनाई होती है। मैं जानना चाहता हू कि क्या इस सबध में गृह मत्रालय की ओर से हिन्दी सलाहकार समिति के परामर्श से आप से इस बात का अनुरोध किया गया है, कि आप पे बिल हिन्दी मे भी मुद्रित करे, यदि हां, तो इस सिलसिले मे आपने कौन सी कार्यवाही की है या करने का विचार रखते हैं ?

श्री एल॰ एन॰ मिश्र : अध्यक्ष जी, मुझे सूचना नही है कि हिन्दी सलाहकार समिति की तरफ से या गृह मंत्रालय से कोई सर्कुलर आया है, यहां पर मुझे ख्याल नही है, लेकिन मैं आ कर देख लूंगा । लेकिन इतना मै अवश्य कह दू कि सारे पे-बिल हिन्दी मे कर देना असभव सा लगता है, यह इतना आसान नही कि तुरन्त हिन्दी में कर दू ।

MR. SPEAKER: Q. No. 797 is transferred to 29th.

Railway Bottleneck adds to Steel accumulation

+

*799. SHRI P. GANGADEB:
SHRI K. LAKKAPPA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway bottleneck has added to steel accumulation at the steel plants; and

(b) the steps taken in this regard?

THE MINISTRY OF RAILWAYS (SHRI L. N. MISHRA). (a) and (b). A statement is laid on the Table of the Sabha.

Statement

(a) and (b). There has been some increase in the ground stock of finished steel and pig iron at the Steel Plants during the past few months mainly due to dislocation to rail movement caused by a series of staff agitations and other extraneous factors. Within the overall constraints faced by the Railways, h high priority has been given for the clearance of finished products from the Steel Plants and close co-ordination is being maintained with the steel plants on a day-to-day basis.

SHRI P. GANGA DEB: In view of the fact that the railway bottleneck is due to labour unrest, I would like to know from the hon. Minister what is the response of the Trade Unions to the Government's move to restore normalcy in the Indian Railways?

SHRI L. N. MISHRA: It is a very complicated and delicate matter. Today is 23rd. Unfortunately, this day is faced with a strike notice on an all-India basis. I made an appeal to them. I hear that some strike notice has been served already in spite of the fact that negotiations were going on.

SHRI P. GANGA DEB: Sir, the hon. Minister, in his reply, has said that a high priority has been given for the clearance of finished products from the Steel Plants and close coordination is being maintained with the steel plants on a day-to-day basis. In this matter, I would like to ask the Minister what is the total number of wagons supplied to the Steel Plants during this current season and what were their demands?

SHRI L. N. MISHRA: The comparative figures showing tonnes of steel lifted by the Indian Railways are placed on the Table of the House.

SHRI S. M. BANERJEE: I would like to know whether there is any defect in the supply of coal etc. to the steel plants due to shortage of wagons or the Railway Ministry is unable to supply wagons to the extent it is needed in the steel plants? Also whether there is any coordination betwen the two Ministries? If so, the salient features of the new proposals.

SHRI L. N. MISHRA: There is full coordination so far as the two Ministries are concerned. Mr. Malaviya and myself and the officers of the two Ministries meet every week. But it is a fact that we have not been able to give them adequate quantity of coal. A long time back a coordination committee was set-up and also a control room was set-up in the Rail Bhavan where the officers of the concerned Ministries sit and decide about the situation as to where the coal should be rushed. They have got formulae where five days' stock have to be maintained, where four days' stock has to be maintained and where 11 days' stock has to be maintained. They work on that line But that too does not work properly because of trouble from the labour.

श्री रामसहाय पांडे : रेलवे के इतिहास में शायद पिछला वर्ष एक ऐसा वर्ष रहा और यह वर्ष भी एक ऐसा वर्ष है कि जिसमें गतिरोध चारों तरफ है, आवश्यक सामग्री एक स्थान से दूसरे स्थान पर जाने में जो गतिरोध पैदा हो रहा है, उससे भाव बढ़ते हैं। इस संक्रामक स्थिति को देखते हुये आपके अन्दर जो राजनीतिक चातुर्य्य है, जिसके लिये आप प्रसिद्ध है, उसका उपयोग करते हुये क्या आप देश के अन्दर जितनी ट्रेड यूनियन्ज हैं, चाहे लेफिटस्ट हों या राइटिस्ट हों, सब को समवत एकत्रित करके समाधान की कोई ऐसी प्रक्रिया निकालेंगे जिससे गतिरोध समाप्त हो जायें।

श्री एल० एन० मिश्र : अध्यक्ष जी, यह कोयले का सवाल था, लेकिन इसमें आन्दोलन का सवाल उठा दिया गया है। इस लिये मैं एक बात कहना चाहता हूं अभी जब हम लोग आपस में समझौता कर रहे थे, उस काम में आगे बढ़ रहे हैं तभी एकाएक एक दुखद बात हो गई, हमारे साथी कुरेशी साहब के पिताजी की देहान्त हो गया, इसलियें कमेटी की बैठक रुक गई। हमने मजदूरों के नेताओं से प्रार्थना की कि जब तक वे उस सेरेमेनी से निवृत्त हो जायें यानी ता० 27 तक आ जायें तब फिर उसको चालू करें। लेकिन यह दुख की बात है कि मेरी उस प्रार्थना को भी इन्होंने अनसुना कर दिया और स्ट्राइक के नोटिस दे दिये हैं। मेरी प्रार्थना है कि 27 ता० तक रुक जायें।... (**व्यवधान**)....

PROF. MADHU DANDAVATE: Since the hon. Minister has already brought into the ambit of this question....

SHRI L. N. MISHRA: I have not brought but Members have brought.

PROF. MADHU DANDAVATE: Since he has referred to the railway strike and also the negotiations etc. and the manner in which the negotiations broke down, I would like to know whether it has not happened in the past that even when the strike notice has been given, during the time that is available till the materialisation of the strike, a negotiated settlement can be arrived at, and if so, whether he will make his utmost effort to arrive at a negotiated settlement to see that the just demands of the railwaymen are conceded so that there are no bottlenecks and as a result of that there would be no steel accumulation.

SHRI L. N. MISHRA: I have never said that the door for negotiation is closed. It is always open. I would welcome a decision. The only thing is that the discussion can take place when the chairman comes on the 27th. I shall be only too happy if we can achieve a negotiated settlement.

SHRI S. M. BANERJEE: If Mr. Qureshi is not there, Shri L. N. Mishra is there and he is a Cabinet Minister also. I charge the Railway Board that they are trying to sabotage the negotiations.

SHRI A. P. SHARMA: It is a fact that some of the unions and not all have served a strike notice. In view of the urgency of the matter, would the Railway Minister assure us that irrespective of the fact that some of the unions have served a strike notice, negotiations will continue and some settlement will be brought about?

SHRI L. N. MISHRA: I am prepared for such negotiations. But the only thing is this that I want Mr. Shafi Qureshi to carry it on, because he has done half of the job; if I step in at this moment, that might not be that helpful. I want them to wait for four days only.

SHRI DINEN BHATTACHARYYA: I am also a railwaymen. Please permit me to ask one supplementary question.

MR. SPEAKER: Now, Shri Piloo Mody. He can ask a question as a railway passenger.

SHRI PILOO MODY: I thought I was asking a question as a Member of Parliament. But even as a passenber, If I may be permitted to ask...

MR. SPEAKER: Yes, very much.

SHRI R. S. PANDEY: Goods train passenger!

SHRI PILOO MODY: The hon. Minister has injected into this question the most amazing thing. We are all naturally very unhappy and sorry as to what has happened to the Deputy Minister of Railways. But I cannot understand how the entire Government can come to a halt as a result of what has happened to him. Now, another thing has been injected into this that the Chairman of the Railway Board is not available...

SHRI L. N. MISHRA: who said so? He is very much available

SHRI PILOO MODY: He said that the Chairman was not available

SHRI L. N. MISHRA: I said that Mr Shafi Qureshi was not available He is the chairman of that committee.

SHRI PILOO MODY: I fail to understand how when such important issues are at stake which affect the very well-being of the nation, the absence of anyone, even the Prime Minister, could allow the entire procedure to come to a halt. Surely, in the absence of Mr. Qureshi, the negotiations must continue through the hon. Minister himself, even if it means his having to do a little more homework to find out what has proceeded in the negotiations.

SHRI L. N. MISHRA: I would like to go into the background Yesterday I sent for the convener of the action committee on the railwaymen's strike and I had a discussion with him. I said that Mr. Shafi Qureshi had been carrying on the negotiations and they were very much satisfied with him, and we had done almost half of the job, and I thought that it would be better if Mr. Shafi Qureshi were allowed to do it, and if there was any difficulty at that stage I wanted to step in myself. The strike is to take place on the 8th of next month, if they are really honest in their strike notice. Therefore, they have got ten days at their disposal. Let them meet on the 27th of this month. We are prepared for negotiations, and our mind is completely open on these issues

SHRI PILOO MODY: The hon. Minister's reply has given us a clear indication as to the urgency with which he treats this matter.

MR. SPEAKER: No more questions on this. Next question.

SHRI DINEN BHATTACHARYYA: The Minister has only appealed to the railwaymen not to strike. Is he serious about this? Otherwise, he would have stopped taking these railwaymen under police custody without any charge. Is he going to stop this thing, that is, if he is sincere about it?

MR. SPEAKER: I have already called the next question.

Ban on Use of Nephtha in P.V.C. production

*800. SHRI PRABODH CHANDRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have banned the use of Naphtha in PVC production; and

(b) if so, its effect on P.V.C. industry?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). There is no ban as such. But considering the overall availability of naphtha for various essential uses in future, it is considered necesary to

encourage the production of PVC based on Calcium Carbide.

SHRI PRABODH CHANDRA: Since there will be no ban on the use of naphtha but in view of the shortage of this material, remedial measures are likely to be taken, may I know if Government propose to give some instructions to these industries before it is too late and the country suffers a much greater loss?

SHRI SHAHNAWAZ KHAN: That has already been done. The Cabinet Committee on Trade has given instructions that the use of naphtha for making PVC etc. should be minimised to the maximum extent.

SHRI PRABODH CHANDRA: Are these mandatory instructions or just suggestions by Government? Unless these are mandatory instructions, nobody is going to abide by these.

SHRI SHAHNAWAZ KHAN: There are five units in production. Some of them may be able to switch over to calcium carbide; others may not be.

MR. SPEAKER: His question was whether these instructions are in the nature of mandatory instructions or otherwise.

SHRI SHAHNAWAZ KHAN: These are guidelines.

Train Robbery in Ratlam on 27th December, 1973

*801. SHRI PURUSHOTTAM KAKODKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was a train robbery in Ratlam on the 27th December, 1973, and

(b) if so, value of the goods looted?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) No, Sir.

(b) Does not arise.

MR. SPEAKER: There is no robbery. On what will you ask supplementaries?

SHRI PURUSHOTTAM KAKODKAR: The hon. Minister is generally generous in his answers and in explanation also. But regarding my question, he has been too precise, to the letter of the question, ignoring entirely the spirit of the question. I had asked whether on 27th December there was a robbery. Actually the announcement of the robbery was made on that date that there was a robbery and loot on the 19th and something was caught, some people were arrested.

MR. SPEAKER: There are many robberies taking place You asked about the one on the 27th.

SHRI PURUSHOTTAM KAKODKAR: The hon. Minister is too precise to the letter of my question, not to spirit of it.

MR. SPEAKER: How can there be spirit in a robbery?

SHRI PURUSHOTTAM KAKODKAR: There was a loot and robbery on the 19th December and on the 27th it was announced. I asked how much was looted and how many people were arrested.

SHRI L. N. MISHRA: I have to go by the facts of the case, not by the spirit of the question. I have got some information here. No case of train robbery involving either passenger's property or looting of foodgrains has occurred in Ratlam on 27th December 1973. Three cases of robbery of passengers' property were reported to have taken place in Ratlam during 1973. The amount involved was Rs. 44,000 odd. Pro-

perty worth Rs. 26,000 could be recovered.

MR. SPEAKER: Something has come out.

SHRI PURUSHOTTAM KAKODKAR: This loot and robbery in railway journey has been the order of the day. Before this incident, a number of incidents had taken place. After that incident also, a number of incidents had taken place, not only in that region but about that region and elsewhere also. Even two or three days ago, the wife of our representative in Hong Kong got a bullet on her shoulder. My question is whether there is any positive measure contemplated by the Government so that such incidents do not take place and some end is put to such things; whether there is any positive measure contemplated.

SHRI L. N. MISHRA: It is a fact that thefts in railway travels have not gone down, and we have been very much worried about it. I had called a conference of the Home Ministers of different States and of the IGPs. Some decisions were taken and it was decided to double the number of GRP-staff. For that a sum of Rs. 6 to Rs. 8 crores is required. We made representations to the Finance Commission to make that allotment to the State Governments, but unfortunately, the Finance Commission did not agree. Now, we are persuading the State Governments to help us in doubling the number of GRP force.

MR. SPEAKER: The question Hour is over.

SHORT NOTICE QUESTION

Development of Film Industries in Calcutta

SNQ 11. SHRI SAMAR GUHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have finalised schemes for production of Hindi films and documentary films in Calcuta Studios;

(b) if so, the main features thereof; and

(c) the other steps taken for developing Film Industries in Calcutta?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAMBIR SINHA): (a) and (b). The film industry is in the private sector. It is for the Calcutta Producers to undertake the producttion of Hindi films as was done by them in the past. Even now, some West Bengal producers have made Hindi films some of which have also been financed by the Film Finance Corporation. For documentary production, the Films Division have already transferred a part of its processing work to the laboratories at Calcutta. Under the Fifth Plan, a Regional Production Centre at Calcutta is to be set up which will largely farm out work to independent producers of the region. A proposal to set up a TV Films Production Centre in Calcutta is also under Government's active consideration.

(c) The Dutt Inquiry Committee recommendations were referred to the State Government alongwith a suggestion that to plan co-ordinated action a Steering Group may be set up. The State Government have since set up a Film Development Board to look after the interests of the West Bengal Film Industry. The Government of India have also recommended to the West Bengal Government to earmark 10 per cent of the Eneertainment Tax collections for the general development of the film industry particularly for the

construction of a greater number of cinema houses.

SHRI SAMAR GUHA: The hon. Minister, in his reply, has stated that there is a proposal to set up a TV Films Production Centre at Calcutta. I want to say that I am totally opposed to the expansion of the production of TV films for the reason that television is nothing but a luxury entertainment for the rich people, and until the whole of the people of our country are covered by the network of radio, and a large number of documentaries are produced for the mass entertainment of the rural people, this expansion of TV is nothing but an expenditure incurred for the rich people for their pleasure only.

With this preliminary remark, I shall put the question. They have said that at the moment, part of the processing work has been transferred to the laboratories at Calcutta for the production of documenaries, and that in the fifth Plan, a regional production centre is to be set up at Calcutta. I want to know when exactly the independent production of documentaries will start there. That is the first question

Secondly, I want to know from the Government—I raised this matter several times in the Consultative Committee also—what steps the Government is going to take, in consultation and cooperation with the State Governments—to check the vulgar display of Hindi posters, and whether the Government will take any active steps to see that vulgar display of Hindi posters is checked.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): Sir, so far as the display of posters is concerned... (*Interruption*).

SHRI SAMAR GUHA: Not Hindi posters only. I mean the vulgar display in films, particularly from Bombay, and which has spread to other areas also.

SHRI I. K. GUJRAL: I accept the amendment. The point made by him is well taken. In the past also I had been in touch with the State Governments in regard to this matter and I am told that some action in the case of some vulgar posters had been initiated. I shall again draw their attention at the time of the next Conference of Information Ministers which is proposed to be held in the first week of May. About the proposed Films Division unit in Calcutta, my colleague has pointed out that prevision has been made in the Fifth Plan. We hope to get funds either this year or the next year and start the work. In the meantime work is being given to producers in Calcutta; we are now trying to give more work to them so that more documentaries are made in the region itself.

About his remarks on TV, I hope that when he thinks it over again he will change his mind because there is nothing wrong about the media. To what purpose that media of communication is used is the question. In a country like ours, where literacy is still of the order of 30 per cent, visual media have more impact than audio media. Radio should be expanded, I agree. But we are also required to do something for TV as well Starting from next year, via a communication satellite we are going to concentrate our attention on 2500 villages which will receive television programmes. To have a look at the programme we shall be inviting our friend . . (*Interruption*). In the Fifth Plan Rs 17 crores are being provided for purchasing community sets and it is only through community sets that the TV system will succeed My hon. friend should keep in mind the purpose of TV in helping education, family Planning, national integration. etc.

SHRI SAMAR GUHA: Central Government is giving, if I may say so, gratuitous advice to the Government of West Bengal that they should pay ten per cent. I want to know from the Government one thing. What contribution is the Central Government going to make in regard to procurement of modern equipment about the financial difficulties they are facing. I have recently seen a Bengali film Jadubangsh;

I have to hang my head in shame; it was worse than Bobby. In this connection while constituting the censor board I want to know whether one-third would be from the educationists so that Jadubangsh-type of films are not produced?

SHRI I. K. GUJRAL: So far as the Censor Board is concerned, my hon. friend would recall that a Bill is there already, pending before this august House and I think it would be finalised during this session. The Censor Board will be reconstituted in accordance with that law. So far as assistance to producers is concerned, we had a discussion with West Bengal producers and other regional producers; we had been advising them that they should start dubbing their films in Hindi also. I was in Calcutta last Sunday and even on that day I talked to them. We are willing to give them loans for this It will also help the people from the Hindi-speaking areas to see better films that are made in the different regions So far as other assistance is concerned, the Government of Bengal had already set up a Film Board and Rs. 25 lakhs had been set apart, they have already disbursed about fifty per cent of that as loan to film makers. I spoke to the Chief Minister last Sunday. He has accepted not only to fully utilise the funds available with him but also to make more funds available in the course of this year. So far as the earmarking of 10 per cent of the Entertainment tax collections is concerned, that is a recommendation made by a Conference of Information Ministers, so that more theatres could be built. The problem in the West Bengal film industry, is absense of theatres; more theatres are needed. Some States are setting up Theatre Corporations. I hope West Bengal will also do that.

SHRI N. K. SANGHI: In view of the fact that West Bengal film industry is facing difficulties and is in financial doldrums, may I know from the hon. Minister whether he would take up the matter with the Bangladesh Government for import and export of Bengali films to their country and ours, so that vast commercial vistars are opened.

SHRI I. K. GUJRAL; So far as export of Bengali films is concerned, we are doing our bit and recently the Information Minister of Bangladesh was there. We are trying to work out an arrangement for export and import of Bengali films. Bengali films will form an essential component of that export programme.

SHRI B. V. NAIK: Sir, the hon. Member"s question regarding the production of Hindi films in Calcutta, including his remarks which he made in regard to the standard, vulgarity etc. of films being made in Bombay, if bracketted with Madras also, smacks of a sort of moralistic approach. But, the question is, as long as a film, whether it is made in Bombay or Madras or Bangalore, can be transported right up to Calcutta in a simple can, is there any reason to be parochial about it and say that films should be made at a particular place? Then, Delhi will ask for it; Bangalore will ask for it. Hyderabad will ask for it Is it, therefore, not necessary that this should be encouraged where there is natural growth. Therefore, it is not in Calcutta, but in Bombay and Madras, that this should be encouraged.

MR SPEAKER: Mr. Samar Guha was parochial only in morality. That is all.

SHRI I K. GUJRAL: Sir, my hon. friend is right We are encouraging film production everywhere That is why, we see Malayalam films have made a mark. In Assam, films are being made. Oriya and Kannada films are coming up. So far as the problem in West Bengal is concerned, it has a story behind it. Once upon a time, Calcutta was one of the most important production centres. There are people in the production field on the acting side and on the technical side; who are finding themselves out of job. That is why, we give some more consideration.

SHRI KRISHNA CHANDRA HALDER: Mr. Speaker, Sir, Bengali films produced in Calcutta are facing a crisis in regard to production in black and white. So, I would like to know whether Central Government will help them or sanction adequate amounts to Calcutta studies to set up laboratories to produce colour films so that they can overcome this crisis.

SHRI I. K. GUJRAL: At the moment, we are importing colour raw stock. We allocate colour raw stock to producers who give prescribed export guarantees. Regional films could not build up export potential, and therefore, they could not avail themselves of this facility. We are revising our policy, in this regard, to give regional films a chance to utilise some colour raw stock so that they can also export. For that, we will act concessionally in their favour. So far as laboratories are concerned, my colleague has already explained. Dutt Committee has made a suggestion. Now, a project report has been prepared and West Bengal Government are keen to get this started. I advised West Bengal Government either to take it up by themselves or in joint sector. They must take quick steps to see that this colour laboratory is set-up.

SHRI KRISHNA CHANDRA HALDER: May I know whether the Central Government will sanction adequate funds to start a colour studio?

MR. SPEAKER: He has already explained it adequately.

SHRI S. M. BANERJEE: Sir, I am happy to note that you are also interested in films. I hope you will have an occasion to see the film *Saudagar* when it is shown.

MR. SPEAKER: I am interested in everything.

SHRI S. M. BANERJEE: It is a very good film. I would like to know from the hon. Minister whether it is a fact that recently one of the producers and a very good renouned singer, Shri Hemant Kumar Mukerjee, met the hon. Minister and expressed the hope that the Bengal film producers will get financial aid, not only from the State Government, because they are unable to help, but also from the Central Government, to produce not only documentaries but also good feature films so that those films might be exhibited not only in India but also in Bangladesh and, if so, what is the reaction of the Minister?

SHRI I. K. GUJRAL: Shri Hemant Kumar met me and I have given my reaction to him, which was favourable.

SHRI DINESH CHANDRA GOSWAMI: In order to remove the demoralising effect that the present films are bringing on the younger generation and also to encourage the feeling of integration, may I know whether the Government have any proposal to give assistance to individual producers to produce films in regional languages with themes of national integration and also to produce award-winning films of one regional language into other regional languages so that people all over the country can see and appreciate those award-winning films?

SHRI I. K. GUJRAL: As I have said on another occasion, so far as toning up of the films is concerned, it depends on what type of finance is made available to the producers. Unfortunately, now it is too much of a commerclised finance which carries a very high rate of interest. That is why the Government is now examining the possibility of having a cess scheme so that we are able to have some funds. Then only we can encourage progressive trends. The trend cannot be encouraged by directives only.

WRITTEN ANSWERS TO QUESTIONS

Committee on Prices of Petroleum Products

*795. SHRI R. V. SWAMINATHAN:
SHRI VEKARIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil Pricing Committee has since been set up; and

(b) if so, the composition of this Committee, its terms of reference and when it is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

[Placed in Library. See No. LT-6793/74.]

पतरातू (पूर्व रेलवे) तक दो अतिरिक्त गाड़ियां चालू करने की मांग

*796. श्री चन्द्रिका प्रसाद . क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पूर्व रेलवे मे पतरातू तक दो अतिरिक्त गाड़ियां चलाने की सम्भाव्यता पर विचार किया है और यदि हा, तो इसके क्या निष्कर्ष निकले ; और

(ख) क्या उक्त क्षेत्र में यात्री गाड़ियां दो से चार घंटे तक विलम्ब से चलती हैं और यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) डेहरी-ग्रान-सोन-पतरातु-बोमो खण्ड पर पर्याप्त लाइन क्षमता तथा पतरातू मे अपेक्षित टर्मिनल सुविधाओं के अभाव के कारण पतरातू से/ तक कोई अतिरिक्त गाड़ी चलाना फिलहाल व्यावहारिक नही है ।

(ख) जी हा । कर्मचारियो और जनता के विभिन्न आन्दोलनों और भारी संख्या मे खतरे की जंजीर खीचने की घटनाओं के कारण समाज विरोधी तत्वो से कारगर ढग से निपटने के लिये राज्य सरकार से लगातार निकट सम्पर्क रखा जा रहा है ।

Deduction of Wages of Railway Employees at Nagpur (Central Railway)

*802 SHRI NARENDRA SINGH:
SHRI HUKAM CHAND KACHWAI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether deductions have been made from the wages of Central Railway Employees at Nagpur in connection with food agitation at Nagpur during December, 1973;

(b) the total amount of such deduction and basis of arriving at the amounts of deduction; and

(c) under what specific instructions the wage cut was imposed?

THE DEPUTY MINISTER IN THE MINISTER OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). In accordance with the principle of "no work no pay"? A sum of Rs. 1.16 lakhs was deducted from the wages of Railway employees who were absent from duty during the agitation in Nagpur area from 19th to 25th December, 1973.

Electrification of Tribal Villages and Harijan Bastis in Fifth Plan

803. SHRI GIRIDHAR GOMANGO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have issued any instructions to State Governments to submit proposals for the electrification of tribal villages and Harijan Bastis in the Fifth Five Year Plan; and

(b) if so, the response of the State Governments thereto?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b). No specific instructions have been issued to the State Governments for submitting proposals for electrification of the Tribal villages/Harijan Bastis for the Fifth Plan. However, a national Minimum Needs Programme regarding special needs of backward areas covering *inter-alia* facility of rural electrification has been included in the draft Fifth Plan. Under this Programme, the States will prepare project reports and submit them to the Rural Electrification Corporation who will finance and monitor these under their programme.

In April 1972, instructions had been issued to all State Governments State Electricity Boards that in all future schemes electrification of Harijan Bastis must be covered alongwith the main villages. At the same time, the Rural Electrification Corporation was also directed to ensure that Harijan Bastis were included in the new schemes sanctioned by them.

Fertiliser Factories and their production

*804. SHRI ARVIND M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of fertilizer factories working in India with their locations;

(b) the target fixed for production of fertilizer during the years 1972-73 and 1973-74; by each factory; and

(c) the actual quantity of fertilizer produced during that period by each factory?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6794/74].

Irrigation of Land through Execution of Irrigation Schemes

*805 SHRI GADADHAR SAHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the percentage of crop area in India at present according to the report of Irrigation Commission, State-wise; and

(b) the percentage of additional crop area to be brought under irrigation through execution of Irrigation Schemes during 1974-75 and actually brought under irrigation upto 1973, State-wise?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6795/74]

Confirmation of Catering Staff

*806. SHRI BHOLA MANJHI:
SHRI RAMAVATAR SHASTRI:

Will te Minister of RAILWAYS be pleased to state:

(a) whether all the members of staff working in the catering Units managed by Railways in N. F. Railway are not confirmed;

(b) if so, the number of those who are confirmed, category-wise; and

(c) whether the staff are not being confirmed even after completion of 10-12 years of service?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No Sir.

(b)

Category	Number of confirmed staff
(i) Catering Inspector . .	1
(ii) Asstt. Manager . . .	2
(iii) Clerk	3
(iv) Head Cook . . .	2
(v) Cook	2
(vi) Assistant Cook . . .	1
(vii) Bearer	8
(viii) Stall Keeper . . .	1
(ix) Hamal	8
TOTAL . . .	28

(c) There are some staff who could not be confirmed for want of permanent vacancies.

Meeting of Directors of Industries on shortage of Furnace Oil

*808. SHRI DHAMANKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government called a meeting of the directors of Industries of all the States in New Delhi to discuss the shortage of furnace oil; and

(b) if so, what is the outcome of this meeting in the context of severe power cuts to Industries in almost all the States?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) The broad decisions reached at this meetings are as follows:

(i) A bulk quota of furnace oil will be placed at the disposal of State Governments for meeting the requirements of consumers under their charge.

(ii) With regard to this quota, State Governments will set up their own mechanism for dealing with matters relating to allocation, its efficient usage and monitoring the progress of switch-over to alternative fuels.

(iii) The oil companies will be associated in the above arrangements at State Government level for ensuring smooth flow of supplies of furnace oil to consumers.

(iv) There will be frequent consultations between the Standing Committee on Furnace Oil and the arrangements proposed at State Govt level

Loss to Railway due to Faulty Manufacture of Electric Locomotives

809 SHRI P VENKATASUBBAIAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have suffered heavy losses due to faulty designs in the manufacture of electric locomotives;

(b) if so, the loss suffered during the last three years; and

(c) the steps taken to ensure that there are no further losses on this account?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) Some equipments, like bogie components, traction motor shafts showed design inadequacy thereby causing stabling of the electric locomotives in the initial stages of production which reresulted in some losses;

(b) It is not possible to work out exact losses directly attributable to design deficiencies;

(c) Necessary steps have been taken to overcome design deficiencies, etc.

Name of Places in District Banda (U.P.) where Scheduled Castes voters could not Caste their Votes

7703. SHRI AMBESH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the places in the District Banda in Uttar Pradesh where Scheduled Caste voters could not caste their vote in the last election to the Assembly, and

(b) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) The Election Commission has not received any complaint that the Scheduled Caste voters of Banda district (Uttar Pradesh) could not cast their votes in the last general election to the State Legislative Assembly.

(b) Does not arise.

Composition of Development Council for Drugs and Pharmaceuticals

7704. SHRI K S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the composition of the Development Council, DGTD (Drugs & Pharmaceuticals) and other Councils;

(b) whether the Committee for Commercial Publicity and Exports Panel was appointed by Development Council on behalf of DGTD, if so, under what resolution and on what date;

(c) why the publication 'Indian Pharmaceutical Industry—1973' was not published in the Government Press, being an authorised publication of DGTD;

(d) whether the contents of the book were approved by the Development Council and DGTD before its publication and release; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) The composition of the Development Council for Drugs and Pharmaceuticals as also other Development Councils are as indicated in Section 6 of the Industries (Dev & Reg) Act 1951;

(b) The Commercial Publicity and Export Panel as also other panels were formed by the Development Council for Drugs and Pharmaceuticals in the meeting of the Council held on the 17th November, 1971;

(c) As in the case of previous publications and as decided by the Development Council, the publication was printed in a private Printing Press.

(d) and (e) The contents as well as the information contained therein about the firms are as received from the firms and persons concerned.

Suspension of Running Works in Railways

7705. SHRI AMBESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether most of the running works in the Railways have been suspended by Government for want of funds;

(b) whether Government are aware that this has lead to unemployment to a large extent of the casual labour; and

(c) what steps Government propose to take to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

However, a cut of 10 per cent in the outlays for relatively low priority works and schemes was imposed in 1973-74 in pursuance of the decision of the Government to effect economy in expenditure. A ban was also imposed on construction of non-functional buildings on which the work had not started at all or which had been constructed only upto plinth level upto August, 1973. At the same time, care was taken to ensure that the economy cut did not adversely affect the hard core development programmes of the Railways. In 1974-75, somewhat larger allocation of funds has been made for Railway works as compared with 1973-74, but the ban on construction of non-functional buildings will continue.

(b) and (c). Since the level of expenditure in 1974-75 is expected to be more than what was in 1973-74, the level of employment on railway works will also remain unaffected.

Demand of Drug Industry for Raising Prices of Drugs

7706 SHRI M. KATHMUTHU. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have conceded the demand of the Drug Industry for a raise in the prices of drugs; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) and (b). Under the Drugs (Prices Control) Order, 1970, Drugs and Pharmaceuticals Units can apply for increases in the prices of drugs as a result of increases in the price of raw materials, packing materials etc.

Statements of Election Expenses submitted by Candidates for Elections to State Legislatures and Parliament

7707. SHRI SUKHDEV PRASAD VERMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have instituted any machinery to verify the statements of election expenses submitted by the candidates who contested the elections to the State Legislatures and Parliament; and

(b) if so, the number of candidates if any, found guilty of submitting wrong statements since the last election to Parliament in 1971 and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) Under the Representation of the People Act, 1951, excepting section 10A which empowers the Election Commission to disqualify a person for failure to lodge an account of election expenses within the time and in the manner required by or under that Act and sections 123(6) and 77 under which it shall be a corrupt practice where the candidate's election expenses exceed the maximum amount prescribed under the law, there is no machinery for verifying the account of election expenses submitted by the candidate.

(b) Does not arise.

Inferior Quality of Food Articles served at Gaya Station

7708. SHRI SUKHDEV PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that food articles served at the stalls at Gaya Station of Bihar are not of standard quality; and

(b) if so, whether any enquiry has been made in this regard and if so, the action taken so far?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Industrial Licences issued to M/s Hoechst for Novalgin Formulations

7709. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the name and capacity, number and date of Industrial licences/approval letters granted to M/s. Hoechst for manufacture of various formulations of Analgin;

(b) Production of above referred formulations during the last three years;

(c) number of other producers of Analgin formulations; and

(d) reasons for allocating raw materials for excess of licensed capacity for Analgin formulations to M/s. Hoechst?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6796/74].

(c) Besides I. D. P.L., Geoffrey Manners and Co. Ltd., Chemo Laboratories Limited, Unichem Laboratories Ltd. and Oriental Pharmaceutical Industries Ltd. there are a number of producers in the medium and small scale sector who are manufacturing formulations of analgin in single form or in combination with other drugs.

(d) Raw materials are allocated to the Drugs and Pharmaceuticals units in the organised sector including M/s. Hoechst on the basis of their past consumption.

Supply of Imported Raw Material to M/s. Abbotts

7710. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Erythromycin and its salts are canalised items;

(b) what were its import prices (CIF) during the last three years,

(c) whether most of the canalised raw materials is supplied to M/s. Abbotts;

(d) the quantities supplied to M/s. Abbotts along with its value during the last three years;

(e) whether Government have taken into consideration that initial investment of M/s. Abbotts was only Rs. 1 lac and they have a gross profit of 126 lacs in 1970-71 and Rs. 101.41 lakhs during 1971-72 which means a return of more than 100 times of the investment; and

(f) if so, what steps Government have taken or propose to take to check such a huge profiteering by foreign firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) A statement is attached.

(c) and (d). Canalised raw materials are released on the basis of past consumption of the raw material concerned and subject to the recommendations of the State Drug Controller. The quantity and value of Erythromycin released to M/s.

Abbotts during the last 3 years was as under:—

Year	Erythromycin Stearate		E. Ethyl Succinate	
	Qty.	Value (Rs. lakhs)	Qty.	Value (Rs. lakhs)
1971-72	4030 kg.	36·00	600 kg.	8 60
1972-73	8000 kg.	64 00	600 kg.	8 00
1973-74 . .	5000 kg.	33 60	2000 kg.	20 00

(e) and (f). Their percentage of gross profit on turnover has come down from 37.4 per cent during 1969-70 to 14.41 per cent during 1971-72, as against the limit of 15 per cent prescribed in the Drugs (Prices Control) Order, 1970

Statement

	1971-72			1972-73			1973-74		
	GCA	RCA	CRED	GCA	RCA	CRED	GCA	RCA	CRED
1. Erythromycin Stearate	$120/-	Rs 805/-	$ 120/-	nil	Rs 805/-	nil	nil	Rs 672/-	nil
2. Erythromycin Estolate	$93/-	Rs. 720/-	nil	nil	Rs. 700/-		—No import—		
3. Erythromycin Ethyl Succinate	$131 50	nil	$181 50	$165	nil	$122 75	nil	$122 75	nil $122 75

Note : GCA. General Currency Area

RCA: Rupee Currency Area

CRED: Under Credit Arrangement.

Wagon Shortage in Nagpur Division affecting the working of Saw Mills

7711. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the acute Wagon shortage in Nagpur Division affecting the industrial activities, especially working of Saw Mills; and

(b) if so, the action taken by Government to ease the situation immediately and on long-term basis?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). No. However, strikes and agitation in recent months have affected the running of trains thus creating temporary shortage of wagons including Nagpur Division.

With the return of normalcy on the Railways availability of wagons should improve.

Payment made by I.O.C. to Contractors

7712. SHRI VASANT SATHE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware of the reported payment of lakhs of rupees to the contractors engaged by the Indian Oil Corporation for transporting Indian Oil Corporation's products from Siliguri, Raiganj and Calcutta to Bangladesh during 1971-72; and

(b) if so, reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Certain press reports in this regard have come to Government's notice. Preliminary enquiries indicate that the Eastern Branch of the Indian Oil Corporation had to move essentially needed oil supplies to Bangladesh soon after its liberation under the "Aid Programme". As no time was available for floating public tenders, supplies during the first few months were made on the basis of limited tenders. Simultaneously public tenders were also floated. The rate determined on the basis of limited tenders was 19 paise/KL/KM whereas the rate determined on the basis of the public tenders later was 16 paise/KL/KM. The reduction in rate on the basis of the public tenders could, inter alia, be attributed to the improvement in the road system connecting supply points in India with consumption points in Bangladesh initial apprehensions regarding mining of roads, damage to culverts etc. which actually resulted in two major accidents to Indian tank trucks carrying supplies to Bangladesh having been overcome; non-familiarisation in the initial stages with the conditions prevailing in Bangladesh etc Further detailed information is being obtained by the Corporation from its Calcutta Branch and will be laid on the Table of the House.

Parity in Scales of Pay of Divisional personnel Inspectors of different Zonal Railways

7713. SHRI Y. S. MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) number of posts of Personnel Inspectors in each grade Division-wise on Northern Railway and Western Railway and total number of staff in each Division;

(b) whether Divisional Personnel Inspectors dealing with Hours of Employment Regulations on Northern Railway are placed in Grade Rs. 250—380 (AS) unlike their counterparts in grade Rs. 335—425 (AS) on Western Railway and whether new pay structure has any adverse effect on the functioning of organisation on Northern Railway;

(c) whether Northern Railway sponsored any proposal during last three years for placing Divisional Personnel Inspectors in grade Rs. 335—425/- and 470—575 (AS); and

(d) if so, steps being taken to secure parity in Divisional Personnel Inspectors' grades w.e.f. 1-1-73?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A statement is attached.

(b) It is a fact that posts of Divisional Personnel Inspectors dealing with Hours of Employment Regulations on the Northern Railway, excepting Delhi Division, are in grade Rs 250—380 (AS) and on the Western Railway in grade Rs. 335—425 (AS).

(c) Yes, but this could not be considered in view of the Government ban on upgradation.

(d) In pursuance of one of the recommendations of the Pay Commission, the question of rationalising

various Class III cadre structures has been taken up. Any changes introduced as a result will, however, have prospective effect.

Statement

Number of posts of personnel Inspectors dealing with Hours of Employment Regulations on Northern and Western Railways.

Railway Division	No. of staff	No. of personnel Inspectors				Gross Total
		370—475 (AS)	335—425 (AS)	250—380 (AS)	210—320 (AS)	
Northern						
Allahabad	27,089	..	..	2	5	7
Ferozepur	18,979	..	..	2	5	7
Delhi	36,155	..	1	1	8	10
Lucknow	21,589	..	..	2	5	7
Moradabad	20,814	..	..	3	7	10
Bikaner	15,447	..	..	2	7	9
Jodhpur	11,137	..	..	2	5	7
		..	1	14	42	57
Western						
Bombay	26,705	1	1	1	2	5
Baroda	24,878	1	1	3	..	5
Ratlam	16,764	..	1	1	2	4
Kota	14,398	..	1	1	2	4
Ajmer	17,531	..	1	1	2	4
Jaipur	12,923	.	1	1	3	5
Rajkot	16,707	..	1	1	2	4
Bhavnagar	11,784	..	1	..	3	4
		2	8	9	16	35

Machinery for Selection of Personnel Inspectors dealing with H.O.E.R.

7714. SHRI Y. S. MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether as per para 347 of Award of Mr. Justice G. S. Rajadhyaksha, Personnel Inspectors dealing with Hours of Employment Regulations are required to be chosen men of special merit and well paid; and

(b) whether any machinery consisting of Senior Personnel Inspectors in highest grades as per above recommendation has been set up on Railway Divisions, for Railway Labour Tribunal 1971 work and if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) In para 347 of his Award Mr. Justice G. S. Rajadhyaksha inter alia observed that the Inspectors dealing with Hours of Employment Regulations on ex-B. N. Railway were fairly well paid and that this was as it should be as the men chosen must be of special merit and able to form and express their opinions in collaboration with, and yet independently of, the Traffic and other Inspectors employed in the executive branches.

(b) The Railway Labour Tribunal 1971 has yet to submit its recommendations. The Railway Labour Tribunal 1969, however, inter alia, reviewed the Hours of Employment Regulations. Its recommendations are under consideration of Government.

विंध्य प्रदेश क्षेत्र में रेलवे लाइन बिछाने के लिये मध्य प्रदेश सरकार का अनुरोध

7715. श्री गंगा चरण दीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से अनुरोध किया है विंध्य प्रदेश क्षेत्र में रेलवे लाइन बिछाने का काम शीघ्र आरम्भ किया जावे ; और

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की गई है अथवा की जा रही है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) जी हा ।

(ख) रीवा के रास्ते सतना से ब्योहारी तक एक बडी लाइन जो विंध्य प्रदेश में पडती है, के निर्माण के लिये यातायात सर्वेक्षण पहले ही पूरा हो गया है और उसकी रिपोर्ट पर विचार किया जा रहा है । रिपोर्ट की जांच हो जाने के बाद उसके निर्माण के संबंध में विनिश्चय किया जायेगा ।

ताप्ती नदी परियोजना से मिलने वाले लाभों के बारे में मध्य प्रदेश का विचार

7516 श्री गंगा चरण दीक्षित : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश तथा महाराष्ट्र सरकारों द्वारा पूरी की जा रही ताप्ती नदी परियोजना से मध्य प्रदेश सरकार ने अपने पिछड़े क्षेत्रों के विकास के लिए अधिकतम लाभ प्राप्त करने के बारे में अपने विचार व्यक्त किए हैं;

(ख) यदि हा, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) इस नदी परियोजना से दोनों राज्यो को होने वाले लाभों का अनुपात क्या है ?

सिंचाई और विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) (क) और (ख) : महाराष्ट्र सरकार ने अपर ताप्ती परियोजना चरण-दो के लिए परियोजना रिपोर्ट हाल में भेजी है । इसकी अनुमानित लागत 87.93 करोड़ रुपये है और यह महाराष्ट्र में धुलिया जिले तथा मध्य प्रदेश के निमाड़ जिले में पिछड़े क्षेत्रों को लाभ पहुंचाएगी । इस परियोजना को

दोनों राज्यों के संयुक्त प्रयास के रूप में क्रियान्वित करने का प्रस्ताव है और यह दोनों राज्यों के बीच मई, 1969 में हुए समझौते के अनुसार है। इस स्कीम को केन्द्रीय जल और विद्युत आयोग में तकनीकी जांच की जा रही है।

(ग) यह परियोजना मध्य प्रदेश में 46,691 हैक्टेयर और महाराष्ट्र मे 59, 849 हैक्टेयर को वार्षिक सिंचाई की व्यवस्था करेगी।

मध्य रेलवे के प्लेटफार्मों पर पेय जल की सुविधाएं

7717. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय मध्य रेलवे मे ऐसे कितने प्लेटफार्म हैं जहा पर पीने के पानी की व्यवस्था नहीं है, और

(ख) इन प्लेटफार्मों पर यात्रियो को पेय जल की सुविधाएं प्रदान करने के लिए सरकार की भावी योजना क्या है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) और (ख) मध्य रेलवे के सभी यात्री प्लेटफार्मों पर पीने के पानी की व्यवस्था पहले से ही मौजूद है।

बिहार में सिंचाई तथा विद्युत परियोजनायें

7718. श्री हुकम चन्द कछवाय : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय बिहार मे सिंचाई और विद्युत की कौन-कौन सी योजनाएं सरकार द्वारा चलाई जा रही हैं ;

(ख) गत दो वर्षों में केन्द्रीय सरकार ने राज्य सरकार को कितनी धनराशि की वित्तीय सहायता प्रदान की है और इस प्रयोजन के लिए राज्य सरकार द्वारा कितनी धनराशि की वित्तीय सहायता मांगी गई थी; और

(ग) वित्तीय वर्ष 1974-75 मे इस शीर्ष के अंतर्गत राज्य सरकार को कितनी धनराशि की वित्तीय सहायता देने का विचार है ?

सिंचाई और विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : (क) इस समय बिहार सरकार द्वारा क्रियान्वित की जा रही सिंचाई (बृहत व मध्यम) और विद्युत परियोजनाओं का विवरण सभा पटल पर रखे गये विवरण मे दिया गया है [ग्रन्थालय में रखा गया देखिये संख्या LT/6797/74]

(ख) और (ग) चौथी योजना के दौरान राज्य योजना स्कीमो हेतु केन्द्रीय सहायता सम्पूर्ण राज्य के लिए ब्लाक ऋणो तथा अनुदानो के रुप मे दी गई थी और यह किसी परियोजना अथवा विकास शीर्ष विशेष से सम्बद्ध नही थी। बहरहाल, बिहार सरकार को उनकी 1972-73 और 1973-74 की वार्षिक योजनाओं के निर्मित क्रमशः 78.88 करोड़ रुपये और 68 68 करोड़ रुपये की सहायता दी गई थी। उनकी 1974-75 की वार्षिक योजना के लिए 68.68 करोड़ रुपये सहायता देने का प्रस्ताव है।

उपर्युक्त योजना सहायता के अतिरिक्त बिहार सरकार को निम्नलिखित सहायता भी दी गई :

1972-73	लाख रुपयों में ऋण	अनुदान सहायता
पश्चिमी कोसी नहर (नेपाल का अंग)	151.16	73.84
गंडक परियोजना की नेपाल के लाभार्थ स्कीमें	—	110.00
	151.16	183.84
1973-74		
पश्चिमी कोसी नहर (नेपाल का अंग)	58.84	40.00
गंडक परियोजना की नेपाल के लाभार्थ स्कीमें	—	100.00
सुवर्णरेखा जलविद्युत परियोजना	140.00	—
छोटा नागपुर बोर्ड द्वारा अन्तर्ग्राही कूपों तथा बड़े बड़े व्यास वाले कूपों का निर्माण	50.00	—
	248.84	140.00
1974-75 (प्रस्तावित)		
पश्चिमी कोसी नहर (नेपाल का अंग)	245.00	5.00
गंडक परियोजना की नेपाल के लाभार्थ स्कीमें	—	100.00
	245.00	105.00

वर्ष 1974-75 में कर्नाटक में निर्माण किये जाने वाले प्रस्तावित ऊपरि पुल

7719. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) वित्तीय वर्ष 1974-75 में कर्नाटक में कितने ऊपरि पुलों के निर्माण करने का प्रस्ताव है ;

(ख) राज्य सरकार ने राज्य में कितने ऊपरि पुलों के निर्माण करने का प्रस्ताव केन्द्रीय सरकार को भेजा है; और

(ग) वित्तीय वर्ष 1974-75 में राज्य में नये पुलों तथा ऊपरि पुलों के निर्माण पर सरकार द्वारा कितनी धनराशि व्यय करने का विचार है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी): (क) से (ग) कर्नाटक राज्य में वर्तमान समपार के स्थान पर एक नया निचला सड़क पुल बनाने के प्रस्तावों को 1974-75 के निर्माण कार्यक्रम में शामिल किया गया है। इसके अलावा वर्तमान समपारों के स्थान पर ऊपरी/निचले सड़क पुलों के 20 निर्माण-कार्यों को 1974-75 के बजट में पिछले बकाया के रूप में शामिल किया गया है।

उपर्युक्त बकाया निर्माण कार्यों के अलावा, सड़क ऊपरी/निचले पुलों के निर्माण के लिए राज्य सरकार की ओर से 24 प्रस्ताव और हैं जो प्रारम्भिक जांच-पड़ताल एवं आयोजना के विभिन्न चरणों में है।

कर्नाटक राज्य में 1974-75 के दौरान ऊपरी सड़क पुलों के निर्माण पर होने वाले

खर्च मे से रेलवे के हिस्से का खर्च 7.05 लाख रुपये होने की सभावना है।

इसके अलावा, राज्य सरकार/सड़क प्राधिकरण की लागत पर निक्षेप निर्माण कार्यों के रुप मे रेलो द्वारा बनाये जाने वाले ऊपरी/निचले सड़क पुलो के 7 निर्माण-कार्यों के प्रस्ताव है। इस प्रकार के तीन निर्माणो पर काम हो रहा है और अन्य चार जांच पड़ताल एव आयोजना के विभिन्न चरणो मे है।

मध्य रेलवे के कर्मचारियों के खिलाफ विभागीय जांच

7720. श्री हुकम चन्द कछवाय क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे सम्पत्ति की उठाईगीरी के आरोप मे गत दो वर्षों मे मध्य रेलवे के कितने रेलवे कर्मचारियो के खिलाफ विभागीय जाच की जा रही है,

(ख) इस समय कितने कर्मचारियो के खिलाफ विभागीय जाच विचाराधीन है, और

(ग) केन्द्रीय जाच ब्यूरो के माध्यम से कितने कर्मचारियो के खिलाफ जाच की गई थी।

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) . (क) 1972 मे 44
1973 मे 30

(ख) 1972 के 22
1973 के 28

(ग) कोई नही।

Despatch of Wagons during 1973-74 from Coal Fields in Consultation with Coal Mines Authority

7721. SHRI RANA BAHADUR SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether steps have been taken to expedite the movement of wagons to and from the Coal fields in consultation with the Coal Mines Authority;

(b) if so, the salient features thereof and the results achieved;

(c) the number of wagons which were actually despatched to various coal fields in 1973-74 per diem, region-wise and field-wise; and

(d) whether all of them were loaded in time?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) Closest possible coordination is being maintained at the field and Headquarters level between the Railways and the Coal Producing organisation on a day-to-day basis to maximise the utilisation of resources to ensure improved loading and expeditious movement of wagons Coal loading patterns and colliery sidings are being rationalised.

(c) The daily average of number of wagons supplied and loaded from different coal fields during 1973-74 was as under —

(Figures in 4-wheeler wagons)

	1973-74
Bengal-Bihar	5,111
Singrauli	148
C.I.C.	913
Talcher	77
Pench	374
Chanda	104
Umrer	90
Assam.	42
Singareni	543
TOTAL	7402

(d) There were cases of wagons not loaded in time.

Re-constitution of National Railway Users' Consultative Council

7722 SHRI G. Y. KRISHNAN. Will the Minister of RAILWAYS be pleased to state:

(a) whether there was any proposal to reconstitute the National Railway Users' Consultative Council but the Council has not so far been reconstituted, and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes

(b) To make the National Railway Users' Consultative Council more broad based and representative in character certain proposals are under consideration.

Views of World Bank Team on Oil Situation in India

7723 SHRI C K JAFFER SHARIEF Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the World Bank is not satisfied with the performance of India for its 'lack of earnestness' in meeting the situation in regard to oil; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) No, Sir

(b) Does not arise

Disposal of Cases by the Supreme Court During 1972-73

7724 SHRI GAJADHAR MAJHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

The number of cases disposed of by the Supreme Court during the year 1972-73.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R GOKHALE) The statistics of disposal is maintained calender year wise and not financial year wise In the two calender year 1972 and 1973, 13428 cases have been disposed off

Black Marketing in Furnace Oil

7725 SHRI JYOTIRMOY BOSU Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether Government are aware that black-marketing in furnace oil is rampant all over the country,

(b) whether this fuel is available at Re 1 to Rs 1 50 per litre against the official price of 55 paise per litre, and

(c) if so, the facts thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) (a) and (b) Some complaints have been received about malpractices in the sale of furnace oil.

(c) Government have fixed the prices of Furnace Oil statutorily w e f 1-4-1974 under the Furnace Oil (Fixation of Ceiling Prices and Distribution) Order, 1974 issued under the Essential Commodities Act, 1955 The order also prohibits sale of furnace oil by any person other than an oil company or an authorised dealer The State Governments have been authorised under this Order to take action against anyone found guilty of overcharging

Application for Advances from P.F. Account A.D.M. Branch F.A. and C.A.O.'s Office Bombay (Western Railway)

7726 SHRI M K. KRISHNAN: Will the Minister of RAILWAYS be pleased to state the number of applications for advances from P.F. Account received in the A.D.M. Branch,

F.A. and C.A.O's Office, Western Railway, Church Gate, Bombay from 1st January, 1973 to 15th March, 1974, from Class IV, Class III and Class II Officers, separately and the time taken for the sanction of each application?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6798/74].

Decision on Demands of All India Railway Accounts Employees Association

7727. SHRI AJIT KUMAR SAHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Minister for Railways assured the President of All India Railway Accounts Employees Association *vide* his letter No. E(L) UT-1-65 dated the 19th August, 1970 that the demands for higher graded posts in the Accounts Department, post-retirement passes to Class IV staff and residential card passes were likely to receive consideration from the Third Pay Commission; and

(b) if so, the decision taken on each demand?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) No decision has been taken so far.

Valid Explanations for Pass Facility to Staff Working in F.T.A.O. Delhi/ Western Railway

7728. SHRI M. K. KRISHNAN: Will the Minister of RAILWAYS be pleased to state:

(a) the nature of explanation required by the staff working in the F.T.A. Office, Western Railway, Delhi in issuing passes crossing Headquarter;

(b) whether the staff of the Northern Railway Delhi are also required to give such explanations; and

(c) if not, the steps taken by Government to remove the disparity?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No explanation is necessary but the circumstances in which such a pass is required by the staff for himself or for his family is to be stated.

(b) No.

(c) It is not considered necessary to bring any change in the present practice.

Law to Punish those Found Guilty of harassing persons marrying outside Caste or Religion

7729. SHRI P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be peased to state:

(a) whether Government propose to bring forward soon legislation for punishing those found guilty of harassing and causing all sorts of troubles including loss of jobs to the persons marrying outside their caste or religion;

(b) if so, the broad features thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) No such proposal is at present under consideration in this Ministry.

(b) Does not arise.

(c) It is a social problem which may not be effectively solved by legislation.

Supply of Polythene to Plastic Manufacturers

7730 SHRI SAROJ MUKHERJEE Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Central Government have agreed to distribute high and low density polythene required for plastic manufacture to West Bengal firms, Unit-wise,

(b) whether Government will help in expansion of the production capacity thereof in Durgapur Chemicals Limited which is the only unit in India that produces phthalic anhydrolic which is an ingredients for paints, Varnish and drugs, and

(c) the nature of assistance given to Durgapur Chemicals Limited, Durgapur in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) No, Sir

(b) and (c) M/s Durgapur Chemicals, which is one of the units producing phthalic anhydride, has already been granted a Letter of Intent for effecting expansion in capacity from 6600 tonnes to 9900 tonnes/annum

All reasonable assistance has been and will continue to be given to this units by the Central Government

Memorandum Submitted by 45 Advocates regarding Corrupt Practices in Courts

7731 SHRI SAMAR GUHA Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government received a memorandum sent by 45 advocates on 6th October, 1972 regarding corrupt practices in courts,

(b) if so, main allegations incorporated in the memorandum and the reaction of Government thereto; and

(c) whether the memorialists complained about illegal deprivation of property of a citizen against the judgement of the Supreme Court and in violation of the Article 141 of the constitution?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE) (a) to (c) A copy of memorandum dated the 6th October, 1972, from the Peoples Legal Aid Society stated to have been signed by 44 advocates and forwarded by late Diwan Chaman Lal was received by Government The main allegation in the memorandum was abuse of judicial authority on the part of Judges and in that context, a case of alleged illegal deprivation of property of a citizen against the judgement of the Supreme Court and in violation of Article 141 of the Constitution had been quoted As at the relevant time, a Civil Revision Petition filed by the aggrieved party in the case referred to was pending in the Delhi High Court the complaint was fofwarded to the Delhi High Court for such action as may be considered necessary

Rural Electrification in Eastern States

7732 SHRI JYOTIRMOY BOSU Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether the progress of rural electrification, particularly in the eastern region, is not satisfactory, and

(b) if so, the factors responsible for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) and (b) The progress of rural electrification in the country has been satisfactory However, the progress has not been so good in the States in the eastern region The main factors for the slow progress in these States are —

(i) Inadequate development of the power sector,

(ii) Lack adequate transmission and distribution systems,

(iii) Constraint of financial resuorces;

(iv) General economic backwardness resulting in low load demand.

Supply of Transformers to State Electricity Boards

7733. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the transformer manufacturers have stopped supplies to the State Electricity Boards, and

(b) the reasons and facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) and (b) The transformer manufacturers have not stopped supply of transformers but supplies are getting delayed due to scarcity of essential materials and some manufacturers are also pressing the State Electricity Boards to permit increased prices to cover abnormal rise in manufacturing costs, particularly due to a steep rise in the cost of copper, transformer oil etc from the time when the contracts for transformers were entered into

Views of Dr. Norman E. Borlang on Production of More Fertiliser

7734. SHRI PURUSHOTTAM KAKODKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether his attention has been drawn to a news item dated the 15th March, 1974 captioned "India advised to produce more fertilisers";

(b) if so, whether he has seen the statement of Dr. Norman E. Borlang eminent wheat breeder attached to the International Wheat Research Institute at Mexico regarding production of more fertilisers in India; and

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) Yes, Sir

(b) and (c). All possible steps are being taken to increase indigenous production of fertilizers by maximising production in the existing operating units and by creation on additional fertilizer capacity, either by expansion of existing units, where feasible, or by setting up new units The production which during 1973-74 was 10 60 lakh nitrogen and 3 17 lakh tonnes of phosphates is expected to increase to 40 00 lakh tonnes of Nitrogen and 12 00 lakh tonnes of Phosphates by 1978-79

23 मार्च, 1974 को उच्चतम तथा उच्च न्यायालयों में विचाराधीन पड़े मामले

7735. श्री विभूति मिश्र क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि .

(क) 23 मार्च, 1974 को उच्चतम न्यायालय तथा विभिन्न उच्च न्यायालयों में कितने मामले विचाराधीन थे और व न-कौन से वर्ष से लम्बित पडे है ;

(ख) क्या ये मुकदमे इस लिए लम्बित पड़े है क्योंकि न्यायाधीश न्यायालयों मे प्रतिदिन 8 घंटे कार्य नही करते , और

(ग) यदि हां, तो क्या सरकार का विचार न्यायाधीशों को यह निदेश देने का है कि वे न्यायालयों में प्रतिदिन 8 घंटे कार्य करें ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) 23 मार्च, 1974 तक की जानकारी इस समय उपलब्ध नही है। तथापि, 3 दिसम्बर, 1973 तक की जानकारी संलग्न विवरण में दी गई है।

(ख) और (ग): अधिकांश उच्च न्यायालयों मे, बकाया मुकदमों का मुख्य कारण संक्षिप्त किए गए मुकदमों की संख्या मे साधारण वृद्धि का होना है। न्यायाधीशों को, न्यायालय में समय व्यतीत करने के अतिरिक्त, कुछ घटे घर में निर्णयों के लिखने और अगले दिन मामलो की सुनवाई के लिए अपने आपको तैयार करने मे लगाने पड़ते हैं। अत: उनके लिए आठ घटे न्यायालय में बैठना जैसा सुझाव दिया गया है, सम्भव नहीं होगा।

विवरण

क्र० सं०	न्यायालय का नाम	वर्ष 1973 के अंत मे लम्बित मामलों की संख्या	तीन वर्षों से अधिक से लम्बित मामलो की संख्या	पाच वर्षों से अधिक से लम्बित मामलो की सख्या	दस वर्षों से अधिक से लम्बित मामलो की सख्या
1	2	3	4	5	6
	उच्चतम न्यायालय	12,845	3,093	628	—
	उच्च न्यायालय :				
1	इलाहाबाद . .	89,573	24,449	13,766	863
2	आन्ध्र प्रदेश . .	21,036	483	33	—
3	बम्बई . .	45,145	9,971	8,037	243
4	कलकत्ता	66,588	33,828	19,526	5,600
5	दिल्ली . .	19,730	6,281	2,633	58
6	गोहाटी . .	5,263	786	307	4
7	गुजरात . .	12,124	2,436	561	7
8	हिमाचल प्रदेश . .	1,883	107	256	—
9	जम्मू-कश्मीर . .	2,308	237	76	8
10	कर्नाटक . .	10,613	378	29	11
11	केरल . .	30,614	537	41	18
12	मध्य प्रदेश . .	28,417	5,843	2,395	11
13	मद्रास . .	34,345	3,792	959	30
14	उड़ीसा . .	5,867	1,032	219	4
15	पटना . .	25,168	6,721	2,507	114
16	पंजाब और हरियाणा .	25,320	10,397	5,889	229
17	राजस्थान . .	15,531	2,327	942	20

Expansion of Hindustan Lever Limited

7736. SHRI DHAMANKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have set aside its own guidelines in allowing the expansion of Hindustan Lever Limited, a major multi-national company;

(b) whether the export obligation has also been diluted in this case; and

(c) if so, the reasons for this departure?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). No, Sir

(c) Does not arise.

Plan to raise per capita power consumption

7737. SHRI DHAMANKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government propose to raise the *per capita* power consumption to 180 KW by 1975-76 through generation of nuclear power; and

(b) if so, whether the supply of nuclear fuel has been ensured by indigenous sources only?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) No, Sir.

(b) Except for the Tarapur Atomic Power Station, for which enriched Uranium is being imported, it is proposed to procure the natural uranium required for fuelling the other nuclear power stations from indigenous sources.

Testing Station for Transmission Towers

7738. SHRI G. Y. KRISHNAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether India proposed to have a sophisticated testing station for transmission towers; and

(b) if so, its location and when it is going to be established?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). A modern sophisticated testing station for transmission line towers is under construction at Bangalore in the Central Power Research Institute It is likely to be commissioned during the current year.

Central Assistance sought by Kerala for execution of Irrigation Projects

7739. SHRI M. M. JOSEPH: Will the Minister of IRRIGATION AND POWER be pleased o state:

(a) whether Government were requested in December, 1973 for the release of Central assistance to the tune of Rs. 300 lakhs for the execution of the following Irrigation Projects in Kerala on priority basis;

(i) Kuttiyadi	Rs. 100 lakhs
(ii) Periyar Valley	Rs. 50 lakhs
(iii) Chitturpuzha	Rs. 50 lakhs
(v) Kanjirapuzha	Rs. 50 lakhs
(vi) Pamba	Rs. 50 lakhs and

(b) if so, the action taken by the Central Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) It has not been found possible to provide any such special assistance

to these projects on account of the financial constraints.

उत्तर प्रदेश तथा हरियाणा में लगाए जाने तापीय बिजली घरों के लिए मध्य प्रदेश से कोयले की सप्लाई

7740. श्री श्रीकृष्ण अग्रवाल : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश तथा हरियाणा में ऊर्जा की विकट कमी को ध्यान में रखते हुये इन राज्यो मे तापीय बिजली घरो की स्थापना हेतु योजनाएं बनाई गई है तथा मध्य प्रदेश से इनके लिए कोयले की सप्लाई की जानी है ;

(ख) यदि हा, तो क्या सिंगरौली मे दूसरा सुपर तापीय बिजली घर बनाने से इन राज्यों को कोयले के स्थान पर ऊर्जा की सप्लाई करने के बारे मे मध्यप्रदेश सरकार ने केन्द्र को सूचित किया है ; और

(ग) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

सिंचाई और विद्युत मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) उत्तर प्रदेश और हरियाणा मे आयोजित और निर्माणाधीन विद्युत केन्द्रों को कोयले की सप्लाई के लिए मध्य प्रदेश तथा अन्य राज्यों मे स्थित कोयला क्षेत्रों के साथ जोड़ दिया गया है ।

(ख) और (ग). मध्य प्रदेश प्राधिकारियों ने पड़ोसी राज्यों को विद्युत की सप्लाई के लिये राज्य में सुपर ताप विद्युत केन्द्र स्थापित करने के लिये अनुरोध किया है । सुपर-ताप केन्द्रो को स्थापित करने के लिए स्थल चयन हेतु भारत सरकार द्वारा गठित समिति ने अभी तक अपनी रिपोर्ट प्रस्तुत नहीं की है । बहरहाल, यह विचार है कि भावी विद्युत आवश्यकताओं के लिए उत्तर प्रदेश और हरियाणा मे प्रस्तावित विद्युत केन्द्र और सुपर ताप केन्द्र आवश्यक होंगे ।

Committee on setting up of coal-based fertiliser plants

7741. SHRI D. B. CHANDRA GOWDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Committee appointed by Government to suggest measures to tide over the oil crisis, has submitted its report about setting up fertiliser plants based on coal or based on fuel oil, convertible to coal later on; and

(b) if so, the salient features regarding its recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN). (a) and (b). A Working Group has been set up to consider the possibility of change over to coal as fertilizer feedstock in projects which are under (or have been approved for) implementation with fuel oil/petroleum fractions as the feedstock. The Working Group has not yet submitted its Report.

Steps to protect sea shore tourist centres from erosion

7742. SHRI S. N. MISRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware of the dangerous erosion of various sea-shore tourist centres in the country;

(b) if so, the particulars thereof; and

(c) the steps taken by Government to protect these centres?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). According

to the reports received from the State Governments, only the tourist centre at Digha in West Bengal is affected by sea erosion.

(c) The State Government of West Bengal, who are responsible for the protection of the area, have reported that immediate works in the form of boulder pitching were carried out in a length of 220 metres at a cost of Rs. 2 lakhs before the monsoon of 1973, and that these have given good results. A further amount of Rs. 8 lakhs has been sanctioned for the protection of an additional 330 metres length before the ensuing monsoon.

A scheme is also being formulated by the State Government, consisting of a sea wall and sand nourishment, based on the recommendations of the Beach Erosion Board.

आदिवासी क्षेत्रों में सिंचाई सुविधाओं के लिए राजस्थान को केन्द्रीय सहायता

7743. श्री लालजी भाई : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) आदिवासी क्षेत्रो मे अधिक सिंचाई सुविधाए उपलब्ध कराने के लिए पिछले तीन वर्षों के दौरान राजस्थान सरकार को केन्द्रीय सरकार ने ऋण के रूप मे कितनी धन राशि दी ; और

(ख) इस बारे मे कौन कौन सी योजनाएं विचाराधीन हैं ?

सिंचाई और विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): (क) और ख). सिंचाई राज्य विषय है और सिंचाई परियोजनाओं को राज्य सरकारो द्वारा उनकी अपनी विकासात्मक योजनाओं के ढांचे के अन्तर्गत कार्यान्वित किया जाता है । राज्यो को केन्द्रीय सहायता ब्लाक ऋणो एवं अनुदानों के रूप मे दी जा रही है और यह किसी विशिष्ट स्कीम, स्कीमों के समूह अथवा विकास शीर्ष के साथ जुड़ी नहीं होती है ।

Proposal to increase production of synthetic detergents

7744. SHRI M. S. PURTY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government propose to permit higher production of synthetic detergents by the country to replace soaps, as this would increase the availability of edible oils for human consumption and reduce imports of tallow for soap manufacture; and

(b) if so, the broad outlines regarding the proposal of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) As against existing installed capacity of 107,700 tonnes|year, the targeted capacity for Fifth Five Year Plan by 1978-79 has been fixed at 3.5 lakh tonnes and additional capacity to the extent of 2,54,300 tonnes has been covered by industrial licences| letters of intent

Ban on use of foreign brand names by Indian Companies

7745. SHRI NAWAL KISHORE SINHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to impose a ban on the use of foreign brand names by the Indian Companies in the field of consumer industry in view of the fact that no foreign company allows its name to be used without payment; and

(b) if so, the salient features thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Section 20 of the Companies Act, 1956

provides that no company shall be registered by a name which in the opinion of the Central Government is undesirable. For dealing with applications for allowing names under the aforesaid provisions of the Companies Act for registration of companies or for changing of names of existing Companies under section 21 of the said Act, the Department of Company Affairs has framed certain guidelines which *inter-alia* provides that a name shall not be made available if (i) it includes a name of a registered trade mark unless the consent of the owner of the trade mark has been produced by the promoters (ii) if it includes name, words of foreign countries etc., unless the promoters satisfy that there is some form of collaboration and connection with the country or place, the name of which is incorporated in the proposed name.

It may be stated that the provisions of Foreign Exchange Regulation Act and of Trade and Merchandise Marks Act also provide for some restrictions in the use of foreign brand names with which the Ministries of Finance, Industrial Development and Commerce etc are concerned.

Completion of Farakka Project

7746. SHRI INDRAJIT GUPTA: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether his attention has been drawn to the recent statement by the Chairman of the Calcutta Port Commissioners to the effect that further delay in the completion of the Farakka Project will cause incalculable damage to the navigability of the Hooghly River and to the future of the Calcutta and Haldia Ports; and

(b) if so, what steps Government are taking to ensure that the work at Farakka is speeded up?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) Some news items have appeared regarding the effect of delay in the commissioning of Farakka Barrage on the ports of Calcutta and Haldia. While no press statement was issued by the Chairman, Calcutta Port Commissioners on this subject, reporters had interviewed him from time to time regarding matters relating to Calcutta Port and Dock Labour Board.

(b) The work is expected to be completed by the monsoons this year, as earlier anticipated.

Representation from Industrialists of Punjab regarding restoration of Power cut

7747. SHRI N. SHIVAPPA: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether Power cut has crippled industrial production in Punjab; and

(b) if so, whether the Industrialists have made any representation to the Central Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) and (b). Due to increased demand for power for rabi cultivation, severe power cuts were imposed in Punjab during March, 1974 Industrialists have been representing about power shortage. However, no industrial units have been reported to have closed down permanently on account of power shortage Information regarding temporary closures of any industrial units due to power shortage is not available

Railway Hospitals and Health Units at stations in West Bengal

7748. SHRI S. N. SINGH DEO: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the Railway Stations in West Bengal where Railway

Hospitals and Health Units have been set up for the employees and broad features of facilities made available therein;

(b) the number of employees working in each station who are benefited therefrom; and

(c) whether Government propose to establish more hospitals, if so, the proposed locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b). A statement is laid on the Table of the House [*Placed in Library. See* No LT-6799/74]

(c) It is proposed to set up a 30-bedded new hospital at Maldah and a Health Unit at Gholsapur Railway Colony.

Setting up of a Reservoir in West Bengal for checking floods in River Subarnarekha

7749. SHRI S. N. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state whether in view of continuous floods in river Subarnarekha, Government propose to set up a reservoir at Gopiballavpur, District Midnapore West Bengal?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): No, Sir.

31 दिसम्बर, 1973 और 31 मार्च, 1974 को लोक सभा, राज्य सभा, महानगर परिषद और राज्य विधान मंडलों के सदस्यों की संख्या

7750. श्री अम्बेश: क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक सभा, राज्य सभा, संघ शासित क्षेत्रों की महानगर परिषदो और राज्य विधान मडलो मे 31 दिसम्बर, 1973 और 31 मार्च, 1974 को कुल सदस्यों की अलग अलग संख्या कितनी थी ; और

(ख) उक्त अवधि के दौरान उनमे अनुसूचित जाति और अनुसूचित जनजाति के सदस्यो की अलग अलग संख्या कितनी थी ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) : (क) अपेक्षित जानकारी देने वाला विवरण सदन के पटल पर रख दिया गया है। (विवरण-I)

(ख) अनुसूचित जातियो और अनुसूचित जन-जातियों के लिए आरक्षित स्थानों से लोक सभा, राज्यो की विधान सभाओं और दिल्ली की महानगर परिषद् के लिए निर्वाचित सदस्यो की संख्या से संबंधित जानकारी सदन के पटल पर रख दी गई है। (विवरण-II)

लोक सभा, राज्य सभा और राज्य विधान सभाओं तथा राज्य विधान परिषदो के लिए साधारण स्थानों से निर्वाचित अनुसूचित जाति तथा अनुसूचित जनजाति के सदस्यों से संबंधित जानकारी इस समय उपलब्ध नही है।

विवरण I

	31 दिसम्बर, 1973 को सदस्यों की कुल संख्या	31 मार्च, 1974 को सदस्यों की कुल संख्या
1	2	3
1. लोक सभा . .	513	518
2. राज्य सभा .	231	230
3. महा नगर परिषद् .	60	60
4. राज्य विधान सभाएं .	3473	3508
5. राज्य विधान परिषदें	518	519

विवरण II

	31 दिसम्बर 1973 को सदस्यों की कुल संख्या		31 मार्च, 1974 को सदस्यो की कुल संख्या	
	अनुसूचित जाति	अनुसूचित जन-जाति	अनुसूचित जाति	अनुसूचित जन-जाति
1	2	3	4	5
1. लोक सभा .	76	39	76	39
2. राज्य विधान सभाएं .	483	266	492	300
3. महानगर परिषद् .	7	कुछ नहीं	7	कुछ नही

Reports about mismanagement of the Affairs of Great Eastern Hotels, Calcutta

7751. SHRI MADHU LIMAYE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received any reports about the mismanagement of the affairs of Great Eastern Hotels of Calcutta;

(b) whether Government Directors appointed to the Company have submitted any reports; and

(c) if so, the substance of their findings?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (c). On the basis of a representation received from some workers of Great Eastern Hotel Limited, the Department of Company Affairs ordered an inspection of the books of accounts of the company under section 209(4) of the Companies Act. On the basis of the inspection report, the Company Law Board appointed S. Shri S C Roy and R. Krishnan as Additional Directors for a period of three years with effect from the 23rd October, 1973. One of the Directors reported in October, 1973 that some litigations were going on between two groups of directors and the company was in great financial crisis. He subsequently reported that while the business of the company was very good, an amount of Rs. 20 to Rs. 25 lacs was needed immediately for paying liabilities of company under the Employees Provident Fund, employees State Insurance Scheme, Income-tax deducted from employees salaries etc.

2 The other director reported on the 4th January, 1974 that steps have been taken to purchase essential equipments needed for the Hotel, a well-known cabaret artist has been engaged for the festive season and instructions have been issued that all outside Telex messages should be stopped without payment being received in cash. He also indicated that action has been initiated for import licence for liquor for activating the banquet hall and an experienced Manager from a leading Indian Hotel and a qualified Company Secretary have been appointed. Among other measures for improving the working of the Hotel, he mentioned that room rents have been raised by 25 per cent or more with effect from 1st January, 1974. His second report received in March, 1974 indicates that the progress could not be maintained in all respects, and action to implement the decisions taken earlier has been tardy for various reasons.

Balance sheet of Shree Changdeo Sugar Mills Limited

7752. SHRI MADHU LIMAYE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shree Changdeo Sugar Mills Limited of Bombay has not published any balance sheets in the last 2-3 years;

(b) were they granted exemption by the Company Law Board;

(c) if so, under what legal authority; and

(d) if not, the action taken against this Company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (d). Shree Changdeo Sugar Mills Limited of Bombay has not filed any Balance Sheet after the one due on 30th September, 1970. This Department has not granted any exemption to the company for late filing of its balance sheet. The company and its directors were prosecuted under section 210 and 220 of the Companies Act, 1956 for not filing the balance

sheet as at 30th September, 1971 and a fine of Rs. 600 was imposed by the court and the company was asked to file the balance sheet before 25th May, 1973. The company has not complied with the court's directions. Hence the company was prosecuted under section 614A(2) of Companies Act, 56 and an additional fine of Rs 300 was imposed by the court. The company and its directors were also prosecuted for not filing the balance sheet as at 30th September, 1972 and the annual return for the same year and a total fine of Rs. 3,000 was imposed. Inspite of these prosecutions, the company has not filed the balance sheets for these two years till date.

The Inspections of the books of accounts of the company was made under section 209(4) of the Companies Act. The Government has appointed two additional directors on the Board of Directors of the company under section 408(1) of the said Act with effect from 17th November, 1973.

Financial position of Belapur Sugar Mills Limited, Maharashtra

7753. SHRI MADHU LIMAYE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the financial position as revealed by the latest Balance Sheet of Belapur Sugar Mills Limited, Maharashtra;

(b) whether there are any Government dues to be recovered from this Company:

(c) if so, the salient features thereof, and

(d) the steps taken by Government to enforce payments by the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The correct name of the company is Belapur Sugar & Allied Industries Ltd The financial position of the company as revealed by the latest available balance sheet as on 30th September, 1972 is given in the attached Statement

(b) to (d). Information is being collected and will be laid on the Table of the House

STATEMENT

Statement I—Balance Sheet of Belapur Sugar & Allied, Industries Ltd.

Liabilities as on 30-9-72	(Rs. in Lacs)	Assets as on 30-9-1972	(Rs. in Lacs)
1. Paid up Capital . .	1,80 7	1. Net fixed assets	1,03·4
2. Reserves & Surplus	1,14·2	2. Long term Investments .	14·6
3. Secured loans	63·0	3. Government of Maharashtra Land Composition Bonds .	6 4
. Current Liabilities & Provisions	1,67·3	4. Current Assets	4,00·8
Total	5,25·2	Total	5,25·2

Salary and other expenses of the Chairman of Indian Motion Pictures Export Corporation Limited

7754. SHRI MADHU LIMAYE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Indian Motion Pictures Export Corporation Limited has given notice recently for payment of Rs. 8,000/- as monthly salary to its Chairman;

(b) if so, the reaction of Government thereto;

(c) whether the Corporation has also asked for sanction in respect of other expenses of the Chairman; and

(d) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Recently the Department received an application for waiver of recovery of the expenditure of Rs. 8,000 incurred by Shri A. M. Tariq, the Chairman of the company on account of his heart attack on the 24th April, 1973. The proposal was approved by the shareholders. The Department approved the waiver of the recovery. The company has not submitted any proposal regarding payment of Rs. 8,000 as monthly salary to its Chairman.

(c) and (d). The Corporation submitted an application in November, 1972 in regard to the grant of leave and leave travel concession to the Chairman, his wife and minor children. The Department has approved the proposal.

मंदसौर जिले के रेलवे कर्मचारियों को अगस्त, 1971 से बढ़ा हुआ मकान किराया भत्ता दिया जाना

7755. डा० लक्ष्मी नारायण पांडेय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंदसौर जिले के रेलवे कर्मचारियों को बढ़ा हुआ मकान किराया भत्ता अगस्त 1972 से प्राप्त हुआ है जबकि अगस्त, 1971 में प्राप्त होना चाहिये था।

(ख) यदि हां, तो इसके क्या कारण हैं, और

(ग) कर्मचारियों द्वारा इस संबंध में सरकार से किये गये निवेदन पर क्या कार्यवाही की गई ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) से (ग) मंदसौर के रेल कर्मचारियों को 1-8-1972 से मकान किराया भत्ते का भुगतान वित्त मंत्रालय द्वारा जारी किये गये आदेश के आधार पर किया गया था और इसलिए कर्मचारियों के अनुरोध को रेल प्रशासन ने स्वीकार नहीं किया था।

रेलवे स्टेशनों के हिन्दी में नाम पट्ट

7756. डा० लक्ष्मी नारायण पांडेय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि –

(क) क्या पश्चिम, पूर्व एवं उत्तर रेलवे में अधिकांश स्थानों पर तथा दक्षिण रेलवे के प्राय सभी स्थानों पर स्टेशनों के नाम पट्ट हिन्दी में नहीं है ; और

(ख) यदि हां, तो सभी रेलवे स्टेशनों के नाम पट्ट हिन्दी में भी लिखे जाने के लिए क्या कार्यवाही की गई है ?

रेल मंत्रालय मे उपमंत्री (श्री मुहम्मद शफी कुरेशी : (क) और (ख) सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

पूर्व रेलवे में हावड़ा डिविजन की कालोनियों में सफाई कर्मचारियों की अनुपस्थिति में व्यवस्था :

7757. **श्री चन्द्रिका प्रसाद** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या हावडा डिविजन की भांति पूर्व रेलवे की कालोनियों की सफाई व्यवस्था बनायें रखने हेतु सफाई कर्मचारियो के गैर हाजिर होने पर उनके स्थान पर अन्य सफाई कर्मचारी देने की कोई व्यवस्था नही है, और

(ख) यदि हां, तो इसके क्या कारण हैं, और कब तक यह व्यवस्था लागू हो जायेगी ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी (क) और (ख) रेलवे कालोनियो मे सफाई सम्बन्धी काम की देख-भाल करने के लिए पूर्व रेलवे मे इस समय दो विभाग है, अर्थात् चिकित्सा विभाग और इजीनियरी विभाग।

जहा सफाई कर्मचारियों की व्यवस्था चिकित्सा विभाग द्वारा की जाती है वहा सफाई वालो की अनुपस्थिति मे उनका काम करने के लिये एवजी लगाये जाते है।

कालोनियो मे, जहा सफाई सम्बन्धी देखभाल इजीनियरी विभाग द्वारा की जाती है, सफाई वालो की अनुपस्थिति मे सफाई करने की ड्यूटी पर नैमित्तिक श्रमिक रखे

उत्तर प्रदेश के चुनावों में मतदाताओं को उनके मतदान के अधिकारों से वंचित रखने के प्रयास

7758. **श्री चन्द्रिका प्रसाद** : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या हाल ही में उत्तर प्रदेश में हुए चुनावो मे कतिपय स्थानों पर मतदाताओ को उनके मतदान के अधिकारो से वंचित रखने के प्रयासो के बारे मे प्रधान मंत्री और निर्वाचन आयोग को सूचना दी गई थी ;

(ख) क्या उन्हे बलिया जिले मे भी ऐसी कोई सूचना मिली थी ;

(ग) यदि हा, तो सरकार ने इस बारे मे अब तक क्या कार्यवाही की है ;

(घ) क्या इस आशय की सूचना सभी सम्बद्ध व्यक्तियों को दी गई थी कि बलिया मे 15—20 मतदान केन्द्रो पर लोगो को मत नही डालने दिये गये ;

(ङ) यदि हा तो इस बारे मे सरकार ने क्या कार्यवाही की है, और

(च) क्या कुछ मतदान केन्द्रो पर हरिजन किसान पीटे गये थे जिसकी रिपोर्ट पुलिस को भी दर्ज की गई थी और यदि हां, तो ऐसे मतदान केन्द्रो की सख्या कितनी है, इस सबध मे कितने लोग मारे गये, कितनी रिपोर्ट लिखाई गयी और उन पर क्या कार्यवाही की गई ?

विधी, न्याय और कम्पनी कार्य मंत्रालय मे राज्य मंत्री (श्री नीतिराज सिंह चौधरी (क) से (ङ) इस सम्बन्ध मे कतिपय शिकायतें, जिनमे बलिया जिले से संबंधित शिकायतें भी सम्मिलित है, प्रधान मंत्री के सचिवालय तथा निर्वाचन आयोग को प्राप्त हुई थीं। प्रधान मंत्री के सचिवालय में प्राप्त की गई शिकायतें, प्रत्येक शिकायत

की प्रकृति को ध्यान मे रखते हुए, निर्वाचन आयोग, राज्य सरकार, गृह मंत्रालय अथवा सबंधित जिला मजिस्ट्रेट को अग्रेषित कर दी गई हैं। निर्वाचन आयोग ने, इसको प्राप्त हुई शिकायतो के सबध मे समुचित प्राधिकारियो से रिपोर्ट प्राप्त करने के लिये आवश्यक कार्यवाही की है और रिपोर्टों की प्रतीक्षा की जा रही है।

(च) सरकार को ऐसी कोई जानकारी नही है। किन्तु राज्य के मुख्य निर्वाचन अधिकारी से स्थिति अभिनिश्चित की जा रही है।

पदोन्नति के मामले में पिछड़े वर्गों के लोगों को प्राथमिकता देना

7759. **श्री चन्द्रिका प्रसाद**: क्या रेल मंत्री यह बताने की कृपा करेंगे कि —

(क) क्या रेलवे बोर्ड की नीति तथा अनुदेशों की अवहेलना करके मेडिकल विभाग में प्राथमिकता के आधार पर पदोन्नति के अवसर केवल हरिजनो को दिये जाते हैं पिछडे वर्ग (नापित, कुरमी) के लोगो को नही, और

(ख) यदि हा, तो इसके लिए जिम्मेदार ठहराये गये व्यक्तियो के विरुद्ध सरकार द्वारा क्या कार्यवाही की जा रही है और पिछडे वर्ग के लोगो की तत्काल पदोन्नति के आदेश कब जारी किये जायेंगे ?

रेल मंत्रालय में उपमंत्री (श्री मोहम्मद शफी कुरेशी): (क) और (ख) अनुसूचित जाति और अनुसूचित-जनजाति के आरक्षण के मामले मे रेल प्रशासन समय-समय पर कार्मिक विभाग, मंत्रि मण्डल सचिवालय द्वारा जारी किये गये अनुदेशो के अनुसार कार्रवाई करते हैं। उक्त विभाग के वर्तमान अनुदेशो मे केवल अनुसूचित जाति और अनुसूचित जनजाति के व्यक्तियों के लिए कोटे के आरक्षण की व्यवस्था है। पिछडे वर्ग के व्यक्तियो के लिए इस तरह का कोई कोटा आरक्षित नही है।

स्वास्थ्य निरीक्षक पश्चिम आसनसोल की नियुक्ति

7760 **श्री चन्द्रिका प्रसाद**: क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या आसनसोल, हावडा तथा मुगलसराय के मुख्य स्वास्थ्य निरीक्षको का क्षेत्राधिकार केवल उपरोक्त स्टेशनों तक सीमित अथवा पूरे डिवीजन तक, है

(ख) क्या ये मुख्य स्वास्थ्य निरीक्षक डिवीजन के अन्य स्टेशनो का दौरा करते हैं, और

(ग) क्या स्वास्थ्य निरीक्षक, पश्चिम का आसनसोल में कोई कार्यालय नहीं है जिसके कारण वहा काफी असुविधा हो रही है।

रेल मंत्रालय मे उपमंत्री (श्री मुहम्मद शफी कुरेशी): (क) आसनसोल, हावडा और मुगलसराय के मुख्य स्वास्थ्य निरीक्षको का क्षेत्राधिकार केवल स्टेशनो तक सीमित है।

(ख) जी, नही।

(ग) स्वास्थ्य निरीक्षक, पश्चिम का आसनसोल मे कोई अलग कार्यालय नहीं है। लेकिन वह वैस्ट कालोनी मे स्थित मंडल स्वास्थ्य अधिकारी के कार्यालय में उपलब्ध स्थान का उपयोग करते हैं। वहा कोई असुविधा नही हो रही है।

Setting up of a Thermal Power Station in Murshidabad

7762 SHRI PRABODH CHANDRA
SHRI R S PANDEY

Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether Government have approved a thermal power station for Farakka in Murshidabad, and

(b) if so, the estimated expenditure thereon and its proposed total capacity?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) and (b) A thermal power station at Farakka with a capacity of 110 MW in the 5th Plan has been included in the Draft 5th Plan The project report for this is under preparation for being submitted for the approval of the Government

Proposal to run trains on DVK line and from Puri to Raipur and Puri to Bombay

7763. SHRI GIRIDHAR GOMANGO Will the Minister of RAILWAYS be pleased to state·

(a) whether there is any proposal to run the passenger and express trains (i) on D.V.K Railway line (ii) from Puri to Raipur *via* Vijayanagaram and (iii) from Puri to Bombay, and

(b) if so, the time when the trains will be run there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). It is proposed to introduce a mixed train on D B K Railway line shortly As for train from Puri to Raipur *via* Vijanagram and from Puri to Bombay, there is no such proposal at present

Sugar-cane Molasses quota for Gudakhu industries

7764 SHRI GIRIDHAR GOMANGO Will the Minister of PETROLEUM AND CHEMICALS be pleased to state·

(a) the sugar-cane molasses quota reserved for the States to run the Gudakhu industries,

(b) whether some Gudakhu industries of Orissa are suffering due to shortage of molasses; and

(c) if so, the steps proposed to be taken to run these industries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) to (c) The information has been called for from the State Governments and will be laid on the Table of the House, when received

Programme to ensure speedy movement of coal and steel

7765 SHRI ARVIND M PATEL:
SHRI N R VEKARIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways and Steel and Mines Ministries have drawn up an emergency programme to ensure speedy movement of coal and steel; and

(b) if so, the salient features of the programme?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Hon'ble Member's attention is drawn to the reply given by the Minister of Steel & Mines to Unstarred Question No 7165 in Lok Sabha on 18th April, 1974 on the same issue.

Non-attainment of full production by CLW, Varanasi

7766. SHRI P. VENKATASUBBAIAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Chittaranjan Locomotive Works has not attained full production although ten years have elapsed since it started production;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to step up production and bring it to the optimum?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and (b) Chittaranjan Locomotive Works was originally set up for the production of steam locomotives only, which commenced in the year 1950-51 The targetted production of steam locomotives (*viz*., 168) was not only achieved, but targets were exceeded (*i.e.* 173 locomotives in 1959-60).

However, in consonance with changing pattern of requirements for motive power, and with progressive introduction of diesel and electric traction on the Indian Railways the manufacturing activities of Chittaranjan Locomotive Works were diversified to include production of sophisticated and intricate type of electric and diesel locomotives. The production of steam locomotives was gradually being tapered down, and eventually discontinued altogether in January 1972 with progressive increase in the production of Electric (Main line) and Diesel (shunting) locomotives.

The production planned for the IVth Plan period has been achieved by the Chittaranjan Locomotive Works in respect of diesel shunting locomotives, but there has been a shortfall in the manufacture of electric locomotives, mainly due to production of several diverse types of locomotives and design modifications in traction motors, apart from delayed and inadequate receipt of supplies of imported and indigenous equipment, tardy development of indigenous industry continuing power shortage and disturbed conditions in the Eastern region affecting work in the Chittaranjan Locomotive Works, and in anciliiary workshops from whom spares/raw material is received

(c) necessary steps have already been initiated to overcome the difficulties experienced in the recent past with a view to achieve the targets of production for the Vth Plan period. These include proposals to:—

(a) Commence series manufacture of approved types of locomotives after specified prototype trials/field tests

(b) manufacture of modified design of traction motors.

(c) Vigorous follow up with indigenous sources of supplies, and re-import of certain vital equipments in which indigenous sources have not developed to the desired extent.

(d) follow up DVC authorities to allocate sufficient electrical power to CLW (apart from active pursuit of the proposal to install standby diesel driven generating sets for emergency use).

Progress made for developing indigenous technical know-how for I.C.F., Perambur (Madras)

7767. SHRI JAGANNATH MISHRA: Will the Minister of RAILWAYS be pleased to state the salient features regarding the substantial progress made in achieving import substitution as well as in developing and applying indigenous technical know-how in the railway coaches manufactured by the State-owned Integral Coach Factory at Perambur, Madras during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): The Integral Coach Factory at Perambur has achieved indigenous development of the following items, required for the manufacture of Railway coaches, by developing and applying indigenous technical know-how during the last two years —

(1) Silent blocks (2) Peco seam welding foils (3) Thermal insulation (4) Ceratain Malleable casting items (5) Vermiculite (6) Brushless alternators and control equipment for train lighting (7) Compressor Pressure Governor and (8) D C. Motors and Auxilliary machines etc.

Use of waters of inter-State rivers between India and Bangladesh

7768. SHRI SHANKER RAO SAVANT: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there are any issues regarding the use of waters of inter-State rivers still pending settlement between India and Bangladesh;

(b) if so, the main features thereof, and

(c) the steps taken by Government to settle them?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT) (a) to (c). India and Bangladesh are beneficiaries of the waters of the Ganga-Brahamputra-Meghna river systems. Desirous of working together in harnessing these waters for the benefit of the peoples of the two countries, the two Governments have set up the Indo-Bangladesh Joint Rivers Commission on a permanent basis. This has been functioning since June, 1972. The Commission has identified various aspects of river development of interest to the two countries and are engaged on joint studies/investigations with a view to evolving short-term, medium term and long-term schemes for mutual benefit

Cases of murders, thefts and accidental deaths during last three years

7769. SHRI SHANKER RAO SAVANT: Will the Minister of RAILWAYS be pleased to state the total number of cases of murders and thefts committed and accidental deaths of passengers travelling by Ralways in India, zone-wise during 1971-72, 1972-73 and 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): The information is being collected and will be laid on the Table of the Sabha.

Number of Railway Canteens

7770. SHRI SHANKER RAO SAVANT: Will the Minister of RAILWAYS be pleased to state the total number of Railway canteens, zone-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) The number of canteens on Indian Railways zone-wise as on 31st March 1973 are as under:—

Railway	No. of canteens
Central	32
Eastern	39
Northern	47
North Eastern	21
Northeast Frontier	11
Southern	32
South Central	23
South Eastern	31
Western . . .	44

Proposal for electrification of Railway lines during Fifth Five Year Plan

7771. SHRI SHANKER RAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) the Railway lines which have been electrified so far;

(b) the railway lines proposed to be electrified during the Fifth Five Year Plan;

(c) the power houses owned by the Railways; and

(d) the power houses proposed to be built by the Railways during the Fifth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The names of sections on Indian Railways, which have been electrified so far are as under:

I. *Central Railway*:

1. Bombay VT-Kurla and Mahim Chord (Harbour Branch).

2. Bombay-Poona, Kalyan-Igatpuri.

3. Kurla-Mankhurd.

4. Igatpuri-Bhusaval.

II. *Eastern Railway*:

1. Chitpur Mughalsarai *via* HB Chord and Grand Chord.

2. Howrah-Burdwan.

3 Sheoraphuli-Tarakeswar.

4. Sealdah-Ranaghat.

5. Dum Dum-Bongaon.

6 Ranaghat-Krishnanagar City.

7. Kalinarayanpur-Shantipur.

8. Bandel-Naihati

9. Kankurgachi-Docks.

10. Baruipur-Diamond Harbour.

11. Sealdah-Baruipur.

12. Baruipur-Lakshmikantpur.

13 Sonarpur-Canning.

14. Majerhat-Budge Budge

15. Belur-Dankuni.

III. *Northern Railway*:

Mughalsarai-Kanpur-Tundla.

IV. *Southern Railway*:

Madras-Tambaram-Villupuram.

V. *South Eastern Railway*:

1. Asansol-Sini.

2. Kharagpur-Rourkela-Birmitrapur.

3. Rajkharswan - Dongoapori - Gua - Bolanikhadan.

4. PadapaharBanspani.

5. Kandra-Gomharia.

6. Garhdrubeswar-Adra-Joychandipahar.

7. Ramakanali-Chourashi.

8. Damodar-Radhanagar.

9. Adra/Anara-Rkni-Santaldih-Jamadoba-Pathardih.

10. Nimpura Yard.

11 Kharagpur-Tatanagar (Double line)

12. Howrah-Kharagpur.

13 Rourkela-Durg.

14. Andul-Calcutta Chord Link.

VI. *Western Railway*:

1. Churchgate-Borivli-Virar

2. Bhestan-Baroda-Ahmedabad.

(b) The following spill over schemes of 4th Plan totalling 1474 Rkms. are likely to be energised during the 5th Plan.

(i) Virar-Bhestan section of Virar-Ahmedabad.

(ii) Panskura-Haldia.

(iii) Tundla-Delhi.

(iv) Waltair-Kirandul.

(v) Madras-Vijayawada.

(vi) Madras-Trivellore.

Besides, some of the following sections are likely to be taken up for electrification during the Fifth Plan:

(i) Bhusaval-Nagpur.

(ii) Durg-Nagpur.

(iii) Delhi-Bina.

(iv) Madras-Arkonam-Guntakal-Hospet.

(v) Sitarampur-Garhara.

(vi) Bhilai-Dhalli-Rajhara.

(vii) Vadodara-Ratlam and Godhra-Anand.

(viii) Arkonam-Erode and Jolarpettai-Bangalore.

(ix) Rampur Dumra-Mughalsarai.

(c) Central Railway have a power house near Kalyan for electrified sections of Central and Western Railways in Bombay-Poona area. Besides the above mentioned power house, the Railways have small thermal power houses in a few Workshops.

(d) The proposals under consideration consist of setting up three captive power stations in the Fifth Plan one each in West Bengal, U.P. and Bihar. interconnected with the grid system of the Electricity Boards for economic operation to provide assured power supply for electric traction and other important railway installations. It is also proposed to expand the capacity of the Railways' existing Power station at Kalyan (Chola). Feasibility studies are presnetly in hand.

Construction of Tube Railways during Fifth Five Year Plan

7772. SHRI SHANKER RAO SAVANT: Will the Minister of RAILWAYS be pleased to state:

(a) which Tube Railways are proposed to be constructed during the Fifth Plan period and what is the estimated cost of each of them; and

(b) in view of the general economic condition, whether Government consider the desirability of postponing these Tube Railways and of spending the money so saved on Railways in backward areas?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Implementation of a tube railway between Dum Dum and Tollyganj R.T.S. line in Calcutta sanctioned in 1972-73 at an estimated cost of Rs. 140.30 crores, the work on which is already in progress, will spill over to the Fifth Plan. The 1974-75 outlay is Rs. 12.50 crores.

For Bombay City, the scheme of Mass Rapid Transit comprises of surface system by the side of the Western and Central Railway suburban lines from Goregaon and Bhandup to Bandra and Kurla respectively and again a partly elevated system from Raoli Junction terminating with a short length of underground at Fort Market. This project is estimated to cost about Rs. 90.23 crores. An amount of Rs. 4.65 crores has been alloted in the budget for 1974-75 to enable the construction of this line to be taken in hand. The scheme is expected to be completed during the Fifth Plan.

Techno-economic feasibility studies for suitable mass rapid transit systems for the cities of Delhi and Madras are in progress. A decision on the scope of the schemes to be taken up during the Fifth Plan will be taken on the basis of relative priorities that the feasibility studies will indicate and availability of funds within the total Fifth Plan provision for all the M.T. Projects. For this necessary liaison is being maintained with the Planning Commission.

(b) As far as possible railways are being provided in backward areas, and it is not considered desirable to put off any project for mass rapid transport.

Re-examination of Narmada Issue

7773. SHRI VEKARIA:
SHRI D. P. JADEJA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Narmada Issue is to be re-examined;

(b) if so, the reasons thereof; and

(c) when the final decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). The issues involved in the Narmada Water Disputes are very complex and are under careful study in all their relevant aspects. It is difficult to indicate precisely by when the decision will be announced.

Unloading of wagons by FCI in West Bengal and diversion to other States

7774. SHRI RAJDEO SINGH:
SHRI TARUN GOGOI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Eastern Railway has told the Food Corporation of India that its 200 wagons carrying about 5000 tonnes of foodgrains were not being unloaded at Cossipore, Kalighat, Sealdah and Howrah because of some go slow movement;

(b) whether F.C.I. has been warned that foodgrains wagons stalled in different sheds would be diverted to other States, if not, unloaded immediately; and

(c) if so, what is the reaction of the Food Corporation of India?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). The Food Corporation of India's attention has been drawn to non-release of a number of foodgrain wagons at Cossipore, Kalighat, Sealdah and Howrah. It is understood that slow releases are mainly due to go slow tactics of the labour of F.C.I. and also due to stopping of work by F.C.I.'s transport contractors and miscreants throwing crackers near foodgrain wagons. Regular contacts at the highest level are continuing to persuade the Food Corporation of India to step up releases at various points. The West Bengal Government are being apprised regularly of the labour problem and the law and order situation. The F.C.I. has also held discussions with labour leaders and is taking disciplinary action against labour responsible for go slow tactics. It has also warned the transport contractor to supply adequate number of trucks.

Direct recruitment of R.T.As.

7775. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the R.T.As. are recruited directly; and

(b) if so, the reasons for direct recruitment when graduates and more seasoned men are available in Station Master's category whose appointment can result in saving huge amount of money on the training for 3 years of the new recruits?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). The category of R.T.As. (Relieving Transportation Assistants) which was in vogue on Northern, Eastern and South Eastern Railways has since been abolished.

Dislocation of Train services during the last one year

7776. SHRI S. N. MISRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been dislocation of train movement in the country during the last one year;

(b) the number of trains which were cancelled due to the strikes on Railways and due to lack of resources respectively; and

(c) whether any improvement has now been made in this regard and if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes

(b) and (c) On an average about 48 pairs of trains per day were cancelled due to various strikes and about 185 pairs of trains per day due to the difficult coal position during the year April'73 to March, '74 However, restoration of the trains cancelled on account of difficult coal position will be considered when adequate stocks of coal have been built up

Major and medium Irrigation Schemes to be taken up in U.P during next Three Years

7777 SHRI S N MISRA Will the Minister of IRRIGATION AND POWER be pleased to state

(a) the major and medium irrigation schemes proposed to be taken up during the next three years in Uttar Pradesh; and

(b) the allocations made by the Central Government for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) 20 major and 30 medium new irrigation schemes are proposed to be taken up by the Government of Uttar Pradesh in the Fifth Plan period. The Fifth Plan has not yet been finalised. Work is expected to be started on 13 major and 13 medium new irrigation schemes during 1974-75 The remaining plan schemes are expected to be taken up during subsequent years according to availability of funds.

(b) Irrigation is a State subject. Irrigation projects are implemented by the State Governments within their own overall development resources The tentative outlay under consideration for major and medium irrigation schemes in the Fifth Plan for Uttar Pradesh is Rs 294 71 crores

Shortage of Polythelene moulding powder

7778 SHRI GAJADHAR MAJHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether there is an acute shortage of polyethylene moulding powder in the country,

(b) if so, what is the position regarding demand and supply thereof; and

(c) what steps Government propose to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) Yes, Sir

(b) The estimates of demand and supply for 1974 are as follows:—

Item	Demand	Indigenous production	Shortfall
		(In tonnes)	
Low Density	45,000	30,000	15,000
High Density Polyethylene	32,000	22,000	10,000

(c) Imports of Polyethylene as also of other thermoplastic resins are being arranged to the extent possible to alleviate the shortage. Further, necessary approvals have been/are being given by the Government to ensure expansion of existing capacities for manufacture of high and low density polyethylene as early as possible. Indian Petrochemicals Corporation Ltd., Baroda is implementing a project for manufacture of 80,000 tonnes/annum of LD Polyethylene When this project is commissioned in 1976, the availability of polyethylene for the plastic processors would very considerably increase

Credit from Iraq for purchasing Crude Oil by India

7779 SHRI TARUN GOGOI
SHRI C K. CHANDRAPPAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether India and Iraq have signed an agreement by which Iraq has agreed to give loan to India to buy crude oil;

(b) if so, the main features of the agreement, and

(c) to what extent it will benefit India?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) Yes, Sir

(b) and (c) It is not in the public interest to disclose the details at this stage

Cancellation of passenger trains running between Tirunelveli and Tiruchendur (Southern Railway)

7780. SHRI S. A. MURUGANANTHAM. Will the Minister of RAILWAYS be pleased to state:

(a) whether the Southern Railway has cancelled the passenger trains running between Tirunelveli Junction and Tiruchendur affecting the pilgrims going to Arulmigu Subramania Swamy temple, students, merchants and common people of the area;

(b) if so, the reasons therefor;

(c) whether goods trains are running normally to Arumuganeri to benefit a monopoly concern;

(d) whether he is aware of the fact that the taluk people have decided to launch an agitation by obstructing the goods train till the running of the passenger trains is restored; and

(e) the steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) to (e). The passenger trains running between Tirunelveli Junction and Tiruchendur have been cancelled on account of difficult coal position However, one pair of mixed train was introduced on that section with effect from 19-2-74 for the facility of passengers Restoration of the cancelled trains will be considered when adequate stocks of coal have been built up

Slow loading of Steel products in recent months

7781. SHRI D. K. PANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the loading of steel products has been slowed down by the Railways in recent months; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) (a) There has been drop in loading of finished products from steel plants during recent months as compared to the same period last year.

(b) Loading has been adversely affected owing to dislocation in rail movement caused by a number of

extraneous factors including a series of staff agitation on the Railways.

Silting problem in Kosi Barrage

7782. SHRI BHOGENDRA JHA: Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 4605 on the 26th March 1974 regarding silting problem in Kosi Barrage and state:

(a) whether to do away with the problem of silting in the Eastern and also in the proposed Western Kosi Canal Project any permanent solution has been attempted; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The Technical Committee appointed by the Government of India to go into the question of siltation of the Eastern Kosi Canal has, in its report of December, 1973, suggested the following long term measures:—

(1) Measures for controlling sediment yield and its transport and deposition below Chatra gorge are required to be conceived and implemented.

(2) A high dam for silt storage in the upper reaches of the Kosi river may be investigated. For any such high dam, the life of the dam, the regime of the river between the dam and the Kosi Barrage, and between the flood embankment upsteram and down stream of the barrage would have to be carefully considered.

(3) The investigations for provision of check dams in the Tamur and Arun, the two tributaries of the Kosi contributing the maximum quantity of coarse silt, may be taken up in addition extensive soil conservation measures in the catchment of these tributaries may also be taken up with the concurrence of His Majesty's Government of Nepal.

According to the Committee, these measures will considerably reduce the sediment load in the Kosi river.

The report of the Committee has been forwarded to the Government of Bihar who are taking further necessary action.

Decline in Prices of Petroleum Products in International Market

7783. SHRI C. K. CHANDRAPPAN:
SHRI G. P. YADAV:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the prices of petrol and petroleum products have registered an appreciable fall in the international market in the past one month;

(b) if so, the facts thereof;

(c) whether this fall in the prices of oil in the world will have any effect on our oil prices;

(d) whether Government have taken any decision to reduce the oil prices in India; and

(e) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Prices of refined petroleum products increased steeply from October '73 and remained so until January, 1974. Since then there has been some reduction in the prices of refined products.

(c) to (e). There is no proposal at present to decrease the prices of petroleum products in India, which are based on the import price of crude oil. The prices at which crude oil is available for imports have not come down.

P.V.C. Resin Manufacturers

7784. SHRI C K JAFFER SHARIEF. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the number of the licensed P V C resin manufacturers in the country,

(b) whether such manufacturers depend on indigenous sources for raw material, and if so, the facts thereof, and

(c) whether Government have attached any conditions for sale and distribution of their products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) There are five units manufacturing PVC in the country

(b) The major raw materials vi Naphtha or Alcohol or Calcium Carbide and Hydrochloric Acid or chlorine are mainly indigenous

(c) No Sir

Persons hoding catering and vending Licences in Northern Railway for more than six years

7785 SHRI MUKHTIAR SINGH MALIK
SHRI BIRENDER SINGH RAO

Will the Minister of RAILWAYS be pleased to state

(a) the number of Catering and Vending licences in each Division of Northern Railway who have been holding such licences for more than 6 years in contravention of the decision taken by Government; and

(b) the names of the firms and individuals of the same family holding more than one catering|vending licence in the Northern Railway?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI)· (a) No contractor is holding such licences in contravention to the Government's decision However, as per the recent orders, vending and refreshment room contractors which have completed 6 years and restaurant/restaurant car contractors which have completed 10 years have to be terminated as they come up for removal and fresh applications have to be called for in which the existing contractors are also eligible to apply for fresh contract

(b) A statement is laid on the Table of the House [*Placed in Library. See No LT-6800/74*]

Applications from Haryana seeking Permission to lay over head Power Lines across Railway Tracks and to lay Water Supply Pipes under Railway Tracks

7786 SHRI MUKHATIAR SINGH MALIK
SHRI BIRENDER SINGH RAO

Will the Minister of RAILWAYS be pleased to state

(a) the number of applications pending with the Railway Authorities in Bikaner Division of Northern Railways for more than six months in which Government of Haryana have sought permission for laying over head power lines across Railway tracks and for laying water supply pipes under the Railway tracks, separately in each case, and

(b) the reasons in each case for the delay in giving sanction for these urgent development works?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) There is only one application for electrical crossing and three applications for laying water supply pipes pending with the Railway Authorities in Bikaner Division of Northern Railway.

(b) The application for electrical crossing is pending sanction as the details of design parameters of H Pole joints asked for by the Railways on 5-7-1972 are yet to be furnished by Haryana State Electricity Board The

sanctions for the three water supply pipe crossings are also pending as the concerned Public Health Department of the Haryana Government are yet to be deposit the cost of the works with the Railways

Expenditure on Railway Engineering Training Institutes functioning in India

7787. SHRI MUKHTIAR SINGH MALIK.
SHRI BIRENDER SINGH RAO

Will the Minister of RAILWAYS be pleased to state:

(a) the names of Railway Engineering Training Institute which are at present functioning in the country,

(b) the amount of grant or amount spent by Railways on each institute during the last three years, year-wise,

(c) the number of students who underwent training in each institute during the same period; and

(d) whether any criteria has been laid down for the selection of candidates for the training and if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) to (d) The information is being collected and will be laid on the Table of the Sabha

Grant to Railway Engineering Training Institute Jamalpur

7788 SHRI MUKHTIAR SINGH MALIK:
SHRI BIRENDER SINGH RAO

Will the Minister of RAILWAYS be pleased to state

(a) the amount of grant given by the Railway to Railway Engineering Training Institute, Jamalpur during the last three years, year-wise;

(b) the number of students who have undergone Engineering training in that Institute during the same period; and

(c) the stipends given, if any, to each student?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) No grant is given to the Indian Railways Institute of Mechanical and Electrical Engineering, Jamalpur, However, the entire expenditure incurred by the Institute for organising and running training courses is met by the Railway Administration which is as under —

(1) 1970-71	Rs 9,76,200 00
(2) 1971-72	Rs 10,12,700 00
(3) 1972-73	Rs 10,94,200 00

(b) Information is being collected and will be laid on the Table of the Sabha

(c) The Apprentice Mechanics are paid stipend in scale Rs 150-5-170 (AS)

Each Special Class Railway Apprentice is paid a stipend of Rs 125.00 per mensem, during the 1st and 2nd years and Rs 175 00 per mensem during the 3rd and 4th years of training

राजस्थान मे तेल की खोज:

778०. श्री लालजी भाई : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार राजस्थान राज्य मे तेल की खोज के लिये किसी नये प्रस्ताव पर विचार कर रही है, और

(ख) यदि हां, तो उसकी मुख्य रूपरेखा क्या है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) (क) और (ख) तेल तथा प्राकृतिक गैस आयोग

के प्रारम्भ से राजस्थान राज्य मे तेल अन्वेषण कार्य चल रहा है। इस समय सभरवली तलई कुआ सं० 2 मे खुदाई का कार्य चल रहा है और गोतर-और नैगवाला मे दो अन्य गहरे कुओ की यथा समय खुदाई करने की सभावना है।

Demand from Rajasthan for setting up of a Refinery at Sawai Madhopur

7790. SHRI LALJI BHAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Rajasthan State has presented a very strong case for the setting up of a Refinery at Sawai Madhopur; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

Steps to Improve Power Generation

7791. SHRI MOHINDER SINGH GILL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it has been decided to take some short-term steps to improve power generation in the country; and

(b) if so, the nature of steps proposed and the financial implications thereof?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b). The following steps have been taken to improve power generation in the country.

(1) The project authorities have been advised to keep up a programme of preventive maintenance and ensure availability of adequate supplies of spares in the case of both hydro and thermal power plants. Expert advice from the CW & PC is also made available wherever required.

(2) In regard to the thermal plants, the following steps are being taken—

(i) Ensuring supply of suitable quality of coal and fuel oil in adequate quantities, and transport therefor.

(ii) Improvement of fuel quality in the case of power plants using washery by-product fuels (in the eastern region) by restricting such use to three-stage washery middlings.

(iii) Visits by experts deputed by Government of India for assessing and suggesting possibilities of improvement.

(iv) Provision of training facilities for operation and maintenance personnel.

(3) A spares and services unit is being organised under BHEL for ensuring timely availability of imported as well as indigenous spare parts and facilities for repairs of equipment.

(4) The projects which are nearing completion are being expedited to ensure early commissioning of the generating units

Most of the proposed measures do not involve any significant financial outlays.

मेल तथा जनता एक्सप्रेस गाड़ियों को हरीपुर स्टेशन पर रोकने का प्रस्ताव

7792. श्री मूल चन्द डागा: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) हरीपुर स्टेशन (पश्चिम रेलवे) पर रुकने वाली गाडियों के नाम क्या हैं और वे वहां कितनी-कितनी अवधि के लिए रुकती हैं,

(ख) क्या रामपुर क्षेत्र में केवल हरिपुर ही एक रेलवे स्टेशन है और वहां

जनता तथा मेल गाड़ियो के न रुकने के कारण यात्रियो को भारी परेशानी का सामना करना पड़ता है तथा लोगो ने इस सम्बन्ध में अनेक बार रेलवे विभाग को शिकायत भेजी है , और

(ग) यदि हा, तो क्या उस स्टेशन पर मेल तथा जनता गाडियो को कुछ मिनट के लिए रोकने की व्यवस्था करने का विचार है , और यदि नही, तो इसके क्या कारण है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) (क) 229/230 अजमेर-मेहसाना तेज सवारी गाडी, 3 अप/4 डाउन दिल्ली-अहमदाबाद एक्सप्रैस 5/6 अहमदाबाद-आगरा किला तेज सवारी गाडी और 31 अप दिल्ली-अहमदाबाद जयन्ती जनता एक्सप्रैस गाड़िया हरिहर स्टेशन पर ठहरती है। 230 डाउन और 5 अप तेज सवारी गाडियो को छोड़कर जो वहां क्रमश 3 मिनिट और 4 मिनट ठहरती हैं, ये सभी गाडिया वहा 2-2 मिनट ठहरती हैं।

(ख) और (ग) यातायात को देखते हुए और इन गाडियो की तेज रफ्तार को बनाये रखने के हित में 1/2 डा गाड़ियों और जयन्ती जनता एक्सप्रैस को हरिहर स्टेशन पर ठहराना व्यावहारिक नही है।

सुप्रीम कोर्ट , हाई कोर्ट और लोअर कोर्टों में केन्द्रीय सरकार द्वारा नियुक्त किये विधि अधिकारी :

7793. **श्री मूल चन्द डागा :** क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) सुप्रीम कोर्ट हाई कोर्ट, और लोअर कोर्टों में केन्द्रीय सरकार द्वारा नियुक्त ला अफिसरों की कुल कितनी श्रेणियां हैं और प्रत्येक श्रेणी मे उनकी संख्या कितनी है और उनका वेतन क्या है ;

(ख) उपरोक्त अदालतों में उनकी नियुक्ति किन-किन कामो और किस आधार पर की जाती है ,

(ग) क्या उपरोक्त अधिकारियों के अतिरिक्त राज्यो के ला अफिसर भी हाई कोर्टों मे मोजूद होते हैं और ;

(घ) यदि हा तो उनमे सम्बन्ध किस प्रकार रखा जाता है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी): (क) भारत सरकार ने तीन विधि अधिकारी, अर्थात् भारत का महा न्यायवादी , भारत का महा सालिसिटर और भारत का अपर महा सालिसिटर, नियुक्त किये है । जब कभी अपेक्षित होता है, वे ऐसे मामलो मे, जिनमे भारत सरकार एक पक्षकार के रूप मे संबद्ध है या अन्यथा हितबद्ध है, उच्चतम न्यायालय या किसी उच्च न्यायालय मे केन्द्रीय सरकार की ओर से उपसजात होते हैं । 4000 रुपये 3500 रु० और 3000 रु० के रिटेनर के अतिरिक्त, उनको रिट याचिकाओं और अपीलों में सुनवाई के प्रत्येक दिन के लिये प्रति मुकदमा 800 रु , विशेष इजाजत याचिकाओं और अन्य आवेदनों मे प्रति मुकदमा 600 रु , अभिवचनो के स्थिरीकरण के लिये प्रति मुकदमा 400 रु० और कथनों के स्थिरीकरण के लिये प्रति मुकदमा 600 रु० का सदाय किया जाता है, उनकी उच्च न्यायालयो मे उपसंजात होने के लिये प्रति मुकदमा प्रति दिन 900 रु० का सदाय किया जाता है ।

सरकार ने इलाहाबाद, लखनऊ (बेंच), आन्ध्र प्रदेश दिल्ली, गोहाटी, गुजरात, केरल मध्यप्रदेश, मद्रास कर्नाटक, पटना, पंजाब तथा हरियाणा और राजस्थान उच्च न्यायालयों और गोवा स्थित न्यायिक आयुक्त के न्यायालय मे केन्द्रीय सरकार के स्थायी काउंसेल भी

नियुक्त किये हैं । इलाहाबाद केरल मद्रास और कर्नाटक के उच्च न्यायालयों में केन्द्रीय सरकार के कनिष्ठ स्थायी काउंसेल भी नियुक्त किये जाते है । दिल्ली को छोडकर केन्द्रीय सरकार के किसी स्थायी काउंसेल को किसी रिटेनर का सदाय नही किया जाता है । विभिन्न काउंसलों के नियोजन की फीस और निबंधन, विभिन्न उच्च न्यायालयों की परि- स्थितियां काउंसेल की अवस्थिति आदि का ध्यान रखते हुये, तय किये जाते है । जहा तक बम्बई और कलकत्ता उच्च न्यायालय का सबंध है कार्य के अत्यधिक परिणाम को देखते हुये, काउंसलो के विभिन्न पैनल गठित किये गये है । विभिन्न वर्गों के पैनलों की फीस काउंसेल के अनुभव अवस्थिति और सक्षमता के आधार पर तय की जाती है । मुकदमे की प्रकृति को ध्यान मे रखते हुये उनको काम सौंपा जाता है । केन्द्रीय सरकार के पूर्णकालिक सालिसिटर कलकत्ता और बम्बई मे ऐसे मामलों में केन्द्रीय सरकार की ओर से कार्य करते हैं, जिनमे सालिसिटर से कार्य करने की अपेक्षा की जाती है । दिल्ली मे, केन्द्रीय सरकार के अस्थायी काउंसेल को प्रति मास 500 रू० के रिटेनर का सदाय किया जाता है । अधिवक्ताओं के दो पैनल–ज्येष्ठ और कनिष्ठ पैनल जिनको केन्द्रीय सरकार का कार्य सौंपा जाता है । क्योंकि कार्य के परिणाम को देखते हुये, केन्द्रीय सरकार का स्थायी काउंसेल केन्द्रीय सरकार के सम्पूर्ण कार्य को संभालने में असमर्थ होता है ।

जहां तक निचले न्यायालयों मे केन्द्रीय सरकार के कार्य का संबंध है राज्य सरकार की मशीनरी, दिल्ली, बम्बई और कलकत्ता को छोड़कर, कार्य की देख रेख के लिये उपयोग में लाई जाती है । दिल्ली मे, मुकदमा कार्य की देखभाल केन्द्रीय सरकार के चार स्थायी काउंसलों द्वारा की जाती है । बम्बई मे, नगर सिविल न्यायालयों मे केन्द्रीय सरकार के मुकदमा कार्य की देखभाल के लिये एक सालिसिटर स्थायी काउंसेल के रूप मे नियुक्त किया जाता है । केन्द्रीय सरकार का एक स्थायी काउंसेल लघुवाद न्यायालय मे केन्द्रीय सरकार के कार्य की देखभाल के लिये नियुक्त किया जाता है । कलकत्ता मे काउंसेलों का एक पैनल निचले न्यायालयों मे केन्द्रीय सरकार के मुकदमा कार्य की देख भाल के लिये नियुक्त किया जाता है ।

राज्य सरकार के काउंसलों को उन्ही दरो पर सदाय किया जाता है जिन पर उन्हें राज्य सरकार द्वारा सदाय किया जाता है । दिल्ली और कलकत्ता के निचले न्यायालयों मे काउंसलों के पैनलों को उनके नियोजन के निबंधनों के अनुसार सदाय किया जाता है । बम्बई (नगर सिविल न्यायालय) मे सरकारी सालिसिटर को 750 रू० का रिटेनर दिया जाता है और उस कार्य के लिये जो वह करता है उसके नियोजन के निबंधनों के अनुसार उसे सदाय किया जाता है ।

(ख) विधि अधिकारियों के कर्त्तव्य है विधिक मामलों पर भारत सरकार को सलाह देना, भारत सरकार का प्रतिनिधित्व करने की अपेक्षा किये जाने पर उच्चतम न्यायलय और उच्च न्यायालयों में उपसजात होना, संविधान के अनुच्छेद 143 के अधीन राष्ट्रपति द्वारा उच्चतम न्यायालय को किये गए किसी निर्देश मे सरकार का प्रतिनिधित्व करना । ये नियुक्तियां वरिष्ठता को ध्यान मे रख कर की जाती है ।

जहा तक विभिन्न उच्च न्यायालयों मे केन्द्रीय सरकार के काउंसलों की नियुक्ति का सम्बंध है, ये नियुक्तियां विधि व्यवसायियों मे उनकी अवस्थिति, वृत्तिक योग्यता और संबंधित उच्च न्यायालय के मुख्य न्यायाधिपति की सिफारिशों का ध्यान मे रख कर की जाती हैं ।

(ग) उच्च न्यायालयों मे राज्य के विधि अधिकारी भी उपसजात होते हैं, परन्तु वे राज्य सरकारों के लिये उपसजात होते है । जहां ऐसे उच्च न्यायालयों में जिनमे इस के

कम परिणाम को ध्यान मे रखते हुये केन्द्रीय सरकार का कोई काउंसेल नियुक्त नही किया जाता है, वहा राज्य के विधि अधिकारियो और राज्य के सरकारी प्लीडरो से भारत सघ के लिये उपसजात होने के लिये अनुरोध किया जाता है । ऐसे मामलो पर जब विधि अधिकारी उच्च न्यायलयो मे महत्व पूर्ण मामलो की देख रेख करने मे असमर्थ होते हैं, राज्य के महाधिवक्ता से भारत सघ का प्रतिनिधित्व करने के लिये अनुराध किया किया जाता है ।

(घ) जब कभी राज्य के विधि अधिकारी का नियोजन किया जाता है केन्द्रीय सरकार का काउंसेल उसे पूरा सहयोग और सहायता प्रदान करता है । जहा राज्य और केन्द्र दोनों सरकारे पक्षकार हाती हैं । वहा परस्पर विचार किया जाता है । और यह सुनिश्चित किया जाता है कि मामलो के सचालन मे केन्द्र और राज्यकी सरकारो के बीच तालमेल रहे ।

राजस्थान द्वारा उत्तर प्रदेश को बिजली की सप्लाई

7794. श्री मूल चन्द डागा .
श्री विश्वनाथ झुनझुनवाला :

क्या सिचाई और विद्युत मत्री यह बताने की कृपा करेगे कि

(क) क्या राजस्थान सरकार ने वर्ष 1973 के अन्त म और वर्ष 1974 के प्रारम्भ मे उत्तर प्रदेश का बिजली उपलब्ध की थी ,

(ख) यदि हा ता किन शर्तो पर बिजली उपलब्ध की गई थी और क्या वह अब भी उपलब्ध की जा रही है , और

(ग) राजस्थान मे बिजली की कमी के बावजूद इस राज्य से पड़ोसी राज्यो को बिजली उपलब्ध किये जाने के क्या कारण हैं ?

सिंचाई और विद्युत मंत्रालय में उपमंत्री श्री सिद्धेश्वर प्रसाद (क) से (ग) राजस्थान मे विद्युत की कोई कमी नही है । दिसम्बर, 1973 मे राजस्थान उसके पास उपलब्ध फालतू विद्युत मे से उत्तर प्रदेश को विद्युत सप्लाई करता रहा है और उत्तर प्रदेश को यह सहायता अभी तक मिल रही है । राजस्थान द्वारा उत्तर प्रदेश को बिजली सप्लाई के लिये टैरिफ के सबध मे राज्यो के बीच अभी तक कोई अतिम फैसला नही हुआ है । बहरहाल उत्तर प्रदेश राज्य बिजली बोर्ड को 11 42 पैसे प्रति यूनिट को तदर्थ दर के आधार पर लेखे मे अदायगी करने का अनुरोध किया गया है ।

Linking of Ganga with Cauvery

7795 SHRI SHYAM SUNDER MOHAPATRA Will the Minister of IRRIGATION AND POWER be pleased to state·

(a) whether the scheme of linking Ganga with Cauvery River has been dropped; and

(b) if not, the progress made in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) No, Sir

(b) Studies of surplus and deficits of various sub-basins, basins, areas and regions for the identifications of the links connecting different river systems and further investigations required therefore, are proposed to be undertaken in the Fifth Plan for which an amount of Rs. 3.5 crores is proposed to be made available.

Journeys to be Undertaken by the Minister and Deputy Minister of Railways with a view to improving the Railway Service

7796. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state whether he and the Deputy Minister of Railways propose to undertake railway journeys to check the condition of travelling passengers, running of trains, condition of coaches and canteen service with a view to improve Railway services?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The Minister and the Deputy Minister of Railways are already undertaking railway journeys and on all such occations they look into all aspects of railways working including the amenities to passengers etc.

Amendment to the Advocates Act

7797. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Law graduates who have passed examination privately can practice in Courts; and

(b) whether any amendment is being contemplated in this regard in the Advocates Act?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) Only such of the Law graduates who have passed examination privately can practice in Courts if they have obtained degree in Law before 12th March, 1967 or had joined the two years course in the academic year 1967-68 or earlier. Others who obtained degree in law affect 12th March, 1967 privately, i.e. without actually attending classes in a recognised University/College would not be entitled to be enrolled and practice.

(b). No, Sir. No such proposal is under consideration of the Government.

Export of Tetracycline by M/s. Pfizers

7798. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether M/s Pfizers have so far not executed the Export Bond, which is one of the main conditions of the expansion proposal approved;

(b) whether at the time of shortage in the world, M/s. Pfizers indiscriminately exported Tetracycline in the world market if so, the quantities, value and the countries of export during 1968 to 1971;

(c) whether India had to re-import Tetracycline from M/s Pfizers, USA during this period;

(d) whether this firm has applied for Doxicycline to regularise their unauthorised excessive production of Tetracycline and to adversely affect I.D.P.L. thereby; and

(e) if so, decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a). Yes Sir.

(b) and (c) Information is being collected and will be laid on the table of the House.

(d) to (e). The Indian Drugs and Pharmaceuticals Ltd., has been issued a letter of intent for the manufacture of 5000 BU of Doxycycline on February, 23, 1974. M/s. Pfizers' application for the manufacture of this item is still under consideration.

Merger of Drug Firms

7799. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the mergers of foreign firms *viz.* B.D.H. with Glaxo, Dumex with Pfizer, German schering with German Remedies and Anglo-french with Roche were approved by the Ministry and if so, the dates of approval;

(b) whether these mergers resulted into formation of large drug manufacturing units detrimental to the Indian interests; and

(c) the details of reserves, capital formation quantity of formulations and basic manufacturings of these firms in last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The information is being collected and will be placed on the Table of the House.

Loading of Coal Wagons in March, 1974

7800. SHRI ISHAQUE SAMBHALI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway had loaded about 12000 coal wagons less on an average in March, 1973; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The daily average loading in March '74 was 6942 wagons as against 8102 wagons in March '73 thus showing a shortfall of only 1160 wagons per day and not 12000 wagons

(b) Loading of coal during March 1974 was mainly affected due to staff agitations on Railways. The repurcussions of these agitations were particularly severe in the Bengal and Bihar and the Central India coal fields.

क्षेत्रीय रेलवे सेवा आयोगों में अनुसूचित जातियों/अनुसूचित जनजातियों का प्रतिनिधित्व

7801. श्री नाथराम अहिरवार: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या क्षेत्रीय रेलवे सेवा आयोगों में अनुसूचित जाति तथा अनुसूचित जनजाति के व्यक्तियों को प्रतिनिधित्व दिया जा रहा है, और

(ख) उन क्षेत्रीय रेलवे सेवा आयोगों के नाम क्या है जहां पर अनुसूचित जाति तथा अनुसूचित जनजाति के लोगों का प्रतिनिधित्व नहीं दिया गया है और उसके क्या कारण है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) और (ख) अनुसूचित जाति और अनुसूचित जनजाति के आरक्षण के मामले मे रेल प्रशासन समय समय पर कार्मिक विभाग, मंत्रिमंडल सचिवालय द्वारा जारी किये गये अनुदेशों के अनुसार कार्यवाई करते है । उक्त विभाग के वर्तमान अनुदेशों के अनुसार भर्ती और कुछ कोटियों में पदोन्नति के मामले मे अनुसूचित जाति और अनुसूचित जनजाति के लिये आरक्षण कोटा स्वीकार्य हैं ।

रेल सेवा आयोग के कार्यालयों में सभी पद क्षेत्रीय रेलो के कर्मचारियों के स्थानान्तरण द्वारा भरे जाते हैं और इस तरह के स्थानान्तरण में अभी तक अनुसूचित जाति और अनुसूचित जनजाति के लिये आरक्षण कोटा निश्चित नहीं हैं ।

अन्य स्थानों को भेजे जाने वाली दैनिक उपयोग की वस्तुओं का निवारी स्टेशन पर उतारा जाना

7802. **श्री नाथूराम अहिरवार :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या भारतीय खाद्य निगम द्वारा वसूल किया गया गेंहू भारी मात्रा में मध्य रेलवे की झांसी मानिकपुर लाइन पर स्थित निवारी स्टेशन से अन्य स्थानों को भेजा जाता है ;

(ख) क्या समूचे टीकमगढ़ जिले में भेजे जाने वाले रासायनिक उर्वरकों, चीनी, सीमेंट, कपड़ा और नमक के सैकड़ो माल डिब्बे इस जिले के इस प्रमुख स्टेशन पर खाली किये जाते हैं ;

(ग) क्या इस स्टेशन पर कोई शेड न होने के कारण भारी मात्रा में खाद्यान्न और अन्य वस्तुएं बरसात में खुली पड़ी रहती है , और

(घ) क्या सार्वजनिक हानि को ध्यान में रखते हुये रेलवे का विचार इस स्टेशन पर शेड बनाने की व्यवस्था करने का है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) . (क) भारतीय खाद्य निगम द्वारा खरीदे गये गेहू की थोड़ी सी मात्रा इस स्टेशन पर ढोयी जाती है ।

(ख) इन वस्तुओं के थोड़े से माल डिब्बे इस स्टेशन पर सम्हाले जाते हैं ।

(ग) जी नहीं ।

(घ) इस स्टेशन पर 8644 वर्गमीटर क्षेत्र वाला एक छतदार मालरोड पहले से मौजूद है जिस में छ: मालडिब्बो का माल रखने की क्षमता है और इस समय जितना यातायात होता है उसे सम्हालने के लिये यह शेड पर्याप्त समझा जाता है ।

Amendment of MRTP Act

7804 SHRI JYOTIRMOY BOSU:
SHRI B. V NAIK:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a spokeman of the M.R.T.P. Commission has recently stated that the Commission would not be able to function effectively unless the provisions of the MRTP Act were amended by Government; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The M.R.T.P. Commission has confirmed that no statement as referred to in the question was ever made by or on behalf of the Commission

(b) Does not arise

Power generation capacity and its utilisation in public and private sectors during last three years

7805. SHRI JYOTIRMOY BOSU. Will the Minister of IRRIGATION AND POWER be pleased to state the power generating capacity, hydro power and thermal power, separately, of power stations in the (i) public and (ii) private sectors and its actual utilisation in quantity and percentage, year-wise during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) Three statements showing installed generating capacity in various power stations (hydro and thermal separately) in the Public and Private Sector alongwith their utilisation in quantity and percentage for the years 1971-72, 1972-73 and 1973-74

(upto end of January, 1974) are laid on the Table of the House. [*Placed in Library. See* No. LT-6801/74].

Demand and supply of power to West Bengal

7806. SHRI JYOTIRMOY BOSU: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether his attention has been drawn to a statement made by the West Bengal Power Minister recently blaming the Damodar Valley Corporation for the power crisis in the State;

(b) if so, Government's reaction thereto,

(c) the current demand and actual supply of power in West Bengal; and

(d) the reasons why power supply position in this State has deteriorated in recent period?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (d). It has not been possible to identify the specific statement stated to have been made by the West Bengal Power Minister blaming the DVC for the power crisis in the State. However, it may be pointed out that the DVC supplies only a small proportion of the power requirements of West Bengal. The current availability of energy in West Bengal is estimated at 11,77 GWH per day as against the requirement of 18.90 GWH per day. Due to increased demand for power in the State and the low level of generation, the power supply position has not been satisfactory.

विदेशी तेल कम्पनियों द्वारा किये गये व्यापार करार

7807. श्री शंकर दयाल सिंह : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) देश में विभिन्न विदेशी तेल कम्पनियों द्वारा किए गए व्यापार करारों की मुख्य बातें क्या हैं, और

(ख) इन कम्पनियों में कितने भारतीय और विदेशी शेयर हैं ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख) अपेक्षित सूचना एकत्र की जा रही है और यथा समय सभा पटल पर रख दी जायेगी।

गत तीन मास में माल की चोरियों के लिए दी गई क्षतिपूर्ति की राशि

7808. श्री शंकर दयाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) रेलवे ने गत तीन मास में कार्रवाई के दौरान माल की चोरियों के लिए क्षतिपूर्ति के रूप में कितनी राशि अदा की और इस अवधि में चोरी की कितनी घटनायें हुईं, और

(ख) क्या इन चोरियों में रेलवे कर्मचारियों का भी हाथ था और यदि हां, तो तत्सम्बन्धी विवरण क्या है।

मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) (क) : जनवरी मार्च 1974 में रेलों पर बुक किये गये परेषणों की चोरी और उठाईगीरी के 4632 मामले दर्ज किये गये हैं। इस अवधि में इस लेखे में दी जाने वाली क्षतिपूर्ति की रकम के आंकड़े उपलब्ध नहीं हैं।

(ख) जी हां इन मामलों में शामिल रेल कर्मचारियों पर या तो अदालत में मुकदमे चलाये जा रहे हैं या प्रत्येक मामले में उपलब्ध गवाही के आधार पर विभागीय कार्यवाई की जा रही है।

Locomen Strike in March, 1974

7809. SHRI P. M. MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether on the 3rd March, 1974 certain locomen again started a strike and left the trains in the places where their 10 hours duty finished;

(b) if so, whether due to this a large number of trains were abandoned; and

(c) if so, what steps were taken to meet the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No, however, some loco staff on N. F. Railway started abandoning trains after completion of 10-hours duty w.e.f. from 16-2-1974.

(b) No; only 2 trains were abandoned by loco running staff on 3rd March, 1974.

(c) The movement of essential commodities like foodgrains, POL, loco coal, priority 'A' traffic etc were maintained with the help of loyal staff. Disciplinary action has been taken against the defaulting staff.

Shortage of Wagons for Salt Industry in Gujarat State

7810. SHRI P. M. MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been acute shortage of wagons supply to the salt industry in the Gujarat State from 1973 to 1974 March;

(b) if so, whether this has led to a great loss to the industry in the Gujarat State;

(c) how many wagons were allotted to the industry in 1973 and uptil end of February, 1974 and what were the actual demands made by them; and

(d) what steps are being taken to provide sufficient wagons to help the industry?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). Due to student agitation and the agitations by Railway Staff which frequently interrupted train services, loading of salt from stations in Gujarat could not keep pace with the demands. The number of wagons indented and loaded with salt from this region during the period from January 1973 to February 1974 are indicated below:—

	Broad Gauge		Metre Gauge	
	Number of wagons		Number of wagons	
	Indented	Loaded	Indented	Loadde
Programmed salt as approved by Salt Commissioner	26,896	11,200	25,224	20,080
Industrial Salt	12,434	9,709	5,596	3,282
Non-progsammed Salt	26,011	7,734	97,239	24,662

From the above, it will be seen that despite the constraint mentioned above, movement of higher priority salt, like programmed and industrial salt was maintained at a satisfactory level.

Rural Electrification in Gujarat in Fifth Plan

7811 SHRI P M. MEHTA. Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether rural electrification in the State of Gujarat has not been much encouraging in the Fourth Five Year Plan;

(b) if so, the main features of the rural electrification scheme for Gujarat State for the Fifth Five Year Plan; and

(c) the villages that will be electrified in the State in the first year of the Fifth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) There are 18,584 villages in Gujarat State, 2,869 villages had been electrified before the commencement of the Fourth Five Year Plan 2,741 more villages have been electrified during the Fourth Plan upto 28th February 1974. The percentage of village electrification has risen from 15.5 to 30.2 which is above the all India average. The number of pumpsets energised has also increased from 42,085 to 1,01,033. Thus the progress of rural electrification in Gujarat during the Fourth Plan has been satisfactory.

(b) The Fifth Five Year Plan proposals have not been finalised so far. However, an outlay of Rs. 10 crores has been proposed in the State Plan for electrification of 1,030 villages and energisation of 15,500 pumpsets in the Draft Fifth Five Year Plan. In addition to the allocation in the State Plan, loan assistance could also be available to the State Electricity Board from the Rural Electrification Corporation for viable schemes.

(c) The Gujarat State Electricity Board proposes to electrify 500 villages in 1974-75.

Extension to Staff on Deputation to Vigilance Department

7812. SHRI DHAN SHAH PRADHAN: Will the Minister of RAILWAYS be pleased to refer to the reply given on 21st November, 1972 to Unstarred Question No. 1200 regarding extension beyond tenure period to staff on deputation to Vigilance Department and to state·

(a) whether in the absence of one consistent policy in the Vigilance Deparment, the term "Administrative Reasons" is leading to an exercise of unguarded and unchecked powers in the Department,

(b) whether the Administration propose to review the present policy and revert those who have completed 4 years in the Department to their parent branch from where they were deputised; and

(c) if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The set policy in regard to tenure of Vigilance Inspectors is that while a tenure of four years is considered ordinarily appropriate, provision for retaining Inspectors beyond that period has been made to meet administrative exigencies like non-availability of a replacement with suitable experience and background, as also to avail of the experience gained by persons who have made the grade in the Vigilance Organisation but the question of their early repatriation is actively pursued.

(b) and (c). There is no such proposal at present as the system is working satisfactorily.

Negotiation with Un-Recognised Loco Running Staff Association

7813. SHRI PANNALAL BARUPAL:
SHRI ONKAR LAL BERWA:

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 185 on the 20th February, 1973 regarding representation to Government by un-recognised Union on staff grievances and state:

(a) whether the representatives of the Un-recognised Loco Running Staff Association were called by the Officers of the Railway Board and the negotiations were held with them and also the same are still going on;

(b) if so, the reasons for the deviation from the policy laid down by Government;

(c) whether some changes have been made in the policy; and

(d) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). On calling off strike by the Loco Running Staff on 12th August, M. R made a statement in Parliament on 18th of August, announcing that Shri Mohd. Shafi Qureshi, the Deputy Minister for Railways, with five representatives each of the Ministry of Railways and Loco Running Staff would examine their grievances and finalise the mode and manner of the implementation of 10-hour schedule.

(c) No.

(d) Does not arise.

Misues of Duty Card Pass by Assistant Loco Foreman, Bhopal Shed, Jhansi Division, Central Railway

7814 SHRI MAHADEEPAK SINGH SHAKYA: Will the Minister of RAILWAYS be pleased to state

(a) whether a complaint was lodged by a Member of Parliament in the month of May, 1973 regarding misuse and abuse of Duty Card Pass by certain Assistant Loco Foreman attached to Bhopal Shed, Jhansi Division, Central Railway,

(b) if so, whether any enquiry was instituted; and

(c) if so, with what result?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI). (a) to (c) The information is being collected and will be laid on the table of the Sabha

Suspension of sub-Heads of DAO, New Delhi (Northern Railway)

7815 SHRI MAHADEEPAK SINGH SHAKYA Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3689 dated the 19th March, 1974 regarding suspension of Sub-Heads of DAO New Delhi, Northern Railway and to state:

(a) whether any time schedule has been fixed by the Railway Board for finalisation of such enquiries: if so, whether the same time schedule has been followed in this case,

(b) whether the same employee was awarded major penalty on a serious charge of mis-conduct and that was converted to a minor penalty sometime back; and

(c) whether Government propose to examine the entire case de-noven?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A time-schedule for finalising disciplinary proceedings has been laid down by the Railway Board for compliance to the extent possible. It has, however, not been possible to follow this time-schedule in the case under reference for reasons attributable to the employee.

(b) No. The employee had been proceeded against as for imposition of a major penalty but was eventually awarded only a minor penalty by the competent authority.

(c) No.

राजभाषा अधिनियम, कार्यान्वयन के लिए स्वीकृत पदों को नियमित करना

7816. श्री ईश्वर चौधरी :

श्री नरेन्द्र सिंह बिष्ट : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय मे राजभाषा अधिनियम के कार्यन्वयन के लिये कितने पद स्वीकृत हैं और उन पर किस किस प्रकार नियुक्तिया की गई हैं,

(ख) क्या हिन्दी अधिकारियों तथा अनुवादकों के पदों पर बिना परीक्षा अथवा साक्षात्कार के ही विभागीय कर्मचारी नियुक्त कर दिये गये हैं, और

(ग) यदि हा, तो उक्त अनियमितता को दूर करके उन पदो के लिये नियमित रूप से नियुक्तिया करने के लिये क्या कार्यवाही की जा रही है ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): (क) और (ख) अपेक्षित जानकारी सभा पटल पर रखे गये विवरण में दी गई है। [ग्रन्थालय में रखा गया देखिए संख्या LT-6802/74]

(ग) हिन्दी प्रशासकों के पदों का भर्ती नियमावल के प्रावधानों के अनुसार नियमित आधार पर भरने के लिए कार्यवाही आरम्भ कर दी है।

Re-Sale of Tickets at Ghaziabad, Muradnagar, and Modinagar (Northern Railway)

7817 SHRI BHARAT SINGH CHOWHAN: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 1988 dated the 5th March, 1974 regarding re-sale of tickets at Ghaziabad, Muradnagar and Modinagar (Northern Railway) and to state:

(a) whether the action against the erring staff has been finalised;

(b) if so, with what result?

(c) whether the resultant vacancy at Modinagar has also been filled up; and

(d) if not, the reason for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). An enquiry has been arranged to ascertain the facts and fix the responsibility Action will be taken in the light of the enquiry report.

(c) Yes, the vacancy at Modinagar has been filled on 17-3-1974 by posting a Leave Reserve Booking Clerk.

(d) Does not arise.

Arrangements for providing Air-Conditioned Bogies for Trains at Miraj Junction

7818 SHRI ANNASAHEB GOTKHINDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the arrangements for providing Air-conditioned bogies does not exist at Miraj junction South Central Railway;

(b) whether there is a demand for providing Air-conditioned bogies on express trains running between Kolhapur-Bombay, Miraj-Bombay Miraj-Pune and Miraj-Bangalore;

(c) if so, the reaction of Government thereto; and

(d) the time by which such facility is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No Air-conditioned coach is attached to any train at Miraj.

(b) Yes.

(c) and (d). Apart from lack of traffic justification, provision of Air-conditioned coaches on trains running on Kolhapur/Miraj-Pune/Bombay and Miraj-Bangalore routes is not feasible at present for want of spare Air-conditioned coaches on the Indian Railways

Wagons in Sheds Awaiting Unloading by FCI in West Bengal and their Diversion to other States

7819. SHRI NAWAL KISHORE SHARMA Will the Minister of RAILWAYS be pleased to state:

(a) total number of wagons stalled by the Food Corporation of India in West Bengal which are lying in various sheds full of grains and are waiting to be unloaded;

(b) whether the Railway authorities have decided to divert those wagons to other States;

(c) if so, the broad outlines of the wagons unloaded by the F.C.I. during the last one month and how many wagons were diverted to other States; and

(d) the steps being taken by Government to check such recurrence to avoid shortage of wagons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). During the period of one month from 16th March, 1974 to 15th April, 1974, against a total placement of 9253 wagons on F.C.I. account at different goods sheds/sidings of the Eastern Railway within the State of West Bengal, 8999 wagons were released by the FCI. No decision has been taken to divert the balance of the wagons to other States.

(d) Regular contacts at the highest levels are continuing to persuade the Food Corporation of India to step up releases at various points. It is understood that slow releases are mainly due to go slow tactics of the labour of F.C.I. and also due to stopping of work by F.C.I.'s transport contractors and miscreants throwing crackers near foodgrain wagons. The West Bengal Government are being apprised regularly of the labour problem and the law and order situation. The F.C.I. has also held discussions with labour leaders and is taking disciplinary action against labour responsible for go slow tactics. It has also warned the transport contractor to supply adequate number of trucks.

Expert Team from U.K. to Examine Feasibility of Tube Railway in Bombay

7820. SHRI NAWAL KISHORE SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of India have invited a team of experts from U.K. to examine the feasibility of a tube railway in Bombay;

(b) if so, the time by which the team is expected to submit its report;

(c) whether the Bombay Tube railway would be like Calcutta under ground railway or of a different nature; and

(d) the sailent features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The feasibility studies now in hand regarding an underground corridor in Bombay, were expected to be assisted by a team of experts from U.K., but as their services will not now be available, the studies are proceeding without such foreign assistance at the moment

(b) Does not arise

(c) and (d) The features of the underground rapid transit system for Bombay will be known after the Techno-economic feasibility studies now in hand with the Metropolitan Transport Project (Railways) Organisation of Bombay are completed sometime in 1974-75

Amount Received by Jaipur Division of Railways from the auction of Lost Property during the last one year

7821 SHRI NAWAL KISHORE SHARMA Will the Minister of RAILWAYS be pleased to state.

(a) the total amount received by the Jaipur Division of Western Railway from the auction of lost property during the last one year,

(b) whether the amount so realised is for too less than the salaries and allowances paid to the various categories of staff posted at the lost property office at Jaipur station; and

(c) if so, the reasons therefor and the steps being taken to check pilferage of the lost properties deposited with the office?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The total amount received by the Jaipur Division of the Western Railway from auction of 'lost property' during 1973-74 was Rs 2,54,538.

(b) No

(c) Does not arise Railway Protection Forcet akes adequate measures to prevent pilferages of deposited lost property

Over-Crowding at Secunderabad and Madras Central Stations

7822 SHRI B S MURTHY Will the Minister of RAILWAYS be pleased to state

(a) whether the Railway stations at Secunderabad and Madras Central are over-crowded, and

(b) if so the steps being taken to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Secunderabad Railway Station is not over-crowded while there is some over-crowding at Madras Central Railway station

(b) A scheme has been drawn up for improving the passenger and terminal facilities at Madras Central station A double storeyed building is already under construction at the eastern end of the station building and other works which will include additional platforms, booking and waiting space, parking facilities, etc. will be taken up in a phased manner.

Enforcement of Provision of Industrial Dispute Act, 1947

7823 SHRI SHIVNATH SINGH: Will the Minister of RAILWAYS be pleased to state

(a) whether the retrenchment of 12 Gangmen of PWI, 1 Bandi-Kui w.e.f 15th October, 1972 and that of 20 Bridge workers of ABRI Bandikui w.e.f 21st February, 1973 have been held to be illegal by ALC (c) Ajmer under Section 11(4) of Industrial Dispute Act being in violation of the mandatory provisions of section 25F of the Industrial Dispute Act, 1947;

(b) whether the Railway Board has been approached by the Ministry of Labour, for enforcement of the provisions of the Industrial Disputes Act for reinstatement of the workers:

(c) if so, the steps taken by the Railway Administration for enforcement of the provisions of section 25 (f) and reinstatement of the workers and also for taking action against the defaulting officials responsible for violation of mandatory provisions and misreporting of the facts; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). Two communications have been received from the Ministry of Labour, forwarding copies of two letters from the Asstt. Labour Commissioner (Central), Ajmer regarding alleged non-observance of the provisions of the Industrial Disputes Act in connection with retrenchment of a few casual labourers under the Permanent Way Inspector, Bandikui and the Asstt. Bridge Inspector, Bandikui. The matter is under investigation.

रेलवे के विभिन्न जोनों में ठेके पर काम कर रहे श्रमिक

7824. श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे के विभिन्न जोनो में ठेके के आधार पर कुल कितने श्रमिक काम कर रहे हैं और उनसे अपेक्षित काम का स्वरूप क्या है,

(ख) क्या सरकार को मालूम है कि उन श्रमिको का शोषण किया जा रहा है और

(ग) यदि हां, तो उन श्रमिकों को भी इसी तरह के काम में लगे अन्य श्रमिकों के समान ही न्यूनतम मंजूरी तथा सुविधायें प्रदान करने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

First Class Free Passes to Contractors

7825. SHRI JAGANNATH RAO JOSHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether 1st Class free passes were issued to the contractors who undertook maintenance work; and

(b) if so, the reasons why the same have since been cancelled?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, on some Railways

(b) As per the extant rules, no free pass for the conveyance of Contractor's labour by train or for the use of the Contractor or his agent is to be issued unless otherwise it is specified in the Contract Conditions.

Free pass is, however, given to the Contractor or his agent when specially called to the Office of the Railway Engineer or Engineer's representative.

दिल्ली और उसके आसपास के क्षेत्रों में यात्रियों और माल के द्रुत परिवहन की वर्तमान और भावी आवश्यकताओं को पूरा करने के लिए योजनायें

7826. श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली और उसके आसपास के क्षेत्रो में यात्रियों और माल के द्रुत परिवहन की वर्तमान और भावी आवश्यकताओ को पूरा

करने के लिए कौन कौन सी योजनाएँ विचाराधीन है अथवा क्रियान्वित की जा रही है, और

(ख) इनमे से प्रत्येक योजना कब तक पूरी हो जायेगी ?

रेल मंत्रालय मे उपमंत्री (श्री मुहम्मद शफी कुरैशी) (क) दिल्ली क्षेत्र की उपनगरीय यातायात की आवश्यकताओ को पूरी करने के लिये महानगर परिवहन परियोजना सगठन की स्थापना की गयी है जो व्यापक द्रुत परिवहन प्रणाली के लिये तकनीकी आर्थिक व्यावहारिकता सर्वेक्षण कर रही है । इसके अलावा, दिल्ली टूण्डला खण्ड पर बिजलीकर्षण की व्यवस्था करने सबंधी काम, दिल्ली गाजियाबाद सहारनपुर खण्ड पर गाजियाबाद और मुरादनगर के बीच तथा दिल्ली शकूरबस्ती भटिण्डा खण्ड पर रोहतक तक दोहरी रेलवे लाइन बिछाने के कामों की मंजूरी दे दी गया और काम हो रहा है । दिल्ली शाहदरा और सहारनपुर के बीच, इस खण्ड की भूतपूर्व लाइट रेलवे के बदले एक नयी बडी लाइन बनायी जा रही है ।

दिल्ली क्षेत्र मे लम्बी दूर की सवारी गाड़ियो को सम्हालने के लिए एक नया टर्मिनल स्टेशन स्थापित करने के प्रस्ताव पर भी विचार हो रहा है ।

(ख) टूण्डला-दिल्ली खंड के विद्युतीकरण का 1976 तक पूरा हो जाने की संभावना है किन्तु अन्य निर्माण कार्यों/योजनाओ के लिए कोई लक्ष्य तिथि निर्धारित नही की गयी है ।

Amendment to the Constitution to Grant Right to Recall Elected Representatives to the People

7827 SHRI RANABAHADUR SINGH. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state·

(a) whether Government propose to amend the Constitution to grant to the electorate the right to recall their elected representatives if they fail to serve them properly, and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) No such proposal is under consideration

(b) The right of recall is fraught with numerous difficulties and is capable of being abused

Implementation of Power Generation Schemes in Bihar

7828 SHRI SUKHDEO PRASAD VARMA Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether the power generation schemes in the State of Bihar drawn up in the year 1973-74 and approved by the Centre have not been taken up during the year ending March, 1974, and

(b) if so, the number of such schemes and the reasons for the delay in implementing the schemes?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). Only one scheme, namely, the scheme for setting up a thermal power station at Tenughat in Bihar was sanctioned during 1973-74 This scheme was sanctioned for the 5th Plan in January 1974 The State authorities are taking action for the implementation of the scheme and funds have been proposed for taking up the work in 1974-75

Expenditure incurred on Tribunals set up to solve Inter-State Disputes on River Waters

7829. DR. KARNI SINGH: Will the Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total amount of money spent so far on the tribunals set up to solve the inter-state disputes on river waters; and

(b) the time by which these tribunals are expected to complete their work?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The total amount spent on the Tribunals up to end of March, 1974 is as follows:—

(i)	Krishna and Godavari Water Disputes Tribunals	21,64,500
(ii)	Narmada Water Disputes Tribunal	Rs. 19,71,400
	Total	Rs. 41,35,900

(b) The Krishna Water Disputes Tribunal have since given their decisions. The pleadings of all the party States have been completed before the Godavari Water Disputes Tribunal and a large number of documents admitted in evidence. The adjudication proceedings are in progress. While efforts are being made by the Tribunal to complete its work as expeditiously as practicable, it is not possible to indicate, at this stage, as to when the hearing of the case will be completed and the Tribunal will be in a position to give its decision.

While the adjudication proceedings on the Narmada Dispute before the Tribunal were in progress, the Chief Ministers of the four States concerned met in July, 1972 and agreed that Rajasthan and Maharashtra would have 0.5 and 0.25 million acre feet respectively of Narmada Water for use in their territories and requested the Prime Minister to give a decision in regard to the allocation of balance water between Madhya Pradesh and Gujarat and in regard to the height of the Navagam Dam.

The problem is a very complex one and is under careful study in all its relevant aspects. It is difficult to indicate precisely by when the award will be announced.

Supply of Power to Haryana and Punjab from U.P.

7830. SHRI B. S. BHARUA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Haryana and Punjab are keen to tap power resources from Himachal Pradesh; and

(b) if so, the steps taken by Government in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). Power generation projects on the basis of resources available in Himachal Pradesh have been taken up for construction and power will be made available to Punjab, Haryana and other States after meeting the requirements of Himachal Pradesh. The following are the projects under construction:

1. Beas Project Stage I	660MW
2. Beas Project Stage II	240MW
3. Baira Siul Project	180MW

Stage III of Beas Project envisaging installation of two units of 165 MW each at the Dehar Power Station has recently been approved by the Advisory Committee on Irrigation, Power and Flood Control of the Planning Commission.

A number of other projects are also under investigation, to tap the hydro resources available in the State.

Discussions with Libyan Delegation on Oil Drilling

7831. SHRI BANAMALI BABU:
SHRI VIRBHADRA SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether discussions were held with the delegation of Libya for co-operation in the field of oil drilling;

(b) if so, the outcome of the discussions; and

(c) whether any agreement has been concluded in this regard, if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) to (c). Two Indian Delegations visited Libya in July and September, 1973. Discussions with the Libyan authorities *inter alia* were held to strengthen technical cooperation in the field of oil. Subsequently an Agreement was signed which *inter alia* provides for:—

(i) making available experts and technicians in various fields for the exploitation of oil; and

(ii) facilitating theoretical and applied training for the nationals of both sides in each other's countries.

Suggestions from Planning Commission not to seek Crude Credit

7832. SHRI YAMUNA PRASAD MANDAL:
SHRI R. S. PANDEY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Planning Commission has urged Government not to seek crude credit in the interests of our economy; and

(b) if so, the decision of Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

Setting up of Lignite based Supper Thermal Plant at Neyveli

7833 SHRI M. KALYANASUNDARAM: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether Government propose to set up a 1000 MW lignite based super thermal plant at Neyveli;

(b) if so, the main features thereof; and

(c) the steps being taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). Neyveli Lignite Corporation has prepared a proposal to set up a 1000 MW thermal power plant based on lignite as fuel. This would be based on a second mine cut. The estimated cost of the thermal plant is Rs. 19682 lakhs and cost of mining is Rs. 10675 lakhs. The Power station will comprise of 5 units of 200 MW each. The feasibility report framed in this regard is under examination.

Stern Action against Railway Employees for participating in proposed Strike

7834. SHRI M. KALYANSUNDARAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to take action stern against the proposed rail strike by its employees;

(b) whether All India Trade Union Congress has proposed to Government to start negotiation in order to come to a settlement with its employees; and

(c) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). In the present state of economy crisis strike on Railways will have very serious effect on Nations' economy. Discussions with Labour leaders are still continuing to avert the threatened strike.

Work to Rule Agitation by Switchman, Cabinmen; Levermen and Pointsmen from Second Week of April

7835 SHRI M KALYANASUNDARAM Will the Minister of RAILWAYS be pleased to state:

(a) whether about 35,000 Switchmen, Cabinmen, Levermen and Pointsmen of the Indian Railways have decided to resort to a "work to rule" agitation from the second week of April; and

(b) if so, their demands and Government's response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). No notice has been received to this effect so far.

Increment for Weightage of Service in the Revised Scale of Pay in 1973

7836. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government had sanctioned an additional increment for every six completed years of service in a scale as "weightage in service" while refixing pay on the recommendations of the First Pay Commission;

(b) whether no such weightage has been given while refixing pay in the revised scales of pay in 1973 on the recommendations of the Third Pay Commission, and

(c) if so, whether Government propose to grant additional increment as "Weightage in service" in a scale like the one in para (a) above?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The First Pay Commission recommended one additional increment for every three completed years of service in a scale as weightage in service subject to certain ceilings.

(b) and (c). Neither the Third Pay Commission recommended any such weightage nor the Government propose to grant it.

Creation of Additional Posts in PF Section, D A.O Danapur (Eastern Railway)

7837 SHRI RAMAVATAR SHASTRI:

SHRI BHOLA MANJHI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the D A O. Eastern Railway, Danapur had approached Headquarters Office at Calcutta for the creation of additional posts in P.F. Section and if so, the number asked for and the number of posts sanctioned; and

(b) whether the work in the P.F. Section is in arrears due to inadequate staff strength and to clear the arrears, work is being done for current posting and reconciliation on honorarium basis for about last three years and if so, the total amount sanctioned for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No

formal proposal for creation of additional posts in P.F. Section was made by D.A.O., Danapur. However, a shortage of eleven clerks was advised to the Headquarters Office, Calcutta Owing to a ban on creation of additional posts this shortage has not been made up so far

(b) Some work in P F Section is in arrears, but current posting and reconciliation are not being done on honorarium basis. Only arrears in monthly reconciliation to the extent of twenty-three months (on an average) has been taken up on honorarium basis at an estimated cost of about Rs. 18,600 -

Filling up of Higher Grade Vacancies by MTP Authorities at Calcutta

7838. SHRI RAMAVATAR SHASTRI:
SHRI BHOLA MAJHI

Will the Minister of RAILWAYS be pleased to state:

(a) whether any irregular practices followed by Metropolitan Transport Project Authority regarding filling up the higher grade vacancies locally debarring the senior most candidates now working outside Calcutta has come to the notice of the Railway Administration, and

(b) if so, what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI)· (a). No.

(b). Does not arise.

Electric Traction to serve New Delhi

7839 SHRI RAMAVATAR SHASTRI·
SHRI BHOLA MANJHI·

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have proposed that New Delhi Station should be served by electric traction; and

(b) if so, the main outlines of the proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes

(b) Electrification of Railway Track upto New Delhi Station forms part of Delhi-Tundla Electrification Project of the Northern Railway. Electrification work on this section is in progress and is expected to be completed during 1976-77

Amount earmarked for better Drainage System in Orissa during Fifth Plan

7840. SHRI ARJUN SETHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total amount earmarked for the better drainage system in the country during the Fifth Five Year Plan;

(b) the share out of it of Orissa State; and

(c) the specific projects included therein and what amounts have been provided for District Balasore, Orissa?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD). (a) A provision of Rs. 281 crores has been made in the 5th Plan for flood control and drainage in the country The allocation made out of this provision specifically for drainage improvement is not yet available

(b) A provision of Rs 50 lakhs has been made for drainage improvement in the Orissa State Plan during the 5th Plan

(c) The Government of Orissa have reported that the schemes included in the programme of drainage improvement are as follows:—

1 Amurbhai Drainage Channel
2. Gobari River Straight cut

3. Niarapur Harchandia Drainage cut

4. Chhatisapat Drainage Scheme

5. Subalaya Tamalaya Drainage Scheme

6. Renovation of Bhandakhal, Balasore District

7. Renovation of Pathareswar Nalla, Balasore

8 Parapokhari cut, Balasore

9. Renovation of Nuvetor Brahmani Mahara crossing, Balasore.

10. Renovation of Salandi river from Rajghat to Dapa, Balasore

11. Renovation of Chitemnalla, Balasore.

The provision for the schemes in Balasore district during the Fifth Plan is Rs. 12 lakhs and for 1974-75 Rs. 4 lakhs.

Development of Stations in Khurda Road Division (South Eastern Railway)

7841 SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to state:

(a) the names of the stations in Khurda Road Division, S.E. Railway programmed for any kind of development during the financial year, 1974-75;

(b) whether the proposed passenger halt between Baudpur and Kendupada Railway stations has been sanctioned; and

(c) the total amount to be spent on these programmes?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The following stations in Khurda Road division have been programmed for development during 1974-75:—

Bhadrak, Bhubaneswar, Cuttack,

Humma Khurda Road, Palasa, Puri,

Rambha, Retang, Sakshigopal,

Selegaon and Talcher.

(b) No

(c) Rs 25.65 lakhs.

Increase in Pilferage incidence at Bhadrak, Bhaudpur, Kendarapada and Ranitai Stations

7842 SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the theft and pilferages have been increasing at an alarming rate in Bhadrak, Bhaudpur, Kendarapada and Ranital Railway Stations, S. E. Railway in the recent months; and

(b) the steps Government have taken to check them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No. However, a few cases of thefts and pilferages have occurred at Bhadrak.

(b) The following steps have been taken to control the incidence of thefts and pilferages in the area:—

(i) Track patrolling has been introduced.

(ii) Escorting of goods trains has been intensified

Loading of Parcels at Delhi Main Station

7843 SHRI ONKAR LAL BERWA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the loading of parcels at Delhi Main Station is being

done in a haphazard manner, thus causing undue detention of the parcel traffic,

(b) if so, whether during February and March, 1974 Wagon Nos. NR BCXT 65182 and ERC 93706 containing parcels for Meerut City and Saharanpur stations were despatched to Ghaziabad station instead of making over proper charge to Brakesmen, Guards of 75 Up on these dates, to ensure expeditious despatch and to minimise the time in transit;

(c) if so, the reasons therefor; and

(d) whether Government propose to take any action against the concerned employees for such type of irregular working?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MHOD. SHAFI QURESHI): (a) and (b). No. However, in this particular case, the wagons were wrongly despatched to Ghaziabad instead of being made over to Parcel Delivery Clerk of 75 Up Parcel Express train.

(c) This was the result of negligence on the part of staff of Delhi Main Station.

(d) Yes.

केन्द्रीय जल तथा विद्युत् आयोग की संरचना और कार्यकलाप

7844. श्री नरेन्द्र सिंह बिष्ट : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय जल तथा विद्युत आयोग की प्रशासनिक संरचना और मुख्य कार्यकलाप क्या हैं ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : केन्द्रीय जल और विद्युत आयोग में दो स्कंध हैं, जल स्कंध और विद्युत् स्कंध, इसमें एक अध्यक्ष, एक उपाध्यक्ष तथा प्रत्येक स्कंध में चार-चार सदस्य हैं।

2 केन्द्रीय जल और विद्युत् आयोग के कार्य भूतपूर्व प्राकृतिक ससाधन तथा वैज्ञानिक अनुसंधान मंत्रालय के संकल्प संख्या ई० एल० एफ-201 (5), दिनांकित 21 अप्रैल, 1951 में दिए गए है जो कि निम्नलिखित है —

(क) सभी अपेक्षित अनुसंधान एवं सर्वेक्षण कार्य और जब ऐसा अपेक्षित हो, स्कीमों एवं अभिकल्पों को निम्नलिखित के लिए तैयार करना —

(1) विद्युत् उत्पादन, गुरुत्व बहाव अथवा लिफ्ट द्वारा सिंचाई, नौवहन, बाढ़ नियंत्रण, भू-संरक्षण, जल जमाव-रोधी उपाय, क्षारीय तथा लवणीय मिट्टी का उद्धार करने, जल निकास एवं अन्य संबंधित सुविधाओं जैसे मलेरिया नियंत्रण, मनोरंजन तथा मत्स्य पालन के संबंध में नदी घाटियों का विकास, और

(2) ताप विद्युत् शक्ति का विकास।

(ख) भारत सरकार अथवा संबंधित राज्य सरकारों की तरफ से किसी नदी घाटी विकास अथवा विद्युत विकास स्कीमों पर निर्माण कार्य को हाथ में लेना।

(ग) जब भी ऐसा अपेक्षित हो, राज्य सरकारों (आयोगों, निगमों अथवा बोर्डों जो भी स्थापित किए जाए) को विशिष्ट इलाकों एवं क्षेत्रों के लिए नई घाटी तथा विद्युत् विकास स्कीमों के अनुसंधानों, सर्वेक्षणों और उनको तैयार करने में तथा विद्युत् के संभाव्य स्रोतों के सर्वेक्षण करने, बिजली आपूर्ति से राजस्व की पूर्व सूचना देने तथा विद्युत् टैरिफों को तैयार करने में सलाह एवं सहायता देना।

(घ) जल और जल शक्ति अधिकारों तथा विभिन्न यूनिटों के बीच विवादों, जल के संरक्षण एवं समुपयोजन की किसी स्कीम के सम्बद्ध यूनिटों के हितों पर पड़ने वाले प्रभाव और इस सम्बन्ध में विभिन्न राज्यों के बीच करारों की व्याख्या करने और आयोग को नदी घाटी विकास के सम्बन्ध में निर्दिष्ट किसी भी मामले के सम्बन्ध में भारत सरकार को परामर्श देना।

(ङ) बिजली विधान की व्यवस्था एवं बिजली उपयोगिताओं के नियंत्रण पर केन्द्रीय और राज्य सरकारों को परामर्श देना।

(च) विद्युत् शक्ति विकास सार्वजनिक विद्युत् उपयोगिताओं—निजी एवं सरकारी दोनों से सम्बन्धित सभी मामलों पर भारत सरकार को परामर्श देना।

(छ) विभिन्न नदी घाटी विकास और विद्युत् परियोजनाओं के बीच संयंत्र, सामग्रियों एवं विदेशी मुद्रा के लिए प्राथमिकताओं को निर्धारित करने के सम्बन्ध में भारत सरकार को परामर्श देना।

(ज) जलमार्गों, ज्वारीय नदियों, वर्षापात, अपवाह एवं तापमान, भू-गत जल संसाधन, जलाशयों में गाद पड़ना, द्रव्यों संरचना आदि के व्यवहार से सम्बन्धित आंकड़ों का एकत्रण, एकत्रण का समन्वय, प्रकाशन एवं विश्लेषण करना तथा इन मामलों के बारे में केन्द्रीय सूचना केन्द्र के रूप में कार्य करना।

(झ) समस्त भारत मे विद्युत् के उत्पादन, वितरण एवं समुपयोजन से सम्बन्धित सांख्यकीय आकड़ों का संग्रह, अनुरक्षण एवं प्रकाशन करना तथा सरकारी विद्युत् आपूर्ति से सम्बन्धित सभी मामलों में केन्द्रीय सूचना केन्द्र के रूप में कार्य करना।

(ञ) नदी घाटी विकास और विद्युत् सप्लाई उद्योग से सम्बन्धित सभी मामलों में भारत तथा विदेशों में भारतीय इंजीनियरों के प्रशिक्षण हेतु स्कीमें प्रारम्भ करना एवं उसकी व्यवस्था करना।

(ट) उपकरणों, प्रेक्षण और रिकार्ड के तरीकों, सामग्री एवं निर्माण अभिकल्पों और प्रचालन लक्षणों का मानकीकरण करना।

(ठ) विद्युत् ऊर्जा के उत्पादन, पारेषण और वितरण के लिए समस्त भारत में स्थिति का पुनरवलोकन करना तथा स्टेन्डर्ड वोल्टताएं और पद्धतियां निर्धारित करना।

(ड) नदी घाटी विकास स्कीमों के विभिन्न पहलुओं जैसेकि बाढ़ नियंत्रण, सिंचाई नौवहन, विद्युत् विकास आदि और सम्बद्ध संरचनात्मक तथा अभिकल्प लक्षणों पर अनुसंधान करना एवं उसका समन्वय करना ; और

(ढ) प्रयोग, अनुसंधान, प्रचार करना और सामान्यतः अन्य ऐसी कार्यवाही करना जिससे सारे भारत में विशेषकर उप-नगरों तथा ग्राम्य क्षेत्रों में विद्युत् के उपयोग का प्रसार तथा उसमें बढ़ोत्तरी हो।

सिंचाई और विद्युत् मंत्रालय में हिन्दी अधिकारियों तथा हिन्दी अनुवादकों की नियुक्ति

7845. श्री नरेन्द्र सिंह बिष्ट : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय तथा उससे सम्बद्ध कार्यालयों में हिन्दी अधिकारी तथा हिन्दी अनुवादकों के कितने स्वीकृत पद हैं और उन पर नियुक्ति के क्या नियम हैं ;

(ख) क्या इन पदों पर की जा रही नियुक्तियों को मंत्रालय के बाहर प्रकाशित न करके बहुत से सुयोग्य व्यक्तियों को अवसर से वंचित रखा जा रहा है ; और

(ग) यदि हां, तो इस अनियमितता को समाप्त करने तथा भारत सरकार के अन्य मंत्रालयों/विभागों में उन पदों को प्रचालित करने के लिये क्या कदम उठाये जा रहे है?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : (क) अपेक्षित सूचना का विवरण सभा पटल पर रखा है। [ग्रंथालय मे रखा गया। देखिये सख्या LT—6803/74] ।

(ख) रिक्त पदो को ठीक भरती नियमो के अनुसार हीं भरा जाना प्रस्तावित है। चूंकि केन्द्रीय जल और विद्युत आयोग मे हिन्दी अधिकारियो के लिए भरती नियमो को अन्तिम रूप नही दिया गया है, वहा एक रिक्त स्थान को मत्रालय एव केन्द्रीय जल और विद्युत आयोग मे कार्य कर रहे व्यक्तियो में से तदर्थ पर भरने का विचार है।

दिल्ली विद्युत् प्रदाय संस्थान (डेसू) द्वारा बिजली के नये कनेक्शनों को मंजूरी

7846. **श्री ज्ञानेश्वर प्रसाद यादव** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विद्युत प्रदाय सम्स्थान (डेसू) द्वारा हाल ही मे किये गये एक निर्णय के अनुसार अब बिजली का कोई नया कनेक्शन नही दिया जायेगा ;

(ख) यदि हां, तो क्या घरो के लिये भी बिजली के नये कनैक्शन नही दिये जायेंगे ; और

(ग) नये कनेक्शन न मिलने के कारण लोगो को जो असुविधा होगी उसके सम्बन्ध मे सरकार की क्या प्रतिक्रिया होगी ?

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : (क) जी, नही।

(ख) और (ग). प्रश्न नहीं उठता।

Shortage of Essential Drugs for want of raw Material to Drug Manufacturers

7847. **SHRI INDRAJIT GUPTA**: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any apprehension of a serious shortage in the near future of certain types of essential drugs including antibiotics and vitamins;

(b) whether drug manufacturers have blamed the State Trading Corporation and the I D.P.L. for their failure to supply essential raw materials to the industry; and

(c) if so, Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) The recent oil crisis has adversely affected the availability and prices of bulk drugs in the world market. The availability of bulk drugs required for the drugs and pharmaceutical industry is, however, being kept under constant watch and is also periodically reviewed with the representatives of the industry. Except for Vitamin B2 and B6 no significant of bulk drugs is anticipated. Efforts are being made to procure Vitamin B2 and B6 from the international manufacturers in larger quantities.

(b) and (c). Occassional difficulties regarding delay in supply of raw materials by I.D.P.L./S.T.C. are reported by the industry. These are discussed in the S.T.C's Advisory Committee meetings and in the meetings held in this Ministry from time to time when the representatives of industry, S.T C. and I.D.P.L. are also present and appropriate action is taken accordingly.

Work to Rule Agitation by Railway Technical Supervisors

7848. SHRI INDRAJIT GUPTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Technical Supervisors withdrew their "work-to-rule" agitation on the 6th February, 1974 on his assurance;

(b) if so, the nature of assurance given by him;

(c) whether some of the demands are not connected with the Pay Commissions recommendations and can be considered independently; and

(d) if so, action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). In an interview which they had with Railway Board, they submitted their demands which are under consideration.

Production of Oil from Coal

7849. SHRI R. N. BARMAN:

SHRI M. KATHAMUTHU:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether India is experimenting to produce oil from coal;

(b) if so, by what date the production of oil from coal will be started;

(c) the names of places where projects to produce oil from coal are likely to be installed and the estimated cost of these projects; and

(d) the names of foreign countries where oil is produced from coal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). To examie the possibilities of establishing a plant to produce one million tonnes of oil products from coal, a Committee consisting of representatives from Engineers India Limited, Central Fuel Research Institute and Regional Research Laboratory, Hyderabad has been constituted. The Committee is now exploring available proven technologies for this purpose. It is premature at this stage to indicate the possible date of production of oil from coal, the location, the likely installed capacity, estimated cost of project etc. from a commercial plant for conversion of coal into oil. It is understood that at present oil is produced from coal only in South Africa.

Claims pending with the Commercial Superintendent (Claims), Eastern Railway

7850. SHRI R. N. BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) total number of claims and the amount thereof pending with the Commercial Superintendent (Claims), Eastern Railway, Calcutta;

(b) the time by which the claims are likely to be settled;

(c) whether a number of claims have not been registered and acknowledged by the Railway authorities; and

(d) if so, the steps Government propose to take to settle the claims?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The total number of claims pending with the Claims Department of the Eastern Railway, as on 1-4-1974, was 15,88 No statistics regarding the amount of the pending claims is maintained.

(b) The time required for finalisation of each case would vary depending upon the circumstances of the case, nature and extent of enquiry involved, the time taken by the claimants in furnishing the required information/

documents etc. In view of this, no time limit by which the claims are likely to be settled can be indicated. However, every effort is being made to finalise the cases expeditiously.

(c) No.

(d) Does not arise.

Claims Pending with Commercial Superintendent (Claims), Northern Railway

7851. SHRI R. N. BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) total number of claims and the amount thereof pending with the Commercial Superintendent (Claims), Northern Railway, Delhi;

(b) the time by which the claims are likely to be settled;

(c) whether a number of claims have not been registered and acknowledged by the Railway authorities; and

(d) if so, the steps Government propose to take to settle the claims?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The total number of claims pending with the Claims Department of the Northern Railway, as on 31-3-1974, was 10021. No statistics regarding the amount of the pending claims is maintained.

(b) The time required for finalisation of each case would vary depending upon the circumstances of the case, nature and extent of enquiry involved, the time taken by the claimants in furnishing the required information/documents etc. In view of this, no time limit by which the claims are likely to be settled can be indicated. However, every effort is being made to finalise the cases expeditiously.

(c) No.

(d) Does not arise.

Supply of Power to Calcutta by D.V.C.

7852. SHRI R. N. BARMAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether DVC has reduced the power supply to Greater Calcutta recently;

(b) whether this is due to the differences between the DVC Management and Calcutta Corporation;

(c) whether the DVC has taken this decision to increase the power supply to Bokaro Steel Plant; and

(d) if so, what alternate steps Government propose to take to augment the power supply to Calcutta and also to remove the differences between the two authorities?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) to (d). While Damodar Valley Corporation is under no contractual obligation to supply power to Calcutta, it has generally been supplying between 50-75 MVA, depending on the level of Damodar Valley Corporation generation. No reduction in supply has taken place because of supply to Bokaro or any differences with the CESC. Power supply to Calcutta would improve when Santaldih and Chandrapura stabilize generation.

Concession for Industries switching over from Oil Fire to Coal Fire

7853. SHRI R. N. BARMAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) names of industries which have switched over from Oil fire boiler to coal fire boiler due to shortage of Oil and after Government's announcement of tax rebate to such industries;

(b) what other incentives Government propose to provide to such industries; and

(c) the expected annual saving of oil due to this switch over by these industries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) None so far.

(b) The Government has proposed to allow development rebate in respect of coal-fired boilers or any machinery or plant for converting oil-fired boilers to coal-fired boilers where these are installed before June 1, 1975. Besides there is a substantial difference in the price of furnace oil *vis-a-vis* coal, which makes the use of furnace oil uneconomical.

(c) Does not arise.

Electrification of Villages in H.P. by R.E.C. during last two years

7854 SHRI VIRBHADRA SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number of villages electrified during the last two years in the State of Himachal Pradesh by the Rural Electrification Corporation; and

(b) what is the target for the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The programme of rural electrification is formulated by the State Government and implemented through their State Electricity Board. 856 villages in Himachal Pradesh were electrified during 1972-73 and 1973-74 (upto January 1974).

The Rural Electrification Corporation Ltd. is a financing body. It does not take up any programmes for electrification of villages directly. It only gives loan assistance to the State Electricity Boards for implementation of viable rural electrification schemes. So far the Corporation has sanctioned 14 schemes for the Himachal Pradesh Electricity Board. Out of these, 11 schemes were sanctioned during last two years. All these schemes envisage electrification of 3,788 villages and energisation of 1,035 pumpsets. The schemes sanctioned by the Rural Electrification Corporation are phased for completion over a period ranging up to five years. All the sanctioned schemes are still in the initial stages of implementation.

(b) No target is laid down by the Rural Electrification Corporation for sanctioning of the schemes of individual States. The quantum of assistance during the year 1974-75 will depend upon the number of schemes sponsored by the State Electricity Board and approved by the Rural Electrification Corporation in accordance with the norms and guidelines prescribed by it.

Appointment of Local Population in Lower Categories

7855. SHRI BALAKRISHNA VENKANNA NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) what is the policy of the Railways in regard to employment of local population at least to the lower categories of personnel; and

(b) what is the proportion of local and non-local employees in Class-III and Class IV employees, zone-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). The following procedure is adopted to make recruitment against Class III and Class IV posts on the Indian Railways:—

(i) For recruitment of Class III employees a requisition is placed on the Railway Service Commission concerned by the Railway Administration who advertise the posts in the regional papers of that particular area where the vacancies exist.

(ii) For recruitment to Class IV posts vacancies are notified to the nearest employment exchange and candidates recommended by them are considered by the local divisional authorities where the vacancies exist. In that way mostly local people get employment.

It is not possible to give any reliable information about proportion of local and non-local employees as such statistics are not kept.

Hydel Projects in North Kanara District of Karnataka

7856. SHRI B. V. NAIK: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total number of existing and proposed hydel projects in North Kanara district of Karnataka State;

(b) how many persons have been displaced and how many more are expected to be displaced by construction of these Hydel projects; and

(c) what are the schemes for their rehabilitation?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a). At present there are no hydro-electric projects existing in North Kanara District. However, Kalinadi Stage I is under construction

(b) and (c). There has been no displacement of persons so far and the first displacement is likely to take place in 1978. The exact number of persons to be displaced cannot be given at present. Ten thousand acres of land has been set apart for the rehabilitation of displaced persons of the Kalinadi Hydel Project.

Agreement between Engineers India Limited and Iran for setting up of an Oil Refinery

7857 SHRIMATI SAVITRI SHYAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Engineers India Limited and the Government of Iran have reached an agreement that Engineers India Limited would send experts and equipments to Iran for setting up an oil refinery there,

(b) if so, the broad features about the experts and equipments to be supplied to Iran, and

(c) the extent to which India would be a beneficiary as a result of such agreement?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). It is understood that M/s. Snam Progetti of Italy have secured a contract for the setting up of a four million tonne oil refinery at Tabriz in Iran. Engineers India Limited have received a request from M/s. Snam Progetti for performing some work for the project as their sub-contractor. Engineers India Limited is hopeful of participating to some extent in the project. Discussions are in progress between Engineers India Limited and Snam Progetti to firm up the participation arrangements. A formal agreement is yet to be concluded. Engineers India Limited would be required to render detailed engineering and procurement assistance services in respect of two units of the refinery. Since detailed engineering would be done in India, there will be no regular deputation of experts to Iran. Material and equipment like coal tar, paints, furnace structurals, insulation material etc. are likely to be supplied from India.

The direct benefit to India from the proposed participation would be in the

shape of earning to the tune of Rs. 112 lakhs, of which Rs. 56 lakhs would be in foreign exchange. Apart from this, Engineers India Limited would have the benefit of having performed some work, for the second time, in connection with an overseas refinery, thereby improving its acceptability abroad.

Registration of Water and Power Development Consultancy Services (India) with International Agencies

7858. SHRI R. S. PANDEY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Water and Power Development Consultancy Services (India) has been registered as a consultancy organisation with a number of international agencies; and

(b) if so, the names of such agencies?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). Water and Power Development Consultancy Services (India) Limited was set up in June 1969. It has been registered as a consultancy organisation with the following International Agencies:—

(1) United Nations Development Programme (UNDP).

(2) (i) International Bank for Reconstruction and Development (World Bank).

(ii) International Development Association (IDA).

(iii) International Finance Corporation (IFC).

(3) Asian Development Bank (ADB).

(4) World Meteorological Organisation.

(5) Food and Agricultural Organisation (FAO).

(6) African Development Bank.

(7) United Nations Industrial Development Organisation (UNIDO).

(8) Inter-American Development Bank.

West Coast Konkan Railway Line

7859. PROF. MADHU DANDAVATE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the West Coast Konkan Railway line will be constructed in the Fifth Five Year Plan; and

(b) whether the sanction of the necessary amount from the Planning Commission has been obtained for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Final Location Survey for Apta-Dasgaon section of the line has been completed and the reports are under finalisation. Final Location Survey for Dasgaon-Ratnagiri section with spot checks on the earlier survey for the section from Ratnagiri to Mangalore is included in the Budget for 1974-75 and will be taken up shortly. The decision regarding construction of the line will be taken after obtaining clearance from the Planning Commission.

New Railway Lines in Chotanagpur during Fifth Five Year Plan

7860. KUMARI KAMLA KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of new Railway lines to be constructed in Chotanagpur, specially connecting those Palamau District with other States during the Fifth Five Year Plan; and

(b) the broad outlines of the new lines to be constructed there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) (a) There is no proposal under consideration at present to take up the construction of railway lines in Chotanagpur connecting Palamau district during the 1st year of the 5th Plan The decision regarding taking up new projects for construction during the subsequent years of the 5th Five Year Plan has not yet been taken

(b) Does not arise

Proposal to re-route or start Mail and Express Trains from Delhi to Calcutta via Chunar, Chopan, Garhya Road, Barwadih and Gomoh

7861. KUMARI KAMLA KUMARI Will the Minister of RAILWAYS be pleased to state.

(a) whether Government have any proposal in the Fifth Five Year Plan to re-route or start any mail and express trains between Calcutta and Delhi via Chunar, Chopan, Garhwa Road, Barwadih and Gomoh to provide a direct mail services for factory workers and for people of Chotanagpur and Palamau for going to Delhi and Calcutta;

(b) if so, he salient feature thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b) No.

(c) Apart from lack of traffic justification, diversion/introduction of a Mail/Express train between Calcutta and Delhi via Chunar, Chopan, Garwa Road, Barwadih and Gomoh is not operationally feasible at present due to limited line capacity on route. In addition, this will considerably increase the journey time which will be resented by through passengers. Moreover, for an additional train, there is inadequate terminal facilities at Delhi/New Delhi and Howrah/Calcutta.

Generation of Power in Bihar and U P

7862 KUMARI KAMLA KUMARI: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) the total generation of power in the States of Bihar and Uttar Pradesh at present,

(b) the total out of that which is being supplied to industries which belong to large industrial Houses, and

(c) the portion of the production which is supplied to agricultural sector thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The net energy generated by utilities during 1972-73 in Bihar was 4628 million KWh and in Uttar Pradesh 6375 million KWh.

(b) The total energy supplied to the industries which belong to the large industrial houses by the utilities during 1972-73 was about 958 million KWh in Bihar and about 460 million KWh in Uttar Pradesh

(c) The portion of the energy production supplied to Agricultural sector was (in 1972-73) 2 7 per cent in Bihar and 17 per cent in Uttar Pradesh.

Bifurcation of Southern and Eastern Railways

7863. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) the considerations which led to the bifurcation of Southern and Eastern Railways after the inauguration of six Railway Zones;

(b) the total route kilometrage, the number of employees, and the volume of goods and passenger traffic per annum in these Railways at the time on their re-organisations; and

(c) whether any one of the present Railways have also approached the stage of bifurcation according to the considerations which led to the reorganisation of the Eastern and Southern Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The adequacy and extent of workload in relation to the efficiency of management of operations led to the bifurcation of Eastern and Southern Railways. Such factors are kept under constant review depending on development of traffic.

(b) At the time of their bifurcation, Eastern Railway had 9,205 route kilometrage, 253,427 employees and 53 million tonnes in originating goods traffic and 221 million in originating passenger traffic per annum, Southern Railway had 10,221 route kilometrage, 177,720 employees and 16 million tonnes in originating goods traffic and 283 million in originating passenger traffic per annum.

(c) No.

ARC Recommendations to Railways in field of Railway Administration

7864. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) The main recommendations made by the Administrative Reforms Commission team on Railways in the field of Railway Administration;

(b) whether any of the recommendations made by the Commission have been accepted by Government; and

(c) the specific recommendations which have since been accepted and implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). Out of a total of 49 recommendations contained in the ARC's Report on Railways, decisions on 42 recommendations (including 4 in part), *viz.*, recommendation Nos. 1, 2, 3(1), 4, 5, 6(3), 8 to 12, 14(3), 15, 17, 19, 20, 24 to 37, 38(3) and 39 to 49 have been finalised and all of these except recommendation Nos. 3(1), 41(2) and 46(1) have been wholly or broadly accepted by Government. The decisions on recommendations which have been wholly or broadly accepted stand largely implemented with the exception of decisions on two recommendations Nos. 33(1) and 36(2), which will be implemented in due course.

Statements showing details of recommendations, Government decisions thereon and the manner of implementation of the decisions have been/are being laid on the Table of the House from time to time.

Opening of New Railway Service Commission

7865. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have decided to set up any new Railway Service Commission or open new Branches of the existing Commissions;

(b) if so, the names of the places where the new Railway Public Service Commission/Branches would be opened alongwith their jurisdiction and areas of recruitment;

(c) the date/dates on which these new Commissions/Branches have started/would start functioning; and

(d) the criteria for the location of new Commissions/Branches at the new sites?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) to (c). It is proposed to set up during 1974-75 two fullfledged Railway Service Commissions, one for S C Railway at Secunderabad and the other for N.F. Railway at Gauhati In addition the following branch offices of the Railway Service Commissions are also proposed to be set up—

Commission	*Location of Branch office*
Railway Service Commission, Bombay	Ahmedabad, Jabbalpore, Jaipur
Railway Service Commission, Calcutta	Khurda Road
Railway Service Commission, Allahabad	Srinagar
Railway Service Commission, Gauhati	Agartala and/or Imphal

(d) The location of the Headquarters of the new Railway Service Commissions is decided taking into consideration the administrative convenience of the Zonal Railways on which they are required to serve The branch offices are set up to facilitate the candidates from backward areas

Financial Assistance sought by Himachal Pradesh for implementation of Rural Electrification Scheme during last Three Years

7866 PROF NARAIN CHAND PARASHAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the financial help asked for by the State Government of Himachal Pradesh for the implementation of Rural Electrification schemes during the last three financial years, year-wise; and

(b) how far the demand was met each year?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION & POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b) The programme of rural electrification is formulated and financed by the State Government out of their State Plan Outlays. Additive loan assistance is provided to the State Electricity Boards by the Rural Electrification Corporation Limited, a public sector undertaking set up by the Government of India The details of the schemes sponsored by the Himachal Pradesh Electricity Board and those sanctioned by the Rural

Electrification Corporation during the last three years are as under:—

Year	Scheme Sponsored		Scheme Sanctioned	
	Number	Amount (Rs. in crores)	Number	Amount (Rs. in crores)
1971-72	4	1·52	3	0·98
1972-73	7	3·29	6	2·96
1973-74	5	2·49	5	2·46
	16	7·30	14	6·40

The remaining two schemes are at present under consideration of the Corporation.

Application of MRTP Act to certain Drug Firms as in case of M/s. Colgate

7867. SHRI K. S. CHAVDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s. Colgate is to face a MRTP Commission's probe, and if so, whether the conditions are the same for M/s. Pfizers, Glaxo, Abbott, Sandoz, May & Baker and other foreign firms with more than 26 per cent foreign equity participation;

(b) whether with initial investment of Rs. 1 lakh, the gross profits of M/s. Abbotts is 126 times and similar is the case with other firms also and whether they have crossed reasonable limits of returns;

(c) if so, whether in 1970-71 and 1971-72 even with the existence of the Drugs Price Control these firms have earned exhorbitant profits nearly 118 to 150 per cent and whether the capital employed by these companies is to the detriment of the consumer; and

(d) if so, whether Government propose to order all the firms, referred to in part (a) above to face MRTP Commissions probe, if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (d). A reference under Section 31 of the MRTP Act in respect of the Colgate-Palmolive (India) Private Limited was made to the Commission last month. No study has been undertaken with regard to the other companies referred to in this part, but the suggestion made is being brought to the notice of the MRTP Commission, for its consideration as to whether it would like to initiate *suo motu* inquiries along with those initiated by the Commission as indicated in paragraph 5 of Chapter IV of the Commission's Annual Administrative Report on the working of the MRTP Commission for the year ending 31st December, 1972.

(b) and (c). The administrative Ministry namely the Ministry of Petroleum and Chemicals in-charge of drugs and pharmaceuticals, while answering Unstarred Question No. 1927 in the Lok Sabha on the 5th March, 1974 has given detailed information such as gross profits, gross profits before tax, remittances (dividends only), regulation of prices of drugs and formulations through the Drugs (Prices Control) Order, 1970 etc.

Production of Bulk Drugs by M/s. May & Baker Limited

7868. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the name and capacity, number and date of the Industrial Licence applications for bulk drugs manufactured by M/s. May & Baker Ltd.;

(b) name and capacity, number and date of Industrial licence/approval letter for various formulations based on bulk drugs referred to in (a) above;

(c) production for each of these items for the last three years; and

(d) whether May & Baker has made large remittances abroad during the last three years, and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-6804/74]. Production figures for bulk drugs for 1973 and information in regard to formulations is being collected and will be laid on the Table of the House.

(d) Remittances of this Company during 1970, 1971 and 1972 were as under:—

1970	Rs. 30 lahks
1971	Rs. 13.10 lakhs
1972	Rs. 30 lakhs.

Information for 1973 is being collected and will be laid on the Table of the House.

Construction of Railway Lines as Drought Relief Measures

7869. SHRI M. S PURTY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway lines laid under drought relief measures in different parts of the country;

(b) whether in some cases sufficient funds have not been allocated in the Fifth Five Year Plan for these projects; and

(c) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). Earthwork had been taken up for the following projects in March, 1973 as a drought relief measure which has since been suspended in view of the drought conditions having come to an end:

1. Miraj-Latur (Conversion from N.G. to B.G.)
2. Manmad-Purli (Conversion from MG to BG)
3. Apta-Dasgaon (New Line)
4. Wani-Chanaka (New Line)

Survey works are already in progress for projects mentioned from 1 to 3 and suitable allocations have been made for them in the Budget for 1974-75. Sanction for the construction of a new Rialway line between Wani and Chanaka has since been accorded and work taken in hand and conversion of the section from Manmad to Purli Vaijnath to B.G. has been approved and necessary funds provided in the Railway budget for 1974-75.

Informing State Governments about increase in Crude Prices

7870. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Centre has informed the State Governments of the latest decision of the Oil producing Arab countries to double the price of crude; and

(b) if so, reaction of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). The State Governments have been kept informed of the developments in regard to the availability and soaring prices of crude oil and refined oil products. Some of the measures taken to curb consumption or to control distribution have also been evolved in consultation with the State Governments who have been extending full cooperation in this regard.

Assistance from Iran for Expansion of Petro-Chemical Industry in India

7871. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Iran has indicated that it has extensive investment plans and specific schemes to help India in the expansion of its Petro-chemical Industry; and

(b) if so, whether Iran had assured India on 15th January, 1974 that it will supply crude to India?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Iran has agreed in principal to the increase in the capacity of Madras Refinery from the present level of 2.8 million tonnes per year to 3.5 million tonnes per year This expansion would be undertaken simultaneously with the expansion of the Lube Oil Plant from 200,000 tonnes/year to 270,000 tonnes/year and the putting up a Paraffin Wax Plant with a capacity of 20,000 tonnes per annum.

(b) The required information has been given in reply to unstarred question No. 58 answered in the Lok Sabha on 19th February, 1974.

Long Term Credits from Oil Producing Countries

7872. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether oil producing countries have failed to come up with long term credits, to help India; and

(b) if so, what is Government of India's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). The member Governments of the oil producing countries are considering various multilateral as well as bilateral methods in minimising the impact of steep price increase particularly for developing and under developed countries. In so far as India is concerned, with a view to softening the impact of the increase in crude oil prices, bilateral arrangements with a number of Gulf countries have been or are being entered into. The plans of the member Governments of the oil producing countries for multilateral action have not yet been finalised.

Report of enquiry on violent happenings during by-election to Gaighata Constituency

7873. SHRI SAMAR GUHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received the report of the inquiry about violent happenings during recent by-election in Gaighata constituency in West Bengal as directed by the Chief Election Commissioner;

(b) if so, the salient features of the findings of the inquiry; and

(c) steps proposed to be taken by Government to check recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI-RAJ SINGH CHAUDHARY): (a) Sir.

(b) and (c). Do not arise.

Setting up of a Fertilizer Plant in Bangladesh by India

7874. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Japan is trying to set up joint fertiliser production units in Bangladesh by utilising the excess natural gas there:

(b) whether India approached Bangladesh for the purpose; and

(c) if not, the reasons for not approaching Bangladesh for setting up joint fertiliser production plants for mutual benefit of both the friendly countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Government have no information.

(b) and (c). At the request of Bangladesh India has agreed to co-operate with her in the setting up of a fertilizer plant in Bangladesh based on natural gas available there. The necessary feasibility report is also under preparation by the Fertilizer Corporation of India.

Oil Exploration in West Bengal

7875. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether fresh effort will be made for exploration of oil in West Bengal;

(b) if so, facts thereabout;

(c) whether abandoned Bodra drilling will be resumed;

(d) if so, facts thereabout, and if not, the reasons for not resuming further drilling at Bodra;

(e) whether off-shore exploration of the coastal belt of West Bengal will be undertaken; and

(f) if so, facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Based on the results of surveys, the ONGC has released 2 structures in the Galsi area and one structure in the Bakultala area of West Bengal for exploratory drilling.

(c) and (d). No, Sir. This place is not considered prospective.

(e) and (f). Yes; Sir. The programme therefor is yet to be worked out.

Indo-Nepal Agreement for extending embankments on both sides of river Kamala in Bihar

7876. SHRI BHOGENDRA JHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there was an agreement with the Government of Nepal for extending embankments on both sides of river Kamala in the Madhubani District of Bihar upto Sisapani in Nepal and the same has not yet ments has been fixed?

(b) if so, the reasons therefor; and

(c) whether any time limit for constructing the extended embankments has been fixed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). His Majesty's Government of Nepal had agreed with the proposal for extension of Kamala embankments in Bihar beyond Jainagar upto Mirchaia in Nepal territory. The scheme has not yet been finalised by the State Government of Bihar.

(c) No, Sir.

खड़खेड़ी स्टेशन पर प्लेटफार्म, प्रतीक्षालय तथा अन्य सुविधायें प्राप्त करने का प्रस्ताव

7877. श्री मुल्कीराज सैनी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के सहारनपुर जिले में खड़खेड़ी स्टेशन पर प्लेटफार्म प्रतीक्षालय तथा अन्य सुविधायें प्रदान करने का कोई प्रस्ताव है ; और

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) संभवतः माननीय सदस्य का आशय ठेकेदार द्वारा परिचालित हाल्ट स्टेशन सुनहेटी खड़खड़ी से है । वहां उन सभी सुविधाओं की व्यवस्था पहले ही की जा चुकी है जिन्हें ऐसे स्टेशनों के लिये आवश्यक समझा जाता है ।

(ख) प्रश्न नहीं उठता ।

रेलवे कर्मचारियों की हड़ताल तथा कोयले की कमी के कारण उत्तर प्रदेश में बन्द की गयीं रेलगाड़ियां

7878. श्री नाथूराम अहिरवार :
श्री धनशाह प्रधान :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में पीछे हुई रेल कर्मचारियों की हड़ताल के समय कौन-कौन सी गाड़ियां बन्द की गयी और अब कोयले की कमी के कारण कौन कौन सी गाड़ियां बन्द की गई है ; और उनके रद्द किये जाने की तिथियां क्या है ; और

(ख) क्या मुरादाबाद डिवीजन में भी कोयले की कमी के कारण गत छः महीनों में कुछ रेलगाड़ियां बन्द की गयी हैं और यदि हां, तो कौन कौन सी ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरेशी) : (क) और (ख) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Trains cancelled in Bihar due to strikes and coal shortage

7879 SHRI NATHU RAM AHIRWAR:

SHRI DHAN SHAH PRADHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the particulars of trains which were cancelled at the time of recent strike of Railway employees in Bihar and the trains which have now been cancelled on account of coal shortage; and

(b) the particulars of the trains cancelled during the last six months due to coal shortage, division-wise and the pair of stations between which they used to run?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) (a) and (b) The information is being collected and will be laid on the Table of the Sabha

Memorandum O & N G C. Workers Union of Assam

7881. SHRI BIREN DUTTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any memorandum has been received from O.&N G C Workers Union of Assam,

(b) whether hundreds of casual labourers of O&N.G.C. are demanding the benefit of bonus and regularisation of services; and

(c) if so the steps Government propose to take to meet their demands?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) There is no such Union functioning in Assam project of the ONGC.

(b) and (c) Do not arise, in view of (a) above

Places for Oil Exploration in Assam

7882 SHRI BIREN DUTTA. Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) what are the places in Assam where oil exploration is being conducted,

(b) what are the latest findings,

(c) whether any boring is proposed to be undertaken in Chachar District, and

(d) if so, when it is expected to be started?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) Exploratory drilling for oil in Assam is presently being conducted in Galeki, Lakwa-Lakhmani, Amguri, Charali, Borholla and Tengakhat areas

(b) Additional reserves of oil have been found in deeper horizons in Lakwa, Galeki and Borholla A small oil pool has been discovered at Charali. In Tengakhat area high pressure gas accumulation has been discovered. The 4th well drilled in Jorajan has confirmed the earlier discovery of oil & gas in this area.

(c) Yes, Sir.

(d) In 1975-76.

Companies of Birla Group facing enquiry for violation of the Companies Act

7883. SHRI PRIYA RANJAN DAS MUNSHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the names of the companies of Birla Group facing enquiry for the violation of the provisions of the Companies Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): The information is being collected and will be laid on the Table of the House.

Purchase of Bombay Dyeing Company by Goenka Group through Benami Transactions

7884. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Bombay Dyeing Company has been purchased by Goenka Group (R P.) through benami transaction; and

(b) whether any investigation has been made so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA: (a) The Central Government has not received any application under section 372 of the Companies Act for purpose of shares in Bombay Dyeing Company by any company belonging to the R. P. Goenka Group.

(b) Does not arise.

Proposal to extend Suburban Area Train Service from Burdwan to Asansol

7885. SHRI GADADHAR SAHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry have any proposal for extension of suburban area train service from Burdwan to Asansol Section of Eastern Railway and for introduction of one fast train between Howrah and Asansol; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Measures to check pollution of river waters by Chemical Factories and Refineries

7886 SHRI N K P. SALVE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any steps have been taken by Government to impose regulatory measures in respect of the chemicals and other harmful effluents into river waters or into the atmosphere by various public sector and private sector chemicals and engineering manufacturing factories in the country; and

(b) whether Government's attention has been drawn to the pollution menace in the neighbouring areas of Refinery Units in Bihar and Assam and near Poona by local Chemical Factory, namely, Zuari Agro-Chemicals Fertiliser Factory?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Recently the water (Prevention and Control of pollution) Act, 1974 has been enacted to regulate the measures for treating the effluent before letting out into rivers.

(b) Yes, Government of Goa approached the Central Government for timely and effective control of pollution caused by the effluents from Zuari Agro-Chemical Fertilizer Factory in Goa. Necessary remedial measures have already been taken for the adequate control of the plant effluents. Consequence on the pollution of river Ganga by Barauni Refinery in March 1968, measures for prevention of pollution of the river by the refinery were taken. Since then, no reports regarding pollution by refinery units in Bihar and Assam have been received.

Requirement of Special Wagons for export of Mangoes, Bananas and Cashew Nuts in South Central Zone

7887. SHRI B. S. MURTHY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of special wagons required for the export of mangoes, bananas and cashew nuts in the South Central Zone;

(b) the different centres exporting them in that Zone; and

(c) whether any complaints have been received for the non supply of wagons in time and the steps taken to meet the needs of exporters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The average daily requirements of Wagons during the season are estimated to be of the order of 60 to 65, the demands being lower at the beginning and the end of the season and higher at the peak of the season.

(b) Mangoes are loaded from Vijyawada, Rajahmundry, Samalkot, Anaparti, Tuni, Hyderabad, Bhadrachellam Road, Dornakal and Kacheguda stations; Bananas from Rajahmundry and cashew nuts from Bapatla, Chinnaganjam, Chirala and Vetapalem stations.

(c) Requsts have been received from the exporters for increased supply of covered wagons for mango loading. Arrangements are being made to supply the maximum number of wagons within the available resources, keeping in view the movement of other essential and perishable traffic.

Overtime Wages to Employees working in Reservation Booking, Parcel, R.M.S. and Running Staff Departments

7888. SHRI DINEN BHATTACHARYYA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway employees working in Reservation, Booking, Parcel, R.M.S. Running Staff departments are given only 3 closed holidays instead of 16 closed holidays applicable to other employees of Railways and Government servants;

(b) whether these employees are not being given overtime wages for the extra work; and

(c) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) and (c). Whenever these employees are required to work in excess of the prescribed limits, or on closed holidays, overtime or compensation, as admissible under the Rules, is paid.

Allotment of quarters to Staff (Non-essential) working in Delhi Division (Northern Railway)

7889. SHRI DINEN BHATTACHARYYA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the staff (non-essential) working in Delhi Division have

not been provided with Railway quarters since 1956;

(b) if so, the number of employees who have not been allotted quarters; and

(c) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes.

(b) 23673.

(c) Due to shortage of quarters

Malpractice prevailed in seats dealing with contractors Bills in F.A. and C.A O. Construction Accounts Delhi

7890. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state.

(a) the total number of Accountants/Sub-Heads/Clerks grade I/ Clerks grade II working in F.A. & C.A O Construction Accounts Delhi for more than three years on the 31st March, 1974, dealing with contractors' bills;

(b) total numbers of contractors' bills received in Construction Accounts from 1st April, 1973 to 31st March, 1974 and the total number of contractors' bill passed on the same day when these were received;

(c) whether Railway Administration are aware of the malpractices prevailing there; and

(d) if so, what action has taken to check them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Accountant Nil; Sub-Heads Nil; Clerk grade I 3; Clerk grade II 4;

(b) Out of 689 Contractors bills received from 1 4.1973 to 31.3.1974 only 9 bills were passed on the same day

(c) No.

(d) Does not arise

Accounts Inspections carried out by Construction Accounts Staff Delhi

7891 SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) total number of Accounts inspections carried out by the Construction Accounts Staff Delhi of various Executive Offices from 1st April, 1973 to 31st March, 1974;

(b) total number of supervisors working in Construction Accounts Office, Delhi from 1st April, 1973 to 31st March, 1974; and

(c) total number of inspections allotted to each Accountant and Subheads and total numbers of Accountants Sub-Heads who have not been allotted any inspections and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 15.

(b) Accountants 6, Sub-heads 3;

(c) Total number of inspections allotted to each Accountant during 1973-74 are as under:

1. Accountants (Works) .	4
2. Accountants (S. & T.) .	4
3. Accountants (A/cs) . .	3
4. Accountants (Finance) .	2
5. Accountants (Survey) .	1
6. Accountants (Genl.) . .	1
	15

On the Northern Railway Construction Wing, only Accountants are authorised to supervise the inspection work.

Amendment of Rules regarding concessional Railway Tickets to Students

7892. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether of Railways decision to allow reservations to be made one year in advance, there is any proposal before Government to suitably amend the rules in regard to concessional tickets to students which force the student to commence the journey within 14 days of the issuing of the concession form; and

(b) if so, when will a decision in the matter be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). On re-consideration it has been decided not to implement the decision to allow reservation to be made one year in advance. The question of amending the rules regarding concessional tickets to students, therefore, does not arise.

Nation-wide strike by Railway Employees

7893. SHRIMATI SAVITRI SHYAM:

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the Railway employees in general had threatened for a country-wide strike through their organisations on or after the 10th April, 1974 for conceding their demands;

(b) if so, the salient features of their charter of demands; and

(c) the action taken to fulfil their demands and also the steps taken by Government to meet the challenge if the said strike takes place?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Certain wings of organised labour have proposed to go on strike to press for the following demands:

1. (a) All Railwaymen be treated as industrial workers with full trade union rights including the right to negotiate.

   (b) The working hours of Railwaymen shall not exceed eight hours per day.

   (c) There shall be job evaluation of all railwaymen through a scientific system to be followed by their reclassification-regradation with the need-based minimum wage as the wage for the lowest paid worker.

   (d) Pending the completion of job evaluation and reclassification, immediate parity in wages with those of workers in the Central Undertakings, *viz.* HMT, BHEL, HSL, HAL; etc.

2. Dearness allowance linked to the cost of living index with full neutralisation for every rise of 4 points in a six month period.
3. Bonus at the rate of one month's wages for the year 1971 and 1972-73.
4. Decasualisation of all casual railwaymen and their confirmation in service with all benefits given to them with retrospective effect.
5. Adequate and subsidised foodgrains and other essential commodities through departmentally run shops.
6. All victimisation cases should be withdrawn.

(c) Discussions are being held with the two Federations and some labour leaders with a view to avoid the strike. The Government is fully prepared to meet any eventuality.

Enquiry into the working of Colgate and Palmolive Companies

7894. SHRIMATI SAVITRI SHYAM:

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have asked the Monopolies and Restrictive Trade Practices Commission to enquire into the working of the Colgate and Palmolive companies,

(b) if so, the broad features thereof,

(c) whether these companies are earning a gross profit rate of about 44 per cent on the cost of sales as against a reasonable return of 5 per cent on costs, and

(d) if so, the action taken against these companies for violating rules and regulations in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). In reply to Unstarred Question No. 6863 on the 16th April. 1974, the details of the monopolistic practices indulged by the Colgate and Pamolive Company (P) Ltd. were given.

(c) In sub-para (b) (1) thereof, it was pointed out that company was earning a profit of 42 to 44 per cent on the cost of sales.

(d) No violation of the provisions of the companies Act is involved in the matter of earning this high profit, but only monopolistic practices were involved for which a reference to the M.R.T.P. Commission was made under Section 31 of the M.R.T.P. Act on 28th March, 1974.

"Oil Exploration in Bombay High"

7895. SHRIMATI SAVITRI SHYAM:

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that fresh complications arising out of Poor Cementation might further upset the drilling schedule in Bombay High,

(b) if so, the broad features thereof; and

(c) the action taken for proper Cementation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN). (a) to (c) Certain complications arose at Bombay High well during the last week of March, 1974 when the Cementation job of 9-5/8" Casing was being carried out. There was mud loss and annulus leakage. With the help of a special RTTS packer for squeezing Cement alongwith operational spare parts airlifted from Singapore, the cementation job was completed successfully and normal drilling operations were resumed on 3rd April, 1974

Supply of weapons to Sindri fertilizer factory

7896. SHRIMATI SAVITRI SHYAM:

SHRI CHANDRA SHEKHAR SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Sindri Fertilizer Factory is likely to be closed down due to wagon shortage;

(b) if so, the steps taken to supply more wagons;

(c) how many wagons were given to this factory during the last three months; and

(d) what were the demands of this Factory during the last three months?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI: (a) No.

(b) Does not arise.

(c) and (d) During the period from January to March 1974, 3,425 wagons were loaded as against indents for 3,599 wagons. Demands during January and February 1974 were met in full. There was only a slight short fall in loading during March 1974, due to staff agitation affecting train operation.

Yardstick fixed for counting currency notes by Shroffs and C.B.C. on Indian Railways

7897. SHRI ONKAR LAL BERWA.

Will the Minister of RAILWAYS be pleased to refer to the reply given on the 11th December 1973 to Unstarred question No. 4275 regarding yardstick fixed for counting currency notes by Shroffs and C.B C. on Indian Railways and state:

(a) whether the information has since been collected;

(c) the time likely to be taken now by Government to collect the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A statement is laid on the Table of the House. [*Placed in Library. SEE* No. LT-6905/74].

(b) and (c). Do not arise.

Expenditure incurred on Sarju pumped Canal in Bahraich District (U.P.)

7898. SHRI B. R. SHUKLA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) how much money has been spent over the Sarju Pumped Canal in the District of Bahraich (U.P.); and

(b) by what time, the work is proposed to be completed?

THE DEPUHY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The anticipated expenditure on the Sarju Pumped Canal scheme upto the end of the IV Plan is Rs. 18 lakhs.

(b) The Scheme is likely to be completed in the Fifth Plan.

Construction of Nanpara Canal in District Bahraich (U.P.)

7899 SHRI B. R. SHUKLA.

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Nanpara Canal in the District of Bahraich (Uttar Pradesh) has been included for construction in the Fifth Five Year Plan;

(b) if so, where from it will be fed; and

(c) when the work is likely to start?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). The Fifth Five Year Plan of U.P. has not yet been finalised. The Government of Uttar Pradesh have proposed the Nanpara Canal Scheme for inclusion in their draft fifth Plan.

The investigations for the scheme are in progress and are likely to be completed in 1975. The details of the scheme and the likely date of

commencement of construction will depend on the finalisation and clearance of the scheme by the Planning Commission.

Fans and Light bulbs missing in through Coach Kanpur-Nepalganj road

7900. SHRI B. R. SHUKLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether on the 26th March 1974, the fans and light bulbs were found missing in the through Coach Kanpur-Nepalganj road attached to the passenger train starting from Kanpur in the night;

(b) if so, for how long this state of affairs has been continuing; and

(c) action taken in this regard against the persons responsible for it?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). The complement of bulbs was adequate but some of the fans had been removed for winter overhaul and had not been fitted back.

(c) Does not arise.

Sanction of two Irrigation Plans for U.P.

7901. SHRI PRABODH CHANDRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have sanctioned two irrigation plans for U.P.—one Aliganj Sinchai Pariyojna and another Khara Canal Project; and

(b) if so, the main features thereof, particularly the estimated cost?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Planning Commission had informed the Government of Uttar Pradesh in February, 74 that the Aliganj Sinchai Pariyojana and Khara Canal Scheme have been found acceptable and may be executed in accordance with the approved outlays.

(b) The Aliganj Sinchai Pariyojana, estimated to cost Rs. 381 lakhs, envisages diverting of waters from the Kheri Branch of the Sarda Canal to provide irrigation facilities to a culturable area of 85,400 hectares in the Kheri Tehsil in Lakhimpur Kheri District.

The Khara Canal Scheme, estimated to cost Rs. 265.5 lakhs, envisages the construction of a main canal taking off upstream of the existing Tajewala headworks on the river Yamuna. The Canal is expected to provide irrigation during the Kharif season to 7,500 hectares in a gross command area of 16,100 hectares in Saharanpur District in Uttar Pradesh.

Promotion of Scheduled Castes/Scheduled Tribes typists in Higher Grade against reserved quota in Accounts Department, Delhi Area (Northern Railway)

7902. SHRI PANNA LAL BARUPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is reservation of posts for Scheduled Castes and Scheduled Tribes employees in the Railways;

(b) if so, total number of Scheduled Castes and Scheduled Tribes typists working in Grade of Rs. 260-400 in the Accounts Department of the Northern Railway, Delhi Area for more than a decade on the 1st January, 1974 who have not so far been promoted to the higher grade; and

(c) whether the question of promoting them against the reserved quota has been considered?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) One.

(c) The question of promoting him against the reserved quota will be considered in due course.

12.18 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DISAPPEARANCE OF HIGH-POWERED SOPHISTICATED TELESCOPE FROM DEFENCE INSTALLATION AT CHANDIPORE, ORISSA

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय जी, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर रक्षा मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

"चन्डीपुर, उडीसा में एक रक्षा संस्थान के स्टोर से 1,80,000 रुपये के मूल्य का शक्तिशाली आधुनिक दूरबीन के गायब हो जाने का समाचार।"

रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री विद्याचरण शुक्ल) : अध्यक्ष महोदय, बालासोर (उडीसा) के परीक्षण एवं प्रयोग प्रतिष्ठान में 11 अप्रैल, 1974 को एक विशेष प्रकार की दूरबीन लापता पाई गई। इस उपस्कर को लगभग 36,000 रुपये के मूल्य पर आयात किया गया था। इस मामले की पुलिस को तत्काल सूचना दी गई और विभागीय जाच अदालत भी बुलाई गई है। केन्द्रीय जाच ब्यूरो को भी इस मामले में जांच-पड़ताल करने का अनुरोध किया गया है। उनकी रिपोर्ट की प्रतीक्षा है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मैं समाचार समितियों और समाचार-पत्रों को बधाई देना चाहता हूं कि जिन के माध्यम से यह समाचार हम तक पहुंचा है। लेकिन उस समाचार के अनुसार चोरी 13 मार्च को हुई। इसी प्रतिष्ठान के एक प्रवक्ता ने सवाद समितियों को बताया कि 13 मार्च को यह दूरबीन गायब पाई गई। लेकिन मंत्री महोदय का कहना है कि यह चोरी 11 अप्रैल को हुई। अब मैं उन के उत्तर की और उन्ही के प्रतिष्ठान के एक प्रवक्ता ने जो कुछ कहा है, उसकी सगति नही बिठा पा रहा हू।

दूसरी बात यह है कि चोरी 11 अप्रैल को हुई, आज 23 अप्रैल है। इस बीच मे जो जाच की गई उस का क्या परिणाम निकला? जाच गम्भीरता से की जा रही है, यह स्पष्ट है। पुलिस को तत्काल सूचना दी गई। मैं "तत्काल" शब्द पर जोर देना चाहता हू। अगर सूचना तत्काल दी गई तो कार्यवाही भी तत्काल हुई होगी और नतीजा भी थोडा बहुत तत्काल आया होगा। लेकिन उस से सदन को अवगत नही किया जा रहा है।

मामले की गम्भीरता इस से भी झलकती है कि एक विभागीय जाच अदालत भी बिठाई गई है और सब से बड़ी बात यह है कि सेन्ट्रल ब्यौरो आफ इन्वेस्टीगेशन, सी० बी० आई० को भी तस्वीर मे लाया गया है। तो इतनी सारी शक्तिशाली जाच करने के बाद पिछले कुछ दिनो मे जो नतीजे निकले हैं, उन को सदन जानना चाहेगा।

तीसरी बात यह है कि यह साधारण चोरी का मामला नही मालूम होता है। अगर साधारण चोरी का मामला होता, तो सी० बी० आई० को चित्र मे लाने की आवश्यकता नही थी। यह प्रतिष्ठान परीक्षा एवं प्रयोग का प्रतिष्ठान है। जिन शस्त्रों का, जिन घातक शस्त्रों का हम निर्माण करते हैं, वे कितने सफल होते हैं,

इस का परीक्षण यहा किया जाता है। समुद्र के किनारे के निकट और समुद्र के भीतर होने वाले परिक्षणो को भी दूरबीन द्वारा देखा जा सके, इस दृष्टि मे भी इस दूरबीन का महत्व था। सवाल यह है कि क्या इस तरह के उपकरणो की हिफाजत की, देखभाल की, चौकीदारी की कोई व्यवस्था नही है? दूरबीन छोटी नही थी। कोई उसे जेब मे रख कर नहीं ले जा सकता था। वह बडी चीज थी और उसे ताले मे रखा जाता होगा, बाहर पहरा रहता होगा? किसी के लिए यह सम्भव कैसे हुआ कि वह इस तरह के उपकरण को बाहर ले जाय। मत्री महोदय ने इस बारे मे कोई प्रकाश नही डाला है। यह भी ताज्जुब की बात है कि चोरी हो गई लेकिन अभी तक किसी कर्मचारी के खिलाफ कार्यवाही नही हुई?

श्री एस० एम० बनर्जी (कानपुर) : कर्मचारी ने चोरी नही की होगी। इतना बड़ा सामान तो अफसर ही ले जा सकता है।

श्री अटल बिहारी वाजपेयी मै अफसरो को भी कर्मचारी समझता हू। बात यह है कि हमारे बनर्जी साहब जब एक कर्मचारी थे, तो मैं इन को अफसर ही समझता था . . (व्यवधान)।

अध्यक्ष जी, किसी के खिलाफ कार्यवाही नही हुई, किसी को मुअत्तल नही किया गया। हम जानना चाहेंगे, किसी से पूछताछ की गई है? उस मे क्या निकला है। यह मामला साधारण मामला नही है . . . (व्यवधान) . . .

मैं उधर ही आ रहा हू। मुझे पता लगाना है कि क्या इस मे यूथ कांग्रेस का हाथ तो नहीं है? क्या आर०एस०एस० की गतिविधियों को देखने के लिए वह दूरबीन की जरूरत तो नही अनुभव कर रहे है . . . (व्यवधान) . . .

अध्यक्ष महोदय, क्या यह सच है कि इस प्रतिष्ठान मे काफी समय से कुछ असतोष है मजदूरो मे, कर्मचारियो मे और प्रबन्धको मे कुछ तनाव है? क्या यह सच है कि यह मामला साधारण चोरी का मामला नही है? इस मे कुछ ऐसे तत्व शामिल हैं जो देश की सुरक्षा के लिए भी खतरा पैदा कर सकते है।

अध्यक्ष महोदय, हम यह भी जानना चाहेंगे कि यह कीमत के बारे मे जो प्रेस रिपोर्ट मे और मत्री महोदय के वक्तव्य मे अन्तर-विरोध है, इस का क्या कारण है? समाचारपत्र म जो कीमत छपी है वह प्रतिष्ठान के प्रवक्ता द्वारा बताई गई कीमत है लेकिन कीमत के बारे मे सवाल स्पष्ट हो जाएगा अगर मत्री महोदय इस बारे मे प्रकाश डाल दे कि यह दूरबीन कब मगाई गई थी और किस देश से मगाई गई थी और यहा आने पर उस की कीमत क्या पडी।

अध्यक्ष महोदय, मै समझता हू कि इतन प्रश्न ही पर्याप्त है।

श्री विद्याचरण शुक्ल अध्यक्ष महोदय, मै बहुत अनुग्रहीत हू माननीय सदस्य का, जो उन्होने इस सवाल को यहा उठाया क्योंकि हम लोग भी इस बात को मानते है कि यद्यपि यह कोई बहुत गम्भीर चीज नही थी और कुछ ऐसी बात नही थी जो सुरक्षा की दृष्टि से बहुत गुप्त चीज मानी जाए, ऐसा कोई यह उपकरण नही था, तो भी इस तरह के एक प्रतिष्ठान मे इस तरह की चोरी की घटना को कभी, किसी प्रकार से हलके रूप मे नही लेना चाहिए।

ज्यो ही कल हम लोगो को इस का नोटिस मिला और कल जो हम ने बालासोर से टेलीफोन के द्वारा पूछताछ की, तो हम को यह बताया गया कि सुरक्षा मंत्रालय और रक्षा-उत्पादन विभाग, जिस के अन्तर्गत

[श्री विद्याचरण शुक्ल]

यह काम होता है, के किसी प्रवक्ता ने किसी प्राकर का कोई स्टेटमेंट नही दिया और जो खबर अखबार ने छापी है 13 मार्च इत्यादि के बारे मे, वह सही नही है। मै उस का विवरण बताता हू। इस दूरबीन को 1968 मे मगाया गया था आज से लगभग छ. साल पहले। फारेन एक्सचेन्ज के रेट के हिसाब से उस समय जो कीमत थी, उस कीमत का मैंने निर्देश दिया है। इस उपकरण के दो भाग थे। एक तो है दूरबीन और दूसरा है इस का एक साइट। इस को इटारसी मे जो प्रूफ रेंज हम ने स्थापित किया था, उस में उपयोग करने के लिए मगाया गया था। जब यह उपकरण आया, उस वक्त इटारसी का रेज तैयार नही थी। इसलिए इसको बालासोर भेज दिया था जांच पड़ताल करने के लिए कि इस का जो यंत्र है, वह ठीक काम कर रहा है या नही इस के काम को सतोषजनक पाया गया। वहा काम होता रहा। जब इटारसी का प्रूफ़ रेंज तैयार हो गया, तो काफ़ी इस के बारे मे बातचीत, खतो-किताबत चली कि इस को बालासोर मे रहने दिया जाए या इटारसी मे रखा जाए। बालासोर वाले इस को छोडना नही चाहते थे और इटारसी वाले इस को मगाना चाहते थे। अन्नत हम ने यह तय किया कि इस को इटारसी भेजा जाए और इसीलिए इस के प्रूफ़ रेन्ज को निकाल कर इस को बालासोर के जनरल स्टोर में लाया गया और पैक किया गया, जिस से इटारसी का जो व्यक्ति इस को ले जाने के लिए आने वाला था, उस को उसे दे दिया जाए क्योंकि हम नही चाहते थे कि इसे रेल या पार्सल के द्वारा भेजा जाए। इस तरह से एक व्यक्ति के साथ इस को भेजने का प्रबन्ध किया गया और वह सज्जन वहां पर 13 तारीख को पहुंचे लेने के लिए क्योंकि हम चाहते थे कि 14 अप्रैल तक यह चीज इटारसी में पहुंच जाए। जब बक्सा खोला गया, तो दूरबीन गायब थी, वह मिली नही। यह चीज 11 अप्रैल को हुई।

श्री अटल बिहारी वाजपेयी : हो सकता है कि 13 मार्च को गायब हुई हो ?

श्री विद्याचरण शुक्ल : 13 मार्च को वह काम मे लाई जा रही थी, उस को हटाया नही गया था। वह हटाई गई थी चन्द दिन पहले ही और ला कर उस को जनरल स्टोर मे बन्द कर दिया गया था बक्से मे। इसलिए 13 मार्च को गायब होने की सम्भावना नही है क्योंकि कुछ दिन पहले उस को पैक कर के जनरल स्टोर मे रखा गया था ताकि जैसे ही वह सज्जन आएं, वे उस को ले कर जा सके।

जैसे ही यह दुर्घटना हमारे सामने आई, तो तत्काल, जैसा कि माननीय सदस्य ने 'तत्काल' शब्द पर जोर दिया, हम ने इस की सूचना पुलिस को दी क्योंकि हम इस बात की गम्भीरता को समझते है और हमारे जो सैनिक अधिकारीगण और जो वैज्ञानिक है उन्होने भी यह ठीक समझा कि उडीसा की जो ब्राच है सी०बी०आई० की, उस को इस मे रखा जाए, जिस से कि वह जाच ठीक से हो सके। हमारी जो प्रक्रिया है, उस के अनुसार एक विभागीय जाच कमीशन की नियुक्ति भी तत्काल कर दी गई, जिस से हर तरह की चीज का हर स्तर पर पता लग सके कि ऐसी बात क्यों हुई और क्योंकि इस में ज्यादा समय नहीं गुजरा है, इसलिए गम्भीरता से और बारीकी से जांच करना जरूरी है, इस से पहले कि किसी निष्कर्ष पर पहुंचे। अभी किसी निष्कर्ष पर नही पहुंचे हैं और जैसे ही किसी निष्कर्ष पर पहुचेंगे, तो इस की सूचना आज नही, जब भी निष्कर्ष आएगा, सदन को दे देंगे। इस में कोई आपत्ति की बात नही है। पर जब तक कोई नतीजा न निकले तब तक किसी के खिलाफ़ चाहे वह कर्मचारी हो और चाहे वह अधिकारी हो, माननीय सदस्य भी इस बात से सहमत होंगे, कोई कार्यवाही करना उचित नहीं

होगा । जब हमे सब चीजो का पता लग जाएगा, तो हम उस के ऊपर कार्यवाही करेंगे ।

कीमत जो हम ने बताई है, वह 1968 की कीमत है और यह वह कीमत है जिस पर हम ने उस को खरीदा था और जो मै ने मुख्य वक्तव्य मे बताई है ।

यह बात सही है कि वहा पर कुछ असतोष कर्मचारियो और अधिकारियो के बीच मे रहा है और उस को हम दूर करने का प्रयत्न करते रहे है । मैं समझता हू कि वहा के कर्मचारी बहुत अच्छा देश का काम कर रहे है । उनकी कुछ कठिनाइया हो सकती है, परेशानिया हो सकती है। उनको वे आपस मे बैठ कर तय कर लेते हैं । असन्तोष और तनाव यदि है तो उसके होते हुए भी काम मे वहा किसी प्रकार की अभी तक बाधा नही आई हैं । जब कोई आती भी है तो उसको हम दुरुस्त करते रहते हैं।

जहा तक सुरक्षा का वहा प्रश्न है वहा काफी लोग इस काम के लिए रखे गए है । करीब ढाई मील के क्षेत्र मे इस्टेबलिश्मेन्ट का काम होता है । वहा कुछ बार्ब्ड वायर फेंसिंग है, और कुछ दीवार है, चौकीदारो के रहने का स्थान है । सब कुछ होते हुए भी जो दुर्घटना हुई है इसका मतलब है कि अन्दर ही किसी ने गड़बड की है या हमारी व्यवस्था मे कुछ खामी हो सकती है । इस चीज का पता लगा कर फिर उसके ऊपर कार्रवाई की जाएगी और जहा कही खामी होगी या दोष होगा उसको दूर किया जाएगा । जो दोषी पाए जाएगे उनको हम सजा भी देंगे ।

श्री सतपाल कपूर (पटियाला) मिलिट्री, नेवल और एयर फोर्स इनकी जहा तक सुप्रेमेसी का ताल्लुक है 1965 की जग के बाद वह इंटरनैशनली एस्टैबलिश होती रही है । इस बात की हम सब को खुशी है । लेकिन मिलिट्री स्टोर्ज का, जहा तक ताल्लुक है उसके बारे मे कई बार तरह तरह की बातें सुनने मे आती हैं । हमारे यहा पटियाला मे भी स्टोर है । और भी कई जगह है । आम तौर पर छोटी मोटी चोरिया के वाकात होते रहते है, डीजल की, पैट्रोल, टायर ट्यूब्ज आदि की चोरिया होती रहती हैं .

एक माननीय सदस्य कानपुर में बम पकड़े गए ।

श्री सतपाल कपूर पता नही मिलिट्री के थे या प्राइवेट थे ।

मैं तजवीज करना चाहता हू कि जो हमारा सिक्योरिटी स्टाफ है या सुपरविजन का तरीका है उसको हम मजबूत करे उसकी तरफ ज्यादा ध्यान दें ताकि इस तरह की रिपोर्टस अखबारो मे या पार्लिमेंट मे न आए कि मिलिट्री स्टोर्ज से कोई चीज गयाब हो गई है ..

श्री अटल बिहारी वाजपेयी : गायब हो जाए और खबर न आए ?

श्री सतपाल कपूर . मैं तजवीज कर रहा हू कि सुपरविजन को मजबूत करे, उसको ठीक करे ताकि चोरिया न हो । जो लोग इस किस्म की कार्रवाई करते हैं उनको आप रोके । सियासी, गैर सियासी, डैस्ट्रक्टिव, पोलिटिकल, नान-पोलिटिकल सभी किस्म के लोग हो सकते है । उनको आप रोके ।

श्री मधु लिमये · (बाका) यहा नही आनी चाहिये ये खबरे ?

श्री सतपाल कपूर · चोरिया होगी तो रिपोर्ट आएगी ही । अगर सुपरविजन मजबूत होगा तो चोरिया नही होंगी और रिपोर्ट भी नही आएगी । मेरा कहने का यह मतलब नही है कि चोरिया होने दे और

[श्री सतपाल कपूर]

रिपोर्टस न आने दे। मैं हैरान हू कि आपको और अटल बिहारी जी को क्या हो गया है।

जहा मिलिट्री सुप्रेमेसी एस्टैबलिश हो रही है वहां जरूरत इस बात की भी है कि आप अपना कंट्रोल मजबूत करें ताकि इस किस्म के वाकात न हो।

दूसरी मेरी तजवीज यह है कि इनक्वायरी कम्प्लीट होने के बाद जिस किसी को सजा मिले या एक्शन लिया जाए या यह पता चल जाए कि कैसे यहा से चोरी हुई, उसकी एक मुकम्मिल रिपोर्ट हाउस के सामने आप दे ताकि मैम्बर जान सके कि इस मे क्या एकशन लिया गया है?

श्री विद्याचरण शुक्ल: माननीय सदस्य की जहा तक दूसरी बात का ताल्लुक है मैं मंजूर करता हू कि जैसे ही हमारे पास इसके बारे मे मुकम्मिल सूचना आ जाती है और हम कार्रवाई करते है तो उसकी सूचना हम सदन को दे। ऐसा हम अवश्य करेंगे क्योंकि यह मामला सदन मे उठाया गया है और यह उपयुक्त होगा कि जब इनक्वायरी मुकम्मिल हो जाए तो सदन को इस की सूचना दी जाए।

दूसरी बात इस ममले से सम्बन्ध नही रखती है। माननीय सदस्य की वह बात अपने स्थान पर ठीक हो सकती है। हम माल बना करके स्थल, जल या वायु सेना को दे देते है और वे अपने आर्डनेंस डिपोज मे उन चीजों को रखते है। वहा से, अगर कुछ चोरी होता है इधर उधर गडबड होती है तो उसकी सुरक्षा का इंतजाम करना स्थल, जल तथा वायुसेना वालों का काम है और वे इसको करते है। इसका हम लोगों मे कोई मतलब नही है। लेकिन जो बात आपने उठाई है कि इस मे सुरक्षा व्यवस्था अच्छी होनी चाहिये इस बात को जो लोग इसके इचार्ज है उनको मैं आपकी भावनाओं से अवगत करा दूगा।

SHRI VIKRAM MAHAJAN (Kangra): The theft of this instrument raises a broader question regarding the security of our defence stores, installations, laboratories and so forth. Surely it is not the case of any one that this instrument, this particular instrument was meant for sport or anything. It had certain defence implications. It was a sophisticated equipment. Nobody who stole it took it for the purpose of decorating his drawing-room or anything like that, or, as a piece of art. It was meant for a specific purpose Therefore it cannot be lightly treated We have had a series of incidents wherein Defence stores were involved. Recently we had recovery of bombs which had defence markings and now it is a case of this instrument Some of us have a feeling that there is a regular conspiracy going on by virtue of which certain interested parties are collecting these defence and sophisticated equipments so that at some crucial time they can create some sort of unrest in the country and it is part of a conspiracy. There are various such thefts which are going on and this raises a broader question In the context of these factors, may I know whether some sort of high-powered enquiry will be conducted into the working of the Security system of the defence stores, defence installations, laboratories etc., I want the Minister to tell us whether he is prepared to have this sort of High-powered enquiry into the whole security system of our defence installations, laboratories and stores. Does he think it is any case of internal sabotage or does he think there is the hand of some foreign power in these thefts which are going on in respect of sophisticated equipments of the Defence Forces?.

श्री विद्याचरण शुक्ल: मैं, पहले वाजपेयी जी ने एक सवाल पूछा था उनका जवाब देना चाहता हूं। मुझे अभी सूचना मिली है कि टेलीस्कोप को काम पर से 14 मार्च को हटाया गया था और पेक करके रखा गया था और जो सज्जन लेने आए वह ग्यारह

अप्रैल को। तब इस चोरी का पता लगा। हो सकता है कि तेरह मार्च को यह बात अखबारों में छपी हो।

महाजन जी ने जो सवाल पूछा है उसके बारे में मैं नहीं जानता कि ये जो बम थे उन पर डिफेंस मार्किंग थे या नहीं। इसके बारे में सदन में पहले जवाब दे दिया गया है और गृह मंत्रालय के द्वारा उसकी जांच पड़ताल की जा रही है। उससे जिस बात का पता लगेगा उसको हम अपने ध्यान में रखेंगे। जहां तक अस्त्रों की सुरक्षा का सवाल है इसके बारे में हम सोचते विचारते रहते हैं और इसका विचार हम अवश्य करेंगे।

मैं नहीं मानता हूं कि कोई रेगुलर कांस्पिरेसी चल रही है और चोरी चपाटे से इन चीजों को ले कर देश में इकट्ठा करके गड़बड़ करने की कोशिश की जा रही है। मैं नहीं चाहता हूं कि इस तरह की बात कह कर आतंक पैदा किया जाए और हौवा खड़ा किया जाए। इससे नुकसान हो सकता है। हमारे यहां सुरक्षा की जो व्यवस्था है वह अच्छी है। उसको और ठीक किया जा सकता है और ज्यादा सुधार जा सकता है। जहां कहीं कमजोरी हम देखते हैं नियमित रूप से उसको ठीक करते रहते हैं। इस तरह की जब दुर्घटना होती है तो इससे हमें जो कमजोरी होती है उसका पता लगता है और उसको सुधारने की हम कोशिश करते हैं। मैं मानता हूं कि सुधार की गुंजाइश हर जगह रहती है। लेकिन मैं इस बात को नहीं मानता हूं कि सुरक्षा में कुछ इस तरह की कमजोरी है जिस की वजह से कोई राष्ट्र व्यापी कांस्पिरेसी इस तरह की चल रही है कि इन चीजों की चोरी की जाए।

SHRI MOHANRAJ KALINGARAYAR (Pollachi): I am really ashamed when the emergency is still going on, it is not lifted yet, such a matter like this concerning the defence and its security is discussed in this House. Sir, it may be an article the cost of which may not be much, but that is not the matter at issue. It may be just on ordinary talescope. But what I would like to know is this. How does this article get out of the security line of the Defence Establishment?

Now that the Minister said that the article appeared in the newspapers was not correct I want to ask a question. This is a highpowered and sophisticated telescope valued at Rs. 1.80 lakhs whereas the Minister put its value at Rs. 36,000 or so.

I want to know what is the range of this telescope. He said that this is a special type of telescope. This sort of telescope is used for testing the long-range 8 m.m. mortars and 120 m.m. mortars. By using the telescopes. We will be able to find out where the bullets are hit though, of course, it takes time. This is a big size telescope and, as Mr. Vajpayee said, it cannot be just removed so easily. How is it that they found this article missing in the Defence Establishment especially when it is being looked after by the Defence Security Force. In every establishment there is a defence security force staying there They live there like any other armed force. Without a voucher and without obtaining the signature how can such an article be taken out when the unit is heavily guarded? This is one of the best experimental establishments for the entire India. This telescope is located in the store room of a Defence installation at Chandipore which is 77 miles away from Balasore. In the year 1896 this establishment was established. I am ashamed to see that this is being discussed which involves the security of this country I would like the Minister to tell us if any service officers are involved or civilians are involved. This

[Shri Mohanraj Kalingarayar]

is an Establishment where the civilians also participate inside the units. I would like to know whether they suspect any civilians who have a hand in it Whatever little information that I have got, I think that there is some misunderstanding between the Commandant and the Civilian Defence employees. The last Commandant of the Unit, Lt Col Prakash Singh and the present Commandant have requested many a time to eliminate some of the mischief mongers from this unit due to security reasons But, the same was overlooked.

Therefore, I want to know whether it is a fact that due to this, the Commandants are also on leave since the last few months Also I want to know whether it is correct or not that during a public meeting sometime in January 1974, some of the employees had discussed some of the defence problems at that public meeting I want the Minister to specifically say whether it is politically motivated by some political parties Some of the aspects of the working of the defence side were discussed in that public meeting Even that should we investigated and proper action should be taken I would like the hon Minister to answer all the points that I have raised

SHRI VIDYA CHARAN SHUKLA Many questions that the hon Member asked would be answered after we have completed the enquiries as to how that had happened and whether the service officers or civilian personnel were involved in this etc The enquiries are going on still.

As regards the range of the telescope, I have not got with me the specific information. But, I must say that the range must be adequate for our purpose. It was a good equipment I must tell the House that this equipment was imported from U.K. in the year 1968 We have now ourselves under development a similar equipment which will perform the same function or, rather, will do the same work in our Instrument Laboratory in Dehra Dun And vetry soon, we shall be producing the same kind of telescopes in our country also. I do not know if any report was sent by the Commandant of this range to us. But I should like to assert here that if any such recommendation is sent that a particular employee is endangering the security of a particular defence establishment we take immediate steps and see to it that employee is removed from the service or from the establishment I will not accept this information that the Commandant of this establishment sent information and we did not take any action. Nonetheless as the hon Member has mentioned about it I will look into the matter

As regards speeches because of the Inter-Union rivalry certain speeches might have taken place but no such defence secret which calls for any action was revealed in this meetings. Although we disliked these things being discussed in the public yet we did not take any action.

श्री मधु लिमये अध्यक्ष महोदय मैं माननीय सदस्यों की इस बात से सहमत हू कि जहा तक हमारी हवाई सेना, नाविक दल और स्थल सेना के जवानों और अफसरो का सवाल है, उन के कौशल और बहादुरी के बारे मे इस मदेश में दो राये नहीं हो सकती है। लेकिन अनुसन्धान और उत्पादन सबधी जो प्रतिष्ठान एस्टाब्लिशमेंटस हैं, और सुरक्षा का जो सप्लाई विभाग है, उन मे एक अरसे से ऐसे आसार नजर आ रहे हैं कि वहा धाधलिया और गडबडिया बहुत हैं। मत्री महोदय जानते हैं कि मैं उन की जानकारी में एक मामला लाया था, जिस में एक अस्थायी रिसर्च आफिसर को कुछ लोगों के द्वारा तग किया जा रहा था मत्री महोदय ने कहा कि वह बहुत ही अच्छा रिसर्च आफिसर है और हम लोगों ने उस को आगे बढ़ाने की भी कोशिश की है। मैं यह उदाहरण के तौर पर बता रहा हूं कि इस तरह की बाते अनुसन्धान प्रतिष्ठानों में भी

धीरे-धीरे आने लगी हैं। इस में सुरक्षा का बहुत बड़ा सवाल है। कुछ दिन पहले इसी सदन में कानपुर में मिले बमों का मामला उठाया गया था। उस के बाद पता चला कि उत्तर प्रदेश में और एक जगह इसी तरह के बम पाये गये, जो आर्डिनेंस डिपो से गायब हुए थे।

दो तीन दिन पहले, जब मैं दौरे पर था, मैं ने यह खबर पढ़ी थी कि बम्बई में चेम्बूर के पास माहूली नाम के गांव में एक बच्चे को दो सबमेरिन विध्वंसक बम मिले बाद में पुलिस ने उन को कब्जे में ले लिया और अब नाविक दल के लोग उस के लोग उसने बारे में जांच कर रहे हैं। क्या मंत्री महोदय इन प्रतिष्ठानों के सिक्युरिटी संबंधी नियमों और रेगुलेशन्ज के बारे में एक नये ढंग से और आधुनिक दृष्टिकोण से सोचेंगे ताकि इस तरह की गड़बड़ियों को रोका जा सके?

दूसरी बात मैं यह कहना चाहता हूं कि बालेश्वर में यह जो प्रतिष्ठान था प्रूफ एंड एक्सपेरिमेंटल एस्टब्लिशमेंट क्या उसके आस पास ऐसे निजी कारखाने या किसी एस्टैब्लिशमेंट्स वगैरह हैं क्यों इसके बारे में आप लोगों का नियम भी है कि आस पास इस तरह का कुछ नहीं रहना चाहिए लेकिन बड़े लोगों के रिश्तेदारों के लिए आप इन नियमों को तोड़ते भी हैं जैसे गुड़गांवा के कारखाने मारूति लिमिटेड के बारे में आप ने किया .... (**व्यवधान**) ..घबड़ाने की जरूरत नहीं है, मैं इस समय मारूति के बारे में कुछ नहीं कहने जा रहा हूं। ... (**व्यवधान**) ... कुछ लोगों को मा शब्द से ही नफ़रत है चाहे मारूति हो चाहे कुछ हो..... (**व्यवधान**) ....

श्री वसंत साठे (अकोला) : हमें तो नफरत नहीं है लेकिन आप क्यों रोते हैं?

श्री मधु लिमये : मैं यह कह रहा था कि क्या इस तरह के कोई निजी प्रतिष्ठान आसपास हैं और क्या मंत्री महोदय इस पहलू पर भी विचार करेंगे कि क्या यह दूरबीन विदेशों में तो नहीं चली गई है? क्योंकि देश में क्या निजी लोग इसका इस्तेमाल करेंगे? यह समझ में नहीं आ रहा है। अब मजाक में तो बात कही गई कि शायद यूथ कांग्रेस निगरानी रख रहा है आर० एस० एस० पर या आर० एस० एस० यूथ कांग्रेस पर निगरानी रख रहा है। लेकिन मेरा कहना यह है कि मंत्री महोदय इस पहलू को भी विचार कर लें कि क्या यह विदेशों में चली गई है? अगर चली गई है तो फिर इनका कस्टम उस पर क्या कर रहा है? इसमें बहुत सारे मामले निकलते हैं, इसलिए इसकी पूरी जांच होनी चाहिए।

अन्तिम बात मैं यह कहना चाहता हूं कि जब इस तरह के मामले सदन के सामने आते हैं तो मंत्री महोदय आश्वासन देते हैं कि जांच वगैरह की जा रही है, लेकिन बाद में क्या किया जाता है उसके बारे में मंत्रियों के द्वारा सदन के सामने कोई रपट नहीं रखी जाती। सदस्य भी भूल जाते हैं और मंत्री भी भूल जाते हैं। इसलिए क्या आप इस तरह का आश्वासन देंगे कि कानपुर वाला मामला या यह चेम्बूर वाला मामला जो सबमेरिन विध्वंसक बम के बारे में है, इस तरह के जितने मामले हैं, उनकी जांच पूरी होने के बाद उसके निष्कर्ष सभा के सामने रखे जाएंगे?

श्री विद्याचरण शुक्ल: यह जो दूरबीन थी उसे उपयोग में लाया जाता था तोपें जो चलायी जाती थीं उनकी टेस्टिंग के लिए या उनकी एलाइनमेंट ठीक है या नहीं है यह देखने के लिए और जो माननीय सदस्य ने बात कही बम की जो उत्तर प्रदेश में पाया गया और चेम्बूर में पाया गया उसके बारे में जैसा मैंने पहले कहा गृह मंत्रालय के द्वारा जांच हो रही है। उनकी जांच पूरी हो जाने के बाद यदि सुरक्षा मंत्रालय का कुछ संबंध आता है या हमारे किसी प्रतिष्ठान का संबंध आता है या हमारे किसी ऐसे मेटीरियल का

[श्री विद्याचरण शुक्ल]

संबंध आता है तो हम उसमें जो कार्यवाही ठीक होगी वह अवश्य करेंगे।

जहां तक उसके बारे में सदन को अवगत कराने की बात है मैंने इस बात का आश्वासन दिया है पहले सतपाल कपूर ने जब प्रश्न पूछा था कि इसके जो भी निष्कर्ष निकलें और उस पर जो भी कुछ कार्यवाही करें उससे हम सदन को अवगत कराएं तो यह आश्वासन हमने दिया है कि हम उससे अवगत कराएंगे और जो हमारी आश्वासन समिति है वह इस आश्वासन का ध्यान रखेगी कि इसमें कोई गड़बड़ न हो और इसे पूरा किया जाये।

जहां तक बालासोर प्रतिष्ठान के आस-पास दूसरे निजी प्रतिष्ठान होने का सवाल है जहां तक मेरी निजी सूचना है वहां पर ऐसी कोई चीज नहीं है। यदि कोई ऐसी चीज होगी तो हम उसका ध्यान रखेंगे लेकिन जहां तक मैं जानता हूं वहां कोई ऐसा प्रतिष्ठान नहीं है जो इतने आसपास हो कि जिस पर शक करें।

श्री सतपाल कपूर : इसकी स्क्रैप वैल्यू कितनी है? कहीं स्क्रैप के रूप में किसी ने उसे न बेच दिया हो।

श्री विद्याचरण शुक्ल : यह भी हो सकता है। लेकिन इसके लिए तो कुछ कहना मुश्किल है क्योंकि हम स्क्रैप बेचते नहीं है। इसका वजन करीब 25 किलोग्राम था इस टेलीस्कोप का और इसका डाइमेंशन करीब 20 इंच से लेकर दस इंच और दस इंच चौड़ाई इस प्रकार से था। यह पास देखने की चीज थी क्योंकि गन का एलाइनमेंट उससे देखते थे कि जो फार्यारिंग होगी वह ठीक होगी या नहीं, वह देखने की चीज थी। जैसा मैंने पहले कहा, इस तरह के टेलीस्कोप को भारतवर्ष में बनाना हम प्रारम्भ करने वाले हैं और यह ऐसी कोई चीज नहीं है कि जिसके एक बार गुम हो जाने के बाद इसको फिर से पाया न जा सके।

12.51 hrs.

RE. MOTION OF ADJOURNMENT (*Query*)

SHRI S. M. BANERJEE (Kanpur): I have given notice of an adjournment motion.

MR. SPEAKER: How is it? Some strike is coming after many days and you give notice of an adjournment motion?

SHRI JYOTIRMOY BOSU (Diamond Harbour): Your hon. members won't be able to go back home because of the impending strike.... (*Interruptions*).

MR. SPEAKER: I am sorry.

PROF. MADHU DANDAVATE (Rajapur): On this issue, during your absence, the Deputy-Speaker had given a ruling. I would like to draw your attention to that. He said the Minister was meeting the labour leaders on the 18th. After that, Shri Jyotirmoy Bosu said that we want an assurance from the horses's mouth. The Deputy-Speaker observed that the 'horse himself would come to the House and from the horse's mouth you will hear'. After the 18th, we were expecting to hear this from the horse's mouth (*Interruptions*).

MR. SPEAKER: Please sit down. Some notice is given of a strike. I do not know.

PROF. MADHU DANDAVATE: You kindly go through the records.

MR. SPEAKER: You must, after all, be reasonable. The rules provide certain conditions. It must relate to a matter of urgent public importance of recent occurrence. There is no occurrence. Some notice is given of an impending strike, whether the strike will occur or not, whether negotiations will succeed or not, you are worried about an adjournment motion even before that!

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: No point of order.

SHRI JYOTIRMOY BOSU: On a point of submission. Kindly read the debate and see what happened.

MR. SPEAKER: May I ask the Deputy-Speaker whether he had promised any acceptance of an adjournment motion on this? He is sitting here. I am going to ask him whether he had promised it.

PROF. MADHU DANDAVATE: It will provide an opportunity to the Minister to make a statement.

MR. SPEAKER: You are quoting the Deputy-Speaker. If he had promised an adjournment motion. I will look into it.

PROF. MADHU DANDAVATE: I have never said that he promised it.

MR. SPEAKER: He has brought an adjournment motion over a fact which does not exist. You are very responsible persons, leaders of all-India parties. After all, when you say something, it should really be based on facts. You are bringing in the Deputy-Speaker for nothing.

PROF. MADHU DANDAVATE: I am not casting any aspersions. I have never said that the Deputy-Speaker had allowed an adjournment motion. I said that he did realise the urgency of the issue and he did expect that the Minister would make a statement on this.

MR. SPEAKER: That is a different matter. But before me now is an adjournment motion. If he had directed the Minister to make a statement, that is a different matter.

SHRI JYOTIRMOY BOSU: How will you quote the Chair like this?

MR. SPEAKER: You are quoting the Chair. He is there. I am asking him. Will you please sit down

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: The Deputy-Speaker himself happens to be sitting here. I am asking him to let me know what happened.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय, इस तरह से पूछना ठीक नहीं है। रैकर्ड देखे जा सकते हैं मगर डिप्टी स्पीकर को इस प्रकार किसी एम्बरेसिंग पोजीशन में डालना ठीक नहीं है।

MR. SPEAKER: Prof. Madhu Dandavate says that the Deputy-Speaker had promised something.

PROF. MADHU DANDAVATE: I have never said that he promised an adjournment motion. I am very clear on that.

MR. SPEAKER: I am very clear about it.

PROF. MADHU DANDAVATE: I quoted his words 'horse's mouth'. He used the words: 'horse's mouth'. He said from the horse's mouth, the statement would come.

MR. SPEAKER: That is a different matter.

PROF. MADHU DANDAVATE: I said the adjournment motion would provide an opportunity to the Minister to make a statement.

MR. SPEAKER: If he had made an observation about a statement, I will look into it. Before me now the question is one of Adjournment Motion. I do not think he said anything about it.

13 hrs.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

MR. SPEAKER: Point of order on what?

SHRI S. M. BANERJEE: I will say.

MR. SPEAKER: You can make a submission but not rise on a point of order. I have not allowed anything. There is nothing before the House on which you can raise a point of order.

SHRI S. M. BANERJEE: Just for a minute I gave notice of an Adjourn-

[Shri S. M. Banerjee]

ment Motion. What was the wording? I did not move it. I gave notice of it.

MR. SPEAKER: I have not allowed it. No question of moving it.

SHRI S. M. BANERJEE. I gave notice of an Adjournment Motion.

MR. SPEAKER: I have not allowed it. There is no question of moving it.

SHRI S. M. BANERJEE: Kindly hear me.

SHRI DINEN BHATTACHARYYA: (Serampore). The whole country is agitated.

SHRI S. M. BANERJEE: Kindly hear my point of order.

MR. SPEAKER Point of order on what? I have not allowed it There is no business before the House on which you can raise a point of order

SHRI S. M. BANERJEE On the procedure of the House.

MR. SPEAKER. Procedure of the House on what?

SHRI S. M BANERJEE On the rules.

MR. SPEAKER: I said I did not allow the Adjournment Motion. I gave reasons for that.

SHRI S. M. BANERJEE: Either you allow us to make a submission or hear the point of order. Nothing is lost in one minute

MR. SPEAKER: You can have 10 minutes But after all, you must be relevant.

SHRI S. M. BANERJEE: Without hearing me, how could you say, Sir, that I am not relevant? What I say is, I submitted a notice of an Adjournment Motion. On what grounds? I have stated that it is a continuing matter; the strike has not taken place, but today, all the unions affiliated to the various federations, confederations and associations of locomen and the National Co-ordinating Committee of Railwaymen have threatened and have submitted a strike notice at the various places at 12.00 O' clock today. Now, it is just past 1 O'clock. Here, the Minister has not met them and he said that "our doors are open." Open door means what Indoors? The Prime Minister made a statement that this is politically motivated. You kindly agree either for a discussion immediately or you allow the Call Attention. Otherwise, if nothing is going to happen and if they do not take this seriously, I tell, you the railway empyloyees will definitely go on strike, and the other Central Government employees will join them. That is the reason why I want the Adjournment Motion to be discussed

श्री मधु लिमये (बाका) अध्यक्ष महोदय मेरा प्वाइन्ट आफ आर्डर है। मैं यह अर्ज करना चाहता हूं—आप ने कहा कि मैं स्थगन प्रस्ताव इस लिये स्वीकार नहीं कर सकता कि अभी तक यह हाइपोथैटिकल मामला है। लेकिन परिस्थिति गम्भीर है और आगे और ज्यादा गम्भीर हो सकती है—यह आप जानते हैं अगर एडजानमेंन्ट मोशन नहीं मानते है तो 193 के तेहत भी काफी नोटिसिज दिये गये हैं, आप उस के तेहत मौका क्यों नहीं देते हैं। आप ने बिहार के बारे में मौका दिया, यह उसी तरह का गम्भीर मामला है। आप 193 के तेहत मौका दीजिये, हम सभी लोग निरन्तर नैगोशियुटेड सैटल्मेन्ट चाहते है लेकिन इस तरह से सारी बाते भवन के सामने आ जायेगी।

अध्यक्ष महोदय : जहा तक एडजार्नमेंट मोशन का सवाल है, मैंने उसे नहीं माना है। जहा तक और चीजों का सवाल है, वे खुली हुई है।

श्री मधु लिमये : एडजार्नमेंट मोशन न मानिये, लेकिन बिजनेस एडवाइजरी कमेटी की बैठक बुला कर बहस को मान लीजिये।

MR. SPEAKER: When you want any discussion on any subject, after

all, you must adhere to certain procedures. Now, I gave my ruling about the Adjournment Motion.

श्री मधु लिमये आप के रूलिंग को किसी ने चुनौती नहीं दी है। आप इस को दूसरे नियम के तहत ले लीजिये।

MR. SPEAKER: But I do not debar a discussion under any other provision; there is no intention of debarring it.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) Mr. Speaker, Sir, may I just submit that the whole country is agitated .. (*Interruptions*).

MR SPEAKER Shri Banerjee has already mentioned it.

SHRI S M. BANERJEE But Banerjee is a male, she is not.

SHRIMATI PARVATHI KRISHNAN I only wish to point out that every trade union has stated that it is ready for negotiations Is it then right for the Government to direct the authorities to continuously arrest the workers and harass them and create a kind of atmosphere in the country that a confrontation is wanted? No police or security is offered when it is needed; the police and security are all being diverted to arrest them, and while this has been happning, the Political Affairs Committee had been discussing this matter What is the policy of the Government? We want to know that That is why a discussion is necessary

SHRI JYOTIRMOY BOSU: I shall confine myself to certain procedural matters. We have made a number of submissions in advance about what was going to happen and the hon. gentleman who was in the Chair on that particular day made certain observations which made it mandatory on the part of the Railway Minister to come here before the 18th of this month to appraise the House fully of the situation that is growing. The Minister has deliberately violated the mandate. We could have easily had a discussion based on the statement. What is the harm?

डा० लक्ष्मी नारायण पाण्डेय: (मन्दसौर) अध्यक्ष महोदय, आज रेल कर्मचारियों को चारों तरफ़ दबाया जा रहा है। मैं अभी रतलाम से आ रहा हूं, वहा टैरिटोरियल आर्मी के 500 आदमियों को बुलाया गया .... (व्यवधान) ...यह कहा जा रहा है कि यदि तुम स्ट्राइक में भाग लोगे तो नौकरी से अलग कर दिया जायगा। उन से फार्म भरवायें जा रहे हैं कि यदि तुम स्ट्राइक में भाग लोगे तो "यैस" लिखो और नहीं लोगे तो "नो" लिखो ......।

SHRI P M MEHTA (Bhavnagar). It is a matter of concern to this House (*Interruptions*) It should be given an opportunity to discuss this issue.

MR SPEAKER I do not deny it. Let it be in the proper form

SHRI DINEN BHATTACHARYYA In reply to a question, he said that the doors were open Where are the doors? So many arrests are taking place.

MR. SPEAKER: I shall see the proceedings.

आप सभी लोग एक साथ बोलते जायेंगे तो उस से कुछ भी पता नहीं चलता कि कौन क्या बोल रहा है, इस की कोई सेन्स नहीं रह जाती है जब एक से ज्यादा मैम्बर बोलते हैं तो कुछ समझ में नहीं आता है, आप चाहे तो यहां आकर बैठ कर देखले। जब एक मेम्बर बोल चुका है तो आप क्यों बारबार बोलते हैं। मैंने कहा है कि जिस दिन स्टेटमेंट हुआ है, उस दिन का हवाला दे कर मिनिस्टर को स्टेटमेंट देने के लिये रिमाइन्ड किया जायेगा।

श्री अटल बिहारी वाजपेयी : स्टेटमेन्ट के बाद आप उस पर चर्चा करने का मौका देंगे।

अध्यक्ष महोदय : आप उस पर फैसला कर लीजिए अगर चर्चा करनी होगी तो देख लेंगे।

13.10 hrs.

QUESTION OF PRIVILEGE AGAINST THE 'ORGANISER', NEW DELHI

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I raise the following question involving a breach of privilege and contempt of the House under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha

The *'Organiser'* an organ of the Rashtriya Swayam Sevak Sangh, a weekly published from Bharat Mudralaya, Rani Jhansi Road, New Delhi....

श्री अटल बिहारी वाजपेयी : (ग्वालियर) यह अखबार का नाम ले रहे है या पार्टियों के खिलाफ प्रिविलेज मोशन है ?

अध्यक्ष महोदय : आप पहले सुने तो।

अटल बिहारी वाजपेयी : इन्होंने कहा कि 'आर्गेनाइजर" आर०एस०एस० का आर्गन है। मुझे पता था आपने इनको पर्मीशन दी है और यह इनका वहां पर उठा रहे हैं। (*Interruptions*).

SHRI K P UNNIKRISHNAN: The 'Organiser', a weekly published from Bharat Mudranalaya Rani Jhansi Road, New Delhi, in its issue dated Saturday, 20th April 1974 on Page 3 and continued on Page 15 has published a report item from "a Special Correspondent" entitled "Lok Sabha Intruder belongs to Youth Congress" and sub-titled 'Chor Machaye Shor'. There is a passage in that report, which reads as follows

"At another corner of Parliament House, this variety of pseudo-politicians, known to be Shrimati Gandhi's conscience-keepers and her advisers and pro-CPI members such as Shri K. Unnikrishnan, Shri Satpal Kapoor and company went into a huddle and soon a plausible story was manufactured and fed to the Watch and Ward Department, who are the security men inside Parliament House, and one of whose members had grappled with Ratan Chandra Gupta, so that within an hour the Watch and Ward men were telling all the MPs the story of their exploit with much more embellishment than they had done earlier"

I will not read the whole passage But, I will read one more passage

'However, after the pro-Communist MPs had given the story-line to the Watch and Ward, they began saying that Ratan Chandra Gupta had also asked from one of the bystanders in the queue (waiting to go into the visitors' gallery). "In Shrimati Gandhi inside the House?' That this query coming from Ratan Chandra Gupta was connected, in order to give a twist to the whole incident, was beyond doubt."

Now, here is a wilful attempt with a clear intent to defame the Members in the House and it clearly involves two or three significant points One, that myself along with two others, Members of the House, Mr. Shashi Bhushan and Mr. Satpal Kapoor, were spreading falsehood within the precincts of the House and secondly, that we concocted and manufactured a story about an event with which the House was seized and about which the House having satisfied itself and taken all facts into consideration and had taken action; that we manufactured a story and influenced the Watch and Ward staff, who, Sir, are under your charge and who are also servants of this House and that the Watch and Ward staff knowingly colluded with the Members of the House in spreading a connected version. Sir, this passage is defamatory and it involves

a breach of privilege and grave contempt of the House, its Members and the Watch and Ward staff of the Parliament House. There is also an attempt to influence or intimidate the servants of the House, and if the obstruction in discharge of their normal duties involves a clear breach of privilege and contempt of the House then this is a grave charge. So, Sir. I move a Motion of Privilege against (1) the Organiser's Editor-in-Chief Mr. K. R. Malkani, (2) Editor Mr. V. P. Bhatia, (3) Printer and Publisher Mr. Brij Bhusan and (4) Special Correspondent, name unknown, and ask for leave of the House for my motion.

SHRI PILOO MODY (Godhra): What is the breach of privilege here?

MR. SPEAKER: On the face of it, I see that the proceedings of the House are referred to and the members of the staff are being mentioned in this.

SHRI ATAL BIHARI VAJPAYEE: The proceedings of the House are not quoted.

MR. SPEAKER: My own view is that we will follow the practice which we have been following, namely, that we will send this press cutting and a copy of the motion to the paper concerned for its comments.

SHRI MADHU LIMAYE (Banka): For what purpose?

MR. SPEAKER: So that if they have any comments to offer, they can do so later. This procedure has never been questioned so far by members.

SHRI MADHU LIMAYE: Is this *prima facie* a breach of privilege?

अगर आपको लगता है कि ब्रीच आफ प्रिविलेज प्राइमा फेसी है तो उसकी जांच करने के लिये जरूर भेजें ।

अध्यक्ष महोदय : मैंने एक तरीका रखा है कि उनसे जरूर पूछना है कि क्या कहना चाहते हैं ।

After hearing the comments, if the motion is in order, I will allow it. If the paper offers any explanation, I will examine it on merits.

श्री मधु लिमये : उस दिन हमारे ऊपर आरोप लगा रहे थे जो कि रिकार्ड पर मौजूद है ।

MR. SPEAKER: We have followed this procedure in the past. When some comments come from them, if I think they are justified in their action, then I will drop the case. If I am not satisfied with their explanation, I will place it before the House.

श्री मधु लिमये : उस दिन की प्रोसीडिंग्ज आप पढ़ियें, यह करने के पहले, हमको कोई एतराज नहीं है ।

अध्यक्ष महोदय : मैं अभी इसको कन्सेंट नहीं देता हूं ।

I will give consent only when I get their comments. Of course, if the House thinks that this procedure should not be followed, well, I am in your hands.

इनको सुना तो सभी को सुनना पड़ेगा और उसका कोई आब्जेक्ट नहीं होगा । अगर मैं इसको कन्सेन्ट दूं तब कोई बात भी है लेकिन अभी मैं कन्सेन्ट नहीं देता हूं ।

I am sending it to the press. We will discuss it after hearing their comments.

SHRI PILOO MODY: Why don't you listen to a point of view?

MR. SPEAKER: If I listen to a point of view before I give my consent, then there will be no end to it.

श्री मधु लिमये : मैं केवल यह अर्ज करना चाहता हूं कि उस दिन के विवाद को जो श्री

[श्री मधु लिमये]

रघुरामैया के प्रस्ताव पर हुआ है, आप ठीक तरह से पढ लीजिये । क्या उस दिन कुछ कांग्रेसी सदस्यों के द्वारा बिना मतलब हमारे ऊपर आरोप नहीं लगाये गये ? उसी के ऊपर यह स्टोरी आधारित है । (व्यवधान)

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, आपने कहा ऐसे जो भी मामले होते हैं उनमें आप अखबारों को लिखते हैं लेकिन मैं पूछना चाहता हूं यह जो ब्रीच आफ प्रिविलेज है इसमें किसी मेम्बर के प्रिविलेज का ब्रीच किया गया है या हाउस के प्रिविलेज का ब्रीच किया गया है—यह मामला है क्या ? इसमे सदन की कार्यवाही को उद्धृत नहीं किया गया है ।

MR SPEAKER This is a reflection on the conduct of a member in a particular proceedings.

SHRI PILOO MODY: No.

SHRI ATAL BIHARI VAJPAYEE. No. I am sorry, you have not gone through it.

MR. SPEAKER: I have.

SHRI ATAL BIHARI VAJPAYEE: The conduct of Shri Unnikrishnan as a Member of the House has not been commented upon.

जो दो अंश अभी आपने पढे उसमे श्री उन्नीकृष्णन् का सदन में दिया गया भाषण कोई गलत रूप में उद्धृत नहीं किया गया है । पार्लियामेंट हाउस में बैठकर कुछ मेम्बर षडयन्त्र करते हैं ।

MR. SPEAKER: You had taken a decision in the House. While commenting on the decision, it is imputing motives on it. The Watch and Ward staff is also involved in it. It is commenting on those proceedings.

श्री अटल बिहारी वाजपेयी : यह ब्रीच आफ प्रिविलेज नहीं हो सकता ।

MR SPEAKER: It is not in connection with what you said or they said.

श्री अटल बिहारी वाजपेयी : एक बात और याद रखिये उस दिन जो भी मामला हुआ उसके बारे में हमने बार बार कहा आप ने पुलिस को इजाजत देदी कि वह उससे जिरह करे, आप की तरफ से कोई अथॉरिटेटिव स्टेटमेंट नहीं हुआ । वह कौन था, उस को किसने भेजा, उस का पास कैसे बना, वह किसी षडयंत्र का हिस्सा था या नहीं ।

MR SPEAKER: That has already been discussed in this House. There is no question of what was discussed in this House This is a comment from outside.

श्री अटल बिहारी वाजपेयी क्या अखबार वाले कमेन्ट नहीं कर सकते ?

MR SPEAKER: Yes, only a fair comment When the *Blitz* case came, you also grumbled about it. If I apply a different standard here, I should have applied it in your case also

SHRI PILOO MODY From the comments that Mr. Unnikrishnan made, at no point of his request I see any matter of privilege ever established or made. . .

MR. SPEAKER: That is why I have not given my consent.

SHRI PILOO MODY: May I finish, Sir?

The Members of this House have certain privileges in the performance of their duties as Members of Parliament. For a contempt of the privilege of the House itself, there are certain privileges of the House but I do not see any point being made that either the privilege of a Member has been violated in the performance of his duty as a Member of Parliament or the privilege of the House itself has been violated. Whatever happened in the House is a matter

of comment in the press. The press can say whatever they like about what happens in the House....

MR. SPEAKER: Within fair comments, within proper limits.

SHRI PILOO MODY: Most of the time they tell lies how the Congress Party is performing in any case.... (*Interruptions*). Does that become a matter of privilege? (*Interruptions*).

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I would like to be enlightened on one thing.

Have you formulated the breach of privilege in this case?

What is that You want the Editor to give explanation. On what?

Then, I have written one letter to your goodself and another letter to the Leader of the House, the Prime Minister.

I have information which is really very alarming, that Mr. Ratan Chandra Gupta has been coming to the Gallery with a Pass signed by Mr. Dharam Bir Sinha on a previous day. In order to malign one faction of the Congress Party, the boy was sent in. This is a very serious matter. I have written to you....

MR. SPEAKER: I am not concerned with what you have written to me. I am now concerned with the matter which is before me as a privilege matter.

SHRI DINESH CHANDRA GOSWAMI (Gauhati): Sir, firstly, the paper is imputing that certain Members of this House made a conspiracy. ....(*Interruptions*).

AN HON. MEMBER: How?

SHRI DINESH CHANDRA GOSWAMI: It has committed a breach of privilege of the Members. Secondly, the Watch & Ward staff is under you, Sir. The paper says that the Watch & Ward staff acted in collusion with the Members. So, it has committed a breach of privilege of the House. Thirdly, this House passed a Resolution and the paper has imputed that the House was influenced by the collusion of certain Members and the Watch & Ward staff. That has caused a breach of privilege of the House because it has imputed that the Resolution which this House passed was not a correct and proper Resolution but that it was passed by a conspiracy of certain Members in collusion with the Watch & Ward staff. I submit that, in this particular case, you should not refer it to the paper but should send it directly to the privileges Committee, because at least during the years that I have been here I have not seen a more glaring case or breach of privilege than this particular case.

SHRI SAMAR GUHA (Contai): I have already written a letter in this connection....

MR. SPEAKER: That is entirely a different matter....

SHRI PILOO MODY: Why do you not listen to him?

MR. SPEAKER: You are not there to issue directions to me. Why do you interrupt every time?

SHRI PILOO MODY: I am accusing you of interrupting. You never listen to any one.

MR. SPEAKER: Why should I unless I decide to do it?

SHRI PILOO MODY: Do you enjoy more privileges? (*Interruptions*).

MR. SPEAKER: Every time he gets up and gives directions and instructions to me.

Mr. Samar Guha.

SHRI SAMAR GUHA: I have shown a copy of the leaflet that I had collected to the Deputy Speaker. In the Central Hall and lobby most ugly things were spoken by some members of the House against one of the greatest sons of our country. I rushed to the lobby twice to know what was happening. The security men were asked various questions by some Members of Parliament, and this created a lot of confusion. I welcome it that it should go to the Privileges Committee. In an intriguing haste, the Minister of Parliamentary Affairs, without having any consultation whatsoever, although I approached him twice, with an intriguing haste he brought forward the Resolution and the Resolution was passed without telling us what actually had happened. After that Resolution, in succession two statements were read out by him about the incident. Therefore, I welcome it that it should go to the Privileges Committee. Devastating facts will come out. I want the conspiracy to be exposed and the country to know whether it was an attempt like Reichstag, whether it was as Reicchstagtype of episode.

SHRI JYOTIRMOY BOSU: I am asking on the floor of the House to be kindly enlightened as to what has happened to the letters that I have written asking whether it is true or not that the boy was sent by one faction of the Congress to malign another faction of the Congress.... (*Interruption*)

MR. SPEAKER: That has nothing to do with this privilege motion now before me.

श्री एस० एम० बनर्जी : अध्यक्ष जी, वह शख्स कैसे आया, किसने भेजा, इसके बारे में कुछ मुझे नहीं कहना है, वह पुलिस जाने। मुझे सिर्फ यही कहना है कि 1958, या 1959 में एक मामूली शब्द का प्रयोग **बलिट्ज** अखबार ने किया था, कृपालानी की जगह कृपालूनी शब्द का प्रयोग किया था तो उसके बारे में भी प्रिवलेज मोशन हुआ और ब्लिट्ज अखबार के एडीटर श्री करनजिया को रेप्रिमन्ड किया गया। तो मैं देखता हूं कि अभी अभी हाउस इतना सेंसिटिव हो जाता है जैसे छुई मुई का पेड़ हो। दूसरी तरफ मैंने इस अखबार को पढ़ा है, मुझे इससे मतलब नहीं है है कि क्या लिखा है, लेकिन जिसने भी लिखा हो, चाहे एडीटर-इन चीफ हो या कोई हो, यहां तक कहना कि यहां के सदस्य, हो सकता है कि कांग्रेस के सदस्यों से मुझे नाराजगी हो, झगड़ा हो। हो सकता है आपसे झगड़ा हो।

श्री अटल बिहारी वाजपेयी : क्या आप इस पर बहस का मौका देंगे।

अध्यक्ष महोदय : मैंने तो कहा था कि बगर बहस के भेज दिया जाय। आपने ही मजबूर किया।

श्री अटल बिहारी वाजपेयी : मुझे आपत्ति नहीं है। बनर्जी साहब जो कुछ कहना चाहें कहें लेकिन और सदस्यों को भी बोलने का आप मौका दें।

अध्यक्ष महोदय : फिर इसको भेजने की क्या जरूरत है। यहां फैसला कर लेते हैं।

श्री एस० एम० बनर्जी : यह चीज जो लिखी गई है और जरनलिजम उन्हें करना है तो इस तरह से नहीं लिखना चाहिये था कि सिक्योरिटी स्टाफ ने काल्यूजन किया है (**इंटरप्शंज**) मैं नहीं समझता हूं कि हमारे कोई भी प्रिविलेज रहें। बाहर का जो इंसान है उसके जो प्रिवेलेज हैं वही हमारे होने चाहिए। रोज इस तरह से अखबार ले कर आ जाएंगे कि बाहर पुलिस वाले ने किसी को हाथ लगा दिया, बुरा भला कह दिया और प्रिवलेज हो गया तो इस तरह की चीजों को आप रोकिये। मैं नहीं चाहता हूं कि हमारे कोई प्रिवलेज हो। बिल्कुल नहीं चाहता हूं। जो आम नागरिकों को नहीं है वे मुझे भी नहीं है मैं इस तरह के प्रिवलेजिज के खिलाफ हूं।

जो बैड जरनलिज्म हैं, जो यलो जरनलिज्म है उसकी भी मैं भर्त्सना करता हूं। आप कम से कम पत्र लिखकर तो उनको भेजिये। आप पूछिये कि उनको क्या कहना है। अब सिक्योरिटी स्टाफ ने क्या कसूर किया कि उसको इसमें घसीटा गया ?

अध्यक्ष महोदय : मैं हैरान हूं कि जब मैम्बरों का सवाल होता है तो आम तौर पर कोई डिफेंस नहीं होता है। हमेशा यह होता है कि एग्जामिन किया जाय। आगे इस पर भी बहस हो रही है।

श्री एस० एम० बनर्जी : एक में हो और एक में न हो यह ठीक नहीं है। सदस्यों के बारे में जो लिखा गया है वह वाकई में प्रिवलेज है।

श्री अटल बिहारी वाजपेयी : यह जो घटना हुई है उसके सात दिन बाद यह अखबारों में चीज छपी है। इससे पहले भी कई अखबारों ने जो कुछ घटना हुई है उसके बारे में टिप्पणियां की है। अखबार इस मामले में बड़ी कठिनाई में काम कर रहे है क्योंकि सदन में जो कुछ हुआ और उस युवक को एक महीने की सजा दे दी गई, वह तो सब के सामने है लेकिन उसके पीछे की जो कथा है उसको भी आपको देखना पड़ेगा। आपने पुलिस को इजाजत दे दी है कि लड़के ने जो कुछ क्रिमिनल एक्ट किया है, उसकी वह जांच करे। उसमें से क्या निकला, उसको किसने भेजा था इस तरह की चीजों के बारे में जो आरोप लगाये जा रहे हैं वे गंभीर आरोप हैं। अखबार वाले इसके बारे में टिप्पणी कर रहे हैं। हमने मांग की है कि पुलिस ने अगर कोई जांच की है तो उसके परिणामों से आप हम को परिचित कराएं और आप सदन में भी ब्यान दें और बताए कि जांच का नतीजा क्या निकला है...

अध्यक्ष महोदय : वह इससे पैदा नहीं होता है।

श्री अटल बिहारी वाजपेयी : इसलिये पैदा होता है कि अगर कोई आथेंटिक घोषणा नहीं होगी तो अखबार वाले अटकलपच्चू करेंगे, अंदाजे लगाएंगे।

MR. SPEAKER: The only question to be decided is: if we are going to allow such light and serious remarks about any member, to-day this may be about one member, tomorrow it may be about another one and then it will become the practice of the day and so we should take notice of this. It is not my case or your individual case, it is a case of all Members of Parliament. It is not depending upon this paper or that paper. It is a certain procedure that we have to follow in such cases. That is the reason why before I give my consent to this motion, I advised that we will take this up only when we send it to the paper for comments, saying The member has raised this and what are your comments?' When the comments come, then I will give my ruling on it In spite of that, you went on insisting on it Now, let me know whether it should be decided in the House.

SHRI SAMAR GUHA: Let it go to the Privileges Committee.

MR SPEAKER: Before I do that, as a matter of practice, we send it to the paper for its comments and when the paper sends its comments, I will give my ruling on it.

SHRI R S. PANDEY (Rajanandgaon): One small submission, Sir

MR. SPEAKER: No, plelase The matter is over.

SHRI R. S. PANDEY: It is very unfortunate. Please give me an opportunity. Here, in this House, whoever shouts gets the opportunity.

SHRI JYOTIRMOY BOSU: You are under an obligation.

MR. SPEAKER: I am not under any obligation. The House took a certain decision and now it is for the House to keep it or reverse it.

SHRI ATAL BIHARI VAJPAYEE: You allowed the Police, criminal aspect of the case is there.

श्री रतनसहाय पांडे : नियम 222 के अन्तर्गत यह मर्यादा का प्रश्न उठाया गया है। जहा सदन की मर्यादा का प्रश्न है वहा जर्नलिज्म की मर्यादा का भी यह एक प्रश्न है। तुलनात्मक ढंग से मैं इसको देखना चाहता हू। पाठक और आर्गेनाइजर अगर यह विश्वास कर ले कि रतन चन्द्र गुप्त द्वारा घटित जो घटना यहा लाबी में हुई और जिस को लोगो ने देखा यदि वह सच है तो लोगो की मनःस्थिति यह होगी कि इसमे तीन चार सदस्यो एड कम्पनी का हाथ है और वे इसमे इनवाल्वड है। सिक्योरिटी वाली बात कनकाक्ट की गई है। वे लोग इसको करवाना चाहते हैं। अगर यह मान लिया जाता है तो इसका बुरा असर पड़ता है। अब अगर आप अखबार को लिखेंगे तो वह माफी माग लेगा। जैसे ही आप लिखेंगे वह वैसे माफी माग लेगा। मेरा इस वास्ते निवेदन है कि यदि आप इस तरह की रूलिंग देने की अपेक्षा सीधे इस प्रश्न को प्रिवलेज कमेटी के पास भेज दे तो ज्यादा अच्छा होगा। सदन की मर्यादा का यह प्रश्न है, कनकाक्टिड स्टोरी का जो लाछन है माननीय सदस्य के ऊपर, उसका प्रश्न है, जरनलिज्म की मर्यादा का प्रश्न है। इस वास्ते इसको आप सीधे प्रिवलेज कमेटी में भेज दे (व्यवधान)

अध्यक्ष महोदय : दोनों वाजपेयी एक उधर से और एक इधर से खड़े हो जाते हैं।

श्री शशि भूषण (दक्षिण दिल्ली) मैंने अपने आपको वाजपेयी कहना ही छोड़ दिया है।

श्री अटल बिहारी वाजपेयी : आप वाजपेयी कहलाने लायक नहीं रहे।

अध्यक्ष महोदय : यह वही बात हुई कि एक ने कहा कि आम गधे नहीं खाते और दूसरे ने कहा सिर्फ गधा ही नही खाता।

It is a question of what we decide about it. Why should any Member get up every time?

I am not giving any finding on it to admit it or not to admit it. In due course, the practice is it will come to me and I will lay everything before the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Yesterday I wrote to you about the attack on a member of the political party. Some documents were wanted in that regard. I also addressed a telegram then and there I want to make a submission on that to you and to the House. I expect that the Home Minister will come with the information and apprise the House as to what he is going to do. In future it would be difficult for the functioning of the political parties, specially, the Leftist Parties

MR SPEAKER: So far as it happens outside it is all right. If it is concerning any Member of this House, I shall definitely ask him.

SHRI JYOTIRMOY BOSU: I want to quote your observation, namely, that if I can send you the material ...

MR. SPEAKER: Is he a Member of your Party? This concerns the law and order of the State.

SHRI JYOTIRMOY BOSU: It is a question of functioning of political parties who are opposed to the ruling party. Why are they using the police force?

MR. SPEAKER: This concerns the law and order problem of the State. If that happens, that is the responsibility of the concerned State. It can take cognisance of it. The States have their Home Ministers. If it concerns the law and order of the States, they are the proper persons to take action. I am not allowing it.

SHRI JYOTIRMOY BOSU: Please hear me. I only want that the Home Minister should get the information and lay it before you.

MR. SPEAKER: Why should I ask him?

SHRI JYOTIRMOY BOSU: Why are you unkind towards us? It is a very serious matter.

MR. SPEAKER: This is a matter concerning the State.

SHRI JYOTIRMOY BOSU: We do not want him to intervene.

MR. SPEAKER: Will you please sit down? The Home Minister refuses to give information He says that this is a matter concerning the law and order of the State. And so, he says he cannot give the information. Why do you not listen to me?

SHRI DASARATHA DEB (Tripura East): Sir, this is not a law and order problem alone. This concerns a political party which is opposing the ruling party and whose normal functioning is being prevented.

MR SPEAKER: You are represented in the State Legislature. You can raise it there. So far as this thing is concerned, you cannot use the Parliament as a forum. He does not collect the information because he says that this concerns the law and order problem of the State. I am making this observation that I cannot ask him to give the information.

SHRI JYOTIRMOY BASU: You will kindly understand that the functioning of the political parties is the responsibility as per the Constitution. It is a breach of the Constitution.

MR. SPEAKER: This is not concerning the political party. This concerns an individual case. Some thing happens to an individual. It is a law and order problem of the State. It can be raised in the State Assembly and that is the proper forum.

Mr. Bosu, if you come out with this sort of thing, Parliament cannot function.

SHRI JYOTIRMOY BOSU: I shall produce before you 20 such instance.

MR. SPEAKER: The Home Minister says that it is the jurisdiction of thte State. How can I force him over a matter with which he is not concerned.

SHRI JYOTIRMOY BOSU: You please only make this observation that it is the desire that the Home Minister should collect the information for the House. The House is anxious to know the actual facts; nothing more than that I want you to be impartial.

SHRI B. V. NAIK (Kanara) *rose—*

MR SPEAKER: Please sit down. I have expressly told you that this is a matter concerning the law and order machinery of the State. It can be raised in the forum of the State Assembly. If anything happens to a Member of this Parliament, then it can come up here. Why do you want to raise this matter here?

SHRI JYOTIRMOY BOSU: All I want you to do is to say that the House is very much exercised over this matter.

MR. SPEAKER: Once I do it in this case I will have to do it in many other cases. I do not want to establish an unhealthy precedent.

SHRI JYOTIRMOY BOSU: Please, kindly reconsider this matter.

MR. SPEAKER: I will ask him again but I will not force him.

For Gods sake please have mercy on me. Have some dignity. Anybody is rising and drowing my voice also. Now, Papers to be laid.

12.45 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Health and Family Planning Heavy Industry etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:—

(1) Minister of Health and Family Planning;

(2) Ministry of Heavy Industry;

(3) Ministry of Supply and Rehabilitation; and

(4) Ministry of Shipping and Transport;

[*Placed in Library. See* No. LT-6786/74].

Review and Annual Report of Electronics Corporation of India Ltd. Hyderabad for 1972-73

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1972-73.

(2) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-6787/74].

Cost Accounting Records (Bulk Drugs) Rules, Heavy Electrical Companies Amalgamation Order, etc. and Reports of Monopolies and Restrictive Trade Practices Commission

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(1) A copy of the Hindi version of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See* No. LT-6788/74].

(2) (i) A copy of the Heavy Electrical Companies Amalgamation Order, 1974, published in Notification No. G.S.R. 172 (E) in Gazette of India dated the 5th April, 1974, under sub-section (5) of section 396 of the Companies Act, 1956.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Order simultaneously. [*Placed in Library. See* No. LT-6789/74].

(3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(a) Report under section 22 (3) (b) of the said Act in the case of M/s. Kesoram Industries and

Cotton Mills Limited, and the Order dated the 21st March, 1974 of the Central Government thereon.

(b) Report under section 21 (3) (b) of the said Act in the case of M/s. Lucas-TVS Limited, Madras and the Order dated the 28th March, 1974 of the Central Government thereon.

(ii) Two Statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports and Orders of the Government thereon simultaneously. [*Placed in Library. See* No. LT-6790-91/74].

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and Twentieth Report of the Public Accounts Committee on paragraph relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).

SHRI R. R. SHARMA (Banda): Please call me, Sir.

MR. SPEAKER: I am not bound to do so. God help!........

SHRI JYOTIRMOY BOSU (Diamond Harbour): Please do not take it to heart.

SHRI P. G. MAVALANKAR (Ahmedabad): May I rise on a point of order?

MR. SPEAKER: There is nothing before the House.

SHRI P. G. MAVALANKAR: We are discussing just now notices under rule 377. Of course, you are right when you say that you have to select only a few out of many Usually notices are given....

MR. SPEAKER: This was a pending one, and, therefore, I have allowed him.

SHRI P. G. MAVALANKAR: Let me complete my submissions. When you were abroad, Sir last week, the Deputy-Speaker who was in the Chair assured us that some matters relating to Gujarat need not now be taken necessarily as continuing matters because they had nothing to do with the dissolution of the Assembly or the going of the Government out of power. There are some serious matters to which we could like to invite your attention. But we find that some hon. Members with your permission or without your permission go on having a ' of time, and we are compelled to listen to all that unauthorised talk. But may I sumbit...

MR. SPEAKER: Will he please listen to me before he submits? Shri Limaye had raised some time back a question on the issue of the Presidential election....

SHRI P. G. MAVALANKAR: On that very point I was going to talk.

MR. SPEAKER: Let him listen to me first. He had asked the hon. Minister to make a statement. He met me this morning; the hon. Minister has not come out with a statement. He wants to emphasise that this is an emergent matter over which the hon. Minister should come forward with a statement. So, I told him that he could raise this matter and tell the hon. Minister about it and ask him why he not coming forward with a statement. That is what he is being allowed for.

SHRI P. G. MAVALANKAR: I am not challenging your decision at all. Would you not permit us to

[Shri P. G. Mavalankar]

raise in this House certain other issues pertaining to Gujarat, because there is no Assembly and there is no Government there....

SHRI MADHU LIMAYE: He can raise it later on.

SHRI P. G. MAVALANKAR: The constitutional question is pending, and, therefore, you have permitted it to be raised. But when people are starving of hunger and suffering from thirst and famine you do not permit us. People are not interested merely in constitutional debates--of course, we are here to debate on constitutional questions and problems....

MR. SPEAKER: May I request the hon. Member to sit down? I do not know what the Deputy-speaker had said. I shall see the proceeding and then I can give a final ruling. If the Deputy-Speaker has ruled that way, I am not going to go agaist that.

MATTERS UNDER RULE 377

(i) Effect of dissolution of Gujarat Legislative Assembly on the Presidential Election of 1974.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, मैं गुजरात विधान सभा की बरखास्तगी का तथा राष्ट्रपति के आगामी चुनाव का सवाल उठाना चाहता हूं। यह नोटिस मैंने 20 मार्च को ही दिया था। आज अप्रैल की 23 तारीख है। आपने सरकार को इस पर सोचने का काफी मौका दिया है। अब सरकारी प्रवक्ता अखबारों में वक्तव्य भी देने लगे हैं, यह अनुचित है, इसमें संविधान के बड़े मसले उठते हैं। राज्यों के अधिकारों का सवाल है। इसलिये इस प्रश्न के सभी पहलू मैं सदन के सामने रखना चाहता हूं। अब तक राष्ट्रपति पद के लिये पांच चुनाव हुये। मगर पहले ऐसी स्थिति कभी उत्पन्न नहीं हुई थी। हां, लोक सभा या विधान सभाओं के कुछ स्थान जरूर खाली रहे होंगे लेकिन कभी विधान सभा की बरखास्तगी का सवाल इसमें नहीं था। एक बार लोक सभा के 8 स्थान रिक्त थे। उसका मामला सुप्रीम कोर्ट में गया और उसके बाद राष्ट्रपति की इच्छा से ही एक संवैधानिक संशोधन विधेयक इस सदन में सामने 1961 में आया। लेकिन इसमें भी विधान सभा की बरखास्तगी का सवाल नहीं था। इस लिये इस के संबंध में मेरे जो सात मुद्दे हैं मैं अपने नोटिस के आधार पर हीं आप के सामने रखना चाहता हूं। उसका सरकार सिलसिले वार जवाब दे।

(1) According to article 54 of the Constitution of India, the President is elected by an electoral college consisting of the elected members of the Assemblies and of the two Houses of Parliament.

(2) However, it is the different States, which means each and every Sate, which are to be represented at this election. This is clear from the wording of article 55(1).

(3) Representation of the different States has to be uniform. This means that no States can be shout out from participation in the Presidential election. Otherwise, the representation of States cannot be uniform.

(4) There has to be parity between the representation of the states as a whole and the Union. If one State or more than one State is not represented at the election, how can the parity between the States and the Union be maintained? To destroy parity in any way would be violative of art. 55(2). Even if one State is deprived of representation at this election, the Union will enjoy not parity but superiority in relation to the States.

(5) Article 71(1) says that all doubts and disputes arising out or in connection with the election of a President shall be inquired into and decided by the Supreme court whose decision shall be final, arising out of or in connection with the election.

एराइविंग आउट आफ का मतलब होगा कि चुनाव के बाद लेकिन इर्न कनेक्शन विद व्यापक है, चुनाव सबंधो सारे मामले इसमें आ जाते है।

This also enables us to clarify the position with regard to the incomplete constitution of the electrical college There is a difference between incomplete constitution of the electoral college and vacancies among members of the electoral college. The clause relating to vacancies is as follows:

अध्यक्ष महोदय, इसी पर शायद सरकार इस बात का समर्थन करने जा रही है।

"71(4) The election of a person as President or Vice-President shall not be called in question on the ground of the existance of any vacancy for whatever reason among the members of the electoral college electing him".

अब वैकेंसीज का क्या मतलब है? उस समय जो विधेयक सदन के सामने आया था उस समय के कानून मंत्री ने इस बिल का प्रस्ताव करते हुये जो भाषण दिया था उसका केवल एक अनुच्छेद मैं उद्धृत करना चाहूंगा. जिससे बिल्कुल साफ हो जायगा कि विधेयक की मंशा थी कि अगर विधान सभा में या लोक सभा में दो चार स्थान रिक्त है, खाली है विशेष परिस्थिति मे मोसम के चलते या और किसी दुर्घटना के चलते तो उसके बिना भी राष्ट्रपति का चुनाव किया जा सकता है। इसमें ए के सेन साहब कहते है :

"The second provision is with regard to the election of the President. It is well known that the elections in some of the difficult areas cannot be completed before the Presidential elections are held immediately after the general elections because the electoral college for the purpose of electing the President consists of the members of the two Houses here as also the members of the legislative Assemblies of States. So it has to be done after the elections. But the elections, particularly in the snow-bound areas, cannot take place before May and, therefore, the election of the President takes place before these elections in the outlying areas are completed."

इसका मतलब है कि जो साधारण चुनाव विधान सभा और लोक सभा का है वह पूरा होने के बाद और इन सभाओं का कास्टीट्यूशन होने के बाद राष्ट्रपति का चुनाव होता है। लेकिन अक्सर ऐसा होता है कि स्नोफाल के इलाके में जैसे हिमाचल प्रदेश और काश्मीर में चुनाव नही हुये थे और 6 जगहे रिक्त थी इसलिये सवाल उठा कि क्या इन रिक्त स्थानो के रहते हुये राष्ट्रपति का चुनाव हो सकता है. इसके बारे मे जैसा कि मैंने कहा कि संवैधानिक संशोधन आया। लेकिन इसके संबंध मे मैं कहना चाहता हूं :

This is qualitatively different from the gap caused by the non-existence of the Gujarat Assembly.

"If there is any doubt about the constitutional position, there should be a reference of the issue to the Supreme Court for obtaining its opinion under article 143."

14 hrs.

मेरा सातवा और आखरी मुद्दा है—

"Elections to the Gujarat State Assembly can be held in May this year immediately after the monsoon; if the delimitation work can be completed by April, the May elections would be feasible. If this cannot be done, then the Presidential election will have to be postponed. Article 56(1)(c) provides that even after the expiration of his term, the President shall continue to hold office until his successor is elected. This shows there can be a brief extension of the date of the Presidential election to enable Gujarat to be represented on this election. However, the provision of Article 62(1) would seem to rule out any extension; it says that the election must be held before the end of the five early term."

[श्री मधु लिमये]

श्री अटल बिहारी वाजपेयी : (ग्वालियर) अध्यक्ष जी, इस संबंध मे मैंने भी आपसे कुछ कहने की इजाजत मांगी है। जो मुद्दा उठ या गया है वह सवैधानिक और कानूनी दृष्टि से बडा महत्वपूर्ण है। यह खेद का विषय है कि ससद मे आकर कोई अधिकृत वक्तव्य देने के बजाय सरकारी प्रवक्ता समाचार पत्रों में यह कह रहे हैं कि भले ही गुजरात और पांडिचेरी विधान सभाओं के चुनाव न हो, लेकिन राष्ट्रपति का चुनाव अगस्त के महीने मे होगा। मेरा निवेदन है कि विधि मंत्री इस सबंध मे सदन मे आकर वक्तव्य दें।

जैसा कि मेरे मित्र श्री मधु लिमये ने कहा यह प्रश्न कुछ स्थानो के रिक्त होने का नहीं है। अगर कुछ राज्यो मे विधान सभाये अस्तित्व में नही हैं तो फिर राष्ट्रपति को चुनने के लिये जो इलैक्टोरल कालिज बनेगा वह पूरा नही होगा। पूरा न होने से क्या परिणाम हो सकता है इसका एक उदाहरण आपके सामने रखना चाहता हू। पिछली बार जब राष्ट्रपति पद का चुनाव हुआ, तो श्री गिरी और श्री सजीव रेड्डी मे सघर्ष था। श्री गिरी 14650 वोटिंग यूनिट्स के जीते थे। गुजरात की विधान सभा के जो मेम्बर है, उनके वोटिंग की कीमत 20 हजार वोटिंग यूनिट्स हैं। अब अगर वहां विधान सभा अस्तित्व मे नही है उसके सदस्य राष्ट्रपति के चुनाव मे भाग नहीं ले सकते, इससे राष्ट्रपति का चुनाव बडी मात्रा मे प्रभावित हो सकता है जो कि विधान सभा के सदस्यो के साथ भी न्यायसगत नही होगा और समूचे राष्ट्रपति पद के चुनाव को भी एक दृष्टि से दूषित कर देगा।

मैं नही चाहता कि राष्ट्रपति महोदय का कार्यकाल बढ़े यद्यपि सविधान मे उसकी व्यवस्था है और श्री मधु लिमये जी ने उसका उल्लेख भी किया है। लेकिन डीलिमिटेशन कमीशन से कहा जा सकता है कि जल्दी से जल्दी चुनाव क्षेत्रो का परिसीमन करे और गुजरात तथा पांडिचेरी मे चुनाव करा दिये जायें। अगस्त मे राष्ट्रपति पद का चुनाव होने से पहले इन विधान सभाओ के चुनाव स पन्न कराये जा सकते है। इसके अतिरिक्त और कोई दूसरा रास्ता नही है। डीलिमिटेशन कमीशन आजकल सारे देश का दौरा कर रहा है। अभी मध्य प्रदेश के बारे मे उन्होने संसद सदस्यो से चर्चा की है। डीलिमिटेशन कमीशन से कहा जा सकता है कि वह पहला काम गुजरात और पाण्डिचेरी की परिसीमन का हाथ मे ले। अगर तत्काल काम हाथ मे लिया जाये तो काम पूरा हो सकता है और चुनाव कराये जा सकते है।

लेकिन अगर सरकार ने अपना दिमाग बना लिया हुआ है कि हमे विधान सभाओ की चिन्ता नहीं है तो यह एक बडी खतरनाक परम्परा को कायम करना होगा। यह ठीक है कि गुजरात की विधान सभा मे कांग्रेस का बहुमत था, लेकिन देश मे ऐसी परिस्थिति भी कभी आ सकती है जब कि केन्द्र में एक पार्टी की सरकार हो और राज्यों की विधान सभाओं मे अन्य दलों का बहुमत रहे हो और चुनाव निकट आ जाएं और केन्द्र मे बैठी हुई सरकार आर्टीकल 356 का उपयोग करके ऐसी विधान सभाओ को भग कर दे जिन विधान सभाओं के सदस्यो से उसे आशंका हो कि वे उसके उम्मीदवार को वोट नही देंगे तब तो सघीय पद्धति का हमारा सविधान टुकडो मे बिखर जायेगा—ऐसी गलत परम्परा नही डाली जानी चाहिये।

इसलिये मैं इस प्रस्ताव का समर्थन करता हू और इस बारे मे भ्रम सन्देहों को दूर करने के लिये आर्टीकल 143 के अतर्गत सुप्रीम कोर्ट की राय लिये जाने का अनुरोध करता हू। सुप्रीम कोर्ट को मामला भेज कर उसकी राय प्राप्त की जाय और विधि मंत्री ससद मे आ कर एक अधिकृत वक्तव्य दे और फिर उस पर आवश्यक हो तो हम चर्चा करे।

MR. SPEAKER. I will send all these points raised by both of you to the Law Minister as well as the

Home Minister so that they might examine them and come out with a statement.

श्री मधु लिमये : लेकिन अखबारो मे दे रहे हैं —

They are trying to influence public opinion.

MR. SPEAKER: I do not know what is coming in the Press. The points raised here were vital points and they will be forwarded to the hon. Ministers.

SHRI MADHU LIMAYE: The Law Minister is treating us with contempt.

कई मामले ऐसे हैं जिनका जवाब नही देते हैं, एक महीने से अधिक का नोटिस मिलने के बाद भी जवाब नही आता है ।

श्री अटल बिहारी वाजपेयी . अखबारो में निकला है——

"The Union Government has no intention of postponing the next Presidential election, which will be held in August as scheduled"

MR SPEAKER: Now that you have raised the objections, these will be conveyed to them and they will be asked to come before the House with their views about this matter.

श्री मधु लिमये . अध्यक्ष महोदय, कुछ तो आदेश दीजिये—इसमें हमारे अधिकारों का सवाल आता है । आप आदेश दीजिये कि कल के आर्डर पेपर पर उनका ब्यान होना चाहिये, हम लोगो को पता लगना चाहिये, ऐसा नहीं होना चाहिये कि जवाब ही न आये ।

अध्यक्ष महोदय : क्या आप यह चाहते है कि जो प्वाइन्टस उठाये गये हैं उनका रात-रात में जवाब आ जाय ।

श्री मधु लिमये : मैंने कहा है कि अगर वे वाकियात और तथ्य दे रहे हैं तो आर्डर-पेपर पर आना चाहिये । यह न हो कि न्यू फ्रेंड्स सोसाइटी की तरह से शाम के 6 बजे आकर व तथ्य दे दें ।

अध्यक्ष महोदय न्यू फ्रेन्ड्स तो ऐसे ही होते हैं ।

SHRI SEZHIYAN (Kumbakoram). Regarding this matter I want to say something.

MR. SPEAKER: I am not going to allow anybody. If I allow you I will have to allow others also. You are yourself occupying this Chair at sometime We go to the next point, not the old one He has come with another interesting point. The zero hour used to take half an hour previously Now it takes two hours sometimes. How long will you take?

SHRI SEZHIYAN: Half an hour.

MR SPEAKER: No; not more than five minutes.

(ii) Constitutional position arising out of not passing in time of supplementary Demand for Grants of Pondicherry for 1973-74

SHRI SEZHIYAN (Kumbakoram): Under rule 377 I sought your permission and I am thankful to you for giving me an opportunity to raise the following point· consideration of the constitutional position arising out of the demands for supplementary grants for 1973-74 for the Government of Union Territory of Pondicherry presented to the Pondicherry Legislative Assembly on the 26th March 1974, not passed in time

It has become my painful duty to point out another lapse on the part of the Government in regard to the financial matters of the Union Territory of Pondicherry The demands for grants for 1973-74 of the government of the Union Territory of Pondicherry have been presented to the Assembly of Pondicherry on 26th March, 1974: I have with me a copy of the brief record of the pro-

[Shri Sezhiyan]

ceedings issued officially. Under item 6 it is said that the hon. S. Ramaswamy, Chief Minister presented supplementary grants for 1973-74 On the 27th it was mentioned in the Order paper, under item No 4 Demands for Supplementary Grants for the year 1973-74, discussion and voting That means the demands for supplementary grants were presented to the Pondicherry Assembly so that they could discuss and vote upon them Government there fell through before this item could be reached. I have to invite the attention of the Government to the fact that the supplemenary demands should have been passed by 31st March. If that has not been done, all the expenses incurred under the demands for supplementary grants will become null and void They will be illegal.

In this case, I may point out, the Demands for Supplementary Grants for 1973-74 of the Union Territory of Pondicherry have been issued and the recommendation of the Administrator required under Section 30(2) read with Section 28(3) of the Government of Union Territories Act 1963 has been obtained. These Demands for Supplementary Grants have been issued under Section 30(2) read with Section 28(3). Section 30, which relates to Supplementary, additional or excess grants says·

"The Administrator, shall

(a) if the amount authorised by any law made in accordance with the provisions of section 29 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for supplementary or additional expenditure upon some new service not contemplated in the annual financial statement for that year."

Then, the Supplementary Demands come. Section 30(2) says:

"The provisions of Sections 27, 28 and 29 shall have effect in relation to any such statement"

These sections have not been suspended by the proclamation of the President

MR SPEAKER. You are repeating the same argument.

SHRI SEZHIYAN: Then, Sir, Section 29 has got another reference

"No amendment shall be proposed to any such Bill .

The statement should have been followed by consideration and passing and by an Appropriation Bill, as per the provisions They have not done that. It has been only presented in the Assembly. It has not been passed by the Assembly, and Parliament which has taken over the functions of the Assembly should have been approached with the Supplementary Demands for Grants. Otherwise, all the expenses that should have been regularised by this do not have a base and they become illegal and Government has to do something.

In this, it may be argued that once the financial year is over, on 31st March, whichever expenditure is found to be in excess of the original grant, it may be covered under the Excess Grants That cannot be applied in this case There are so many items, which are new, new schemes not contemplated in the Budget itself These things can only be covered by the Demands for Supplementary Grants My point is, all these items cannot be covered by Excess Grants Excess Grants is something different from the Supplementary Grants. Even if by some imagination you try to give a cloak under Excess Grants, there are many items which can never be covered.

for which expenditure has already been incurred.

Take, for example, Demand No. 16 under Supplementary Demands for Grants, 29-Medical, it has been clearly stated:

> "This is a scheme not contemplated in the Budget Estimates of 1973-74. A sum of Rs 1000 is obtained by way of supplementary grant and the balance of the amount required will be met by saving within the grant"

In this, I may inform you that the Budget Estimate for this item, 29-Medical, was Rs 1,12,29,000 where the revised estimate was Rs. 1,07,29,000. That means, the revised estimate is less than the budget estimate. They are asking for supplementary grant because this is a new scheme which could not be covered with the amount originally granted. Similarly, in regard to Demand 22, it is said:

> "This is an item not contemplated in the Budget Estimates of 1973-74. The scheme has been taken up at the instance of the Government of India."

That means, a new scheme has been brought up for which the amount has already been spent which should have been regularised by a supplementary grant. In Demand No. 37, it has been said:

> "These are items not contemplated in the Budget Estimates of 1973-74. A total provision is being made by way of supplementary grants. The balance of the amount required will be located within the overall demand."

Here also, the revised estimate is less than the original estimate. For regularisation, they should bring supplementary demands. In Demand No 41—they say

> "This is an item not contemplated in the Budget Estimates of 1973-74. A sum of Rs. 1000 is obtained by way of supplementary grants."

Again, Demand No 43 involves about Rs 12 lakhs. This is quite substantial. Out of Rs. 19 lakhs, Rs. 12 lakhs alone comes under Demand No 43. The original estimate was Rs. 16 lakhs and it was revised to Rs. 29 lakhs. Here also, it is said:

> "These are schemes not contemplated in the Budget Estimates of 1973-74 but taken up for execution from this year."

The excess in respect of item 20 is for the acquisition for the Polytechnic and meeting the preliminary expenditure for setting a thermal station at Pondicherry, which may run to several lakhs or a crore of rupees. Very substantial amounts have been taken by the supplementary demands out of which some amounts have already been spent

My plea is that the Government have done something which is unconstitutional. Out of these Rs. 93 49 lakhs whatever expenditure has been incurred will remain illegal, because it has not been done in accordance with and in the manner provided in the law. These expenses are clearly illegal. The appropriation will become a simple misappropriation, because no sanction has been taken, as required by the law, before the 31st March

The Government have not acted as per the law and they have not fulfilled the obligations undertaken by them. They have been complacent cussed and they have heaped insult and indignity on parliamentary procedure and parliamentary institutions. They have failed to bring this before the House and get the approval of the House, thereby causing grave and illegal items of expenditure, which constitute a contempt of the House, disrespect of the Constitution and a disgrace to the parliamentary democracy itself. These expenses are illegal. I do not know what they are going to do. I am not here to suggest what they should do. It is not my duty to pull the chestnut

[Shri Sezhiyan]

out of the fire for them. They have done something illegal for which they should account to this House.

MR. SPEAKER: The Minister will examine this matter and come out with a statement either just now or later on.

SHRI MADHU LIMAYE: Let it be put on the order paper.

SHRI H. M. PATEL (Dhandhuka): The issue brought by Shri Sezhiyan is very serious and extremely important. It seems *prima facie* that nothing but a constitutional amendment can put matters right. Because it is a matter of such importance, I think the Government should study it and make a statement immediately.

SHRI MADHU LIMAYE: May I say....

MR. SPEAKER: I have allowed only one member. You try to raise a debate, whether it is meant for one member or two.

श्री मधु लिमये : हम लोग केवल इतना कहना चाहते हैं कि आर्डर पेपर पर स्टटमेंट आना चाहिये ताकि हमको पता चल सके ।

MR. SPEAKER: He has already said it. You have stated that it must be always in the Order Paper. Sometimes it cannot be followed.

श्री मधु लिमये : अभी तो एडवांस नोटिस है, आज नहीं आ रहा है मामला ।

MR. SPEAKER: Is Shri S. T. Pandit present here? No. What about Shri B. J. Kale? No. They wanted to raise something under rule 327. They have mentioned several matters, some of which come within the juriadiction of the State, and they have tried to connect them, so that it can be raised here. I have to tell them the position.

PROF. MADHU DANDAVATE (Rajapur): It is not only a State subject, because regional imbalances comes in.

MR. SPEAKER: In any case, those two members are not present here.

PROF. MADHU DANDAVATE: I have also given notice on the same issue.

MR. SPEAKER: You will receive the same ruling which I was about to give them.

PROF. MADHU DANDAVATE: It is not strictly within the jurisdiction of the State. The question of regional imbalance has to be stalled by Central assistance. That is how the Centre comes in.

SHRI P. G. MAVALANKAR (Ahmedabad): More than half the district of Kutch is without water......

MR. SPEAKER: Mr. Mavalankar, I think, in your case I very much hope —you are the son of a very illustrious predecessor of mine that you at least should not get up so abruptly.

SHRI P. G. MAVALANKAR: But, Sir, how am I to raise the problems of Gujarat? This is very urgent matter....

MR. SPEAKER: You can raise it when it is allowed by me.

SHRI P. G. MAVALANKAR: What is the way out?

MR. SPEAKER: There is no way out. I allowed one. I cannot allow 524 every day.

Shri Ranabahadur Singh to continue his speech.

श्री राम रतन शर्मा (बांदा) : महोदय, मैंने भी एक नोटिस दिया था सर्वलाइट के के बारे में ?

अध्यक्ष महोदय : उसको कल देखूंगा । एक तो एलाउ कर दिया है आज ।

श्री राम रतन शर्मा : कुछ थोड़ा एक मिनट का समय दीजिये ।

MR. SPEAKER: All Right.

SHRI R. R. SHARMA: Sir, I am thankful to you for giving me permission to raise the matter regarding *Searchlight*.

There are reports that the Bihar Government is not paying the dues of '*Searchlight*' amounting to about Rs. 10 lakhs at a time when the paper is in dire need of money for replacing its burnt machinery, etc., resulting in real danger for the existence of the paper and freedom of expression guaranted by the Constitution ...

अध्यक्ष महोदय : यह यहां कैसे आ गया। यह तो बिहार गवर्नमेंट का मामला है।

SHRI R. R. SHARMA. ...although after the happenings of March 18 last, the hon. Home Minister, Shri Uma Shankar Dikshit, had assured the Parliament that the Government would give every assistance to the '*Searchlight*'.

इसलिये मेरा कहना है कि 'सर्चलाइट' को पूरा आश्वासन दिया था मंत्री महोदय ने। लेकिन उसके बाद से कुछ नहीं किया गया।

24.23 hrs.

Mr. Deputy-Speaker in the Chair

MR. DEPUTY SPEAKER: Shri Ranabahadur Sing to continue his speech.

SHRI P. G. MAVALANKAR: Sir, I want to raise a very serious matter..

MR. DEPUTY SPEAKER: It will be irregular.

SHRI P. G. MAVALANKAR: This is a very serious matter.

MR. DEPUTY SPEAKER: I cannot go over what the Speaker has done. It will be most irregular if I allow you when he has not allowed you.

SHRI P. G. MAVALANKAR: I have to leave Delhi tomorrow. This is a very urgent matter....

MR. DEPUTY SPEAKER: You know how responsive I am. But don't compel me to do something which is very very irregular. The Speaker has disallowed you. Do you mean to say that I should go over the Speaker and allow you? You are an intelligent professor, a man of very fine taste, good sense and all that.

Shri Ranabahadur Singh.

14.24 hrs.

DEMANDS FOR GRANTS 1974-75 *Contd.*

MINISTRY OF AGRICULTURE—*Contd.*

SHRI RANABAHADUR SINGH (Sidhi). Mr. Deputy-Speaker, Sir, speaking on the Demands for Grants of the Ministry of Agriculture and following the debate that has gone on for a couple of hours yesterday, I feel that since every problem has two aspects, one macro and the other micro, the macro aspect of this particular Ministry has so far not received the proper attention that I thought should be given to it, specially so because this is a very small world we are living in. The technological advances have shrunk the world and whatever happens in any corner of the world has a direct bearing on us. This should also be looked into in the context of the fact that many international agencies have been warning us and the world at large that the world as such is going to face food shortage in the years to come. As such, the problem of food takes on a vitally important aspect because it is going to be of worldwide dimensions.

Along with this, there are also some other developments which lead further to lending gravity to the situation of food in our country and also in the world. There are just two particular forces available to any government to take recourse to whenever it tries to deal with any problem, be it food or any other. So, it is worthwhile, while discussing the Demands for Grants of the Ministry of Food and Agriculture, to cast a little glance over this aspect of the problem also. So far, most of our approaches to the question of agriculture in this country have been, as far as I have been able to see them,

[Shri Ranabahadur Singh]

on an ideological plane whereas in the world as such there are two factors that usually operate; ideology is one and apart from ideology, the factor of economic forces also operates in almost every sphere. So, it is about time and I think that your hand in the Ministry has also been forced by economic forces in the recent policy decisions that have been taken as regards food—, it is about time that we take a full view in depth of the economic forces we are going to be faced with in the coming years, and it is the proper time now to take these forces into consideration and tailor our policies in a way that these forces are helpful rather than damaging. I would mention, in pasing, that the economic forces in the world seem to be having an edge over even nationalities as is evident in the formation of the European Economic Community; there, the national boundaries are gradually in the process of obliteration under the forces of economics.

MR. DEPUTY-SPEAKER: The weather has obliterated it; the weather does not know any national boundaries; the change in the world climate does not know any national boundaries.

SHRI RANABAHADUR SINGH: That is also a matter which can be considered, but that comes later on because the weather....

MR. DEPUTY-SPEAKER: I am just confirming what you say.

SHRI RANABAHADUR SINGH: Thank you very much.

When economic forces are overruling national forces, it is about time that the economic forces are given their due place in our policy. We should not entirely depend on ideology. There is a very interesting simile that comes to my mind. We are told about an ancient king called Canute who was asked by his advisers to sit by the seaside and order the waves....

MR. DEPUTY-SPEAKER: And beat them.

SHRI RANABAHADUR SINGH: Yes. The result is obvious. If we take recourse to plain ideology against economics, we are more or less playing the part of King Canute, because this matter of food is no frivolous matter; it will not stand ideology. I would request the Government to look at the macro aspect and take recourse to studying the economic forces as they are operating rather than ideology. When the Government does look at this, I am sure that the first thing that the Government would face in the nature of an obstacle is the institutionalised rigidity that has been built into the Department of Agriculture. I do not blame the Department as such. But if we study the Department's existence historically, the *raison d'etra* of the Department, it is *obvious* that it was first formed when the British set up the Commodities' Committee in this country wherein the whole attitude was to raise production to feed the mills in Nottingham and Birmingham. We have not changed from that attitude. In the face of those economic forces one of which being that which has brought about the European Economic Community—and I would also mention that the oil crisis which is looming large in the international horizon is another factor which must be considered in the context of our food policy—if we come across this institutionalised rigidity, the first thing that is necessary is to bring about a change there. If this was possible and it is possible only by one method and that method is to involve the people in every level of decision-making meaningfully inside the Department. I would mention that in the matter of minor millets I have been raising the question of research in minor millets for the last three years and this year and every time when tried to find out the development that has taken place in research, in minor millets, the reply is the same institutionalised rigid reply that 'It is receiving the attention that is its due.' This will not do because as I look at it, if we study the countries of the world, all those countries that are meaningfully viable in this world to-day are based on the fact that they are self-sufficient in food; whether

they have oil or not is immaterial. This country with its potential of sunlight, soil and water has the capacity to feed itself and become self-sufficient. I would go further and say that one of our greatest export capacities is built in our food front whereas we are labouring under the question of feeding ourselves I think this country has the capacity to export food to build up its foreign exchange. And that is only possible if we look at it in the courageous way that we are required to do so now.

Unless the farmer who is the spear-point in all that is concerned with the growing of things and making food available in this country finds a central place in the thinking of this Department, nothing is possible All the ill effects of bureaucratisation, all the effects of new laws that take the time of the farmer away from his productive efforts are a severe set-back to whatever is thought to be done to increase food production.

When we look at the question of the trade take-over and coupled with that, the question of the levy, there have been instances when farmers who should have been working on their fields and threshing their wheat, were supposed to carry 40 kg. of wheat 8 or 9 kilometres to the centre to be deposited. I respectfully plead that the Government in order to function properly can only undertake regulatory functions and as soon as the Government takes on the functions of service, there the falling of the Government becomes obvious as has been shown so well in our last year's experience

Without prejudice to the socialistic commitments I feel that the Government should now take a decision not to involve itself in any service function and to restrain itself purely to the regulatory work.

As far as the involvement of the people goes, unless they are brought on par, unless they are given a treatment of equality, unless the real power is shared with them, they will never be involved. Involvement has been tried for all these 25 years. There are committees at the district levels, there ar Panchayats, there are block level committees, there are people who are involved non-officially in the research committees of the IARI but what sort of an involvement we have seen so far is a question which is open for everyone to see Involvement can only come when the sharing of power is meaningful and real and involvement also implies that the sharing of power is also sort of help by sharing of aspirations

I represent a part of our country where we have seen no irrigation and in the course of the last three years, all our efforts to take irrigation have culminated into what we are told has been a sort of an agreement of the sharing of the Sone waters And now after six months of that agreement (which could have given us 6.5 lakh acres of irrigation which is badly needed there), we are not hearing a word about it at all. I am told that revised estimates have not been received from the State In the first year of the Fifth Five Year Plan there are no allocations for this vital project This is not involvement of the people's aspirations, this is clear disregard of the aspirations of the people.

Regarding fertiliser there are certain unfortunate pockets in this country which happen to be almost equi-distance from two fertiliser plants. And it so happens that this particular area gets fertiliser from none. This has happened in respect of four or five districts of Madhya Pradesh, namely. Riwa, Satna, Sidhi and Shadol. They are supposed to get fertiliser from Indian Explosives Limited, Kanpur, and from Gorakhpur and Bhilai. But they get supplies from nowhere at all.

I would also mention in passing about the gobar gas plant which is being very recently and very vehemently talked about But I would like to point out that this particular matter has not received the attention that it deserves. I am told that the financial institutions have been asked

[Shri Ranabahadur Singh]

to help the farmers to set up gobar gas plants only to the extent of Rs. 500. It is also a fact that gobar gas plants cannot be constructed for less than Rs. 1500 to Rs 2,000 and this Rs. 500 limit is meaningless. It is time that the research wing of this Ministry should go into a prototype, of a model of this plant to make out a workable model of this plant which should be given the widest publicity so that every farmer will be able to know what type of plant will suit him

I now come to the question of Dairying It is almost taken for granted that improvement is possible only by bringing very exotic breeds from outside I feel that that is not the proper thing to do. Exotic breeds bring with them exotic diseases which are beyond the capacity of the vaterinary departments to cure What I suggest is that we should encourage more and more of indigenous breeds and we should try for increase of their milk production through environmental developments.

I want to say a word about wild life. It has been said by one of the illustrious Members yesterday that denudations of forests are mainly responsible for what we are losing and denudation is done by the Government itself We are losing a very important inheritance of our country, that is, wild life. I would like to bring to the notice of the Minister about one instance where four elephants have been shot in Hazaribagh district a couple of months back, merely because one elephant was reported to have killed a certain person in the Forest Department and so, the Forest Department ordered the massacre of four elephants If this is the attitude of the people, we are surprised.

MR. DEPUTY-SPEAKER: There is a danger to you also, Mr. Mody!

SHRI PILOO MODY (Godhra): I got the point.

SHRI RANABAHADUR SINGH: There is also an instance of an antelope which was shot dead by the Forest Department. A letter was written to the Prime Minister by Shri Arjun Singh of Tiger Haven. If, the protection of an antelope requires the order from the Prime Minister of India, who is already facing so many problems, I pity her for having to look after our wild life

MR. DEPUTY-SPEAKER. It is a good diversion.

SHRI RANABAHADUR SINGH. In the end, I would say only one thing. That is about the case of an adivasi person belonging to my constituency His plea is that Government should not stand on prestige That person, named Shri Langhai, wants food. I want to convey this to our Minister as this adivasi only wants some food. Please get him food

MR. DEPUTY-SPEAKER Shri Sakti Kumar Sarkar. Will you kindly keep in mind the time-limit given by your party? You are allowed 10 minutes only.

SHRI SAKTI KUMAR SARKAR (Joynagar): Mr. Deputy-Speaker Sir. I rise to support the Demands for Grants of the Ministry of Agriculture. I do not want to enter into the whole range of agricultural planning. So far as we have seen, the planning has proved to be quite inadequate and ineffective to pacify the hungry belly of the millions of our State. If planning means a table various statistics there are innumerable statistics which I am not able to understand. I want to say that such statistics may pacify us but they may not pacify the hungry people. Statistics is a deceptive thing

MR. DEPUTY-SPEAKER. You are very mild. You know the saying that there are lies damned lies and statistics

SHRI SAKTI KUMAR SARKAR: I would like to point out some of the problems that are facing my State, I do not want to go over to the problems of other States.

Coming to pisciculture, Bengal is a fish eating State and Bengalies are

sensitive on this subject. It is very vital for us. The Planning Board as well as the Agriculture Ministry have not given proper or due importance to this subject. First of all, I want to say something about the exports of fish and marine products of our country. This year we have been able to export Rs. 80 crores worth of fish and marine products. This is really a fantastic figure This we have earned within the span of fifteen years. But my poor State has not been able to contribute a farthing for export. What is the reason? I blame the Central Government for their not having paid proper attention to this problem. I want to know why my State has not been able to get its share in the matter of exports? Sunderban area of my State is famous for the fishing belts. There hundreds of miles are full of water and fish. You will be astonished to hear that 2200 miles have been given as an embankment to protect that region. The areas is covered with water. 732 miles is the length of the creeks and canals of my area. Here you can develop pisci-culture. But my poor State has not been given any importance by the Centre. Why? Please take into account this aspect of my State.

Now, I want to say a word about a fishing harbour which we are discussing for the last 8-10 years and it is a pity that though Roychak has been selected for this fishing harbour but no proper steps have been taken. Hundreds of fishing harbours are operating in India but only one fishing harbour was earmarked for my State and even that was not taken up seriously. That is why I am asking the Central Government to consider it.

Now, I want to say a few words about esturine catching. Of course, the fault is that of my government. Rupees fifty lakhs were earmarked for this project but the State Government only spent Rs. 1,50,000. This fact has been conveyed to me in a letter by Shri Mohan Dharia. We should ask and question the State Government about their performance. Is it not something deliberate that by ignoring the facts we are not giving proper importance to the subject.

You will be astonished to hear that West Bengal requires—according to the latest statement made by the Fisheries Minister—about 7.52 lakh tonnes of fish and the supply is only 2.54 lakh tonnes. You can easily understand the gap between the demand and supply. West Bengal is being robbed by every State. Calcutta's annual consumption at the rate of Rs. 6 per kilo comes to Rs. 73 crores. Out of these 73 crores worth of consumption the supply is only to the tune of Rs. 22 crores and out of this Rs. 22 crores only worth Rs. 6 crores of fish comes from the State of West Bengal and the rest comes from the other States like Orissa, Bihar, U.P. and Rajasthan lake. That means every year our drainage is to the tune of Rs. 16 crores. If we multiply Rs. 16 crores with 25, that is, since we got independence, it comes to Rs. 400 crores. It means Rs. 400 crores have gone out of our State on account of this subject only. The same thing can be said for other requirements of my State. We are a very poor State. We cannot feed our own people but we are feeding about 1 crore of people who have come from outside in my State. I do not say they are enemies. They are citizens of India but they have come for their livelihood in my poor State. Naturally, we are being shown as a beggar State and whenever we go to the Food Ministry we have to hear some uncharitable remarks.

You will be astonished to hear a figure has been given yesterday in response to an unstarred question about the edible oil seeds. As regards edible oils we require 2 lakh tonnes of mustard oil in a year. Almost cent per cent of it comes from UP, Haryana and Rajasthan. If we calculate it at the cost of Rs. 8

[Shri Sakti Kumar Sarkar]

though that market price of Rs. 12 in West Bengal, you will be astonished to hear that about Rs 160 crores have been taken away last year by the States If you calculate it over 25 years after Independence, you will be astonished to hear that Rs. 2500 crores has been taken away from my State This is the case in the case of every other article of daily necessity. We are being robbed by other States, and no proper planning is being done in this regard The other day, in reply to my question it had been admitted that there had been no such planning.

As regards the production of agricultural products, I would like to draw the attention of the hon Minister to one proposal. We feel that the deficit is being increased and the demand is also increasing due to the pressure of population. Whenever any urban complex or industrial complex or town complex is set up, I would suggest that a cluster of villages should be taken as a block for the purpose of production and meeting the requirements of that complex.

MR DEPUTY-SPEAKER: My advice to him is that he need not be under any complex. But he should conclude now.

SHRI SAKTI KUMAR SARKAR: Haldia is growing very fast and consequently there will be demand from Haldia and the pressure will fall in my district of 24-Parganas which is itself deficit in the matter of food supply. Therefore, I would request that whenever we take up such big projects, side by side we should also take up agricultural projects simultaneously to meet the demands which grow from that industrial complex.

I would like to say a word about my region, namely the Sunderbans. That is a monocrop area, and more than two million people live there. You will be astonished to hear that during this month of April, about 75 per cent of the population is starving, and starvation deaths are taking place. I had written to the hon. Minister about this already and I have also drawn the attention of our State Government also to this. Anyhow, I would like to point out that there is no planning, and during these 27 years of Independence, we have not seen any proper planning there in regard to agriculture or industry or anything else.

If this region has to be developed, then the fact remains that there is no proper water supply Of course, there is water but not a drop of water to drink, because the water is saline, and this saline water cannot be used for irrigating agricultural fields either. So, dry crop planning is required I would request the hon Minister to look into the matter

Yesterday, I had an answer in reply to an unstarred question of mine, which I would like to point out is mis-leading I wanted to know how many teams of ICAR had gone to the Sunderbans for the development of agriculture During the last year and a half, five teams had gone there, but the answer given is 'Nil'. Apart from the team mentioned, five teams had gone there So, I would like to know why a misleading answer has been given. In fact, it is a question of privilege too I would request the hon. Minister to check this up so that the bureaucrats may not mislead us in this manner.

SHRI SHANKERRAO SAVANT (Kolaba): While giving my qualified support....

MR. DEPUTY-SPEAKER: Qualified support? Have we reached that stage now?

SHRI SHANKERRAO SAVANT: Yes.

MR. DEPUTY-SPEAKER: It is too early.

SHRI SHANKERRAO SAVANT: The Agriculture Ministry is under the

benign control of stalwarts like Shri F. A. Ahmed, Shri Annasaheb Shinde and now Shri Maurya who are known for their untiring zeal and integrity, but somehow or other during the last two years this Ministry has not shown good performance. Of course, the Ministry is intimately connected with the people as a whole and, therefore, whatever its faults may be, naturally they are magnified It has shown the largest list of failures and has acquired an obnoxious name during the last two years I should refer to the food riots that have convulsed the entire country, have already toppled one State Government and are threatening to topple other State Governments also.

SHRI B V NAIK (Kanara): For example

SHRI SHANKERRAO SAVANT: There are so many others.

Mainly due to want of imagination, due to ignorance, due to an almost psychological inability to take quick decisions and inability to implement decisions that have already been taken the Ministry has failed on the food front, on the price front, on the sugar front, on the fertiliser front, on the edible oils front, in fact practically on every front with which it is concerned. There is no single redeeming feature to the work of this Ministry, unless, of course, they want to say that there have been no starvation deaths. But I should like to point out that even this is a doubtful claim, because although there have been no starvation deaths, still we have spent our foreign exchange on such a vast scale that our whole Fifth Plan has come into trouble We have imported foodgrains of the value of Rs. 319 crores during 1973 alone. Mainly on account of the rise in the prices of foodgrains higher DA had to be given to government servants When that is added the overall cost to government will go upto a thousand crores of rupees. This is due to the food bungle for which the Ministry is completely responsible. I think at least a part of the loss could have been avoided by exercising due imagination at the earlier stage.

In this connection, I may refer to a statement made by no less a person that our President He plainly stated that the takeover of foodgrains trade and the distribution system have totally failed

MR DEPUTY-SPEAKER: The President's name should never be used to influence the debate.

SHRI SHANKERRAO SAVANT. This was said in an open meeting

MR. DEPUTY-SPEAKER: I am concerned with the rules of the House.

SHRI SHANKERRAO SAVANT: Anyway, the Ministry did not take a lesson from such denunciations but instead went on saying that their policy was the correct policy. Ultimately, they had to change the wheat takeover policy.

In this connection, it may also be worth noting so far as the wheat policy was concerned, there were Opposition parties which were clamouring for the last four or five years and asking Government to takeover the wholesale trade in wheat. When Government took over the wheat trade and when these parties found that the climate was against it, they want against it and actually tried to lead the people who were agitating against it. This sort of opportunism on the part of the Opposition parties ought to have been foreseen by the Ministry and they should have taken sufficient care. I am not against the wheat trade takeover as such, but Government had not taken sufficient care to see that the policy succeeded and that adequate precautions were taken beforehand.

[Shri Shanker Rao Savant]

15 hrs.

The question that mainly exercises the minds of thinking people is that only two years back this Ministry had openly declared—rather proudly declared—that they were going to stop all import of food and that in fact they might very soon export food. What happened to that? Why was it that that declaration has gone completely wrong? Of course, the usual reply is that there was failure of rain in 1972. Of course, failure of rain is a major cause. There is no doubt about it. But I think that alone cannot justify it because in the year 1973, according to what they themselves have said, there was good rain. I may quote from page 3 of the report relating to the Department of Food, which says:

"During 1973-74, rainfall and weather conditions for kharif crops have, on the whole, been good. The monsoon rains (June-September, 1973) had been normal or above normal, except in coastal Andhra Pradesh, which was covered by a network of irrigation canals and the deficiency in rainfall did not have any adverse effect on the crops there...."

Further, it said:

"The good rains received in September and October also provided sufficient soil moisture and enabled extensive sowings of rabi crops."

So, although there were good rains in 1973, still, the food shortage was even greater than that in the year 1972. Therefore, we have to find out what are the actual reasons for the shortage of food production.

To my mind there are five other reasons which this report nowhere states. The first reason is that the very declaration of food self-sufficiency which was triumphantly made by the Agriculture Department was more dramatic than realistic. This can be seen from the figures of production for 1973, when in spite of good rains production had gone down. The second reason is that the feeding of a crore of refugees from Bangladesh in 1971 and the export of foodgrains to that country after it attained Independence practically ate up all our reserves.

To my Unstarred Question No. 2350 this year which was replied to on the 7th March, 1974, we were informed that foodgrains to the extent of 7,50,000 tonnes were given as a grant to Bangladesh after it attained Independence. Even before it attained Independence, we fed one crore of refugees from Bangladesh. After they attained Independence, we gave 7,50,000 tonnes of foodgrains to Bangladesh. Naturally, all this has eaten up our reserves.

Then, the third reason is that our foodgrains take-over without adequate preparations for such take-over and our refusal to pay the proper price to the producers encouraged hoarding by millions of producers which created an artificial shortage.

15.03 hrs.

[Shri Vasant Sathe *in the Chair*].

The fourth reason is that the food zone system and the attendant restrictions on the sale and purchase and movement of foodgrains accentuated the shortage and encouraged hoarding and blackmarketing in certain areas. The fifth reason is that the artificial shortage gave birth to blackmarketing and blackmarketing encouraged hoarding and the self-sustaining vicious circle thus created went on thriving from day to day. The very persons who were responsible for this blackmarketing laid the entire blame at the door of the Government and obtained public applause for the same.

I would like to request the Government to cancel these food zones at once, raise the procurement price of rice, wheat, etc., and make a psychological attack on the incentive for hoarding. Unless this incentive for hoarding is taken away, it cannot be simply taken away by making raids on godowns. The incentive for hoarding

should be removed. For that purpose, two things are necessary. You have to raise the procurement price, and secondly, you have to cancel the food zones. Just give me three minutes. Blackmarketing in foodgrains has led to the blackmarketing in sugar, edible oils, etc., and therefore, unless we cut down blackmarketing in foodgrains we cannot make any progress. I should also like to sound a note of caution regarding the high percentage of wastage in foodgrains. On 15-4-1974 I had asked an unstarred question No. 6676, about wastage by the Food Corporation of India.... (*Interruptions*). In reply, it was admitted that foodgrains to the extent of 15 crores were wasted in 1970-71. In 1973 when there were higher prices and more imports, there should have been higher wastages, nearly 50 crores. Unless the Government takes stern action against those officers of the Food Corporation of India we cannot achieve success in this matter.

Fisheries are the only industry requiring no raw material. On both coasts we have got good harbours and they have to be developed as fishing harbours. There is a proposal that Sasson docks should be developed as a fishing harbour and there is also a proposal that Dahanu, Dijhi and Mirharwada should be developed as medium fishing harbours. These and other proposals are there for several years for developing medium and minor ports. I request the Government to develop these ports so that we could find better employment both for the fisherman and also other educated young persons who are prepared to take to fishing. We have to supply them with some trawlers, etc. Fishing is a subject with which this Ministry is concerned and therefore I am making these suggestions.

SHRI M. SATYANARAYAN RAO (Karimnagar): There was a time when we used to hear about green revolution. Now we have reached a stage when there is task of bloody revolution in this country. For that situation I do not hold this Ministry entirely responsibl e. This Ministry may say that if all the injute are available definitely they will achieve self-sufficiency or green revolution. But there is the collective responsibility of the Government. They say that because of drought situation last year and shortage of fertilisers they could not produce more. I appreciate the difficulties of thus Ministry that there are no fertilisers available But has this Ministry properly distributed whatever fertiliser was at the disposal of this Ministry to States?

You know that Andhra Pradesh is primarily an agricultural State. If all the inputs are supplied to that State I think it will be in a position to feed the whole country. Unfortunately this Ministry completely failed to supply fertilisers that were due to Andhra Pradesh. Is there any formula evolved for distribution of fertilisers to various States? A great injustice has been done to our State. We require a lakh of tonnes of fertilisers, he allotted one lakh and actually supplied 80,000. This is most unfortunate. I charge this Ministry that the allotment which was made to our State was diverted to UP. It may be for election purposes, I do not know. It is a fact. I want him to say whether the charge is correct or not This is most unfortunate. When you say that we should increase the production in this country to feed the people in order to avoid a bloody revolution in this country. you must supply fertiliser to such a State which produces more. You know that Andhra Pradesh is in a position to increase the production. But, unfortunately, he has failed on that front I do not know, whether on account of pressure or something else, he had to divert that, in this connection, I would like to know, what is the reason for allowing unloading of fertiliser to take place only at Pondicherry Port. We know that we are not produding everything here. We are also importing fertiliser from other countries. Andhra Pradesh Government is asked to lift, whatever fertili-

[Shri M. Satyanarayan Rao]

ser that is allotted to it, from the Pondicherry Port. Sir, in Andhra Pradesh, we have got two Ports, two beautiful Ports, Visakhapatnam and Kakinada. Why should we not allow unloading there? Ships can come to Kakinada. You may say that Visakhapatnam is a busy port, and therefor, there is no possibility of allowing any ship there. But, Kakinada is there. It is not a busy Port at all. Ships can come to Kakinada and we can unload there. But, this has not been done. All the time, Andhra Pradesh will have to lift the fertiliser from the Pondicherry Port. Not only that. This Ministry has imposed restrictions on road movement. They cannot carry fertiliser to Andhra Pradesh by road, they are allowed to carry only by rail. But, you know, Sir, there are difficulties in regard to rail movement. Because of shortage of railway wagons, we are not able to carry the fertiliser. This is a fact. Why don't they be practical enough in this regard? First of all, I do not know why they have selected the Pondicherry Port. If you say that due to some special reasons, you think that ships can come only to Pondicherry Port and from there we will have to lift the fertiliser, why don't you allow the Andhra Pradesh Government to carry this by road? I would like to know, what is the reason? Difficulties are there. Wagons are not being supplied.

Previously, whatever allotments that were made, were not sufficient. What was happening? Previously, there were no inter-State restrictions. Now, you have imposed restrictions. We were taking fertiliser from Madhya Pradesh, Maharashtra and other States which were not requiring much of this. Because of these restrictions, it has become very difficult for us to purchase fertiliser from other States You have to take into consideration all these factors, while allotting fertiliser to Andhra Pradesh. I would submit, unless you do this, it will not be possible to produce more food in the country. Great injustice has been done to Andhra Pradesh. I would request, at least in future, justice should be done to our State. By this, you will be able to solve your problems also. I think, you have got reports that Andhra Pradesh has achieved whatever procurement target that was set for it.

I spoke last time also. I appreciated the Ministry for the work that has been done. The Officers in the Ministry are doing very good work. But, there has been failure in regard to making available fertiliser, power, and other inputs etc., for which you are not responsible. But somehow we will have to think of making use of organic manures. Yesterday, Mr. Shinde said that even by using all organic manures only 8 per cent of the country's requirements would be met. I do not agree with that. I think we can do much. It should not be 8 per cent but 20 to 30 per cent. It is possible provided you give some money to the States. Now there is so much of wastage. If you sanction sufficient amounts to the States, they will be able to do something in that respect.

Coming to dairy farming, I have been saying for the last three years that something should be done in this direction in the southern States. Some of the Members of Parliament were taken to Pantnagar and shown the very good work done there. But you have completely neglected the southern States in this respect. Please see that something is done in the field of dairy farming, which is important. Because, if you concentrate only on food, it is not going to solve the problem. Similarly, fishing is also important. You have not taken any steps for the improvement of fisheries in the East Coast, where there is enough scope for its development. I hope that something will be done in this direction this year at least.

श्री गेंदा सिंह (पदरौना) : श्रीमन् भाग्यशाली हू कि मौके पर कुछ बात कर पाता हूं। मंत्री जी मेरी बात जरूर सुन-लें। मैं इसलिये कह रहा हुं कि यह मामला

देश के करोड़ों आदमियों की रोजी और रोटी का है और फ़खरूद्दीन अली अहमद साहब एग्रीकलचर मिनिस्टर तो कम हैं वे देश के नेता हैं इसलिये उनसे बहुत इज्जत के साथ कुछ निवेदन करुगा। पहली बात मैं शुरु करता हूं चीनी से। चीनी का काम कुछ उनके हाथ मे है कुछ हम लोगों के हाथ में भी है। सन 1969 मे बम्बई मे बैठ कर के बड़े भारी जनमत के साथ यह प्रस्ताव पास किया कि यू० पी० की चीनी मिलों का जनहित मे राष्ट्रीयकरण कर दिया जाये। वह बात बहुत दिनो से चलती रही 1969 से आज तक वह रिपोर्ट जो कमिशन को देने के लिये कहा गया था उसने उसका भेज रखो है लेकिन मालूम नही अभी तक रिपोर्ट हाउस के सामने क्यो नही आई। उसमे लोगो ने दो राये दी है। आधे लोगो ने राय दे दी की राष्ट्रीयकरण जरूर कर दो कोआपरेटिव मे नही और आधे लोगा ने कहा कि दूसरा कुछ करो। आधे लोगा मे जो नही रहने वाले है उनमे एक मिल मालिक के साहबजादे है और एक बडे जज साहब है तथा तीन आदमी और हैं जिनकी बुनियादी बाते मै ज्यादा नही जानता लेकिन खोजूगा कि क्यो उन्होंने कहा क्योंकि पाच आदमियो ने रिपोर्ट दी कि सरकारी क्षेत्र में इसको कर दो वह बडे ही इन्टग्रिटी के लोग है। उनमें से एक तो श्री चिश्ती हैं जो यू० पी० के केन कमिश्नर रह चुके है कई वर्षो तक और उन्होने बहुत अनुभव की बात कही है। उनम नायूड साहेब कोआपरेटिव फ़ेडरेशन के चेयरमैन हैं, एक श्री जे० सी० दीक्षित है, एक फ़ज़लुर्रहमान हैं और एक का नाम मैं भूल रहा हूं। यह पांच आदमी जो हैं यह पाचों इस तरह के हैं कि जिनकी सेवायें, जिनका अनुभव ऐसा है जो देश को बनाने वाला है हम मिल मालिको से कैसे उम्मीद करे कि वह कहगे कि राष्ट्रीयकरण कर दो उनमें एक श्री बंशीधर जी है, लाला श्रीराम के लड़के, उस बेचारे ने जो कुछ कहा वही बहुत कहा इसलिये आप इस रिपोर्ट को बहुत देर तक न रोके।

माननीय फखरूद्दीन अली अहमद साहब के लिये वह रिपोर्ट नई हो सकती है, लेकिन जहा तक यू०पी० का सबध है वहा तो बहुत पहले मे बात चल रही है इन चीनी मिलों के राष्ट्रीयकरण की। 1958 में एक मर्तबा माननीय सम्पूर्णानन्द से मेरी बात हुई थी, उन्हों ने प्लानिंग कमेटी में कहा था कि हम बैठाते हैं कमेटी और इस पर कुछ होगा। यू० पी० और बिहार मे इत्तफ़ाक है कि मोनोपली वाले जो सब से नेकनाम हैं यह सब चीनी मिल मालिक की हैसियत से बैठे हैं। यह लोग यू० पी० और बिहार का सत्यानाश कर देंगे। यह दो दुनिया जो चीनी उद्योग मे चल रही है—एक कोआपरेटिव और एक निजी—निजी सब यू० पी और बिहार में बैठे है। याद रखिये अगर देश को सचमुच समाजवाद के रास्ते पर ले चलना है तो यू० पी० और बिहार को इन निजी चीनी मिल मालिकों के पिंड से छुडाइये। अगर आप हमारा पिंड इनसे नही छुडा सके तो आप को दोष लगेगा।

यह चीनी मिले 1931 की बनी हुई है या बिल्कुल मर चुकी हैं। इन्होंने 1931 से 1950 के बीच में जो धन कमाया है वह अनअकाउन्टेड है उसका कोई हिसाब नही है। किस तरह गन्ना खरीदा, कैसे लूटा इस इलाके को यू० पी० और बिहार को लूट कर के बर्बाद किया है वह थोडे समय मे नही कह सकता।

चीनी मिल वाले इकट्ठा हो गये। और गांधी जी ने नील वालो से छुट्टी दिलाई थी, लेकिन चीनी मिल वालो से कौन छुट्टी दिलाए, छुट्टी दिलाने वाली श्रमती इन्दिरा गाधी है और उनके सच्चे दोस्त माननीय फखरूद्दीन अली अहमद साहब और मेरे भाग्य से एक नौजवान साथी पीडित कम्युनिटी के इन के साथ आकर के बैठा है गद्दी पर मुझे बडी आशा है मौर्य जी मे कि उन के हाथो हमारा कल्याण होगा। एक नई औलाद जब होती है तो घर मे बडी खुशी होती है। माननीय फ़खरूद्दीन अलीअहमद साहब को

[श्री गेंदा सिंह]

नई औलाद हुई, और इस खुशी में हम को भी खुशी होगी कम से कम इन से तो हमारी छुट्टी दिलायें। बड़े देश भक्त हैं इन मानोपली लोगों में वह देश के दुशमन नहीं हैं यू० पी० और बिहार को कहां ले जाना चाहते हैं? यू० पी० और बिहार दुनिया में आर्थिक हालत में सबसे आखिर में हैं। यह इलाके अगर इन चीनी मिल मालिकों के पंजे से छूट गये तो आप देख लें कि यह कहां जाते हैं। मोदी ने अपनी एक फ़ैक्ट्री लगायी और उस सारे रूपये को खर्च कर दिया वहां मोदीनगर में। मेरठ और दिल्ली के बीच में उसने एक नई दुनिया बना दी। लेकिन जिन लोगों ने बजाज स्कूटर में बहुत धन कमाया है बेबूत है, यू० पी० में नहीं हैं। इसलिये मेरा निवेदन है कि अगर आप हमारी भलाई चाहते हैं तो निजी चीनी मिल मालिकों से हम को राहत दिलाइये। जितने किसान इन दो सूबों में हैं उतना और कहीं नहीं है। इन दोनों प्रान्तों की करोड़ों की आबादी है। 25 लाख किसान यू० पी० में गन्ना देते हैं मिलों को और 10, 12 लाख बिहार में देते हैं। सारे देश में इतने किसान नहीं है। अगर आप इन्हें मुक्ति दिलाना चाहते हैं तो चीनी में चल रही दो दुनिया को बन्द करें बैठे हुए हैं हमारे साथी महाराष्ट्र के, आन्ध्रा के, कर्नाटक के, यह सब इस बात को चाहते हैं कि दो दुनिया बन्द करें अगर कोआ-परेटिव और निर्जी यह दोनों आप जीवत रखेंगे तो इससे आप देश की सेवा नहीं कर पायेंगे।

सभापति जी, मैं तो बहुत कम बोलता हूं इसलिये मुझे थोड़ा समय और दीजिये।

सभापति महोदय : कांग्रेस के सदस्यों को केवल 8 मिनट समय देने का संदेशा मुझे भेजा गया है आप के व्हिप की तरफ़ से आप 10 मिनट आलरेडी बोल चुके हैं।

SHRI SHANKERRAO SAVANT: In the beginning, ten minutes were being allowed.

MR. CHAIRMAN: Now the list has increased.

PROF. MADHU DANDAVATE (Rajapur): Just as the Prime Minister is given more time, a veteran leader like Genda babu should be given more time. He has spent his whole life in that industry.

MR. CHAIRMAN: I will give him five minutes more.

श्री गेंदा सिंह : माननीय संसद कार्य मंत्री मुझ पर नाराज हैं, मैं उन से कहता हूं कि मुझे वक्त दो। जब मुझे लकवा मारा था उसी दिन कृषि मंत्रालय के बजट पर बोला था। उसके बाद आज तीसरे वर्ष बोल रहा हूं। हम को थोड़ा वक्त और दीजिये।

हम तो निजी चीनी मिलों से उद्धार चाहते हैं, और हम वायदा कर चुके हैं। जहां कहीं शुगर इंडस्ट्री निजी क्षेत्र में होगी, क्या उपज है गन्ने की महाराष्ट्र में? क्या उपज है कर्नाटक में, क्या उपज है तामिलनाडू में? जहां कोआपरेटिव सेक्टर में फ़ैक्ट्रियां हैं वहां किसान भी आज गन्ना मन से पैदा कर रहा है और तीन, चार गुना ज्यादा गन्ने की उपज है। जब कि यू० पी० और बिहार में आप देखें कि वहां काश्तकार की गन्ने की उपज एकड़ इन क्षेत्रों से तीन, चार गुना कम है।

देश को कुछ देना है, कुछ देश को लेना है तो इन थोड़े से लोगों से, मुट्ठी भर लोगों से इन कारखानों को ले कर आप जनता को दें। वक्त आ गया है कि आप इसके बारे में फैसला लें, आज ही फैसला लें। अगर आप फैसला लेते हैं तो तिगुने दाम आप विदेशों से कमा सकते हैं। जैसा वक्त आज चीनी के मामले में आया है पहले कभी नहीं आया था शूगर की हिस्ट्री में। इसको आप न गंवाए। इसको कर डालें।

अंत में खेती बाड़ी के संबंध में कुछ कहना चाहता हूं। आप इसको समझें कि किसान सपूत है, किसान कुछ करने वाला है। लेकिन आपने कभी भी किसान के ऊपर भरोसा नहीं किया है। आज भी आप नहीं कर रहे हैं। यही कारण है कि आपको ये बुरे दिन देखने को मिले हैं। जो साधन सम्पन्न किसान है, जिन के पास कुछ जमीन है उनकी तो आप कुछ मदद करते है लेकिन दूसरों की नहीं करते हैं। उनकी दशा वैसे की वैसी है। कुछ थोड़े से किसान ही आप द्वारा दी गई सुविधाओं का लाभ उठा पाते है। उनकी उपज बढ़ी है। लेकिन दूसरे उन सुविधाओं से वंचित हैं। उनकी तरफ भी आपको ध्यान देना होगा।

मैं मानता हू कि आप रिसर्च के काम को आगे बढ़ा रहे है और इस बात को भी मानता हू कि रिसर्च करने वाले अच्छे लोग है। अगर रिसर्च का पूरा पूरा लाभ उठाया जाए तो हमारा उत्पादन चौगुना हो सकता है। लेकिन उस रिसर्च के नतीजो का किसान तक पहुचाए कौन? मुट्ठी भर लोग रिसर्च के काम को लैबोरेटरी में बैठे कर तो सकते है लेकिन जो नतीजे निकलते हैं उनको किसान तक ले जाए कौन? किसान तक पहुचाए कौन? किसान तक उनको पहुचाने के लिए आपको फौज चाहिये, बड़ी भारी फौज चाहिये। करोड़ो किसानों तक आपको इसको पहुचाना है, गाव-गाव में पहुचाना है कौने कौने में पहुचाना है। इसके लिए आपने जो कम्युनिटी डिवेलपमेंट या एग्रिकलचर डिवेलेपमेंट के काम शुरू किए है उन में ये ताकत नहीं है कि वे उन तक इनको पहुचा पाए। उन में उत्साह भी नहीं है। इस बारे में इस तरह भी आपको ... होगा।

आज जरूरत इस बात की थी कि एग्रिकलचर पर आप ज्यादा धन खर्च करते, ज्यादा उसके लिए धन की व्यवस्था करते। लेकिन मुझे मालूम हुआ है कि आपने पिछली बार की तुलना में इस पर खर्च होने वाले परसेंटेज को और भी कम कर दिया है। इसको आप को बढ़ाना चाहिये था लेकिन आपने कम कर दिया है। ऐसा करके कैसे आप आशा करते हैं कि एग्रिकलचर की तरक्की हो सकती है। गेहू के लिए आप मारे मारे फिर रहे हैं चावल के लिए मारे मारे फिर रहे है। इनकी कमी हिन्दुस्तान मे नही हो सकती है लेकिन कुछ गलतियो की वजह से हो रही है। कभी रूस ने भी गलती की थी किसान को समझने मे रूस ने गलती की थी अर्जेंटीना ने की थी, पोलैंड ने की थी और उन्होने इसके नतीजे भुगते। आप उस गलती को मत करे। आप दूसरी तरफ चलिये और आप अच्छे रहेगे? ऐसा करके आप जनता को भी सुख सुविधा देंगे और उसको गल्ला खिला भी सकेंगे।

पता नही आप किस तरह से गल्ले की कीमत तय करते हैं, किस तरह से उसका हिसाब लगाते हैं। आपने एग्रिकलचर कमिशन बना रखा है। जब कीमत कम देनी होती है तो कमिशन के सुपुर्द आप उसको कर देते है। आप क्या दाम दे रहे है? 1948 मे आप दो रुपये मन या साढे पाच रुपये क्विंटल गल्ले का दाम देते थे और आज आठ रुपये देते है। दुनिया कही से कही पहुच गई है। इसी तरह से पिछले छ बरस के अन्दर गेहू के दाम भी 75 रुपये के आगे पीछे ही चलते रहे हैं। बात मुह से निकल ही जाती है। जब मार पडी शमशारो की तो महाराज में नाई हु। यही हाल आप का है। जब किसान ने और बनिये ने दोनो ने मिल कर आपको पिछले साल पछाड़ा तो आप इस बार गेहू के दाम कुछ बढाने को बाध्य हुए और आपने 105 रुपये इसका भाव तय किया। मे कहता हू कि आप किसान को दोस्त बनाए, काश्तकार को दोस्त बनाए, छोटे किसान को, एग्रिकलचर लेबर को अपना दोस्त बनाएं और दोस्त बना कर अपने उत्पादन के काम को आगे बढ़ाए। सरकार को

[श्री गेंदा सिंह]

भी बहुत बड़ी फौज इस काम मे लगानी पड़ेगी। और लगा कर काम करना होगा। अगर आपने ऐसा किया तो फिर दुनिया मे आपको आख दिखाने वाला कोई नही रहेगा और आप किसी भी खतरे का मुकाबला कर सकेंगे।

SHRI P. ANKINEEDU PRASADA RAO (Ongole). Sir, while supporting the Demands as introduced by the Ministry, and while appreciating the endless efforts that the Ministry is putting up to cope up with the challenges and the necessities of increasing the foodstuffs in the country due to increasing population and several other factors, unexpected factors, in the country, I have to say, Sir, at the time of the ending of the Fourth Plan we have reached a stage or level of production in foodgrains where we have started at the time of the starting of the Fourth Plan Of course there was some slight increase for two or three years in between but finally we have got into a mess We got into a peculiar circumstance where we are not able to fulfil the needs of the country Not only is the situation one of shortage of foodgrains, but also, we are not in a position even to import not only due to dwindling foreign exchange resources, but also due to the fact that the world situation is such that very few countries are having food for export or for sale And even if they are willing to sell, like to sell to their needy, political friends but not to anybody else

We are in a peculiar mess Neither is our production enough to meet our demands nor are we in a position to get it from the world market due to the peculiar circumstances prevailing in the world This position would continue for some years to come, not only for food, but for other items like fertilisers also They like to sell fertilisers also to their own political friends who are very friendly with them This situation will continue for some years. Though monsoon may be good, we may not be out of the situation for two or three years to come. We have to think of not only long-term but short-term measures also to cope up with the present situation

The Ministry in their reports as well as the Ministers on the floor of this House ably explained to us the situation in which we are caught up and why they are not able to cope up with the present deficit. Whatever may be the reasons, unless we take up some effective long-term and short-term measures, we will not be able to answer to the needs of the people

Before coming to long-term measures, I want to pose one question—is it better to import foodgrains after realising the shortages or is it better to import fertilisers that are available in the world market in the beginning itself by envisaging the possible shortages Sir, I would like to tell you that one tonne of fertilisers will be giving us ten tonnes of foodgrain As long as we are not able to achieve self-sufficiency in the fertilisers in this country, in order to meet our demands, it is better for us to import fertilisers rather than to import foodgrains We will, thereby, be saving a lot of foreign exchange

Coming to the long-term measures, there are several of them suggested by the Government. The outlay in the Fifth Five Year Plan to the agricultural sector is very much less as compared to the needs of the country. The outlay requires to be revised Along with long-term measures such as development of irrigation, power supply etc. we have forgotten to do two or three things One is the dry-farming research In this country, more than half of the lands are under dry-farming That is going to stay for years to come in this country We have not made enough research in dry farming That is why I say keeping that thing in view, we should concentrate, efforts on dry farming only in this country. So long as enough ferti-

lisers and enough power are not available, the only solution lies in bringing out more and more of high-yielding variety seeds and conservation of moisture in the earth so as to bring more than 50 per cent of the lands under dry-farming to yeild more. This will be one of the best courses left with us and so I say that efforts should be concentrated on dry-farming research in this country. This is one of the bumblest suggetions that I made. We talk about so much of cooperative credit. What has been done to the small farmers? Enough funds should be made available to the small farmers and not to the big farmers. Efforts should be made to see that the farmers produce more and more of foodgrains. We should see that they do not incur losses even if the rains fail. Funds should be made available to them to invest.

We talk so much about the green revolution. Organic manure remains only on paper. So is the case with regard to compost manure. Five to six per cent of our cultiable lands are not cultivated by the farmers due to lack of funds to farmers. Steps should be taken to see that all irrigated lands are put to better cultivation which, in turn, results in more and more of foodgrains production.

As regards silos and bins for storing the foodgrains, a scheme was brought about to procure a few silos and bins. That was only on paper. We have not implemented the scheme. Every year we are incurring about five to ten per cent losses in storage of foodgrains. They should be conserved.

Similarly, my friend, Shri Sarkar, said that fish is available in plenty. Pisciculture should be developed in our country Delay in bringing forward land ceiling laws is one of the causes for shortage in foodgrains. The landlords who are having more lands are not interested to part with their lands; nor are they interested in cultivating them and in producing more. they do not want to part with their lands nor do they cultivate them properly. So, Sir, land reforms have to be implemented immediately.

My last point is about availability of fertiliser to Andhra Pradesh. Andhra Pradesh is the granary of the South. Andhra Pradesh is producing more and contributing to the Central pool also. The quantity of fertiliser allotted to this State is very less. Whereas the allotment is enough upto 80 per cent to the neighbouring State it is only enough upto 50 per cent to our State. The requirement was 3 lakh tonnes and the allotment was only 1.25 lakh tonnes. So, where there is potentiality to produce more and you take proper care, the agriculturists can respond to your call and produce more. As such, I request for more allottment of fertilisers to Andhra Pradesh.

श्री भागीरथ भंवर (झाबुग्रा) : सभापति महोदय, इस महत्वपूर्ण चर्चा में माननीय सदस्यों ने ग्रपने ग्रपने विचार व्यक्त किये हैं। खाद्य ग्रौर कृषि के मामले में यह सरकार बिल्कुल ग्रसफल रही है, इस का उदाहरण यह है कि पिछली बार हरित क्रान्ति का नारा दिया गया, उस का ग्रभियान चलाया गया ग्रौर उस के नाम पर काफ़ी पैसा खर्च किया गया, लेकिन उस के बाद भी उत्पादन बहुत कम रहा। मैं खाद्य ग्रौर कृषि मंत्रालय की रिपोर्ट में से दो लाइन पढ़ कर सुनाना चाहता हूं :

> "देश में 1973 के दौरान खाद्य स्थिति ग्रौर जटिल हो गई, क्योंकि लगातार दूसरे वर्ष भी खाद्यान्नों की पैदावार कम हुई थी। 1972–73 में खाद्यान्नों की पैदावार गिर कर 952 लाख मी० टन रह गई, जब कि 1971–72 में 1052 लाख मी० टन ग्रौर 1970–71 में 1084 लाख टन खाद्यान्न पैदा हुए थे'

इस से यह बात स्पष्ट हो गई है कि हरित क्रान्ति का नारा भी थोथा था ग्रौर पिछले साल खाद्य समस्या को हल करने के लिए जो गेहूं का राष्ट्रीयकरण किया गया,

[श्री मर्ग. ःथ भवर]

उस मे भी सरकार असफल रही और अब उस मे अपने कदम पीछे खीच लिये है।

इस दरमियान मे किसानो की भी शिकायत रही और जनता की भी शिकायत रही, जब कि व्यापारियो और कुछ बडे किसानो ने मिल कर काफी लाभ उठाया। पिछली बार इस मत्रालय की मागो पर बोलते हुए मैंने कहा था कि अगर सरकार अपनी खाद्य नीति मे असफल होगी, तो उस का कारण केवल वह नीति नही होगी, बल्कि सत्तारूढ दल मे जो बडे बडे किसान या व्यापारी लोग घुसे हुए हैं, उन के और भ्रष्ट नौकरशाही के द्वारा यह नीति असफल होगी। वही नौबत इस देश मे आ भी गई। लोगो को आधा अ धा और एक एक किलो अनाज के लिए भटकना पडा। आज भी लोगो को अनाज आसानी से नही मिलता है। अब जो कुछ नीति निर्धारित की गई है इस मे भी मुझे शका है कि उस के द्वारा आप अभी भी जनता को अनाज दे पाएगे। आज भी व्यापारी, बडे किसान और सरकारी कर्मचारी मिल कर मण्डियो म अनाज आना चाहिए वह नही आने द रहे है। मडियो मे गेहू नही आ रहा है। वह बाहर बाहर बिक जाता है। किसानो के घरो मे इकट्ठा होता है, बडे किसान के यहा इकट्ठा होता है और इकट्ठा होने के बाद बाहर ही बाहर बिक जाता है। न तो शासन को लेवी मिलती है और न गरीब लोग रोजाना खरीद कर खाते है उन लोगो को ही मिलता है। तो इस सबध मे भी आप को सोचना है। यदि आप ने नही सोचा तो गुजरात मे जैसी स्थिति हुई, वह इसी कारण हुई कि सामान्य लोगो को अनाज नही मिल पाया। आप ने शहरो की तरफ ही देखा। शहरो मे रहने वाले जो अधिक आय वाले है उनको सस्त गल्ले की दूकानो से अनाज दिलाया और जो साधारण लोग थे देहातो मे रहने वाले उन को अनाज नही मिल पाया। इसी कारण वहा विद्रोह हुआ और सब जगह इसी प्रकार का विद्रोह होगा। यदि आप ने इस के ऊपर ध्यान नही दिया। नतीजा यह होगा कि गुजरात की सरकार गई, बिहार की भी जायेगी, मध्य प्रदेश की भी जायेगी और जगहों की भी जायगी। इसलिए फखरुद्दीन साहब से मैं कहूगा कि अगर गेहू के सबध मे कोई राष्ट्रीयकरण की नीति आप ने निर्धारित की है तो उस के ऊपर सख्ती से काम कीजिए और नही कर सकते है तो ऐसा कीजिए कि यह बिल्कुल छोड दीजिए और उस का कोई भाव निर्धारित कर दीजिए जिस मे कोई काला-बाजारी या मुनाफाखोरी करे तो उस के खिलाफ कडी कार्यवाही करे। आप ने पास बहुत स कानून है। डी आई आर भी आप के पास है। उस का इस्तेमाल अभी तक राजनैतिक पार्टियो के लिए कर रहे हैं या बदले की भावना से लोगो के खिलाफ उसका इस्तेमाल करते है। जो इस तरह की मुनाफाखोरी करते है उनके खिलाफ आप उस का इस्तेमाल कीजिए। वास्तव म जो आप के नियम है उनका पालन किया जाना चाहिए, लेकिन उन का पालन नहीं होता है। मैं आप से यह कहना चाहता हू कि आप इस सबध मे गहराई से सोचे। नही सोचेंगे तो यह खाद्य स्थिति फिर गभीर हो जायगी और लोगो को खाने को नही मिलेगा। लोग मरेंगे, आन्दोलन होगा और लडाई झगडे होगे।

भूमि सुधार के नाम पर आप ने एक कानून बनाया। लेकिन कही भी भूमि बटी नही। बडे बड़े किसानो, जमींदारो और जागीरदारो ने आपस मे अपने परिवार वालो मे सारी जमीन बाट ली। मेरी कास्टीट्यूएसी की एक खबर निकली है कि हजारो एकड़ जमीन लोगो ने नाजायज तरीके से बेच दी, उस की रजिस्ट्री हो गई और उस मे लाखो रुपये बडे बडे अफसरो और बडे बडे नेताओ ने खाए। इसलिए यह सीलिंग का जो कानून आप ने बनाया है इस को भी आप गहराई से देखे और इस को अमली रूप दें।

दूसरी बात मुझे यह कहनी है कि यह जो आप अनाज का भाव बाधते है उस में आप

किसान के बीज के भाव को नही देखते है, खेती के काम में आने वाले औजारो को नही देखते हैं, खाद के भाव को नही देखते है । पिछले साल 76 रुपये दाम आप ने बाधे और इस साल 105 रुपये का भाव बाध दिया । लेकिन किसान को काले बाजारी मे चीजे मिलती हैं, किसान को कही मे भी आसानी से खेती के काम की चीजे नही उपलब्ध होती । ऐसी स्थिति मे आप उन का ठीक भाव दीजिए और उन का मुनाफा बाध दीजिए कि कितना मुनाफा आप उन्हे देना चाहत है । क्यों कि सरकार भी मुनाफा कमाती है, 105 रुपये के भाव ले कर 150 के भाव बेचेगी और व्यापारी भी मुनाफा कमाता है । बीच मे किसान मारा जाता है और उपभोक्ता मारा जाता है । इस चीज का आप देखे । जब तक यह क म आप नही करेंगे तब तक खेती की स्थिति सुधर नही सकती है ।

मे अपने क्षेत्र की कुछ बात रखना चाहता हू । मेरा क्षेत्र झाबुआ और रतलाम है । इस साल फिर मेरे क्षेत्र मे दुष्काल पडा हुआ है । राहत कार्य चल रहे थ लेकिन धनाभाव से शासन ने राहत कार्य बन्द कर दिए हैं । मै चाहता हू आप मध्य प्रदेश सरकार को लिखे और उसे अधिक से अधिक धन उपलब्ध कराए ताकि राहत यं त ंके ।

मेरे क्षेत्र अलीराजपुर मे कृषि विश्व-विद्यालय के लिए मध्य प्रदेश शासन ने एक बार स्कीम तैयार की थी । हमारे यहा के एक भूतपूर्व महाराजा है जो भारत सरकार के विदेश सेवा विभाग मे सचिव है उन्होने शासन से कहा कि मै जमीन और मकान देने के लिए तैयार हू । उसकी स्कीम मध्य प्रदेश सरकार के सचिवालय मे पडी है । उन्होने जमीन दे दी मकान दे दिया फिर भी इस सम्बन्ध मे कुछ नही हो रहा है । आप उस योजना को देखे, कार्यान्वित करे और इस सम्बन्ध मे ध्यान दें ।

श्री एम० एस० पुर्ती (सिंहभूम) भारत कृषि प्रधान देश हैं । यहा के लगभग 80 प्रतिशत लोग कृषि पर ही निर्भर हैं । देश का सम्पूर्ण विकास कृषि के समुचित विकास पर निर्भर करता है । कृषि उत्पादन मे वृद्धि लाने के उद्देश्य से हरित क्रान्ति की आवाज बुलन्द हुई । पर ज्यो ज्यो समय आगे बढ रहा है इस मे आवाज मे शिथिलता आ रही है और फसल के उत्पादन मे वृद्धि के बजाय ह्रास हो रहा है ।

कृषि मत्रालय की ओर से देश मे सामाजिक और आर्थिक समानता लाने के उद्देश्य से जो विशेष कार्यक्रम क्रियान्वित किए जा चुके है या किये जा रहे है उन्हे देखने से लगता है कि उन मे काफी त्रुटिया है और उन मे परिवर्तन की आवश्यकता है ।

कृषि मत्रालय की रिपार्ट मे पृष्ठ 55 पर बताया गया है कि 1973–74 तक लघु कृषक विकास एजसियो के लिए 7 करोड 80 लाख रुपय निर्धारित किए गए थे और सहकारी समितिया के माध्यम से 15 करोड 15 लाख रुपये के ऋण की सहायता दी गई । वाणिज्यिक बैंको से 12 करोड 25 लाख रुपये के अल्पावधि ऋण और 4 करोड 76 लाख रुपये के दीर्घकालीन ऋण दिए गए । उन से 7 लाख 73 हजार कृषको को लाभ पहुचा । जैसा कि रिपोर्ट मे बताया गया है कि इस वर्ष 8 लाख किसानो को इन केन्द्रीय योजनाओ से लाभ पहुचा है । यदि यह सत्य है तो स्वाभाविक है कि कृषि उत्पादन मे वृद्धि आनी चाहिये और किसानो की आर्थिक स्थिति मे सुधार होना चाहिये । वास्तविकता यह है कि छोटे किसान या किसान मजदूर की आर्थिक हालत बहुत ही दयनीय है । उन्हे समय पर कर्ज नही मिलता और जितना मिलना चाहिये उतना भी नही मिलता । कृषि मत्री को इस विषय पर गहराई से सोचना चाहिये कि करोडो रुपये व्यय करने के बावजूद किसानो की यथा स्थिति है । उसके पीछे जो कारण है उनके निराकरण का ठोस कदम उठाया जाना चाहिये ।

[श्री एम० एस० पूर्ती]

रिपोर्ट मे यह भी दर्शाया गया है कि परियोजनाओ के आरम्भ से ही सहकारी समितियो के माध्यम से क्रमश 11 09 करोड रुपये और 27 78 करोड रुपय क मध्यावधि और दीर्घावधि ऋणो के भुगतान किए। वाणिज्यिक बैंको ने सहभागी कृषको को परियोजना अवधि के लिए 12 25 करोड रुपये के अल्पावधि ऋण और 4 76 करोड के दीर्घावधि ऋण प्रदान किए। इन सब परियोजनाओ का कृषक और कृषि पर कोई अनुकूल परिणाम नही आया। मेरा निवेदन है कि कृषि विकास और किसानो की दशा सुधारने के लिए जो सहकारी कार्यालय और एजेंसिया बनाई गई थी वे सब अकर्मण्यता और भ्रष्टाचार के केन्द्र हैं। हमारे जिले मे भूमि बन्धक सहकारी बैंक और सरकारी बैंको से सैकडो किसानो को डीजल पम्पिग सेट की आपूर्ति की गई पर अफसोस कि उन में से 90 प्रतिशत पम्पिग सेट बेकार पडे हैं क्यो कि वे सब खराब हालत मे है। ऐसी हालत मे भी किसानो से जबर्दस्ती ऋण की वसूली की जा रही है। इन एजेंसिया क भ्रष्टाचार को निर्मूल कर इन मे मौलिक परिवर्तन लाने की आवश्यकता है।

आज देश मे भूमि के वितरण ने काफी असमानता है। किसी के पास हजारो एकड जमीन है तो किसी को एक इच भी जमीन नही है। भूमि हदबन्दी कानून (लैंड सीलिंग ऐक्ट) भी उन्ही लोगो पर लागू होता है जिन के पास सीलिंग सीमा से कुछ ही एकड अधिक जमीन हो और जो कमजोर हों। जो अधिक जमीन का मालिक है और समर्थ है उसे छूआ तक नही जाता। ऐसा लगता है कि माननीय-मत्री महोदय के राष्ट्रीय मार्गदर्शी सिद्धात भूमि वितरण की असमानता को समाप्त नही कर सकते। इस के लिए उन को ठोस कानूनी कदम उठाना चाहिए।

हमारा छोटानागपुर पहाडी अचल है। यहा पर जगलो से बेकार पडती जमीन है जहा न वृक्ष है और न एफारेस्टेशन की ही योजन है। भूमिहीन किसानो के बीच उस का वितरण किया जाना चाहिए। उस से वन की सुरक्षा भी हो सकती है। जगलो मे आग लगने से जो लाखो रुपये की बर्बादी होती है उसे रोका जा सकता है। वन विभाग की ओर से कुछ आदर्श जगल ग्राम की स्थापना की गई है जहा लोग बिना मालगुजारी दिए ही खेती करते है। वहा वन की सुरक्षा को बल मिला है, साथ ही वहा की जनता भी खुश है।

16 00 hrs.

कृषि मत्रालय को रेशम उद्योग को प्रोत्साहन देना चाहिये। हमारे जिले सिंहभूम मे तसर के कीडे बहुतायत से पाले जाते हैं लेकिन तसर कीट पालको के लिये वहा का वन विभाग बाधक बना हुआ है। वन अधिनियम के मुताबिक तसर कीट पालक वन विभाग से अनुमति लेकर और शुल्क देकर तसर का पालन कर सकते हैं, परन्तु वहा के वन-विभागीय अधिकारी आदिवासियो को आसानी से अनुमति नही देते और अधिक शुल्क देने के लिये बाध्य करते है। मेरा इस सम्बन्ध मे सुझाव है कि रेशम उद्योग को प्रोत्साहन देने के लिये तसर कीट पालको को बिना शुल्क के ही तसर पालन की अनुमति दी जाये।

हमारे जिले मे उन्नत किस्म के बीज के उत्पादन के लिये प्रखड स्तर पर सरकारी कृषि फार्म हैं। उन के सम्बन्ध मे मेरा कहना है कि साधन की बहुलता के बावजूद वहा उचित उत्पादन नही हो पाता एक साधनहीन किसान और दिलचस्प किसान अपने खेतो पर जितना अन्नोत्पादन करता है, उतना भी उत्पादन उन फार्मो मे नही होता। इस लिये इस सम्बन्ध में मेरा अनुरोध है कि उन फार्मों को समाप्त किया जाय और वहा की जमीन भूमिहीनों के बीच वितरण की जानी चाहिये।

दुग्ध उत्पादन और कुक्कुट पालन को प्रोत्साहन देने के लिये किसानो के बीच में उन्नत नस्लवाली दुधारू गाय और भैंसो का वितरण किया जाना चाहिये।

अन्तिम बात यह है कि छोटा नागपुर प्रमंडल में एक कृषि विश्व-विद्यालय की अनिवार्य आवश्यकता है। मैं मंत्री महोदय से आशा करता हूं कि उस की स्थापना की कृपा करेंगे।

इन्ही शब्दो के साथ मैं कृषि मंत्रालय की मांगो का समर्थन करता हू।

श्री चिरंजीव झा (सहरसा) सभापति महोदय, मैं कृषि मंत्रालय की अनुदान की मांगो का समर्थन करता हू। साथ ही मे आप के माध्यम से कुछ आवश्यक बातो की और मंत्रालय का ध्यान आकृष्ट करना चाहता हू। जैसे अभी हमारे माननीय सदस्य बाबू गेदा सिंह जी ने कहा है-अगर बिहार और उत्तर प्रदेश पिछड़े रह गए, आज जो उस की अवस्था है, यदि यह ऐसी ही बनी रही, तो ये दोनो प्रदेश एक दिन सारे देश को लेकर डुब जाएगे। इसलिए देश के अन्य राज्यों की तुलना मे जो असमानता और जो असन्तुलन आज इन दोनों राज्यों के साथ है, उसे जल्द से जल्द दूर करने की व्यवस्था करें करना आवश्यक है– देश के व्यापक हित की दृष्टि से भी।

सभापति जी, यह बात स्पष्ट है कि हरित क्रान्ति के नाम पर जिस तरह से हम लोग आगे बढ़े और जिस तरह से हम लोगो को 1970-71 मे उपलब्धता मिली, बाद में हर वर्ष उसमे ह्रास होता गया है। यह बात अवश्य है कि इस ह्रास के कारणों मे एक प्रमुख कारण यह भी है कि प्रकृति ने हमारा साथ नही दिया। लेकिन सिर्फ प्रकृति के नाम पर ही यह कहना कि केवल उसी की वजह से ह्रास हुआ है तो ऐसी बात नहीं है। इसमें हमारी प्रशासनिक व्यवस्था की भी ढिलाई और अदूर दृष्टि रही है, जिस की वजह से हम आगे नही बढ सके। आज हमें यह देखना है कि प्रकृति जिस रूप मे हर साल हमें धोखा देती है, कभी अतिवृष्टि, कभी अनावृष्टि, कभी बाढ़, ये सारी चीजे आती रहती है, इन के मुकाबले के लिए हम कौन सा उद्यम करें, प्रयास करें, हमारी योजना किस तरह की हो कि हम इन का मुकाबला कर सकें। इस तरह से हमारे मंत्रालय को इस की व्यवस्था करनी चाहिए।

अब मैं आप के सामने एक-दो बाते रखना चाहता हू। मै इन बातो को कृषि मंत्रालय की रिपोर्ट के आधार पर रख रहा हू। आज बहुत दिनो से हम विकेन्द्रीयकरण की बाते करते आ रहे है, हर स्तर पर हम विकेन्द्रीयकरण की बात करते है, उसके सिद्धान्त को लागू करते हैं लेकिन जब उसे कार्यान्वित करने, असली रूप देने की बात आती है तो हम उस मे पीछे भाग जाते है। सभापति जी, ग्राम पचायतो का गठन हुआ, किन्तु क्या सरकार ने ग्राम पचायतो की उचित ससाधन और अधिकार दिए है? नाम-मात्र के लिए ही ग्राम-पचायते बनी हुई हैं। मैं इन पचायतो को क्या कहु – आप के जो प्रखण्ड कार्यालय हैं, जो बी० डी० ओ० है, वे पचायते उन की मुलाजिम की तरह से काम करती है, न उन के पास कोई ससाधन है और न कोई शक्ति है न अधिकार है और न कोई कार्यक्रम तथा योजना है जिस के कारण वे कुछ नही कर पाते। अगर इसी तरह की सरकार की व्यवस्था रही, यदि इसी तरह से हम उन की उपेक्षा करते रहे तो निश्चित रूप मे हमारी उन्नति नही हो सकेगी। इसलिए आवश्यकता इस बात की है कि ग्राम पंचायतो को अधिक से अधिक ससाधन दे, अधिक से अधिक अधिकार दे, ताकि वे कुछ काम कर के दिखला सके।

सभापति जी, इस मंत्रालय की रिपोर्ट मे लिखा हुआ है कि लघु सिंचाई की व्यवस्था के लिए बिहार को 29 लाख 64 हजार रूपये दिए गए। सभी रिपोर्ट मे दूसरी जगह बताया गया है कि इस मद में सिर्फ 19 लाख रुपये खर्च हुए, लेकिन उस से लाभ कितना हुआ। लाभ के बारे मे इस रिपोर्ट मे कही कुछ अकित नही किया गया है। मेरी समझ मे नही आता कि यह कैसी रिपोर्ट है– आप ने जो रूपया उन को दिया, जो रूपया आबटित किया गया, जो खर्च हुआ,

[श्री चिरंजीव झा]

उस से लाभ कितना निकला—इस का कोई हिसाब तो होना चाहिए और रिपोर्ट में उसे दर्शाना भी चाहिए।

सभापति जी, लघु सिंचाई में हमारे यहां बिहार में बांस-बोरिंग का काम बहुत तेजी से आगे बढ़ा है, 150—200 रुपये में बांस बोरिंग का काम हो जाता है, जिस से 5—7 एकड़ तक की सिंचाई की जा सकती है। इस के द्वारा काफी काम हुआ है। लेकिन एक चीज है—डीजल का अभाव रहा है, जिस से पर्याप्त काम नहीं हो सका, उस का जो लाभ हमें मिलना चाहिए था, वह नहीं मिला। इसी तरह से आप समय पर उर्वरक नहीं देते हैं, डीजल नहीं देते हैं और आप चाहते हैं कि ज्यादा पैदावार हो—ये दोनों चीजें कैसे हो सकती है, इस के लिए आप को साधन जुटाना होगा। समय पर चीजें नहीं मिलता है। हमारे यहां, सभापति जी, हर बार की यह शिकायत है कि अनाज बोने के बाद ही खास कर गेहूं का बीज लोगों के पास पहुंचता है। इस तरह की स्थिति रहे और हम यह चाहें कि ज्यादा से ज्यादा पैदावार हो— तो यह सम्भव नहीं है— केवल कहने से ज्यादा पैदावार नहीं हो सकती, समय पर बीज, समय पर डीजल और, समय पर उर्वरक —ये सारी चीजें मिलें तो किसान ज्यादा पैदावार करने के लिए तैयार हैं।

अब मैं सहयोग समितियों के सम्बन्ध में कुछ कहना चाहता हूं— इन की क्या हालत है कितना असन्तुलन है, कितनी असमानता है यह मैं छोटा सा उदाहरण दे कर बतलाना चाहता हूं। मंत्रालय की रिपोर्ट में ही कहा गया है—यद्यपि सहकारी संस्थाओं ने समचे देश में कुल मिला कर सन्तोषजनक प्रगति की है, फिर भी ये काफी अधिक सीमा तक असमान ही बनी रही।" असमानता को तीन भागों में बांटा गया है—क, ख, और ग। क में बताया है 45 रुपये प्रति हेक्टयर से अधिक राज्य को दिया है उन के नाम है— पंजाब, हरयाणा, केरल गुजरात तमिलनाडू और महाराष्ट्र। ख में 20 और 45 के बीच जिन राज्यों को दिया गया वे हैं आन्ध्र प्रदेश, हिमाचल प्रदेश, जम्मू कश्मीर, कर्नाटक, त्रिपुरा, और उत्तर प्रदेश को संयोगवेश दे दिया है। तीसरा ग में 20 रुपये से कम प्रति हेक्टयर जिनको दिया गया है वह राज्य हैं असम, बिहार, मेघालय, उड़ीसा, राजस्थान, पश्चिम बंगाल, मनीपुर और नागालेंड। यदि यह मंत्रालय इस तरह का असन्तुलन और असमानता रखेगा और खासकर सरकार बिहार जैसे पिछड़े राज्य के साथ तो भगवान ही जाने की इसका क्या होने वाला है। आप जानते हैं बिहार की क्या स्थिति है, कितना पिछड़ा है, वह कृषि प्रधान राज्य है फिर भी अगर आप उसको जानबूझ कर इतना पिछड़ा बनाये रखना चाहते हैं तो निश्चित रूप से समझ लीजिए कि तब यह सम्पूर्ण देश कभी भी आगे नहीं बढ़ सकेगा। उत्तर प्रदेश और बिहार, इन दो राज्यों की आबादी इतनी अधिक है कि यह सम्पूर्ण देश को आगे बढ़ने नहीं देगा बल्कि इसे पीछे ढकेल देगा, जकड़ कर बैठ जाएगा। यदि आप इसी तरह का हिसाब रखेंगे, इसी तरह का इन्तजाम रखेंगे और बिहार को आगे नहीं बढ़ायेंगे, इतना असन्तुलन रखेंगे तो देश आगे बढ़ नहीं सकता है।

अन्त में मैं कहना चाहता हूं.....

सभापति महोदय : माफ कीजिएगा, मैं ने आपका खास लिहाज करके तीन चार मिनट ज्यादा दे दिए हैं समय से, क्योंकि आप पिछड़े प्रान्त से आते हैं। आपकी पार्टी के अभी भी 35 लोग बोलने वाले हैं, आप ही बतलाएं कैसे समय का बटवारा किया जाएगा। दो घंटे बाकी हैं कैसे हो सकेगा इसी तरह से दूसरी पार्टियों के भी 7—8 लोग बोलने वाले हैं।

श्री दशरथ देव :

SHRI DASARATHA DEB (Tripura East): Mr. Chairman, Sir, yesterday, Mr. Shinde said that the agrarian

policy of the Government was basically correct and sound, and that because they were running the Government under a democratic set-up, they were facing some difficulties in executing the agricultural policy. That was the plea put forward by the spokesman of the Government yesterday. But, the hollowness of the claim can be found out from the fact that our country has been facing serious problems during all these years, 27 years of our Independence. If our agricultural policy had been correct, I would like to ask, how is it that even after the completion of four successive Five Year Plans, and after 27 years of our Independence, we are still dependent on the foreign countries for food That means, there is something wrong in your basic approach and that is what I want to point out You have failed to bring the country nearer to self-sufficiency, even after 27 years, not to speak of self-sufficiency.

You say democracy and you boast about your democracy. But, I would like to ask, if democracy means mounting prices of essential commodities in our country; millions of youth both in the rural and urban areas should remain unemployed; in almost all the villages hunger and starvation should continue and you are to silence the people who want food and who want job by bullets and lathis, if that is the meaning of democracy, if under such democracy people are to suffer like that and if democracy means only giving benefits to a very limited section of the people, about 10 to 15 per cent, and 70 per cent of the people should remain below the poverty line whose monthly income is less than Rs. 20, then I must say, and I must appeal to our country, the sooner that type of democracy is immersed in the ocean the better for the country, for the down-trodden masses who constitute more than 80 per cent of our population.

You are taking of the Green Revolution. Of course, now it is not heard much. What do you mean by your radical agrarian reforms? The Congress agrarian reform means to augment the growth of capitalist development in agriculture. With the good grace of the so-called radical land reforms of the Congress Government in various States, the eviction of tenants and share-croppers has been accelerated and the lands they cultivated are augmenting the holdings of big owners. Mr. Ladejinsky, the World Bank representative and a big protagonist of green revolution has got to admit that:

> "the old squeeze whereby tenants are reduced to sharecroppers and eventually to landless labourers is being accelerated, as more of the bigger owners become involved with the new technology".

Not only the tenants and sharecroppers are being evicted, but even many of the poor cultivators, who are unable to meet the higher cost of cultivation, are forced to leave their lands, and these lands are being leased in by the big owners. All these features of landlords and big owners strengthening themselves, middle peasants being weakned and the tenants and poor peasants losing land are seen all over the country because of the growing penetration of capital in agriculture as also because of the impact of speculative market and government's policy of helping the big owners These are more marked in green revolution areas. This shows very clearly that the present food crisis is the creation of the Government, because they are following wrong policies.

You are talking of intensive cultivation. While I support it, at the same time, I have to say that you should have extensive cultivation also. If you want to improve the food situation the first and foremost condition is that land must be given to the tiller of the land. You should abolish landlordism be it feudal or

[Shri Dasaratha Deb]

capitalist. You should also take away land from all those people who do not participate in cultivation generally. They should not be allowed to retain any land. The land must be distributed to the landless poorer sections who are actual cultivators.

After giving them land, you must provide them water for which minor irrigation is important. There should be a network of minor irrigation. You are spending a lot of money on big projects, the benefits of which will be restricted to a few areas around them. I do not say that you should neglect big projects but, at the same time, you should give a little more importance to minor irrigation, because by that you can cover a larger area.

Then, I want to point out that there is defective planning. What actually happened in Tripura? There is a place called Gumati Hydro-electric Project area that is to say Raima Sarma area. It was a vast plain land, a very fertile land, where at least 30,000 to 35,000 families could be rehabilitated. All are tribals. But they had a hydro-electric project there. I was told that this project would produce only 5000 KW of electricity. For producing 5,000 KW of electricity, you try to submerge the entire area under water and evict about 15,000 tribal families who are already on the land. If that project was not taken up, if you had utilised that particular area for agricultural purposes, at least 30,000 to 35,000 families, more than a lakh of people, could be rehabilitated. This is the planning they are having. Do you mean to say that it is the function of the Tripura Government? I must tell you that the project was taken up by the Centre when Tripura was under the direct control of the Centre. I can point out so many defective plans. That is why I say that you should give more and more importance to minor irrigation projects all over the country.

SHRI BRIJ RAJ SINGH—KOTAH (Jhalawar): Mr. Chairman, Sir, I am thankful to you that you have been pleased to give me some time to speak on the Demands of the Ministry of Agriculture.

Agriculture, as you know, is the largest industry of this country and it is going to remain so for the conceivable future, for a long time to come. Our yields are very low in agriculture. This has to be looked into more seriously. The fragmentation of land, I think, is the chief cause for these low yields. Unless this is rectified, however much you may try to do, the wherewithals for inputs will not be there. I will not drag on more on this aspect because a lot of knowledgeable persons have already thrown enough light on the subject. But I shall hurriedly glance through and come to my main topic.

Before that, I would like to say that Minor Irrigation is the key for any growth of good agriculture in this country. If the Government continues to dwindle resources in this vitally important sector, I do not see any rosy picture for the future. Newer concepts of technology are developing in agriculture, in the matter of processing, marketing, movement and storage. As far as storage is concerned, I think, we are woefully inadequate. We need more silos or things like that to prevent our grains from going bad. The necessary infra-structure is also not there for the poor farmer to move his grain to the *mandis*. The roads are practically non-existent. Unless this happens, it becomes absolutely impossible for the poor farmer to do anything worthwhile.

We have never stressed so far on the abundant rural energy that we have. The process of rural electrification has gone on. But I suggest that the Ministry should take greater care in harnessing rural energy. There is endless amount of scope for harnessing solar energy, for harnessing wind-power and for making better use of our water resources. If food shortages

are to be combated, I seriously feel that we must in the present times of global oil crisis use our brains and get going into these various sources of energy.

Ours is a very poor society but yet a very wasteful society. It is very difficult specially with the phenomena of high prices in fertilisers to increase our yields. Therefore, there has been a mention in this Report that we are going to go in for more of re-cycling of wastages, like, the sullage or the sewerage and get to the basic need of more organic manures into our agricultural inputs. Something like 560 million tonnes of organic manure go waste every year. If something could be done seriously on this aspect, I shall be thankful.

Now I come to the major part of my speech; it is on a thing which touches my heart most, that is, conservation. Conservation means that we must see that our country does not get denuded of forests as it is happening very rapidly. The National Forest Policy recommends that 33 per cent of the land area must remain under forest. If that is not so, the balance is very badly upset. The actual figures today is 24 per cent on an all-India basis, and in my State of Rajasthan, it is very low; it is only 11 per cent. In 1947, India had 35 per cent of land area covered by forests. As you know, the world is now awakening to the realisation of the role being played by all these things—it is called Environmental protection. Forests, as I mentioned, not only conserve moisture and keep the land from eroding but they have also, from times immemorial, played a vital role in the history of mankind. Where forests have ceased to exist, whole civilisations have also ceased to exist. I am glad that there is some process of thinking in this matter. All these *vanamahotsavas* which we ritually follow every year do not mean a thing. They say that millions of trees have been planted, but they remain only on files; really they have had no chance to grow.

I wish to say that, in my State of Rajasthan, which the western-most part is mostly arid, we have the Central Arid Zone Research Institute; they are doing good work, but, though I have been hearing about it for the last 15 or 20 years, I have not seen much tangible results sprouting out of that project, whereas if you go to a foreign country—take, for instance, Israel—you will see that they have done wonders with the scanty amount of water that they have—in afforesting the region. I want that greater stress must be laid on this.

I would also like to say something on the conservation of wild life. The Ministry has, under its control, started, through the energetic lead given by our Prime Minister, the Project Tiger. But it has not yet been given the full fillip which it ought to get. Where we want to create our wild life refuges or sanctuaries or national parks we still see a lot of encroachment by various agencies, governmental and non-governmental. We still allow the villagers to go there and graze the cattle in the refuges; we have had cases like Bandipur sanctuary where large herds of bison were wiped out because cattle were allowed to go and graze freely and rinderpest spread out of that. I think, the Minister should give some statement how many bisons were wiped out overnight....

MR. CHAIRMAN: What about poaching?

SHRI BRIJ RAJ SINGH—KOTAH: Poaching is an endless subject. I would say that poaching and netting is mainly done by the villagers. Although I am worried about that poaching; I am worried about the poaching done by well-to-do people and well-heeled government officers supposedly on duty, like anti-dacoit operations which we have in the Chambal region; the police has free petrol,

[Shri Brij Raj Singh—Kotah]

free bullets and the necessary wherewithal to overawe any forest guard. How can he stand against the police backing with a jeep and loaded rifles, ostensibly going out on anti-dacoit operation? Instead of protecting game in the bargain, they mercilessly comb out the forests and there is commercial exploitation of game which is sold by the kilos. Here you passed the Wild Life Protection Act but you go to any Dhaba on the road coming from Jaipur to Delhi or going from here to Punjab or anywhere and you ask for *'titar'* and you will get it right now although it is out of season. You are not supposed to shoot things which are not in season. To-day out of season you will be served it. This happens in Delhi. Why not raid these joints? Why not enforce rules if you have any enforcement agencies? If you are not serious about implementation, then do not put these Acts through Parliament and make us piously pass them when the thing is not being implemented.

I want to say one thing more. This is about the Plant Protection Aviation Wing. This is a Wing under the Ministry of Agriculture and the report says that they had 50 lakhs hectares to spray but out of which they could do only 6.2 lakhs. Why? Is it the paucity of planes or is it the paucity of pilots? If it is paucity of pilots, then we know that there are to-day Unemployed Commercial Pilots sitting on the wings not knowing what to do. They come and approach Members. They talked to me. I said, why cannot you be employed in the Plant Protection Wing? But it seems that there are certain woolly headed people heading this Plant Protection Wing who are doing things which are wholly irregular and these poor boys who are starving literally are not being given jobs. Why not form a co-operative out of them?

I want to ask one final thing before I abide by your ringing message and that is that there is a proposal to start an Agriculture Flying Training School. There seems to be a sort of a vacuum nobody knows whose baby this particular wing is going to be. Is it to be under the Ministry of Agriculture or is it to be under the Ministry of Civil Aviation? And if they both decide whose baby it is, it is not known who is going to start it and when it is going to be started?

MR. CHAIRMAN: Did you say Agricultural Flying Training School? Then what about those hundreds of pilots who are already trained? Cannot they be used?

SHRI BRIJ RAJ SINGH—KOTAH: This is the wisdom of those who are in charge of the affairs which a poor mortal like me cannot assimilate.

I will now draw your attention to one point which is my last point and that is that that things are not very happy in the country as far as agriculturists and agriculture go. I would like only to sound my personal warning to the Ministers concerned, that for heaven's sake take note and wake up. If not, there will be something of a terrible retribution for which we will all be guilty.

SHRI M. RAM GOPAL REDDY (Nizamabad): Mr. Chairman, I wholeheartedly support the Demands of the Agriculture Ministry and I really feel proud to do so, not because I am a Congressman but because of its achievements.

If we take the achievements of this Ministry, from 1952 to this date, in 1952 our total foodgrains production was only 50 million tonnes. Now, we are producing about 108 million tonnes. It means our production has gone up by about 108 per cent. So also with regard to sugar. At that time we were producing only about 10 lakhs tonnes but now we are producing about 45 lakh tonnes. It means our sugar production has gone up by 450 per cent. So also fisheries production has gone up by 300 per cost as also so many other things....

PROF. MADHU DANDAVATE: What about population!

SHRI M. RAM GOPAL REDDY: Yes, population has increased by 100 per cent. But, for that, this Ministry cannot be blamed. Blame lies some—where else. I want to go to the root cause of the problem. We have taken for granted that the land is fertile and it will go on giving good yield. I want to warn the Government that the fertility of the soil is going down day by day, but there is no mention of that aspect in the report of the Ministry. Previously, with one bag of urea one acre of paddy could be grown successfully. Now 2 or 2 1/2 times more of urea would be required. I want to know how the Government is going to plan to improve the fertility of the soil. My predecessor has said about the destruction of forests. Since forest are destroyed the winds are blowing at a very fast rate and they are taking away all the best particles of the soil into the sea. On account of destruction of trees we do not have the natural manure which is very necessary. We do not have any green manure. By forest leaves green manure used to be prepared by nature and supplied to fields. This is no loanger available. Therefore my basic question is: Now is the Government going to improve the fertility of the soil? What is produced is not the question which is important. But what is important is: This year how much fertility has been added to the land is very important.

With regard to wile life, we had 80,000 tigers about 30 years ago and now the population of the tiger is reduced to 2,000. How are you going to protcet wild life? This is my second question.

With regard to the wheat takeover being given up, I congratulate the Ministry for that. Ours is an agricultural country. 80 per cent of our population is employed on agriculture. If we give ration card to the people in cities who are 20 per cent of the entire population that will solve the problem. The farmers will look to themselves.

Regarding sugar export, it was previously done by the Agricultural Department. They had experts who had got world wide contacts and they used to call worldwide tenders. But now sugar export has been given to STC. It is an inefficient body. I do not know how our senior Minister has accepted this position. I have already written to him about this. Already the STC has sold some sugar. It is true it has fetched the higher rate; but it is not the market rate It has not called for tenders. I want to make a plea that immediately it must be taken back under the control of the Agricultural Ministry.

Regarding the nationalisation of the sugar industry, we go on talking about this, day in and day out. Mr. Genda Singh said about the factories which are badly managed; nobody is going to come in the way if they are nationalised. But one thing we have to take into account. There are some best factories also in the country.

Our Communist friend has said that Andhra Sugars have made Rs. 1 1/2 crores as profit.

MR. CHAIRMAN: He suggested Cooperative sugar factories as in Maharashtra if not nationalisation.

SHRI M. RAM GOPAL REDDY: All right, Sir. He said Andhra sugars factory has made 1 1/2 crores of profit. The profit they made is Rs. 2 1/2 crores. It has paid Rs. 1.44 crores as income-tax It has paid excise duty of Rs. 2 crores. It has paid Rs. 50 lakhs towards purchase tax to the State Government. It has paid Rs. 15 lakhs as Sales-tax to the Government. It has paid its labourers. When the factories are well-organised, why should anybody think of taking them ever, Sir? We have seen what happens after nationalisntion: the first thing after nationalisation is that the labour goes on

[Shri M. Ram Gopal Reddy]

strike. We should not go on nationalising every thing. We can change our policy in the light of practical experience; we should change our policy if needed and not be guided by rigid dogmas; dogmas are not going to produce anything. There are so many good private sugar factories; I can give names. But I am confining about one factory alone. The proprietor of Andhra Sugar went to West Germany and purchased Rs. 40 lakhs worth of machinery which gives 0.5 per cent more extraction. This machinerry is called solvent extraction plant. If this factory is nationalised, I am asking whether any officer will be empowered to purchase machinery and modernise the factory like that. That is why I strongly plead with the Minister that he should not go on nationalising all the sugar factories. Wherever badly-managed or inefficient factories are there, they can certainly be taken over, but good and officient ones should be left out.

With these words, I conclude

*SHRIMATI BHARGAVI THANKAPPAN (Adoor): Mr. Chairman, Sir, in the economic development of our country agriculture has an important role to play. About 80 per cent of the people in our country are farmers and agfiricultural labourers. Most of the people in our country depend upon agriculture. Therefore, without improving agriculture we cannot feed our people and we cannot eradicate poverty from our country. Today we are facing a severe crisis in so far as food is concerned. The most important problem is that even the foodgrains produced in this country cannot be procured fully and distributed to the people. There is no preper and public distribution agency in our country. The Government had taken over the wholesale trade of wheat. Now they have given up that poicy and they have given it back to the private traders. This will throw the people at the mercy of capitalists, wholesale traders and blackmarketeers.

The poverty of the working class should be removed. If the Government were serious about it they would have taken over the wholesale wheat and rice trade and distributed food to the people at fair prices. For the last 26 years we have not done any initial planning to improve agriculture. Take the case of Kerala: Most of the irrigation projects started before or in 1961 are lying incomplete even today. Irrigation facilities should be improved and high-yielding varieties should be introduced to improve production. There are not enough irrigation facilities. Tubewells and other facilities should be provided so that we can produce more. Small farmers should be given more facilities. If the Government does it thousands and thousands of unemployed persons can get employment. There are many technical people in our country who are unemployed. They will get employment if the Government decides to improve irrigation facilities.

In Kerala we are facing a severe food crisis. Even during the harvesting season food is not available to the people. Even 50 per cent of our requirements is not met. We are entirely dependant on the Central Government. There are not enough stocks of foodgrains in the State for distribution through ration shops. So, adequate and urgent steps should be taken to allot enough quantity of rice and wheat required by the people. I happened to read in the newspaper that earlier one month's stock used to remain in the godowns one week before the actual distribution. That policy has now been changed. I do not know whether it is a fact, but this is a wrong policy and that will put the people into difficulty.

I want to say a word about compost manure. The Government should give proper training to the people at

*The original speech was delivered in Malayalam.

the Block level and Community Development level so that proper advice can be given to the farmers to use compost manure. That is needed because there is shortage of chemical fertiliser in the country and not only that, the Government is not taking immediate and adequate arrangement to supply chemical fertilisers at fair price to the small and marginal farmers according to their needs.

Sir, today in Kerala brown-hopper has attacked the paddy crops and there is destruction of paddy all over the State The Government should step in and take remedial measures to prevent it from spreading. In Kuttanad and Trichur and such other places due to water-logging only one single crop is being grown. If proper measures are taken we can raise two or three crops I hope the Government will take immediate steps

In conclusion, Sir, I have to say that chemical fertiliser should be provided, better high-yielding varieties of seeds should be provided to the small and medium-scale farmers through co-operative agencies and they should be given all assistance to grow more food Surplus land should be taken from big landlords without paying them any compensation and given to poor farmers and agricultural labourers who are the real tillers of the soil. The Government should take all these steps so that poverty can be removed to some extent and food provided to our people.

सभापति महोदय : श्री बी० पी० मौर्य।

श्री नागेन्द्र प्रसाद यादव (सीतामढ़ी) : सभापति महोदय, मैं किसान हूं और मैं भी खेती करता हूं। मैं खेती पर बोलना चाहता हू। मैं ने अपना नाम लिखा दिया है। मेरा निवेदन है कि पहले मुझे दस मिनट का समय दिया जाये और फिर राज्य मन्त्री को बुलाया जाये।

सभापति महोदय : माननीय सदस्य का नाम लिस्ट पर है। उन की पार्टी ने जो लिस्ट दी है, मैं स्ट्रिक्टली उस के अनुसार सदस्यो को बुला रहा हू। मैं इस मे कोई पक्षपात नही कर सकता हू। आप का नम्बर आने पर आप को जरूर बुलाया जायेगा। मेहरबानी कर के आप बीच में रुकावट न डालें।

श्री बी० पी० मौर्य।

कृषि मंत्रालय में राज्य मन्त्री (श्री बी० पी० मौर्य) सभापति महोदय, राष्ट्र के इस सर्वश्रेष्ठ सदन के सामने कृषि राज्य मन्त्री के रूप मे मैं पहली बार विस्तार से अपने विचार रखने का साहस कर रहा हू। मुझे पूर्ण विश्वास है कि सभी आदरणीय सदस्य इस मे मुझे सहयोग देंगे।

33 करोड हैक्टयर के क्षेत्रफल वाला भारत महादेश अपनी विशालता के साथ गम्भीर समस्याओ से जूझ रहा है। इस क्षेत्रफल में से काश्त की जमीन लगभग आधी है। खेती देश की 70 फीसदी जनता को रोजगार देती है और अगर हम वन, उद्यान, पशुपालन और कृषि पर आधारित उद्योगों को भी जोड ले, तो मोटे तौर पर यह कहा जा सकता है कि देश की लगभग तीन-चौथाई जनता का रोजगार कृषि पर निर्भर है। राष्ट्रीय आय में कृषि क्षेत्र का योगदान 46 फीसदी रहता है।

काफी समय से हम कोशिश कर रहे हैं कि अपनी खेती में इस तरह से विकास करे कि मौसम के अच्छे बुरे होने पर भी फसल पर कुल मिला कर ज्यादा असर न पड़े। लेकिन 16 करोड़ हैक्टेयर के करीब के काश्त के कुल क्षेत्रफल मे से अभी तक हम नहरो और कुओं आदि से 4 करोड़ से कुछ ज्यादा हैक्टयर को सिंचित कर सके हैं।

माननीय सदस्यो ने बहुत से ऐसे सुझाव दिये हैं, जिन से कृषि मन्त्रालय को और राष्ट्र को बहुत लाभ होगा। लेकिन कुछ माननीय सदस्य ऐसे भी हैं, जो पार्टी से ऊपर नहीं

[श्री बी० पी० मौर्य]

उठ, पाये हैं। उन्होंने स्थिति को अपनी पार्टी या ऐसे राष्ट्रों के अनुसार देखते हुए जिन से वे प्रेरणा लेते हैं, यहां भी कह डाला है कि भारत 27 वर्ष की आजादी के बाद भी आज विदेशों से अनाज मगाने के लिए मजबूर है। मैं केवल यह कहना चाहता हूं कि भारत अभी इस वर्ष तो ऐसी परिस्थिति में नहीं है लेकिन हमारा पूरा प्रयत्न होगा कि हमें बाहर से अनाज आगे चल कर न मंगाना पड़े फिर भी हमारे मित्र जिस देश से प्रेरणा लेते हैं वह देश भी आज बाहर से अनाज मंगाता है।

इस के अलावा एक और महत्वपूर्ण बात हमें ध्यान मे रखनी होगी। हमारे देश का क्षेत्रफल विश्व के क्षेत्रफल का 2.4 फीसदी ही है, लेकिन हमारी आबादी दुनिया की आबादी की 15 फीसदी है। 1961-62 में जब खाद्यान्न का उत्पादन करीब 8 करोड़ मीटरी टन रहा था उस समय देश की आबादी 44 करोड़ थी। 1970-71 में जब उत्पादन को बढ़ाकर हम ने 10.84 करोड़ मीटरी टन तक पहुंचाया तो दूसरी ओर देश की आबादी बढ़ कर 55 करोड़ हो गई। हालांकि इन दस सालों में उत्पादन में करीब 250 लाख टन की वृद्धि हुई, लेकिन प्रति दिन की उपलब्धता में जो 1961 मे 469 ग्राम थी, वह 1971 में भी करीब इतनी ही रही है। अन्दाज किया गया है कि 1981 में हमारे देश की आबादी 65 करोड़ के करीब होगी। हमें खेती के विकास की योजनाओं को ऐसा रूप देना होगा कि हम उस समय की आबादी के अनुसार अपने उत्पादन में वृद्धि कर सकें और खाद्यान्नों की उपलब्धता बढ़ा सकें।

खाद्यान्नो के अलावा पोषाहार न्यूट्रीशन की दृष्टि से दूध का विशेष महत्व है। 1961-62 में देश में दूध के उत्पादन का अन्दाज 204 लाख मीटरी टन लगाया गया है जबकि देश की आबादी 44 करोड़ थी और प्रति व्यक्ति उपलब्धता 115 ग्राम थी। 1973-74 में हालांकि दूध का उत्पादन 232 लाख मीटरी टन ही बढ़ा, किन्तु आबादी बढ़ कर लगभग 57.66 करोड़ हो गई, उत्पादन बढ़ने के बावजूद प्रति व्यक्ति उपलब्धता 110.2 ग्राम ही रह गई। 1978-79 के लिए दूध के उत्पादन का लक्ष्य 286 लाख टन रखा गया है और उस समय आबादी बढ़ कर अन्दाज से 63 27 करोड़ हो जायेगी। फिर भी दूध की उपलब्धता बढ़ा कर 123.8 ग्राम की जा सकेगी, जो विश्व के आदर्श स्तर 210 ग्राम से कम होने पर भी काफी अच्छी रहेगी।

देश की सर्वश्रेष्ठ नेता श्रीमती इन्दिरा गांधी ने गरीबी को दूर करने का जो संकल्प लिया है उसे हम खेती का सामुचित विकास करके ही पूरा कर सकेंगे। मौसम के बिगड़ जाने से पिछले दो वर्षों से कृषि जिन्सो के उत्पादन में जो थोड़ी सी कमी आई है उस ने हमारी अर्थ-व्यवस्था की दर पर काफी असर डाला है। इस से खाद्यान्नो की कीमतें बढ़ी हैं। इस का जनता पर कहीं ज्यादा असर पड़ता लेकिन भण्डार के अलावा देश मे खाद्यान्नों की वसूली कर के और खाद्यान्न का आयात कर के हम ने 1973-74 में 114 लाख टन खाद्यान्न का सस्ती दरों पर वितरण किया, ताकि हमारे देश की जनता के गरीब वर्गों पर इस मंहगाई का ज्यादा असर न पड़े। खाद्यान्न का उत्पादन बढ़ा कर और खाद्यान्न सस्ती दरो पर देश की जनता को उपलब्ध कर के हम देश की अधिकांश गरीब जनता की गरीबी दूर करने मे मदद दे सकते हैं। पांचवी पंचवर्षीय योजना के आखिरी साल तक अर्थात 1978-79 तक हमारा इरादा खाद्यान्न का उत्पादन बढ़ा कर 14 करोड़ मीटरी टन तक पहुंचा देना है। इस बीच करीब 4 करोड़ हेक्टेयर इलाके को अच्छी तरह उपज देने वाली किस्मों के अधीन ले आया जायगा। यह लक्ष्य पूरा होने जाने पर देश खाद्यान्न के बारे में केवल आत्म-निर्भर हो जायेगा, बल्कि कुछ भंडार भी बढ़ा कर सकेगा. खाद्यान्न में आत्म-निर्भरता देश की गरीबी दूर करने के कार्यक्रम में एक बहुत बड़ा आधार बन सकती है। देश के गरीब

किसानों, खेतिहर मजदूरों और वन-जातियों की आमदनी बढ़ाने के लिए हम तरह-तरह की योजनाएं अपना रहे हैं । इन योजनाओं में भी फसल उत्पादन, पशुपालन, वन और मछलीपालन पर ज्यादा जोर दिया गया हैं । हम ने जनता को सामाजिक न्याय देने का वचन दिया हैं । देश की 80 फीसदी जनता देहातों में रहती हं, लेकिन करीब 30 फीसदी देहाती जनता के पास करीब 70 फीसदी जमीन है । जमीन के वितरण के बारे में कुछ कानून पास किए गए हैं हमें कानून बनाने वालों की इच्छा को कार्य का रूप देना है । कुछ विद्वानों ने अन्दाज लगाया है कि हमारी 40 फीसदी आबादी जीवन-निर्वाह के स्तर से निचले स्तर पर जिन्दगी बसर कर रही है । इस से हमे बेरोजगारी और कम-रोजगार की समस्या का मोटे तौर पर अन्दाज हो जाता है । इस सदन में माननीय सदस्य श्री स्वामीनाथन ने जो कांग्रेस के ही सदस्य हैं, इस और सदन का ध्यान दिलाया था । मैं उन्हें धन्यवाद देना चाहता हूं । उन्होंने जो विचार दिए हैं, उन विचारों से कृषि मन्त्रालय को काफी प्रेरणा मिली हैं ।

पांचवी आयोजना मे कुल खर्च 53,400 करोड़ रुपये के लगभग सोचा जा रहा है जिसमें कृषि और सिचाई के लिए 10,000 करोड़ से कुछ ज्यादा रुपये रखें गये है । इसके अलावा पहाड़ी और आदिवासी इलाकों के लिये जो 500 करोड रुपये रखे गये हैं उन मे से भी काफ़ी हिस्सा खेती पर खर्च होगा । हमारा इरादा पैदावार दर 4.4 प्रतिशत सालाना बढ़ाने का है और काश्त की जमीन के क्षेत्रफल में करीब 1.2 प्रतिशत की वृद्धि करना है । इन लक्ष्यों की सिद्धि के लिये अनुसन्धान, कृषि विस्तार बेहतर प्रबन्ध, संस्थागत वित्त (इंस्टी-ट्यूशनल फाइनेंस), भण्डार क्षमता बढ़ाना, ठोस कृषि मूल्य-नीति तय करना, भूमि सुधार करना और ऐसी ही अनेक योजनाएं शामिल हैं । पांचवीं आयोजना में हम अनुसंधान (रिसर्च) की नयी नयी फसलों की किस्मों पर जोर देते आ रहे हैं और पशुपालन में भी बढ़िया नस्लों के विकास पर । हमरा विश्वास है कि ये कार्यक्रम गरीबी दूर भगाने में बड़े कारगर सिद्ध होंगे ।

सन् 1970-71 में सूखे वाले इलाकों के लिए अलग कार्यक्रम शुरू किया गया था । 1973-74 तक इस में करीब 84.5 करोड़ रुपया खर्च हो जायगा । इस छोटे से कार्यक्रम के अधीन करीब सवा लाख हेक्टार इलाके को नई सिंचाई योजनाओं आदि के जरिए लाभ पहुंचा है और 4.4 लाख हेक्टार मे मृदा संरक्षण (सायल कंजर्वेशन) के उपाय किये गये हैं । अन्दाज है कि इससे करीब 13 करोड़ जन-दिवसों के लिए रोजगार पैदा किया गया । पांचवीं आयोजना मे सिंचाई साधनों का विकास, मृदा और नमी का संरक्षण तथा वनीकरण, फसल के ढांचे को ठीक करना और पीने के पानी की व्यवस्था की जायगी और छोटे और सीमान्त किसानो और खेतिहर मजदूरों को मदद दी जायगी । राज्य सरकारो को इस कार्यक्रम के अधीन योजनाएं बनाने के लिए मार्गदर्शन सिद्धान्त भेज दिये गये हैं और उन से 19 प्रोजेक्ट रिपोर्टें प्राप्त हुई हैं । इस कार्यक्रम पर कुल मिलाकर 334 करोड़ रुपया खर्च किया जायगा । राज्य सरकारों का हिस्सा आधा होगा । इस के अलावा बीस करोड़ रुपया मध्यम सिचाई योजनाओं के लिए अलग से रखे गये हैं । साथ ही कुछ योजनाओं पर संस्थागत ऋण (इंस्टीट्यूशनल क्रेडिट) भी मिलेगा । इस योजना के लिये विदेशी सहायता प्राप्त करने के लिए भी बातचीत चलाई जा रही है ।

अब मैं वनों का जिक्र करने जा रहा हूं । इस सदन की माननीया सदस्या श्रीमती गायत्री देवी ने इस पर काफी प्रकाश डाला था और दूसरे कई माननीय सदस्यों नें भी इस पर प्रकाश डाला है । भारत में करीब साढ़े सात करोड़ हेक्टार क्षेत्र वनों के अन्तर्गत आता है जो कुल इलाके का लगभग 22.7 फीसदी है । यूनाइटेड स्टेट्स में 31.6 प्रतिशत, यू एस एस आर में 46 प्रतिशत, जापान में 69.0 प्रतिशत वनों

[श्री डी० पी० मौर्य]

का इलाका है । पूरे संसार का औसत लिया जाय तो 30 प्रतिशत आता है ।

17 hrs.

जहां तक वन विभाग की नीति का सवाल है, उसमें एक विशेष सिफारिश की गई है कि हम इस तरह से अपनी योजनाओं को चलायें कि भारत में लगभग 33.3 प्रतिशत जमीन वनों के लिए सुरक्षित रहे और वहां पर वन लग सकें । लेकिन इसके अलावा मैं एक दूसरी ओर भी आपका ध्यान दिलाना चाहूंगा । पश्चिमी जर्मनी में वनों से प्रति हैक्टेर 565 रुपये आमदनी होती है, स्विटजरलैंड में 494 रुपये, लेकिन भारत में यह आमदनी केवल साढ़े इक्कीस रुपये ही होती है । इसका कारण केवल एक है कि जितना धन हमें वनों पर खर्च करना चाहिये, उतनी की व्यवस्था हमारी योजनाओं में नहीं की जाती । लेकिन इसके साथ ही जहां जापान और कोरिया जैसे एशियाई देशों में प्रति हैक्टेर पूंजी 190.50 रुपये और 118.50 रुपये लगाई जाती है, भारत में चौथी पंच वर्षीय योजना में सिर्फ 2.40 रुपये प्रति हैक्टेर पूंजी लगाई गई है । हमारे पास इतने वन साधन हैं कि वनों पर आधारित उद्योगों में कहीं ज्यादा बढ़ोतरी की जा सकती है ।

वनों से ही सम्बन्धित एक और समस्या भी है । वनों के आसपास या वनों में रहने वाली विभिन्न वन-जातियों, शैड्यूल्ड ट्राइब्स—की आबादी चार करोड़ के करीब है । ये शत-प्रतिशत गरीबी की रेखा के नीचे रह रही है । हम लोगों का विशेष ध्यान उनकी ओर भी जाना चाहिये । जैसा कल श्रीमती गायत्री देवी जी ने कहा था, मैं उनकी बात को सत्य मानता हूं कि 1951 से अब तक वनों का 34 लाख हैक्टर का इलाका काट कर साफ़ कर दिया गया है । इस समस्या पर राष्ट्रीय विकास परिषद् ने विचार किया था और यह फैसला किया गया था कि भविष्य में खेती को बढ़ाने के लिये किसी भी इलाके से वनों को साफ़ न किया जाय और अब तक खेती के लिये जितना इलाका वनों का साफ़ किया गया है, उतनी ही राज्यों की ऊसर जमीन में ज्यादा से ज्यादा वन लगाये जाने चाहिये ।

श्रीमान्, इस सदन के माननीय सदस्य श्री साठे ने, आप इस समय अध्यक्ष के पद पर विराजमान हैं, इसलिये केवल नाम से ही सम्बोधित कर रहा हूं, दूध के बारे में कुछ आंकड़े दिये थे । आप ने कहा था कि दूध की प्रति व्यक्ति खपत घटती जा रही है । जहां तक खपत कम होने का प्रश्न है यह बात अपनी जगह सत्य है लेकिन उन आकड़ों को ले कर यह कहना कि दूध की पैदावार कम होती जा रही है या पैदावार गिरी है, यह सत्य नहीं है । यह बात अपनी जगह सत्य है कि 1951–52 में 131 ग्राम प्रति व्यक्ति खपत थी । दूसरी योजना के शुरू में 1956–57 में 137.9 ग्राम 1961–62 में 115.3 ग्राम, 1968–69 में 112.2 ग्राम खपत रही, और 1973–74 में वह 110.2 ग्राम है । लेकिन पांचवीं पंचवर्षीय योजना में ऐसा निश्चय किया गया है कि जब यह योजना समाप्त होगी, उस समय तक प्रति व्यक्ति खपत कम से कम 123.8 ग्राम के करीब रहेगी । जहां तक व्यक्तिगत खपत घटने का प्रश्न है, इस का कारण आबादी है । दूध उत्पादन बढ़ रहा है, 1951–52 में यह 175 लाख मीटरी टन था, 1956–57 में 197 लाख मीटरी टन था, 1961–62 में 204 लाख मीटरी टन था, 1968–69 में 212 लाख मीटरी टन था, 1973–74 में 232 लाख मीटरी टन है—इन आंकड़ों से यह स्पष्ट हो जाता है कि दूध की पैदावार बढ़ती जा रही है, लेकिन यह उतनी रफ्तार से नहीं बढ़ती जा रही है जितनी रफ्तार से आबादी बढ़ती जा रही है । दूध का उत्पादन 0.9 प्रतिशत हिसाब से बढ़ा है, लेकिन आबादी 2.3 प्रतिशत अनुपात से बढ़ी है ।

इस साल गुजरात और हरियाणा में दो नये दूध प्लांट लगाये गये । डेरी इकाइयों की संख्या पिछले साल 132 से बढ़ कर 141

हो गई हैं। इन प्लांटों में दूध का निकास लगभग 29 लाख लिटर के स्तर पर रहा। पिछले साल अधिकांश राज्यों में सूखे की भयंकर हालत रही, जिस से इस साल दूध का उत्पादन गिरा।

श्रीमान्, मैं जब पूरे देश के आधार पर दूध की बात करता हूं तो दिल्ली मिल्क स्कीम की बात निश्चयपूर्वक सामने आती है, क्योंकि बहुत से माननीय सदस्यो ने यहां पर उस बारे में चर्चा की है और सदन के बाहर भी यह चर्चा का विषय रहा है। दिल्ली मे दूध की कुल मांग का अन्दाजा राष्ट्रीय डेरी विकास निगम ने लगभग 7 लाख लिटर रोजाना का लगाया है। इस समय दिल्ली दुग्ध योजना अपनी पूरी क्षमता का उपयोग करते हुए लगभग 3 लाख लिटर दूध की रोजाना पूर्ति कर रही है। आगे चल कर दिल्ली मे दूध पूरी मात्रा मे मिल सके, इस लिये पहला उपाय तो यह किया जा रहा है कि दिल्ली दुग्ध योजना की क्षमता 3 लाख लिटर रोजाना से बढ़ा कर पौने चार लाख लिटर रोजाना की जा रही है। साथ ही दूध के दूसरे उत्पादकों को भी जोड़ने तो यह क्षमता कुल मिला कर 4.35 लाख लिटर रोजाना हो जायेगी। यह कार्यक्रम कुछ महीनों में ही पूरा हो जाने की उम्मीद है। इस से दिल्ली दुग्ध योजना लगभग एक लाख रजिस्टर्ड आवेदकों मे से बहुत से लोगों को नये दूध टोकन दे सकेंगी। इस के अलावा दिल्ली में एक और नई डेरी स्थापित करने का भी इरादा है जिस पर 4.71 करोड़ रुपया खर्च आएगा और इस डेरी के अधीन 4 लाख लिटर ताजे या पाउडर से बने हुए दूध का रोजाना वितरण किया जा सकेगा।

आप को याद होगा, अभी हाल में हम ने खोया बनाने पर प्रतिबन्ध लगाया था, हमारे माननीय सदस्य श्री मिश्र जी और उन के बहुत से साथी इस के खिलाफ हैं, लेकिन गर्मियों में दूध की सप्लाई को बनाये रखने के लिये यह रोक लगाना अनिवार्य था। यह प्रश्न भी उठाया जाता है कि जब दूध की कमी है, तीन लाख लिटर रोजाना का दूध भी उपलब्ध नहीं हो रहा है तो क्षमता को 4 लाख लिटर रोजाना पर ले जाने के लिये नया प्लांट क्यों खोला जा रहा है, इस के लिये दूध कहां से आयगा। मैं आप से निवेदन करना चाहता हूं कि इस के लिये भी प्रयत्न किया जा रहा है, लेकिन मुझे यह भी कहते हुए कोई परेशानी नहीं है कि हमारी व्यवस्था कुछ दूसरे प्रकार की होनी चाहिये। तब तक हमे कोई डेरी नहीं बनानी चाहिए जब तक कि उतना दूध हम उस क्षेत्र मे पैदा न कर दे, क्योंकि इस से बाहर से आये हुए मिल्क पाउडर को जाने अनजाने बढ़ावा मिलता है हमारे छोटे किसानो को, खेतिहर मजदूरो को इस से जो लाभ पहुंचना चाहिये, वह नही पहुच पाता है।

सभापति महोदय, आप जब इस सदन मे सदस्य के रूप में बैठे हुए थे, उस समय आप ने हमारा ध्यान इस ओर दिलाया था और मैं आप को यह विश्वास जरूर दिलाना चाहता हूं कि हमारी यह कोशिश है और हम इस तरह की व्यवस्था भी कर रहे हैं कि बैंकों के जरिये छोटे किसानों को और खेतिहर मजदूरों को धन दिलाये ताकि वे गाय और भैंसे खरीद सके और उन से उत्पादित दूध सीधा हमारी डेरियों को सप्लाई कर सके। यह हमारी कोशिश है और इस योजना में विशेष रूप से इस का ध्यान रखा गया है।

आप ने इस बात की ओर भी ध्यान दिलाया था कि यहां पर कांच की बोतलों की जगह बदल तैतरा-पैक बोतलों में दूध की पैकिंग की जायगी — यह विषय अभी विचाराधीन है। अभी हमारे मंत्रालय ने इस तरह का कोई फैसला नही लिया है, लेकिन यह मामला विचाराधीन अवश्य है, इस के बहुत से कारण हैं। कई दफा ऐसी शिकायतें आती हैं कि दूध में मक्खी या कोई अन्य चीज गिर जाती है, मैं आप को बतलाऊं कि हमारी मशीनें इस तरह से फुल प्रूफ है कि उन मे ऐसी चीज नही आ सकती।

[श्री बी० पी० मौर्य]

या तो बाहर से लाने में कोई चीज गिर जाय या मक्खी गिर जाय या कुछ लोग ऐसे भी हैं जो जानबूझ कर एसी गडबड़ पैदा कर देते हैं जिस से जनता मे असंतोष पैदा हो जायें। इस कारण से इस योजना पर विचार किया जा रहा है लेकिन इसके बारे मे कुछ करना अवश्य पडेगा—यह बात सत्य है अभी कोई अन्तिम फैसला मंत्रालय ने नहीं लिया है .

श्री रामरतन शर्मा (बांदा) कब तक फैसला होगा ।

सभापति महोदय : फैसले के पहले आप सदन को विश्वास में जरूर लेंगे

श्री बी० पी० मौर्य : तमाम समस्याओं को सामने रख कर सरकार फैसला लेती है और लेगी निश्चित रूप से वह ऐसा फैसला होगा जो देश और जनता सभी के लिये हितकारी होगा ।

चौथी योजना में 46 लघु किसान विकास एजेंसियां और 41 लघु और सीमान्त किसान तथा तथा खेतिहर मजदूर परियोजनाएं मंजूर की गई थीं । पांचवीं आयोजना में इन दोनों प्रकार की योजनाओं को मिले जुले रूप में चलाया जायेगा और इस मे 2 हैक्टर तक की जोत वाले किसानों को शामिल कर दिया जायेगा ।

कई ओर से ऐसे प्रश्न आये कि छोटे किसानों के लिये कोई भी धन की व्यवस्था ठीक तरह मे नहीं की गई है, उनको धन नहीं मिलता है छोटे किसानों की ओर सरकार का कोई ध्यान नहीं गया है, बड़े किसानों पर ज्यादा ध्यान गया है—कई माननीय सदस्यों ने इस तरह की शंकायें की थी और प्रश्न पूछे थे । इस सम्बन्ध में मैं केवल इतना कह देना चाहता हूं कि यह बात सही नहीं है । सरकारी और वित्तीय संस्थाओं ने सचेत रूप से यह नीति अपनाती रही है कि खासकर किसानों को, गरीब तबके के किसानों को ऋण मिल सके । इस समय सब तरह के किसानों को जो उत्पादन ऋण सरकारी क्षेत्र मे दिए जा रहे हैं। उनका करीब का एक तिहाई 5 एकड़ से कम जोत वाले किसानों को दिया जा रहा है पांचवी आयोजना में यह प्रतिशत बढाकर 40 फीसदी तक हो जायेगा ऐसी आशा है । जहां तक सहकारी इलाके के वाणिज्य क्षेत्र का सवाल है, दिसम्बर 1970 मे जितने खाते थे उन के 49 प्रतिशत की सख्या में और कृषि को दिए गए कर्जों की बकाया रकम में से 22 प्रतिशत कर्ज पांच एकड से कम जोत वाले किसानों के लिये दिया जायेगा था । मार्च, 1973 में यह संख्या बढ़ कर खातो की 53.9 प्रतिशत और बकाया रकम की 27.6 प्रतिशत हो गई । लघु और सीमान्त किसानों के विकास के लिये जो परियोजनायें चलाई जा रही उन के अधीन भी फरवरी, 1974 पिछले वित्तीय साल मे करीब 20 करोड रुपयों के अल्पकालीन कर्ज सहकारी और वाणिज्यिक बैंकों के जरिये छोटे और सीमान्त किसानों को दिये गये ।

इस के बाद मैं इस माननीय सदन का कुछ समय चीनी के बारे में लेना चाहूंगा । 1971-72 चीनी का कुल उत्पादन मे 31 13 लाख मीटरी टन रहा । 1972-73 मे 38.73 लाख मीटरीटन रहा है 1973-74 मे कुल उत्पादन 42.43 लाख मीटरी टन होने की आशा है । जैसा कि माननीय सदस्य श्री रेड्डी कह रहे थे कि 45 लाख टन चीनी इस वर्ष पैदा होगी । उसकी हम लोग पहले आशा करते थे । कृषि मंत्रालय को पहले ऐसी आशा थी लेकिन कुछ कारणों से ऐसा विश्वास किया जाता है कि इस वर्ष

चीनी की पैदावार 42—48 लाख मीटरी टन तक की होगी ।

चीनी का निर्यात पहले दो वर्षों मे 3 16 और 0.99 लाख मीटरी टन रहा । 1973–74 मे यह 2.49 लाख मीटरी टन होने की आशा है । इस सम्बन्ध मे बहुत से माननीय सदस्यों ने कई प्रकार के प्रश्न उठाये है । प्रश्नोत्तर के समय भी यह प्रश्न आया है कि इस बारे में कितनी चीनी विदेश भेजी जा सकेगी इस के उत्तर मे हमेशा ही मैं यह ही कहता रहा हूं कि यहा की माग को देखते हुए और दुनिया के बाजार की हालत को देखते हुए तथा ऐसी बहुत सी दूसरी समस्याओं को देखते हुए ही चीनी का निर्यात किया जायेगा । लेकिन इस सदन को मैं यह निश्चयपूर्वक बताना चाहता हू कि चीनी के निर्यात से पिछले वर्ष इस देश को जितना धन मिला निश्चित रूप से उस से अधिक धन हम इस समय प्राप्त करेगे ।

चीनी पर आंशिक नियंत्रण की नीति ने भी चीनी उत्पादन मे सुधार करने मे मदद की है । 1972–73 में अधिक उत्पादन पर उत्पादन-शुल्क में छूट होने से भी इस मे काफी इन्सेंटिव मिला है ।

जहा तक चीनी मिलों के राष्ट्रीयकरण का प्रश्न है, इस को ले कर हमारे आदरणीय बुजुर्ग श्री गेंदा सिंह जी जिन का मैं व्यक्तिगत और हर प्रकार से बहुत सम्मान करता हूं, ने कहा था । उनकी भावना को मैं समझ सकता हूं, क्योंकि उनका पूरा जीवन ही इस शुभ कार्य में लगा है । वे हमेशा ही गन्ना उगाने वाले किसानो के लिए संघर्ष करते रहे और आज भी वे उसी तरह से संघर्षशील है । मैं उनको विश्वास दिलाना चाहता हूं कि संसद में या संसद के बाहर लगातार जो यह मांग उठाई गई है कि चीनी उद्योग का राष्ट्रीयकरण कर दिया जाये उसको ध्यान मे रखते हुए 8 दिसम्बर, 1970 को एक चीनी उद्योग जाच आयोग का गठन किया गया था । जैसा कि माननीय सदस्य ने यहा पर कहा कि 5 और 5 की ओपीनियम थी, मैंने भी सदन मे कहा कि ओपीनियम शार्पलि डिवाइडेड थी, 5 पक्ष मे और 5 विपक्ष मे—इस तरह की रिपोर्ट आई है ।

श्री गेंदा सिंह : एक तरफ 5 मे से एक मिल मालिक है ।

श्री बी० पी० मौर्य : आयोग की जो रिपोर्ट आई है उसके लिए जैसा आपने कहा कि 5 और 5 हैं तो वह अपनी जगह पर बिल्कुल सत्य है । सरकार फाइनेंशियल, आर्गनाईजेशनल और टेक्निकल—इन तमाम चीजों को ध्यान में रखते हुए और सोचकर कि किससे किसानो, मजदूरो, और देश का लाभ होगा, इस मामले में कदम उठायेगी यह मैं निश्चयपूर्वक उनसे कह देना चाहता हूं ।

सभापति महोदय : उनका कहना था कि जैसे महाराष्ट्र मे कामयाब सहकारी क्षेत्र है उसी प्रकार से बिहार और उत्तर प्रदेश के सहकारी क्षेत्र में इस उद्योग को लाने का प्रयत्न क्यों नही करते । इस मुद्दे की तरफ उन्होंने ध्यान खींचा था ।

श्री गेंदा सिंह : एक तरफ 5 में चार ही रह गए क्योंकि उनमे एक मिल मालिक है ।

श्री बी० पी० मौर्य : जहां तक कृषि मन्त्रालय का सवाल चीनी के सम्बन्ध में उससे बारे में भी मैं कुछ कहना चाहूंगा । वह यह कि बड़ी समस्यायें इवस वक्त किसानों के सामने रहती हैं, और एक बड़ी समस्या रिकवरी की है । यह बात अपनी जगह सत्य है कि रिकवरी के लिये कुछ व्यवस्था है, लेकिन निश्चयपूर्वक यह इतनी कठोर व्यवस्था नहीं है जिस से रिकवरी के मामले में कोई डोवले-

(श्री बी० पी० मौर्य)

बाकी न हो सके। रिकवरी की आड़ में अभी भी मिल मालिक किसान को हानि पहुंचा देते हैं। रिकवरी की जांच की तसल्ली बक्श व्यवस्था नहीं है। इस की व्यवस्था करनी होगी और कृषि मन्त्रालय इस पर बहुत मजबूती के साथ मनन कर रहा है कि रकिवरी के मामले में किसान का किसी तरह शोषण न हो उसके लिए कौन कौन से कदम उठाने चाहिये। इस पर विचार किया जा रहा है। अभी जो व्यवस्था है, उससे कम से कम मैं सतुष्ट नही हू।

जहा तक बकाया का सवाल गन्ना पैदा करने वाले किसानो का चीनी मिलो पर 31 मार्च 71 तक लगभग 53 करोड से कुछ ज्यादा बकाया है। यह रकम भी बहुत काफी है। और जहा तक बकाया की बात आती है, तो माननीय श्री विकल जी मेरे साथ गये थे, वहा बकाया ऐसी मिलों पर हैं जिन के मालिक सेठ हैं। वहा ऐसी मिलो पर भी है, जहा पर गवर्नमेंट के रिसीवर बैठे हैं। और इतनी जो बकाया रकम है तो कृषि मन्त्रालय को ऐसी व्यवस्था करनी होगी कि ज्यादा बकाया न रह सके।

17.23 hrs.

[SHRI NAWAL KISHORE SINHA *in the Chair*]

श्रीएस० एन० शर्मा: रिकवरी के लिये आप कब तक व्यवस्था करेगे? आप मन्त्री हैं आप को कुछ करना चाहिये।

श्री बी० पी० मौर्य: जो 15 दिन की नीति है उस नीति को मजबूती से लागू किया जाय। इसके अलावा 15 दिन का समय भी मैं महसूस करता हू कि काफी लम्बा समय है। किसान की कमाई हुई चीज के पन्द्रह दिन तक दाम न मिले यह आज की बीसवी शताब्दी में उचित प्रतीत नहीं होता। तो उसका भी समय 15 दिन से घटाकर कम करना चाहिये। बल्कि एक सप्ताह करना चाहिये। इन तमाम नीतियों की ओर हमारा ध्यान जा रहा है। और निश्चयपूर्वक मैं विश्वास दिलाना चाहता हू कि जितनी बकाया राशि इस वक्त है उस से कृषि मन्त्रालय बहुत चिन्तित है और हम कोशिश कर रहे है कि उस से बकाया ज्यादा न बढ़ सके।

श्रीमान्, वनस्पति आयल के सम्बन्ध में भी कुछ कहना चाहता हूं आज इस की काफी कमी है। कमी का कारण कच्चामाल भी है, बिजली की कमी भी है जहां तक दिल्ली का सवाल है 60-65 प्रतिशत सप्लाई डी० सी० एम० से होती है और वहां अभी तक दुर्भाग्य से हड़ताल चल रही है। उस का कोई हल नही निकला है। जहा तक पूरे देश का प्रश्न है, यह अपनी जगह सत्य है कि हमारे आज वनस्पति वाले कारखानों की इस्टाल्ड कैपेसिटी 11.76 लाख टन है। लेकिन आज बनाते हैं 4-5 लाख टन के बीच में। मैं व्यक्तिगत रूप से इस विचार का हू कि उन की कैपेसिटी है, उस का वह दुरुपयोग करते हैं अगर इसके लिये कानून मे रद्दोबदल करनी है तो कृषि मन्त्रालय इस के बारे मे विचार करेगा। अभी देश की आवश्यकता करीब करीब 6 लाख टन की है, करीब 6.25 लाख टन की, उस से करीब करीब दुगनी इस्टाल्ड कैपैसिटी है अगर अपनी कैपेसिटी का आधा भी यह मिलें पैदा करे तो कोई दिक्कत नही रह जाती। लेकिन आज व्यवस्था और नियम कुछ ऐसे हैं कि इस्टाल्ड कैपैसिटी के अनुसार वनस्पति मिलें पैदा करे या न करे, वह इस्टाल्ड कैपैसिटी उन की जेब मे पडी हुई है। तो व्यवस्था करनी होगी कि इंस्टाल्ड कैपेसिटी का 20, 25 या 30 फीसदी मार्जिन दे कर कोई मिल उससे कम पैदा करती है तो उसी अनुपात से उस की इंस्टाल्ड कैपिसिटी को कम कर दिया जाएगा। इस के बारे मे मैं इस तरह से महसूस करता हूं, क्यो कि कुछ ऐसी स्थितियां भी हो गई हैं कि कच्चा माल नहीं मिलता, वहा एक कारण यह भी है कि कुछ लोगों की ऐसी भावना हो गई है कि ज्यादा पैदा कर के कम में कम फायदा होता है, तो कम से कम पैदा कर के ज्यादा फायदा क्यों न उठाया जाय। जब वे कम पैदा कर के ज्यादा फायदा उठा सकते हैं। तो उन का यह इरादा कुछ ठीक नहीं है।

वितरण की व्यवस्था भी कुछ ठीक नहीं है पर वितरण पर हमारा कोई अंकुश नही है। वह प्रदेश की अपनी कुछ व्यवस्था रहती है।

सुझाव देते समय माननीय साठे जी ने कहा था कि जहां आप विदेश से तेल मंगाते हैं तो बजाय तेल मंगाने के उस का बीज मगाना चाहिये। बीज मंगाने में ऐसी अवस्था है कि अगर बीज मंगाया जायेगा, तेल कम मगाया जायेगा, तो भाड़े पर बहुत ज्यादा खर्च आ जायेगा और उस के बदले में हम और ज्यादा तेल मंगा सकते हैं। और वह कोई इकोनामिक कसीडेरेशन नहीं होगा बल्कि उसमे नुकसान होगा। इसलिये ज्यादातर कोशिश यही होती है कि तेल मंगाये और वह भी ऐसे देशो से जिस से वह कम भाव पर मिले और साथ ही वह स्थान देश के नजदीक हों, जिस से भाड़ा कम पड़े।

इन शब्दो के साथ मैं उन माननीय सदस्यो का विशेषकर धन्यवाद करना चाहता हू जिन्होने अपने सुझाव दिये। और भी बहुत से सदस्यो ने सुझाव दिये हैं, वह सब मेरे पास हैं। मैं माननीय सदन का ज्यादा समय नही लेना चाहता अन्यथा बहुत से माननीय सदस्यो का बोलने का मौका न मिल सकेगा इसलिये मैं उन सब के सुझावों पर न बोलते हुए यह विश्वास दिलाना चाहता हू कि माननीय सदस्यों ने जो भी सुझाव दिये हैं जो भी सुझाव यहां पर आये हैं, और उनमे से जिन को कृषि मन्त्रालय ठीक समझता है उन सभी पर हम पूर्ण रूप से अमल करेंगे।,

इसी बहस के दौरान में माननीय सेठ अचल सिंह ने कह डाला कि भारत ने दूध के मामले में कोई तरक्की नहीं की और साथ ही यह भी कहा कि हमारे यहां गाय, भैंस एक, दो किलो ही दूध देती हैं। आज करीब 7 लाख संख्या ऐसी है, जिनसे प्राप्ति करीब 5—6 किलो प्रति दिन आती है। और ऐसी भी गायें क्रौस ब्रीड की हैं, जो परीक्षण के दौरान 40 से 43 किलो तक दूध दे रही हैं। एक माननीय सदस्य ने तो यहां तक कह डाला कि क्रौस ब्रीड कार्यक्रम जो है इस से कोई अच्छा नतीजा नहीं है, और इस से समस्या बढ़ती है। ऐसी बात नही है। यह बात अपनी जगह सत्य है कि जैसे-जैसे जानवर के क्रौस ब्रीड का परसेंटेज बढ़ता जायगा वैसे-वैसे वह जानवर बीमारी के लिये सेंसटिव होता जायेगा। तो नीति यह है क्रौस ब्रीड 50 से 62.5 परसेंट तक विदेशी खून का अनुपात रखा जाये, ज्यादा नही रखा जाना चाहिये, क्योकि फिर वह बीमारी का ज्यादा शिकार हो जायेगा। इसलिये यह कहना सही नही है कि क्रौस ब्रीड से कोई लाभ नही है। इस से हम को काफी सफलता मिली है और हम ने देखा है कि एक बडी तादाद मे क्रौस ब्रीड की गायो से हम करीब 5-6 किलो दूध का औसत ले लेते है।

जहा तक भैंस का प्रश्न है, यह सौभाग्य की बात है कि भैंस हमारे यहा एक ऐसा जानवर है जो एक तरह से हमारी मोनोपली कही जा सकती है और अपने देश के दूध का बहुत बडा अंश भैंस से निकलता है। उस की नस्ल सुधारने के लिये बहुत सी कोशिशे की जा रही है।

इन शब्दो के साथ, सदन का ज्यादा समय न लेते हुए, मैं आप का धन्यवाद करता हू।

SHRI P. G. MAVALANKAR (Ahmedabad). Mr. Chairman, Sir, long ago Pandit Jawaharlal Nehru our first Prime Minister, had said that everything could wait but not agriculture. But I am sorry to find that agriculture has still had to wait for many years. I do realise that the Ministry of Agriculture, particularly, have been beset with many problems, particularly the worldwide shortages of food, the difficulties of foreign exchange because of the energy crisis, the oil crisis, and also because of failure of monsoon, power cut, etc. But, Sir, the fact remains that we have yet to give a meaningful priority to agriculture. This is not to suggest that the various plans, documents and other reports which are voluminous in themselves have not stressed

[Shri P. G. Mavalankar]

the various aspects of the functioning of the Ministry of Agriculture. But what is needed is honest and sustained implementation, and that is lacking.

About agriculture, it has been said in the Draft Fifth Five-Year Plan:

"The main elements (ten in all) are a 'multi-pronged effort' to ensure more research and extension quality seed, more and better use of fertiilsers, more water and better use of it, more and better directed credit, more storage and better marketing, a relevant price policy for 'sustained and higher production' and execution of land reform measures."

If you take these main points, then you will agree with me in what I said a little while ago that we have the theory, but what is lacking is practice—lack of honest and sustained efforts in regard to agriculture. I am not saying that agriculture must be developed at the cost of industry. Industry and agriculture can, and must, go together; agriculture and industry do not exclude each other; they are not mutually exclusive of each other; both need each other. But in our country at this stage of development, at least for five or seven or ten years, agriculture must have precedence because we know that neglect of agriculture has bitter consequences. The Indian farmers must be educated in terms of giving up the conventional and traditional techniques and they must be requested to employ modern and technological tools and methods. But the difficulty is that not many efforts are being made to educate the farmers. And what is equally important is that Government, officials and the people at large should also be prepared to be educated by the farmers. Take, for example the use of fertilisers or new seed varieties on irrigation methods Surely, these do not require much schooling or education for farmers. We know that in countries like India, Pakistan and Philippines, where new seed varieties have been used, the harvest has been increased many times within a short period. Why can this work not be duplicated in a massive way? But the difficulty is that modernisation of agriculture has not received the same attention and priority as it ought to.

I should like the hon. Minister of Agriculture, Shri F. A. Ahmed, to tell us in detail when he replies about IADP. Intensive Agricultural Districts Programme which we are having in our country for the last several years. I came across a very interesting book by a foreign scholar, Dr. Dorris D. Brown entitled: Agricultural Development in India's Districts One district is selected in each State and emphasis is laid on increasing foodgrain production in that particular district. In the earlier stages, we had community development project; the emphasis therein was on the village as a whole and the co-operative movement. I do not know whether the Minister would be able to tell us in some detail how far the IADP has functioned successfully.

I feel irritated when I find that irrigation facilities are not speedily and adequately developed in our country. Particularly in Gujarat, we feel concerned about so much water being allowed to flow waste into the sea. Without the settlement of the Narmada dispute, we will not be able to give more irrigation facilities. Not only Gujarat will benefit but Rajasthan also will benefit and power facilities will be made available to Maharashtra and M.P. as well if this project goes through. I do not say it is a simple problem; it is difficult and that is why it is delayed. But it is not that difficult or impossible that it should be delayed for all times. Unless it is settled quickly, wastage cannot be stopped. It is both a tragedy and a comedy. We allow so much water to be wasted. There are no irrigation facilities.

In the front page of yesterday's *Hindustan Times*, there was a despatch by Mr. Devendra Oza who is the

correspondent of that paper in Ahmedabad and it says: 'Famine conditions in Kutch cause exodus'. There are 6½ lakhs of people in Kutch and a thousand villages You will be shocked to find that 650 of them are already declared as scarcity-hit or semi-scarcity-hit areas People in the region are starving of food There have been 12 famines in 27 years of post independence period in this Kutch district alone Every two years there is a famine and people have to move in lakhs to Jamnagar, or Rajkot and further on into Gujarat or other areas in search of food If after 27 years of freedom a large number of people in rural areas have no drinking water, it is a sad commentary on the functioning of our Government in general

The agricultural universities which are functioning there by and large will need to be further strengthened in terms of money with regard to projects bringing better results in short time. I happen to be a member of the board of management of Gujarat Agricultural University and therefore I have some knowledge. I concede the point that many universities are able to get more money But they should be given more money for result-oriented projects If that is done you will be able to spend more money, more economically and more wisely. Since there is no Assembly in Gujarat the hon Minister should see to it that the Gujarat Agricultural University projects under the ICAR or other all India research Associations get adequate attention in terms of financial provisions and other resources.

I said that Indian agriculture had been neglected for a long time. The farmer does not occupy a place of pride or honour in our scheme of things. The late Prime Minister Shri Lal Bahadur Shastri coined the slogan: Jai Jawan; Jai Kisan. But "Jai Kisan" I find, is only on paper. Just as the "grow more food campaigns" were and are on posters only and not in practice Jonathan Swift in his book Gulver's travels, had to say, something important about the farmer; and wrote in his intimitable style and with a scarastic note· "Whoever could make two ears of corn, or two blades of grass to grow upon a spot of ground where only one grew before, deserves better of mankind and also more essential service to his country than the whole race of politicians put together."

श्री चन्दू लाल चन्द्राकर (दुर्ग) हमारे देश के 75 प्रतिशत लोग कृषि उत्पादन के कार्य में लगे हुये हैं। हमारे देश की भूमि उपजाऊ है। वर्षा भी अच्छी होती है। मौसम भी अनुकूल है। सबसे बडी बात यह है कि हमारे किसान लोग बहुत परिश्रमी हैं और सद्‌बुद्धि से काम लेते हैं। फिर भी अनाज की कमी हमारे देश में बनी हुई है और हम स्वावलम्बी नहीं हो पाये हैं। हमें अपने दिलों से साफ-साफ पूछना चाहिये कि इसके लिए उत्तरदायी कौन है ? मैं समझता हू कि इसके लिये चार तरह के लोग उत्तरदायी हैं। पहले तो मुख्यत राज्य सरकारें इसके लिये उत्तरदायी है क्योंकि यह विषय उनके अन्तर्गत आता है। फिर भी केन्द्रीय सरकार यह नहीं कह सकती है कि वह उत्तरदायी नहीं है। इसका सहयोग भी आवश्यक होता है और कोआपरेशन देने का, पूरा-पूरा सहयोग देने का काम उसका रहता है। दूसरा सरकारी अफसर इसके लिये उत्तरदायी हैं। वे खेती मे कोई विशेष दिलचस्पी नहीं लेते हैं। अन्य कार्यों के लिये ज्यादा पैसा वे दे देंगे लेकिन इस तरफ ज्यादा ध्यान नही देंगे। खेती के विकास की ओर उनका ध्यान सबसे कम रहता है। यही लोग हैं जो सरकार के लिये नोट तैयार करते हैं और उसको सलाह मशविरा देते हैं। तीसरे, कृषि अनुसन्धान सस्थाये जो कार्य करती हैं उनका लाभ गांव तक नही पहुंच पाता है। यह सबसे बडी कमी है। चौथे मुनाफाखोरी तथा जमाखोरी इसके लिये उत्तरदायी हैं। इसके अतिरिक्त

[श्री बब्बूलाल चन्द्राकर]

एक कारण यह भी है कि कृषि उत्पादन के जितने भी कार्यक्रम बनाये जाते हैं, नीति निर्धारित की जाती है उसमें किसान लोगों की कभी सलाह नहीं ली जाती है दूसरे सब तरह के लोगों की ले ली जाती है लेकिन किसान की कभी नहीं ली जाती है। कहने के लिये तो कह दिया जाता है कि हमने कुछ किसानों से सलाह ले ली है लेकिन वे भी असली किसान नहीं होते हैं। आजकल दो तरह के किसान हो गये हैं। एक शहरी किसान हैं जो शहरों में रहते हैं, उनकी कुछ जमीन रहती है गांवों में, और वे अपनी सलाह देते रहते हैं और अपने आपको किसान कहते हैं। लेकिन जो देहाती किसान हैं उनकी किसी भी अवसर पर सलाह नहीं ली जाती है, अकसर उनकी सलाह नहीं ली जाती है। बिजली नीति निर्धारित करनी हो, सिंचाई नीति निर्धारित करनी हो, मूल्य नीति निर्धारित करनी हो इन देहाती किसानों से सलाह नहीं ली जाती है। होना यह चाहिये कि जो एजेंसियां नीति निर्धारण का यह काम करती हैं उनमें कम से कम पचास प्रतिशत प्रतिनिधित्व इन किसानों को मिलना चाहिये।

कृषि-अर्थ व्यवस्था के सुधार करने तथा उत्पादन बढ़ाने के सम्बन्ध में मेरे कुछ सुझाव हैं। पहला, हमारे देश में जो सदियों से धान बोता आ रहा है वह आज भी धान बोता है, जो सब्जियां पैदा करता आ रहा है वह सब्जियां ही पैदा कर रहा है। उनको रोटेशन आफ क्राप्स तथा इस तरह की दूसरी चीजों की जानकारी बहुत कम रहती है। इसके लिये यह बहुत जरूरी है कि दस लाख की आबादी के वास्ते, उस बीच में आप एक ऐसा मल्टीपरपज डेमोंस्ट्रेशन फार्म खोलें जो बहुत अच्छे ढंग के हों और जहां पर किसानों के वास्ते तीन चार महीने रहने की व्यवस्था हो और वहां जा कर खुद देख सकें कि धान, तिलहन, कपास, सब्जियां, फल आदि किस तरह से पैदा किये जाते हैं। इतना ही नहीं उनको भी पता वहां चलना चाहिये कि किसी फसल के लिये कितने पानी की आवश्यकता है, कितना उसमें रासायनिक खाद देना चाहिये, किस तरह की जमीन में कौन सी फसल पैदा करनी चाहिये। इसके अतिरिक्त उस क्षेत्र में कौन-कौन सी तरह की फसलें और भी पैदा की जा सकती हैं, इसकी जानकारी उनको वहां मिलनी चाहिये। साथ ही आधुनिक कृषि औजार आदि जो हैं, कीटाणु नाशक औषधियां है उनकी जानकारी भी उनको कराई जानी चाहिये। साथ साथ सायल टेस्टिंग की व्यवस्था भी वहा हो। ये फार्म किसानों के लिये एक मन्दिर मस्जिद की तरह खोले जाने चाहिये और हर बात के लिये, सब तरह की गाइडेंस उनको वहां मिलनी चाहिये। कर्जा तक लेना हो तो वहां इसकी व्यवस्था भी होनी चाहिये। आज होता यह है कि कोई भी काम करवाना होता है तो किसान को चालीस पचास जगह दौड़ना पड़ता है, एक छोटा सा कर्जा भी लेना होता है या पम्पिंग सट भी लगाना होता है तो उसको बड़ी परेशानी का सामना करना पड़ता है। जो भोला भाला किसान है इस सबका नतीजा यह होता है कि जो थोड़ी बहुत आज सुविधायें उपलब्ध भी हैं उनसे वंचित रह जाता है। क्योंकि उसे जानकारी नहीं रहती। इस वास्ते मल्टी परपज डेमोंस्ट्रेशन फार्म हर दस लाख की आबादी के बीच में आपको एक खोलना चाहिये।

दूसरा, जितने कृषि विश्वविद्यालय हैं उनके विद्यार्थियों और शिक्षकों को मोबाइल वैन दे कर आप गांव-गांव में भेजें। उनके पास मोबाइल टेस्टिंग लेबोरेटरी हो। वे मौके पर जा कर जमीन को टेस्ट कर दें, उसकी जांच कर दें और यह बता दें कि इस जमीन के लिये कौन कौन से रासायनिक खाद कितनी मात्रा में डाले जायें। उस जमीन में कौन सी फसलें अच्छी हो सकती है और किस किस फसल के लिये कितने पानी की आवश्यकता होगी, इस बारे में किसानों को तत्काल

जानकारी दी जाये, ताकि वे लोग अपनी जमीन और साधनों का पूरा उपयोग कर सकें।

आज हम देखते हैं कि उद्योगों को बिजली कम रेट पर दी जाती है और किसानों को न मालूम उससे कितने गुना अधिक रेट पर दी जाती है, जब कि हम किसान द्वारा पैदा की गई हर एक चीज को कम मूल्य पर लेना चाहते है। इसलिये कृषि मंत्रालय से मेरा अनुरोध है कि वह राज्य सरकारों को यह सलाह दे कि किसानों को कम दर पर बिजली उपलब्ध की जाये। यह बहुत आवश्यक है कि किसानों को खेती के लिये आवश्यक चीजें, जैसे बिजली और रासायनिक खाद आदि, उचित दामों पर मुहैया की जाये। इसमें कोई शक नही कि पट्रोल की कमी की वजह से रासायनिक खाद के दाम बढे है और वह कम मिल रही है। लेकिन पहले भी क्या स्थिति थी ? हर साल खाद के दाम तीन चार बार बढा दिये जाते थे। यूरिया के दाम पहले 22 रुपये थे, जब कि आज उसका कट्रोल रेट 56 रुपये है। लेकिन वह कट्रोल रेट पर मिलती कहां है ? किसान को उसको 150 रुपये के हिसाब से खरीदना पडता है। इस कारण उसके उत्पादन मूल्य में बहुत वृद्धि हो जाती है।

तीसरा मैं मंत्री महोदय से विशेष अनुरोध करूंगा कि कृषि पदार्थों के मूल्य निर्धारित करने वाला जो उपयोग है, उसमें ऐसे लोगो को रखा जाये, जो किसानों की कठिनाइयों को समझ सकें। आज यह आयोग पंजाब, हरियाणा, और उत्तर प्रदेश के नजदीक के इलाकों में घूम कर मूल्य नीति निर्धारित कर देता है। हमारे देश के किसी क्षेत्र में प्रति एकड 25 क्विटल गेहू पैदा होता है, और किसी क्षेत्र में प्रति एकड 6 या 8 क्विटल पैदा होता है। वह आयोग इन तथ्यों की जानकारी लिये बिना मूल्य निर्धारित कर देता है। इससे विभिन्न क्षेत्रो में बहुत असन्तोष रहता है।

चौथा, नदियो को गहरा न करने की वजह से उनका पानी समुद्र मे चला जाता है। इसलिये ड्रेजर्स के द्वारा नदियो को गहरा करने की व्यवस्था करनी चाहिये, ताकि उनमें अधिक पानी आ सके, जिसका उपयोग सिंचाई के लिये किया जाये। ऐसा करने से ट्यूबवैल्स में भी ज्यादा पानी मिल सकेगा। इन कामो के लिए ड्रेजर्स और रिग्ज की बहुत जरूरत है। इतने बड़े मध्य प्रदेश में रिग्ज की तादाद मुश्किल से 150 है, जब कि वहा लगभग एक हजार रिग्ज की जरूरत है।

मैं मंत्री महोदय का ध्यान मध्य प्रदेश की ओर दिलाना चाहता हूं। वह देश का सबसे बड़ा राज्य है। पंजाब और हरियाणा के बाद वह तीसरे नम्बर का राज्य है, जो दूसरे राज्यों को सबसे अधिक चावल देता है। लेकिन वहा मे चावल के भाव सबसे कम दिये जाते हैं। चावल के भाव निर्धारित करते समय मध्य प्रदेश के किसानो के साथ कई सालो से जबर्दस्त अन्याय होता रहा है। मैं मंत्री महोदय से अनुरोध करूंगा कि वह इस बात का ध्यान रखें कि भविष्य में ऐसी गलती न हो।

मध्य प्रदेश के 70 परसेंट लोग बिलो पावर्टी लाइन हैं। वहा सबसे अधिक लोग खेती करते हैं। जब हमें अपने देश की गरीबी को दूर करना है, तो यह जरूरी है कि मध्य प्रदेश के लोगो की ओर विशेष ध्यान दिया जाये।

मध्य प्रदेश मे बस्तर, सरगूजा आदि क्षेत्रों से बहुत बड़े-बड़े जंगल हैं। लेकिन उनके विकास के लिये कोई नीति निर्धारित नहीं की गई है। हम देखते हैं कि पैसा कमाने के लिये बस्तर के जंगलो को काट कर वहां मीलों तक युकिलप्टस और सागवान के पेड़ लगाये जा रहे हैं। लेकिन इससे कितना नुकसान हो रहा है ? वहां के स्थानीय लोगों की इच्छा और उनके हितों की परवाह

[श्री चन्दूलाल चन्द्राकर]

किये बिना अनाप-शनाप पेड़ काटे जा रहे है । मैं मंत्री महोदय से अनुरोध करूंगा कि फारेस्ट नीति निर्धारित करते समय स्थानीय लोगों की इच्छा और उनके हितों का ख्याल रखा जाये ।

मध्य प्रदेश इतना बड़ा क्षेत्र है, लेकिन कृषि के सम्बन्ध में अनुसन्धान करने के लिए वहां कोई रिसर्च सेंटर नहीं है--न कोई राइस रिसर्च सेंटर है और न फारेस्ट रिसर्च सेंटर है । इस तरह का कोई रिसर्च सेंटर मध्य प्रदेश में अवश्य खोला जाये ।

बस्तर में एक स्टेट डेयरी फार्म खोला जा सकता है, क्योंकि वहां घास और जमीन बहुत है ।

मैं अनुरोध करूंगा कि मंत्री महोदय रासायनिक खाद के वितरण की ओर भी ध्यान दें और इस बात की व्यवस्था करें कि मध्य प्रदेश को अधिक रासायनिक खाद मिल सके ।

जहां तक किसानों को कर्ज देने का सम्बन्ध है, मैं मंत्री महोदय से निवेदन करूंगा कि छोटे किसानों और लैण्डलेस लेबरर्ज को कर्ज देने की ओर विशेष ध्यान दिया जाये ।

श्री साधू राम (फिल्लौर) : सभापति महोदय, मैं मिनिस्ट्री आफ एग्रीकल्चर की डिमांड्स का समर्थन करने के लिये खड़ा हुआ हूं । हमारे देश में तीन किस्म के लोग हैं : अपर क्लास, मिडल क्लास और लोअर क्लास । देश की तरक्की के लिये यह जरूरी है कि लोअर क्लास के लोगों की हालत में सुधार किया जाये और उनको खेती के जमीन मुहैया की जाये । लैण्डलैस लेबरर्ज को मिलने, सिंचाई के लिये पानी मुहैया न किये जाने और मैन्युर और बिजली की शार्टेज की वजह से हमारा देश एग्रीकल्चर के मामले में पीछे जा रहा है । हम कहते हैं कि हमारा कृषि प्रधान देश है, लेकिन हम दूसरे देशों से अनाज मंगा कर गुजारा करते हैं । हमारा देश असली मानों में कृषि-प्रधान देश तभी होगा, जब हम अपनी जरूरत को पूरा करने के अलावा दूसरे देशों को भी अनाज दे सकें । स्वर्गीय श्री लाल बहादुर शास्त्री ने "जय जवान, जय किसान" का नारा दिया था और विनोबा भावे ने "धन और धरती बंट कर रहेगी" की बात कही थी ।

लेकिन अभी तक जमीन की तक्सीम नहीं हो सकी है । इसका एक बहुत बड़ा कारण यह है कि हमारे कानून में लूपहोल्ज रह जाते हैं और सीलिंग के बारे में भी अभी तक अच्छे तरीके से कोई फैसला नहीं हुआ है । इसका नतीजा यह है कि लैण्ड लैस लोगों को अभी तक जमीन नहीं मिल सकी है । जमीन हमारे पास है, लेकिन हम उसके बारे मे कुछ नहीं कर सकते हैं, क्योंकि वह एक स्टेट सब्जेक्ट है । मैं मिनिस्टर साहब से अर्ज करूंगा कि वह तमाम स्टेट्स को आगाह करे कि हमारा देश भूखा मर रहा है, इसलिये वे जमीन की तक्सीम की तरफ फौरन ध्यान दें । जिन लोगों को खाने के लिये अनाज नहीं मिलता है, वे स्टेट सब्जेक्ट और सैन्ट्रल सब्जैक्ट की बात को नही समझेंगे । वे तो कहेंगे कि गवर्नमेंट हमको खाने के लिये अनाज नहीं देती है ।

हमारे देश मे सात आठ किस्म की जमीन ऐवेलेबल हैं, जो लैण्डलैस लोगो मे तक्सीम की जा सकती है । हमारे देश में 17 मिलियन हैक्टर वह जमीन है, जो फारेस्ट के लिए रखी हुई है, लेकिन जिसमे फारेस्ट नही लगाये गये हैं । वह जमीन फालतू पड़ी हुई है । रेलवे लाइन के साथ साथ हजारों एकड़ जमीन बेकार पड़ी हुई है । इसके अलावा वह वेस्ट लैण्ड है, जहां पानी नहीं मिलता है । इसी तरह रिवरबैल्ट की जमीन भी लैण्डलेस लोगों को दी जा सकती है । वाटरला

जमीन में ड्रेनेज सिस्टम शुरू करके उसको खेती के लिये इस्तेमाल किया जा सकता है। इसके अलावा सिलिंग पंचायत लैण्ड, कस्टोडियन लैण्ड और इवैकुई लैण्ड भी पड़ी हुई है। लेकिन गवर्नमेंट इन जमीनों की तकसीम की तरफ ध्यान नही दे रही है जिसकी वजह से हमारे देश के करोड़ों लोग बेरोजगार हैं। ये लोग खेती-बाड़ी का काम करके पैदावार बढ़ा सकते हैं, लेकिन गवर्नमेंट ने उस तरफ ध्यान नहीं दिया है। इसका नतीजा यह है कि हम लोग अपनी जरूरत के लिये अनाज नही पैदा कर पाते हैं और दूसरे देशो से अनाज मंगाते हैं। हम दूसरो से भीख मांगते हैं, लेकिन अपने देश में उत्पादन को बढ़ाने के लिये कोई कदम नहीं उठा रहे है।

जमीन की तकसीम के अलावा और भी बहुत सी दिक्कते हैं। किसान को खाद नहीं मिलता, पानी नहीं मिलता, ट्रैक्टर नही मिलता और उसके लिए जिन्दगी की जरूरियात की जितनी चीजे हैं वह नहीं मिलती। तो किसान भी क्या करे ? देश में मोनोपालिस्टो की आप ने ट्रैक्टर की एजेन्सियां दे रखी हैं और वह ट्रैक्टर बनाते नही है। पंजाब में ट्रैक्टर की इतनी डिमांड है कि लोग उस के लिए हाहाकार कर रहे हैं। अपने नाम रजिस्टर कराए हुए हैं, लेकिन ट्रैक्टर नही मिलता। एक दो आदमियों को कहा कि 50 हार्स पावर का जो ट्रैक्टर रशिया से आता था वह मगाकर दो लेकिन एग्रीकल्चर मिनिस्ट्री या एग्रो इंडस्ट्री वाले नही मंगाते। क्या गवनमेंट की जिम्मेदारी यह नहीं है ? क्या गवनमेंट इन चीजों को नहीं सोचती ? इग्लैंड से ट्रैक्टर मगाते थे, गिफ्ट के तौर पर वहां से आता था, वह बन्द कर दिया। कीमतें हरएक चीज की बढ़ा दीं। फर्टिलाइजर की भी कीमत बढ़ा दी, बाकी और सारी चीजों की कीमत बढ़ा दी। ये सारी चीज होने के बाद भी लोग अगर चाहते हैं कि हम सैल्फ सफिशियेंट हो जायें तो भी गवर्नमेंट नहीं होने देना चाहती। यह ट्रैक्टर की एजेंसियां जिन लोगों को आप ने दे रखी हैं वे ट्रैक्टर बना कर देते नही हैं।

MR. CHAIRMAN: Order. We are to adjourn at 6 p.m. I would like to know the pleasure of the House.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI RAGHU-RAMAIAH): I thought that the consensus was that we should sit till 7 p m

MR CHAIRMAN: Shall we go on till 7 p m.?

SEVERAL HON. Members: Yes.

श्री साधु राम : तो इस बात के ऊपर ध्यान दिया जाये। ट्रैक्टर को बाहर से मगवाने पर आप क्यो रोक लगाए हुए हैं ? इंग्लैंड में मेरे ख्याल मे इतने पंजाबी हैं जो यहां का रुपया भी इस्तेमाल नही करेंगे, कोई फोरेन एक्सचेंज का झगड़ा भी उन के साथ नही है, वह वहा से ट्रैक्टर खरीदकर अपने रिश्तेदारों को जो जहा खेती का काम करते हैं भेज सकते हैं। लेकिन अगर वह भेजें तो कस्टम डयूटी उस पर इतनी लगा दी जाती है कि वे उस का पेमेंट नही कर पाते और पाबन्दी भी है जिस से ट्रैक्टर वे नहीं ला पाते। यहां ट्रैक्टर इतने बनते नहीं और बाहर से लाने नही देते तो मेरी समझ में नही आता कि गवर्नमेंट क्यों रास्ते में रुकावट पैदा करती है जिस से देश की पैदावार नहीं बढ़ पाती।

अगर फर्टिलाइजर या दूसरी चीजें गवर्नमेंट नही मुहैया कर पाती हैं तो उस के नये तरीके भी निकाल सकती है क्यो कि काफ ढंग से जो पुराने जमाने का हमारा जमीन फर्टाइल करने का तरीका था वह लोगों को समझाएं। गढ़ा खोद कर सारा गोबर उस में डाले, उसमें पानी डालें और मिट्टी डाले। उस से फर्टिलाइजर पैदा हो सकता है और बहुत सी एसी चीज हैं जो देश मे चल सकती हैं। लेकिन गवर्नमेंट इस तरफ ध्यान नहीं देती है और मैं समझता हूं कि सारी चीजो को गवर्नमेंट जब तक खुला नहीं करती तब तक कुछ

[श्री साधू राम]

हो नहीं सकता। अब समझते हैं लोग कि गवनमेंट मुनाफा भी करती है। गवर्नमेंट प्रोक्योरमेंट किस भाव पर करती है और उस के बाद बेचती किस भाव पर है? पिछले वक्त मे 76 रुपय के भाव में गवनमेंट ने गन्दुम खरीदा था और आज आटा एक रुपय 36 पैसे प्रति किलो के भाव मिलता है। तो बाकी पैसा किस ने खा लिया? 76 रुपय मे गवनमेट ने खरीद और 136 के भाव में बिक रहा है तो लोग रिजन्ट-मेन्ट क्यो न करे? जिस को खाने को रोटी भी नसीब नही पहनने को कपडा नसीब नही, रहने को मकान नही, जिसकी तालीम और सेहत का कोई इतजाम नही उसे रिजन्टमेट तो होगा ही। रोटी कपड़ा, मकान, तालीम और सेहत तथा एम्प्लायमेंट इन की जिम्मेदारी तो गवनमेट की है। इन 6–7 चीजो को करने के काबिल गवनमेंट नही रह जाती है तो लोग जरूर रिजन्टमेंट करेंगे और लोग जरूर बिगड़ेंगे। मैं तो कहता हू कि जो गरीब लोग इस वक्त मुसीबत मे हैं उन की तरफ किस को ध्यान देना है? करोड़ो इस देश के लोग बेकार है। करोड़ो इस देश के लोग ऐसे हैं जिन को पीने का पानी नही मिलता। करोड़ो इस देश के लोग हैं जो भूखे और प्यासे नीले आसमान के नीचे गुजार करते हैं। उन को पहनने को कपड़ा नही मिलता, रहने को मकान नहीं मिलता। क्या उन लोगों की तरफ गवर्नमेंट ने प्लानिंग में ध्यान दिया है कि अगर ये करोडो लोग बिगड़ जाएंगे तो गवर्नमेंट कहा जायगी, कहा जायेगा प्लानिंग कमीशन और कहां जाएंगे दूसरे लोग? यह हम कभी नही सोचते। मैं गवर्नमेंट से दरख्वास्त करूगा कि इन बातो पर वह ध्यान दे। समाजवाद का नारा और गरीबी हटाओ का नारा, ये सब कहां जाएंगे, अगर हम लोगों को खाने के लिए रोटी का टुकड़ा नही दे सकते तो क्या होगा इस देश का? एग्रीकल्चरल लेबर है, कारखानों में काम करने वाले लेबर हैं, गांवों में रहने वाले हरिजन और दूसरे लोग हैं, क्या उन की दशा को आप देखते हैं? कीमत आप ने बढ़ा दी, 105 रुपये कीमत गेहूं की हो गई। मैं इस बात के हक में हूं कि किसान को 105 रुपय के बजाय 129 रुपय मिलने चाहिएं। किसान बड़ी मुश्किल से अपनी पैदावार करता है। उसको उस के 105 रुपय क्विंटल के दाम मिलते हैं। लेकिन अब 132 रुपय कीमत हो गई है क्योंकि मिडिल मैन को फिर आपने मुनाफाखोरी करने के लिए और ब्लैकमार्केटिंग चलाने के लिए बीच मे झोक दिया। इस से गवनमेट पर लोगों का विश्वास कम हुआ है और यह एक अजीब चीज पैदा की है गवर्नमेंट ने। मैं तो यह समझता हू कि किसान को 115 या 116 रुपय भी दे देते तो अच्छा था, 125 रुपय दे देते तो अच्छा था लेकिन सबसिडाइज कर के गरीबो के राशन का सारा इंतजाम सरकार करे, वरना गवनमेट के खिलाफ रिजन्टमेट हो रहा है और गरीब भड़क रहे हैं और हम लोग भी इसके लिए जिम्मेदार हैं क्यों कि हम लोग यहां इस बात को कहते नही हैं। गवनमेंट इस सबध में तुरत ध्यान दे तो बहुत अच्छा होगा। गरीबी हटाओ और समाजवाद के नारे तभी पूरे होंगे जब देश में गरीब सेटिस्फाई होंगे। उन को खाने को अनाज मिले, पहनने को कपड़ा मिले, रहने को मकान मिले। उन की तालीम और सेहत का इंतजाम हो। जब यह नही होगा तब तक कोई भी नारा पूरा नहीं होगा।

तो मे ने जो सुझाव रखे हैं उन मे यह है कि जमीन की तकसीम जरूर करें..... (व्यवधान)..मिडिल क्लास वालों को और मिल ओनरों को तथा मोनोपालिस्टों को बीच से अलग करें। अगर उन को बीच से अलग नहीं करेंगे तो मेरी समझ से यह धन्धा गवर्नमेंट का चलने वाला नहीं है। जो प्लान आप बनाएं उस में ज्यादा से ज्यादा किसानों की फैसिलिटीज का ध्यान रखें। बिजली को देखिए, पंजाब में बिजली की शार्टेज है। किसान को तो बिजली मिलती नहीं, कारखानेदार को मिलती है। उस

का रैट अलग है और किसान की बिजली का रेट अलग है । क्या गवर्नमेंट कभी इसके ऊपर सोचती है । वहां पर जो एलैक्ट्रिसिटी बोर्ड बना कर बैठाया हैं उस के हुक्मरां ठीक तरह फक्शन नही करते । अफसरो की बिजली दफ्तरो मे जल रही है, पखे चल रहे हैं, जहां बैठने वाला कोई नही है, लेकिन पखे चल रहे है । क्या गवर्नमेट कभी इन बातो की तरफ ध्यान देती है ? जो किसान है वही देश के अन्दर अनाज पैदा कर सकते है और देश की भूख को मिटा सकते है । इस ख्याल मे आप को उन्हे सहुलियत पहूचानी चाहिए ।

सभापति महोदय : मेरी दृष्टि मे आप ने कृषि मत्रालय का सल भर के लिए काफी काम दे दिया है । अब आप समाप्त करे ।

श्री साधू राम एक मिनट और मुझे दे दे ।

में एक प्रोपोजल रखना चाहता हू कि जितना अनाज देश मे पैदा होता है उस अनाज को आप खूराक के हिसाब से गिने । अगर पाच लाख लोग रेलवे मे काम करते है तो 5 लाख आदमियो के लिए लाइफ कीएसैंशियल कमोडिटीज को स्टोर करने का काम आप रेलवे के जिम्मे लगा दे कि तुम्हे एक साल के लिए खाना कपडा और हर एक जीवन की जरूरी चीज अपने आदमियो को देनी है । इसी तरह कारखानेदार पर यह जिम्मेदारी लगा देनी चाहिए, पब्लिक सैक्टर और प्राइवेट ऐक्टर दोनो के अन्दर आप यह जिम्मेदारी उन पर लगाइए । विलेज लेवेल पर पचायत की जिम्मेदारी लगा दीजिए कि उसे गाव मे रहने वाले लोगों के लिए एक साल के लिए इन तमाम चीजो को स्टोर करना है । इस से महगाई भी कम हो सकती है और स्ट्राइक वगैरह भी बन्द हो सकती हैं । गवनमेट के खिलाफ जो रिजेन्टमेट है वह भी कुछ कम हो सकता है और उस में कोई अनाज अगर आप को बाहर से मंगाना है तो उसे एक ही दफा मंगा लें साल भर के लिए । यह न करें कि कभी पंजाब का माल महाराष्ट्र भेज दिया कभी महाराष्ट्र का अनाज आसाम भेज दिया । इस तरीके को बन्द करें और ब्यूरोक्रेसी जो है उस को जरा हिलाएं, जो अफसरान इस गवनमेंट को फेल करने पर तुले हुए हैं उन को ठीक करें ।

श्री सुखदेव प्रसाद वर्मा : (नवादा) : सभापति महोदय, मैं कृषि मंत्रालय की मांगो का समर्थन करते हुए आप के माध्यम से अपनी कुछ बातें सदन के सामने रखना चहता हूं । यह बात सही है कि देश मे जो अनाज की कमी है, महगाई है, इस से लोग परेशान है और कृषि मत्रालय पर ही इस का बहुत बड़ा भार है । आज कृषि के लिये जमीन सिचाई, खाद्य, पूजी, और श्रम की आवयश्कता है —मै माननीय कृषि मंत्री जी से जानना चाहता हू कि आपने इन पाचो चीजो के लिये-इन मे अच्छे बीज भी शामिल हैं क्या व्यवस्था की है, कहा तक आप तमाम चीजो की व्यवस्था करने मे समर्थ हुए है । यदि समर्थ नही हो पा रहे हैं तो क्या आप ऐसा सोचते हैं कि कुछ ऐसी योजना बनायें कि जिस से एक निश्चित समय के अन्दर हम इन तमाम चीजो, को मुहिया कर के योजना को कार्यान्वित कर उत्पादन बढाने मे समर्थ हो । सभापति महोदय, भारत एक कृषि प्रधान देश हैं और एक कृषि प्रधान देश मे हम उत्पादन बढाने की चेष्टा नही करेगे तो देश का आर्थिक विकास सम्भव नही है । इस लिये इसी सन्दर्भ मे मैं माननीय कृषि मत्री जी का ध्यान बिहार की ओर विशेष रूप से ले जाना चाहता हू ।

18 hrs.

बिहार का जनजीवन इस वक्त अस्त-व्यस्त है । सभी लोग जानते है कि बडा सघर्षमय जीवन वहा के लोगों को इस समय व्यतीत करना पड रहा है । उपद्रव हैं, आन्दोलन हैं, तरह तरह की चीज चल रही हैं, मगाई, भ्रष्टाचार और बेकारी का बड़ा जबरदस्त प्रकोप है । आप भी, सभापति महोदय, बिहार से आते हैं-आप जानते हैं कि बिहार मे 428 लाख एकड़

[श्री सुखदेव प्रसाद वर्मा]

भूमि ऐसी है जिस पर खेती की जा सकती है। माननीय मंत्री जी की योजना थी कि चतुर्थ पंच वर्षीय योजना में 51.61 लाख एकड़ जमीन पर निश्चित स्थायी इरिगेशन देंगे, लेकिन इस में कहां तक सफलता मिली, यह मंत्री जी ही जानते होंगे। मेरे कहने का तात्पर्य यह है कि यदि आप 51.61 लाख एकड़ को निश्चित रूप से सिंचाई दे भी देंगें तो यह पूरी जमीन का 12 प्रतिशत ही पड़ेगा और इस 12 प्रतिशत से इस बढ़ती हुई आबादी मे बिहार के लोगों को अन्न के मामले मे स्वावलम्बी बनाने की योजना है तो मैं नहीं समझता कि इस से देश के अन्दर शान्ति व्यवस्था कायम रह सकती है। साथ ही साथ मैं निवेदन करूंगा कि बिहार के अन्दर 80 प्रतिशत होल्डिंग 5 एकड़ से नीचे की है, जब तक आप चकबन्दी की योजना तेजी से पूरी नही करेंगे—तबतक सफलता नहीं मिल सकती। आज बिहार के पिछड़ने का एक कारण यह भी है कि जमीन के टुकड़े-टुकड़े में बंटे रहने के कारण खेती का उत्पादन नहीं बढ़ पाता है, किसान उन में उत्पादन बढ़ाने में असमर्थ रहते हैं। आप ने सुना होगा हमारे यहां चकबन्दी के लिए कुछ जिलो को लिया गया था, उन मे गया जिला भी था, जिस के सभी 46 ब्लाक्स को इस काम के लिये रखा गया था। लेकिन अब केवल 7 ब्लाक्स ही रह गये हैं जिन मे चकबन्दी होगी। गत वर्ष शुरू में कहा गया था कि गया के 46 ब्लाक्स को चकबन्दी में लिया जायगा, लेकिन जब काम शुरू हुआ तो 7 ब्लाक्स ही रह गये, एक साल के अधिक हो गया है, अभी तक प्रारम्भिक कार्य भी आरम्भ नहीं हुआ है। अगर इस तरह से काम होगा तो कैसे सम्भव है कि देश में हम अन्न के मामले में स्वावलम्बी हो सकते है। इस लिये मैं कहना चाहूंगा कि मंत्री महोदय इस बात की तरफ ध्यान दें—जिन कामो से हम उत्पादन बढ़ा सकते है, उन में शिथिलता नहीं आनी चाहिये और भविष्य में हम इस तरह का कार्यक्रम बनायें कि जिस काम को अपने हाथ मे लें उस को सी समय के अन्दर पूरा करने की चेष्टा करें, अन्यथा वे काम पूरे नही होंगे। उत्पादन बढ़ाने का कार्य युद्धस्तर पर किया जाना चाहिये।

इसी तरह से बिहार के अन्दर8 2.27 प्रतिशत लोग खेती पर निर्भर करते हैं जिन में 38 प्रतिशत बिहार के खेतिहार मजदूर हैं। ये लोग जो खेती पर निर्भर करते हैं—इन के लिये आप ने सिंचाई की समुचित व्यवस्था नही की है, नतीजा यह होता है कि आधे से कम समय के लिये लोगों को काम मिल पाता है वर्ष का आधा समय वे लोग बेकारी में व्यतीत करते है। और उस में भी यदि पैदावार नही हुई, उन का श्रम और पूंजी बेकार चली जाती है और वे भूखे रहते है। सरकारी आंकड़ों के मुताबिक बिहार के अन्दर 7 लाख टन अनाज की कमी है और हालत क्या है—मैं सिर्फ गया शहर की बात करता हूं, देहात को छोड़ दीजिए, हमारे यहां महीने में 5 औंस गल्ला दिया जाता है—इस तरह से आप बतलाइये राज्य के अन्दर शान्ति कैसे कायम रह सकती है। पाच औंस महीने में एक बार प्रति यूनिट देने मे वहा के निवासी किस प्रकार जीवन व्यतीत करते होंगें। आप स्वयं सोचें और देखें। 7 लाख टन की यह कमी आप के हिसाब से है, अगर आप को व्यवस्था ठीक रहती तो इस साल जो खरीफ की फसल हुई है, जब वह फसल निकलकर बाजार में आती तो मैं नही समझता कि बिहार के अन्दर अन्न की कमी हो सकती थी। लेकिन जिन के पास गल्ला है उन से लेने की आपने व्यवस्था नही की, दूसरी तरफ आप उस कमी को पूरा करने के लिये बाहर से देने की भी व्यवस्था नही करते है—ऐसी स्थिति में उस राज्य में आन्दोलन नहीं होगा तो क्या होगा। इस लिये मैं सरकार का ध्यान आकर्षित करना चाहता हूं—बिहार की बिगड़ती हुई स्थिति को

बिहार के पिछड़ेपन को देखते हुए, उस का सामना करने के लिये आप समुचित व्यवस्था करें, अन्यथा बिहार का प्रशासन इस वक्त प्राय ठप्प है।

मैं यह भी निवेदन करना चाहता हू कि अगर आप इस समय बिहार सरकार के भरोसे ही बैठे रहेंगे तो काम नही चलेगा, आप ने स्वयं अपने भाषण में बड़े सुन्दर ढंग से अपनी बातों को कहा है—वहा की क्या हालत है—आप ने यह भी कहा कि हम टयूब वैल्ज के जरिये जमीन के अन्दर से पानी निकालेंगे। लेकिन मैं आप से निवेदन करू—वहा एक टयूब-वेल कारपोरेशन बनी थी, उस के एक अध्यक्ष और एक उपाध्यक्ष बने। इन अध्यक्ष महोदय ने क्या किया—गया जो क सुखाड जिला था, वहा जितने टयूब-वेल प्लाट लगे हुए थे, ये उन सब को उखाड कर अपनी कान्स्टीचूएन्सी में ले आये और उन के यहा भी उन का उपयोग नहीं हुआ, वे सारे प्लाट उसी तरह से रखे हुए हैं। उपाध्यक्ष महोदय ने भी यही किया। माननीय कृषि मंत्री जी सुखाड के मौके पर गया जिले में तथा नवादा जिले में मेरे साथ गये थे। प्रधान मंत्री जी भी वहा गई थी और वहा की हालत को देखकर उन्होंने कहा था कि टयूब वेल्ज की स्कीम को जल्द लागू किया जाय, जब टयूब वेल्ज मिले तो ये अध्यक्ष महोदय और उपाध्यक्ष महोदय उन को उठाकर अपने क्षेत्रों में ले गये और वहा भी उन से काम नहीं लिया गया, 3 महीने से जनवरी से मार्च तक उन को रखे हुए बैठे हैं। जहा ऐसी स्थिति हो—वहां गरीबी, बेकारी और पिछडापन कैसे दूर हो सकता है। बिहार में नदियां की कमी नही है। बिहार के किसान परिश्रमी हैं, जमीन उर्वरा है लेकिन आप समय पर फर्टिलाइजर नहीं देते हैं। अगर खाद समय पर नही मिले, सिंचाई की व्यवस्था न हो तो फिर बिहार तो भगवान के भरोसे है, जिस तरह से आज है उसी तरह से रहेगा। साधन रहते हुए मौनसून पर निर्भर करने वाला जिला बना हुआ है।

आप ने किसानों को पूंजी देने की बात कही है—सहकारी समितियों के माध्यम से राष्ट्रीयकृत बैंकों द्वारा जो पूजी दी गई है उस के आकडे आप ने दिये है। आप ने कहा है कि छोटे किसानो को ऋण देने के काम में वृद्धि हुई है—जिन के पास पाच एकड से कम भूमि है। मैं आप से निवेदन करू कि जब सीलिंग एक्ट बना था, सभी भूमिवालों ने अपनी जमीनें 5 एकड मे नीचे कर ली थी। आज बिहार में सहकारी समितिया व्यक्ति विशेष की सस्थाए बन गई है और वे अपने लोगो को ही सदस्य बनाते है और उन को ही ऋण लेते देते है। मैं अनुरोध करता हू कि आप अपने किसी अधिकारी को गया मे भेजियें जो वहा जा कर सर्वे करे। वहा सहकारी समिति के माध्यम से रूपये का उपयोग हुआ है, लेकिन अपने लोगों के लिये, छोटे किसान को तो सहकारी समिति का मेम्बर ही नही बनाया जाता, ये सस्थायें व्यक्ति-विशेष की पाकट सस्था बनती जा रही है। ऐसी परिस्थिति मे यदि आप सहकारिता के जरिये छोटे किसानों की मदद करने की बात करते है, तो बिहार में तो ऐसा नही हो सकता। वह कभी सहकारिता को जाने देना नही चाहते है। इसलिए मैं निवेदन करूगा कि वहा की जो हालत हे, सारे पैसे का जा दुरूपयोग हो रहा है, आप जो पैसा देते है उसका जिस तरह से दुरूपयोग होता है, मेरे पास समय नही है कि मैं उन सारी चीजों के ब्यौरे मे जाऊ लेकिन मैं चाहता हू कि आपने जिस हिम्मत के साथ आश्वासन ही नहीं दिया बल्कि हौसला भी बढाया है कि हम छोटे किसानो को उत्पादन बढाने के लिए मदद देंगे आप मेरे साथ किसी अधिकारी को सिर्फ गया भेज दीजिए मै दिखा दू कि किस तरह से दुरूपयोग हो रहा है। मैं उसकी जाच की मांग करता हू। धन्यवाद।

SHRI NATWARLAL PATEL (Mehsana): Mr. Chairman, Sir, I am

[Shri Natwarlal Patel]

very happy today for getting an apportunity to speak on the Demands for Grants in respect of the Ministry of Agriculture. You know very well, Sir, I came from a rural area and I am concerned with the problem of agriculturists. Before I came here, I was under the impression that after coming to Delhi, after coming to Lok Sabha, I will be able to solve the problems of the people in my constituency; that I will be able to solve the problems of agriculturists by whom I have been elected. I am here on account of the support of the agriculturists and if they had not supported me, I would not have been here. I am interested in the problems of agriculturists. That is why, I am giving you all these facts.

You know very well, Sir, so far as our country is concerned, there are many industries. We are giving more importance to other industries rather than to agriculture industry. I would like to know from the hon. Minister, I would like to know from the Government of India, whether they have accepted agriculture as an industry. So long as we are not going to accept agriculture as an industry, we would not be able to do justice to the agricultural sector. We know very well that about 80 per cent of the people in this country are living in villages. Not simply that much. They are earning their livelihood from agriculture. Still, what is our attitude towards our agriculturists? What is our attitude towards our rural people, so far as our plans are concerned and so far as our system of running the administration is concerned? When I say agriculture is an industry, when we consider agriculture to be an industry, naturally, you know, it requires full investment especially for its growth, as is the case with any other industry. When 80 per cent of the people are dependent on agriculture, what is the importance that we are giving to our agriculture? I think it does not require anything more to be said. So far as our agriculturists are concerned, at present, they are facing so many difficulties. If they want fertiliser, they do not get fertiliser at a proper time when they require it and when fertiliser is available to them, that is not the proper time for them to purchase. It is a great tragedy for the agriculturists that at present, fertiliser is very very costlier. One type of fertiliser which is known as DAP, which was being sold at a price of Rs. 1400 is now being sold at Rs. 2600 in the State of Gujarat by the fertiliser company. I have accompanied the Managing Director when he went to negotiate the price, and I know why the price is very high. So far as fertilizer is concerned, we have to import so many items from foreign countries, and there is a very huge increase in the cost of those raw materials. Naturally, we have to increase the price of fertilizer. I can appreciate it. When the production of fertilizers in India is based on certain raw materials which we have to import from outside, if there is an increase in the cost of those raw materials, naturally the local price of fertilizer would have to be increased. There is no doubt about it. But, at the same time, we have to appreciate the capacity and position of the poor farmer, to what extent he can afford to pay. Viewed from that angle, this huge increase in the price of fertilizer is not justifiable. Unless the Government do something in the matter of fertilizer prices, the entire agriculture will be ruined, because our farmers would not be able to purchase fertilizer at that price. If Government cannot reduce the price of fertilizer, they will have to think of giving subsidy to the farmers for the purchase of fertilizer.

The farmers face difficulty in the matter of crude oil also. There are many States in this country, including Gujarat, where farmers are not able to get electricity to meet their full requirements. Because of the shortage of electricity, the farmers are not provided with power connection. So, they have to take recourse to crude oil, which has become costly. What used to cost sometime back Rs. 120 today costs Rs. 250. The lubricating oil has gone up as much as Rs. 700. Because of these high prices, which our poor

farmers cannot afford, our agriculture is adversely affected. Since the progress of the country depends on agriculture, we have to provide funds for the development of this sector So, we have to meet the requirements of farmers so that they will be able to produce to their maximum capacity Unless we concentrate on the development of agriculture, we will not be able to succeed

So far as Gujarat is concerned, we depend on the sky range for our agriculture When there is sufficient rainfall, there is a good crop If the rain fails, there is nothing in the field After 25 years of independence we should be able to provide our farmers with irrigation facilities There is very little irrigation system in Gujarat, and that is why we face the drought situation every two years. When there is drought the position becomes worse and the poor people suffer the most

In order to solve this problem of drought, the verdict on the Narmada waters should be given as early as possible by the Prime Minister It was pending before a tribunal for a long time Since the tribunal was taking a long time in coming to a decision, it was entrusted to the Prime Minister to come to an early decision Unfortunately, no decision has come so far If the Prime Minister cannot give her decision soon, she should hand over the issue back to the tribunal with the condition that it should be decided within a year So far as Narmada is concerned, it should not be thought of only in terms of Gujarat. It is a national scheme and once it is executed, the whole country would be benefited and there would be no shortage of food in the country In the interest of food production, I would request the Minister to see that the Narmada project is executed as early as possible

श्री राम भगत पासवान (रोसेरा) · सभापति जी, हमारा देश कृषि प्रधान है इसलिए भारत की आत्मा कृषि पर निर्भर करती है। हमारी हरित क्रान्ति तभी सफल हो सकती है जब कि भूमिहीनो को भूमि मिले और जमीन पर जो जोतने वाले हैं उन को भू-स्वामित्व मिले। जब जब सरकार ने भूमिहीनो को भुमि देने की व्यवस्था की है तब तब किसी न किसी कारण से भूमिहीनों को भूमि नही मिल पायी, और ऐसा बडे बड़े भू-स्वामियो के कारण हुआ है। अत आर्थिक क्षेत्र मे विषमता बजाए घटने के बढ ही रही है। सका कारण यह है कि जो बडे बड़े भू-स्वामी है उनका ही शहरों और देहात के बिजनेस पर अधिकार है। उन्ही के बच्चे डिग्री प्राप्त करते हैं और अच्छी अच्छी नौकरिया पाते है। लेकिन गरीब भूमिहीन के बच्चो को शिक्षा तो दूर रही, भरपेट भोजन तक नही मिलता। इसलिए आर्थिक क्षेत्र मे विषमता बढ रही है।

अभी तक जितने विकास के कार्य हुए हैं एग्रीकल्चर मे, उद्योग मे, जितनी सिंचाई की व्यवस्था है, बिजली पहुचाई गयी है, उस से फायदा बडे ही लोगो को हुआ है। जो बेचारे गरीब मजदूर देहात के हैं जिन्हे आज से 50 साल पहले डेढ सेर अनाज मजदूरी मे मिलता था उन को आज भी वही मजदूरी मिल रही है। जो व्यक्ति जमीन जोतने जानते हैं उन के पास भूमि नही है, और जो खेती करना नही जानते उन के पास हजारो एकड भूमि है। सरकार ने इस विषमता को दूर करने के लिए अभी तक कोई ठोस कदम नही उठाया है। हम देखते है कि देहातो में बहुत व्यक्ति शौकिया हजारो एकड़ जमीन अपने पास रखं हुए हैं। और उस पर खेती नही करते हैं। यह इसलिए है त.कि उनको समाज मे प्रतिष्ठा मिले। दूसरी तरफ जो हलवाहा हल चलाता है उसे भोजन नही मिलता आप ने कृषि पदाधिकारी नियुक्त किए लेकिन वह जमीन पर नही जाते, न उन को जमीन की पहचान है और कीचड लगाना नही जानते हैं। यह कृषि के लिए दुर्भाग्य का विषय है।

लैंड सीलिंग की चर्चा सरकार ने की इस के डर से गरीबो के पास जो भी जमीन थी वह उन से छीनी जा रही है, और गरीब जमीन के लिए अपना हक कायम करना चाहता है तो उस को किसी न किसी प्रकार से किसी केस

[श्री राम भगत पासवान]

में फसा दिया जाता है जिससे वह जमीन छोड़ कर चला जाता है। तो सरकार को ऐसी व्यवस्था करनी चाहिए कि हदबन्दी लागू करने से जो भी जमीन निकले वह गरीबों में वितरित हो सके ताकि उन्हें कोर्ट में न जाना पड़े। जो अतिरिक्त भूमि है वह कब तक आप गरीबों में बांट देंगे, इस बारे में आप का कोई सुझाव है कि नहीं, यह मैं जानना चाहता हूं। कोई निश्चित अवधि इस के लिए घोषित करनी चाहिए, खास कर के बिहार के लिए।

कृषि के क्षेत्र में और भी सुधार की जरूरत है। बिहार में हर दो, तीन मील पर नदी बह रही है, उस के पानी से सिंचाई की व्यवस्था होनी चाहिए जिस से किसानों को लाभ हो। इस तरफ सरकार का ध्यान नहीं गया है। इस लिए आप बिहार सरकार को आदेश दें कि नदियों के पानी से सिंचाई की व्यवस्था हो—अभी जो पम्पिग सैटस लग है, कुए बोर हुए हैं उन से किसानों को समय पर पानी नहीं मिलता और न ही बीज, खाद समय पर तथा उचित मात्रा में मिलता है जिस की वजह से जितना उत्पादन होना चाहिए उतना नहीं हो रहा है। गरीबों के पास पूंजी न होने से वह स्वतः साधन नहीं जुटा सकते। इसलिए मेरी मांग है कि उन के लिए सहकार सहयोग समितियां होनी चाहिए, उन्हें सरकार की ओर से बीज, खाद मिलना चाहिए। जिस से अधिक से अधिक उत्पादन मिले। गरीबों को देहात में अधिक से अधिकमजदूरी मिले इसके लिए कृषि स्तर पर कुटीर उद्योग की व्यवस्था होनी चाहिए। सरकार के द्वारा हर प्रखंड में जमीन एक्वायर होनी चाहिए जिस में वैज्ञानिक ढंग से खेती हो और जो उन से कच्चा माल मिले उस से कंजूमर गूडस तैयार हों। ऐसा करने से अनाज भी पैदा होगा और देहात में जो मजदूरी हैं उन्हें मजदूरी भी मिले सकेगी। जो खेतीहर मजदूरी हैं उन को कम से कम नियत मजदूरी मिले ताकि उन्हें भोजन मिल सके जिस से अधिक से अधिक अन्य पैदा कर सकें।

आप ने जो समय दिया उस के लिए मैं आपका आभार प्रकट करता हूं।

श्री जगदीश नारायण मंडल (गोडडा): सभापति जी, मैं कृषि मंत्रालय की मांगों का समर्थन करता हूं: आज कृषि उत्पादन में सरकार ने काफी विकास किया है। पीछे दो साल से प्रकृति ने साथ नहीं दिया, लेकिन सरकार ने 1972–73 में पाकिस्तान के साथ लड़ाई होने पर बंगला देश के करोंड़ों लोगो को अपने देश में अन्न दिया उन को अपने यहां बसाया, यह बहुत ही सराहनीय काम आप का रहा। अगले साल 1973–74 भी करीब 7 राज्यों में अकाल पड़ा और 21-22 करोंड़ आदमियों को आप ने अनाज की सहायता दी। आप ने सारे राज्य को 10-11 लाख टन अनाज दे कर लोगों को उस संकट से बचाया। यह एक बहुत सराहनीय कार्य है। लेकिन आप जो कदम उठाते हैं उस को पीछे ले जाते हैं यह सब से खतरनाक चीज है। आप ने जब गेहूं का राष्ट्रीयकरण कर लिया तो उस से पीछे नहीं हटाना चाहिए था। आपने राष्ट्रीयकरण किया, ठीक है, आप ने राज्यों का कोटा बांटा उस के मुताबिक आप को गल्ला मिला नहीं, जो उन राज्यों ने दिया नहीं, इस के लिए आप को उन राज्यों पर कड़ाई करनी चाहिए थी। आप ने करोंड़ों रूपया इस अभियान के चलाने के लिए, ज्यादा फसल पैदा करने के लिए राज्यों को दिया लेकिन फिर भी कोटा पूरा नहीं हो सका। नतीजा यह हुआ कि आप ने जो लैवी लगाई वह छोटे किसानों से तो ले ली, लेकिन जैसे बिहार में हुआ कि छोटे किसानों से तो लैवी का अनाज ले लिया, लेकिन बड़े किसानों ने आप को नहीं दिया। नतीजा यह हुआ कि छोटे छोटे किसानों से लिया और वही अनाज बड़े किसानों ने अपने पास रख लिया और उस को आज ढ़ाई रु० किलो के भाव पर बेच रहे हैं इससे छोटे किसानों को दुख होता है, आप की नीति से उस को तकलीफ होती है।

आप ने धान की लैवी लगायी है, हम ने बिहार में देखा कि बडे किसानों ने नहीं दिया, जिला सेन्थाल परगना की बात बताता हूं छोटे छोटे किसानों ने लैवी दे दी जिला का

कोटा कायम कर दिया लेकिन सन्थाल परगना में हरिजनों और आदिवासियो के घरो मे, जिन की कि तादाद 80-85 प्रतिशत है, खाने को अनाज नहीं है । यह स्पष्ट हे कि आप कि वितरण प्रणाली खराब है । आप भले हीं लेवी उठा लें, भले ही शहरो को गल्ला दें, लेकिन वितरण प्रणाली मे आपको परिवर्तन करना पड़ेगा । आप देखिये बिहार मे खेतिहर मजदूर की क्या हालत है । हरिजनो और भूमिहीनो की क्या हालत है । उन के पास खाने को अन्न नही है, पैसा नही जिस ने वह ऊचे दाम पर बाजार से गल्ला खरीद सके । तो जो नीति आप अपनाते हैं उस का सही ढग से कार्यान्वियन हो पाता जिस मे गरीबो को कष्ट होता हैं ।

अभी आप ने गेहू की 105 रु० प्रति क्विटल दर निशिचत कर दी, लेकिन सारे व्यापारियो को छोड दिया । जब आप ने गेहू का राष्ट्रीयकरण करा लिया था और आप यह भी जानने थे कि दो तरह की दरें बाजार मे चल रही है एक आप द्वारा निश्चित दर और दूसरी खुले बाजार की दर तो अगर आप चाहते तो बाजार की दर को कट्रोल कर सकते थे। हर पचायत मे आप इतजाम कर देते ग्रेन गोला का और वहा आप खिला बाजार से अनाज खरीद कर रख सकते थे । लोगो को जो गरीब है वहा से आप खिला भी सकते थे । बिहार में, हमारे जिले से अनाज बाहर जा रहा है, चावल हमारे जिले से रोज हम देख रहे है कि बाहर जा रहा है। यह सब तब हो रहा है जबकि वहां के 50 प्रतिशत लोग भुखे मर रहे हैं। यह जो गडबडी है इसको आपको दूर करना चाहिए । अगर आप चाहते हैं कि स्थिति को काबू में रखा जाए तो एक नीति बनानी होगी और उस पर चलना होगा, और साथ ही साथ इसको कट्रोल करना होगा । जो गरीब है उसको अन्न मिलना चाहिए, उचित मूल्य पर मिलना चाहिए । अगर आप अपनी नीति ठीक तरह से बना कर नही चलेंगे तो जिस तरह से आज सारे देश में हलचल मच गई उससे भविष्य में क्या होगा, इसका कुछपता नहीं है ।

जहा तक सिचाई का सम्बन्ध है, आप सारे देश के आकडे देखें और बिहार के आकडे देखें । बिहार मे बाहर चौदह परसेंट जमीन ही सिंचाई का प्रबन्ध है । मैं आपको जिला सथाल परगना की बात बताता हूं । वह आदिवासी जिला है । वह बहुत बडा जिला है जहा की जनसंख्या 33 लाख है लेकिन वहा दो तीन परसेंट मे ही सिंचाई की व्यवस्था है जबकि सारे देश मे 30—35 परसेंट मे इरिगेशन की व्यवस्था है । हमारे यहा सावन है, बारहो महीने वहा पानी रहता है, उस पानी को आप लिफ्ट इरिगेशन से सिचाई के की व्यवस्था कर सकते हैं, ऊची नीची जमीन होने की वजह मे आप पर वहा बडे बडे कुए खोद कर सिचाई के वास्ते पानी दे सकते हैं । और सथाल परगाना में आप इरिगेशन की व्यवस्था कर सकते है । वहा बडी बडी नदिया भी है । उनको बाध कर सिचाई के वास्ते पानी की व्यवस्था की जा सकती है । उस तरफ आपका कोई ध्यान नही गया है । ऐसे जिले की तरफ कोई ध्यान नही गया है जहा के लोग आपको लेवी दे देते हैं और साथ ही साथ अनुशासन मे रहते हैं। वहा की हालत को देखते हुए आप उसको सुधारें और उन सब चीजो की व्यवस्था करें ।

मे एक मामूली सी बात आपको बताता हू । पहाडो पर पहाडिया लोग रहते हैं सथाल परगना जिले मे दामीन कोह नाम का स्थान है जो पहाडियो मे घिरा हुआ है । संथाल परगने के चार सब डिविजन मे दामिन कोह है । इस मे पहाडिया लोग पहाडो के ऊपर हजारो फीट ऊपर रहते हैं । इस इलाके को अग्रेज ने अपना राज्य बना कर रखा था और खास तौर पर यहा की कानून व्यवस्था अलग थी, यहा के लोग उनके वफादार थे, ऐसा वे मानते थे, लेकिन फिर भी वहा के पहाडिया लोगो ने 1942 के जन आदोलन मे अग्रेजों का मुकाबला किया और हजारो पहाडिये जेलो मे गए और मारे गए । जो इस जन आन्दोलन मे शहीद हुए उनके नाम गोड्डा अनुमडल के शहीद मदिर मे लिखे हुए है। अब भी सब पहाड़ियां आपके साथ है । लेकिन आज तक आप उनके विकास का कोई प्रबन्ध नहीं कर सके है । अग्रेज के जमाने में पहाड़ियों

[श्री जगदीश नारायण मंडल]

के ऊपर सावे घास जो कि सात आठ लाख मन तक हो जाती थी और जिससे पहाडिया लोग का जीवन निर्वाह हो जाता था वहआ ज घट कर चालीस पैंतालीस हजार मन ही रह गई है। उनका खेती करने का एक अपना ही तरीका है। जिस को हम लोग कुरवा कहते है। पहाड के अन्दर लोहे की खुरपी से खोद कर जमीन मे वे चार पाच तरह के बीज डालते हैं जैसे अरहर, मकई, शिशुआ का जिसको बाजरा कहते हैं और इस तरह से जो भी फसल तैयार होती है उससे वे अपना जीवन निर्वाह करते थे लेकिन आज कुरवा की जगह उन पहाडो को जगल घोषित कर दिया है और अब उनके खाने पीने की कोई व्यवस्था नही रह गई है। पानी तक पीने के लिए उनको नही मिलता है। पहाड के नीचे जो गदा पानी निकलता है उसी को अभी तक वे पी-पी कर अपना गुजारा करते आ रहे है। पहाडो पर जाने के लिए उनके वास्ते रास्ते कोई नही है। जितने उनके फलदार पेड थे वे सब कट गये है। अब उनके पास कोई साधन जीने का नही रह गया है। आज से दस-बीस साल पहले उनकी आबादी तीन लाख के करीब थी। अब वह घट कर एक लाख ही रह गई है।

सभापति महोदय आप मौर्य जी को वहा ले जाए।

श्री जगदीश नारायण मंडल हम तो उनको आमत्रित करते है।

वे लोग अभी भी सरकार के साथ सहयोग करते है, लेकिन आज उनके वास्ते कोई व्यवस्था नही है। पहाड के नीचे लाखो एकड जमीन परती पडी हुई है। लेकिन वह भी उनको उपलब्ध नही की जाती है। उस परती भूमि को आबाद करके फिर वे पहाड के ऊपर चले जा सकते है। सरकार को ऐसे लोगो के लिए पहाड के नीचे वाली जमीन को आबाद करने की व्यवस्था करनी चाहिए ताकि वे लोग अपना जीवन निर्वाह कर सके।

संथाल परगना में हमारी जमीन बिक नहीं सकती है। वहां पर जो टैनेंसी एक्ट है उस के अनुसार अगर किसान चाहे भी तो खेती की उन्नति के लिए बैंको से कर्जा लेने के लिए बधक नही रख सकता है आप ऐसा कानून बनाएंगी कि दो चार बीघा जमीन बधक रख कर ऋण ले कर लोग अपनी खेती की उन्नति कर सके।

वहा वे लोग बडे मेहनती और परिश्रमी है। लेकिन इस बार वहां फसल बहुत कम हुई है। जहा पहले डेढ दो सौ मन होती थी इस बार वहा दस मन भी नही हुई है। अब वे क्या करें। वहा कुछ मिलता नही है। सिचाई का प्रबन्ध नही है। उनके वास्ते आप साधनो का प्रबन्ध करे, सिंचाई का प्रबन्ध करे।

आप चार प्रखडो मे चीनी, गेहू कट्रोल मे देते है। लेकिन सारा ब्लैक मे चला जाता है इस गडबड को आप रोके।

मे कहता हू कि आप स्वंय वहां आएं और खुद देखे कि वहा की क्या हालत है और उन लोगो की हालत को आपने सुधारने की कोशिश की तो जरूर आप इस मे सफल होगें, इस मे कोई सन्देह नही है।

डा० गोविन्द दास रिछारिया (झांसी) कृषि विभाग की मागों का समर्थन करते हुए मैं कृषि मत्री जी से कुछ खास तौर से निवेदन करना चाहता हू। मैं समझता हू कि कृषि मत्रालय के अन्तर्गत जो काम है उनको युद्ध स्तर पर चलाने की आवश्यकता है। कृषि ऐसा विषय है जिससे देश की गरीबी दूर हो सकती है। इसके वास्ते आप योजना कमीशन से पैसे की खास तौर से माग करे और भारत सरकार को इस पर गम्भीरता से विचार करना चाहिये। कृषि के अन्तर्गत चार विषय हैं, भूमि, सिंचाई, बीज और उर्वरक।

भूमि का जहा तक सम्बन्ध है उसके वितरण के लिये आज तक जितने कानून बनाए गए हैं उनका अभी तक पालन नहीं हुआ है। सीलिंग का जो कानून है उसको राज्य सरकारों ने पूरी तरह लागू नहीं

किया है । स्वतन्त्रता प्राप्ति के इतने वर्ष बीत जाने के बाद भी अभी तक भी यह काम पूरा नहीं हुआ है । मैं मांग करता हूं कि एक तारीख निश्चित कर दी जानी चाहिये और उस तारीख तक सारे प्रदेशों में भूमि वितरण निश्चित रूप से हो जाना चाहिये । खेती की पैदावार बढ़ाने के लिए यह बहुत आवश्यक है । भूमि सुधार के जितने भी कार्यक्रम है वे भी बहुत धीमी गति से, मंथर गति से चल रहे है, उन को भी युद्ध स्तर पर चलाने की आवश्यकता है ।

जहां तक चकबन्दी का सवाल है यह पैदावार बढ़ाने के लिए बहुत आवश्यक है । यह काम भी बड़े धीमे तरीके से चल रहा है । आप एक अवधि निश्चित कर दें और मैं चाहता हूं कि पांचवीं योजना पूरी होने तक आप यह तय कर दें कि चकबन्दी का काम सारे देश में आप पूर्ण कर देंगे । कम से कम उस भूमि की चकबन्दी इस अवधि में हो ही जानी चाहिये जो खेती के अन्तर्गत आती है । भूमि संरक्षण का कार्य भी तेजी से नहीं चल रहा है । इसको भी आप तेज करें । पांचवीं योजना के अन्तर्गत भूमि के संरक्षण के काम को जिसमें भूमि के कटाव को रोकना तथा उसमें नमी को बनाये रखना है, आप अवश्य पूरा कर दें । इसी तरह से समतलीकरण का जितना भी कार्य है वह भी खेती की पैदावार को बढ़ाने के लिए बहुत आवश्यक है और वह भी पूरा किया जाना चाहिये । देश का रकबा जितना है वह तो बढ़ने वाला नहीं है, आबादी अवश्य बढ़ रही है । आपको निश्चित तौर से बंजर जमीन को खेती के अन्तर्गत लाना होगा । इस तरह से खेती की पैदावार को आप बढ़ा सकते हैं और बढ़ती हुई आबादी को खाना दे सकते हैं । इस काम को आप तेजी से करें ।

जहां तक सिंचाई सुविधायें उपलब्ध करने की बात है, स्वतन्त्रता के इतने वर्ष बाद भी आप जल को राष्ट्र की सम्पत्ति नहीं बना पाए हैं, यह बहुत ही दुख की बात है । पानी के बटवारे को लेकर कई प्रदेशों में झगड़े हैं जो कि आज तक तय नहीं हो पाए हैं । अभी माननीय सदस्य बता रहे थे कि नर्वदा बहती जा रही है और जिस पानी को खेती के काम में इस्तेमाल किया जा सकता है वह अकारण ही समुद्र में पहुंच जाता है । जो प्रदेशों के झगड़े है उनको आप तय नहीं करा पाए है । आपने पानी को राष्ट्र की सम्पत्ति न बना कर प्रदेशों की सम्पत्ति उसको बना दिया है यह बड़े दुख की बात है । यहां आश्वासन दिया गया था कि विधान में इसके वास्ते अगर परिवर्तन करने की आवश्यकता हुई तो वह भी किया जाएगा । लेकिन अभी तक वह नहीं हो सका है । ऐसा करके आप इन विवादों को जल्दी निपटाए

बेतवा सोन, अमिल, धसान आदि नदियों के पानी के जो झगड़े थे उत्तर प्रदेश, बिहार और मध्य प्रदेश के बीच से उनको आप शीघ्र निपटाए । ऐसी नदिया जो दो या दो से अधिक प्रदेशों में से होकर बहती है उन पर केन्द्रीय सरकार का अधिकार हो और उनकी सारी योजना केन्द्रीय सरकार बनाए । आश्चर्य के साथ मुझ कहना पड़ता है कि उत्तर प्रदेश और मध्य प्रदेश के बीच मे बुन्देलखंड के जितने विवाद थे वे हल हो चुके थे लेकिन ऐसा होने के बावजूद भी जो एग्रीमेंट हुए उन पर भी अभी तक पूरे तरीके से काम शुरू नहीं हुआ है । बेतवा नदी पर राजघाट योजना का प्रधान मंत्री द्वारा शिलान्यास किया गया था । उस पर काम भी शुरू हुआ था लेकिन फिर नए कोई ऐसे विवाद पैदा हो गए हैं जिनसे मालूम होता है कि वह काम कुछ खटाई में पड़ रहा है ।

मेरा अनुरोध है कि सिंचाई के हर एक काम को युद्ध स्तर पर पूरा करने की आवश्यकता है । खास तौर से ऐसी जगह, जहां भूमि

[डा० गोविन्द दास रिछारिया]

सूखी पड़ी हुई है, प्रदेशों के झगड़ों की वजह से, या अन्य विवादों के कारण, काम नहीं रुकना चाहिये। जहां विवाद तय हो चुका है और एग्रीमेंट पर दस्तखत हो चुके है वहां काम तेजी से क्यों नहीं होता है ? राजघाट पर काम शुरू हो गया है। तो फिर उसमे क्यों बाधा डाली जा रही है ?

सिंचाई के सम्बन्ध में पूरे देश का सर्वे करने की आवश्यकता है कि कहां बरसाती पानी से सिंचाई करनी है और कहां जमीन के नीचे से पानी निकालना है—जहां बरसाती पानी का उपयोग करना है, वहां कहां छोटे तालाब बनाने है, कहां बड़े तालाब बनाने है और कहीं बड़ी-बड़ी नदियों को बांध कर सिंचाई और बिजली की सरकार परियोजनायें बनानी है, और जहां जमीन के नीचे से पानी निकालना है, वहां पर कहां कुएं खोदने हैं और कहां ट्यूबवैल लगाने है।

मैं प्लानिंग कमीशन और भारत सरकार से यह निवेदन करना चाहता हूं कि जिस तरह युद्ध के समय हम सब कार्यों को बन्द कर के केवल युद्ध की तरफ, देश की रक्षा की तरफ सब ध्यान देते हैं, उसी तरह शान्ति के समय हमारे देश, भारत सरकार और इस लोक सभा को गरीबी से जो लड़ाई लड़नी है, उस को तेज करने के लिए अन्य तमाम बातों से ध्यान हटा कर एग्रीकल्चर की तरफ, और सिंचाई तथा बिजली की तरफ, जो एग्रिकल्चर के लिए आवश्यक हैं, पूरा ध्यान देने की आवश्यकता है।

आज हमारे देश मे बिजली की कमी के कारण सिंचाई के कामों में बहुत दिक्कत हो रही है, जिससे एग्रीकल्चर के काम में रुकावट पैदा हो रही है। इसलिये बारह महीने बहने वाली नदियों पर बिजली और सिंचाई की बड़ी-बड़ी प्रोजैक्ट्स बनाने की आवश्यकता है, ताकि सारे देश में खेती के लिए बिजली भी उपलब्ध किया जा सके।

सरकार ने हरित क्रान्ति मे तरक्की की है, जिसके लिए वह धन्यवाद की पात्र है। लेकिन श्वेत क्रान्ति मे, जिसे दुग्ध क्रान्ति भी कहते हैं, अच्छी तरक्की नहीं हुई है। उसका कारण यह है कि जिस तरह सरकार ने हरित क्रान्ति के लिए अच्छे-अच्छे बीज पैदा किए और उनका प्रदर्शन करवाया, उसी तरह घास का प्रदर्शन अच्छे ढंग से नही हो पाया। सरकार ने घास के सम्बन्ध में बुन्देलखंड और कुछ अन्य स्थानो पर कुछ अनुसन्धान केन्द्र खोले है। वहां बहुत अच्छा कार्य हो रहा है। विशेषज्ञों का कहना है कि एक एकड़ मे गेहूं का उत्पादन करके किसान को जितना लाभ होता है, उससे अधिक लाभ हम उसको चारा पैदा कर के दूध के माध्यम से दे सकते हैं। लेकिन घास का प्रदर्शन हम किसानो तक नही पहुंचा पाते हैं। वह उन अनुसन्धान केन्द्रों मे ही सीमित है। मेरा अनुरोध है कि वह प्रदर्शन भी किसानों तक पहुंचाया जाये, जिससे श्वेत क्रान्ति—दुग्ध क्रान्ति— मे भी सफलता मिल सके।

अन्त मे मेरा अनुरोध है कि सरकार कृषि उत्पादन के कार्य को सब से अधिक प्राथमिकता दे, योजना आयोग द्वारा उसके लिए ज्यादा धन की व्यवस्था करे, सिंचाई, बिजली और भूमि-सुधारों की ओर विशेष तौर पर ध्यान दे। वह एग्रीकल्चर का काम इस तरह से चलाये, जिससे इसमें जन-सहयोग प्राप्त हो। जैसे, भूमि सरक्षण के साथ कुएं खुदवाने का काम इस तरह चलाया जाये, जिससे किसानो को 50 फी सदी तक छूट दी जा सके। जन-सहयोग के द्वारा यह काम बड़ी तेजी से चल सकेगा।

इन शब्दों के साथ मैं आप को समय देने के लिए धन्यवाद देता हूं।

श्री चन्द्र शैलानी (हाथरस) : सभापति महोदय, कृषि मंत्रालय के अनुदानों की मांगों पर कल से विचार हो रहा है। सत्तारूढ़ दल

और विपक्ष के अनेक मित्रों ने इस बारे मे अपने अपने विचार व्यक्त किये हैं । हमारे कुछ मित्रों ने, विशेषकर जो विपक्ष मे सम्बन्ध रखते हैं, देश पर जो खाद्य सकट है उसके लिए सरकार और सत्तारूढ़ दल को दोषी ठहराया है । मैं इस बात से इन्कार नही करना चाहता कि आज देश मे परेशानी है । यह सही है कि खाद्य स्थिति ने बहुत ही भयकर रूप धारण कर लिया है । खाद्यान्नो का अभाव है और जीवन के लिए आवश्यक वस्तुओ की कीमतो मे दिन दुगनी रात चौगुनी वृद्धि हो रही है जिसके कारण देश में अशान्ति, अराजकता आगजनी और लूट-मार का तनावपूर्ण वातावरण पैदा हो चुका है ।

विरोधी दल के लोग इन सब बातो के लिए सरकार को दोषी ठहराते हैं । मैं इसको बुरा नही मानता हू, क्योंकि सरकार की आलोचना करना उनका कर्त्तव्य है, और प्रजा-तान्त्रिक शासन-प्रणाली मे यह उनका अधि-कार है । लेकिन जिस नग नजरिये से विपक्ष के लोग वर्तमान खाद्य सकट के लिए केवल सरकार को दोषी ठहराते हैं, उस पर मेरे जैसे इन्सान को उनकी बुद्धि पर तरस आता है । आज का सकट एक राष्ट्रीय सकट है और अगर मैं यह कहू कि यह एक अन्तर्राष्ट्रीय सकट है, तो भी कोई अतिशयोक्ति नही होगी । आज दुनिया के बहुत से देश खाद्यान्न समस्या के जाल में जकडे हुए हैं ।

मैं आपकी आज्ञा से कुदरत का एक बेमिसाल तोहफा इस माननीय सदन, और विशेषकर पीलू मोदी साहब, जो यहा नहीं हैं, आदि विपक्ष के लोगो को दिखाने के लिए सभा-पटल पर रखना चाहता हू । मेरे हाथों में ये गेहूं की बालियां हैं । इन गेहू की बालियों को पैदा करने में इस देश के किसान ने कूकर की तपती हुई दोपहरी मे खेत मे हल चलाया है और दिसम्बर और जनवरी की कडकडाती सर्दी मे रात से पान लगाया हैं । साहूकार से कर्ज लेकर दुगनी तिगुनी और चौगुनी कीमत पर उसने खाद भी खरीदा है कुदरत ने इसको गेहू की बाली का रूप दिया है लेकिन इसमे दाने नहीं हैं । मै आपसे निवेदन करना चाहता हू कि आप इसको देखें और इस बात का अन्दाजा लगाये कि इस फसल मे किसान को कितनी मुसीबत का सामना करना पडा है । इस प्रश्न पर हम सबको बडी गम्भीरता के साथ विचार करना है । यह किसी एक पार्टी या सरकार का दोष नही है । कभी कभी ऐसा होता है कि कुदरत की मार की वजह से इस तरह का सकट पैदा हो जाता है, जिसके कारण हम को, आपको और देश की तमाम जनता को परेशानी होती है ।

इसलिए आपके माध्यम से मेरा सरकार से यह निवेदन है कि वह उन इलाको का पता लगाये, जहा गेहू की फसल प्रभावित हुई है । मैं दावे के साथ कह सकता हू कि केवल एक दो इलाकों या एक दो जिलों मे नही, बल्कि पूरे उत्तर भारत मे जिन राज्यो मे गेहू की पैदावार होती है, वहा पर इसका असर हुआ है और औसतन एक बीघे से एक किलो गेहू भी नहीं मिला । मैं स्वय एक छोटा सा किसान हू । मै कह सकता हू कि काटने वाले लोग पैदा नही हुए थे इस तरह के खेत काटने के लिए । मेरा निवेदन है कि सरकार एक विशेष सैल तैयार करे, जो यह पता लगाये कि इतनी मेहनत के बावजूद किसानो को फसल क्यों नही मिल पाई है और उन पर क्या बीत रही है ।

अनाज के सरकारीकरण मे जो संशोधन हुआ है, अब मैं उस विषय पर आता हू । पिछले साल सरकार ने गेहू व्यापार का सरकारीकरण किया था । यह सही है कि बड़े किसानो और अधिकारियों के नापाक गुप्त गठबन्धन से सरकार की नीति सफल नहीं

[श्री चन्द्र शैलानी]

हो गई और प्रोक्युरमेंट अपने टारगट से बहुत कम हुआ। इस साल सरकार ने अपनी नीति को एक दम बदल दिया और गेहूं के व्यापारियों को बलगान छोड़ दिया। गेहूं का वसूली दाम 105 रुपये प्रति-क्विटल निर्धारित किया गया हैं। मुझे इस सम्बन्ध में कुछ नहीं कहना है, किन्तु मैं इतना निवेदन अवश्य करना चाहता हूं कि अगर किसान से गहूं 105 रूपये के हिसाब से खरीदना है, तो सरकार स्वयं सीधे किसान से गहूं खरीदे और इन चोर बाजारियों व्यापारियों के रहमोंकरम पर इस गरीब किसान को न छोड़ें देश के सबसे अधिक कठोर-कर्मी, मेहनकश, ईमानदार इन्सान की गर्दन को इन जखीरेबाजों और नुनाफाखोरों के चंगुल से बचाया जाए, यह मैं सरकार से प्रार्थना करता हूं। इस नीति से कि किसान को कोई फायदा होने वाला नहीं है। इससे फायदा होगा केवल बड़े बड़े व्यापारियों को और उन की सांठ गांठ से सरकार के बड़े बड़े अधिकारियों का फायदा होगा। सरकार ने व्यापारियों से 50 प्रतिशत लेवी लेने का जो लक्ष्य निर्धारित किया है वह सरकार को मिलने वाला नहीं है। यह मैं बड़े दावे के साथ कह सकता हूं वह पांच परसेंट भी नहीं दे पाएंगा। मैं हाथरस में सम्बन्ध रखता हूं जो मेरी कांस्टीट्यूएंसी का सब से बड़ा शहर है और हाथरस उत्तर भारत की प्रमुख मंडियों में से एक है। अब गल्ले की खरीद शुरू हो गई है लेकिन वहां पर मंडियां खाली पड़ी हुई है होता यह है कि बड़े बड़े व्यापारी सीधे गांवों में जा कर के गल्ला खरीदते हैं और उस को वहीं एक जगह इक्ट्ठा कर देते हैं। आगे उसको वह किस कीमत पर बेचेंगे यह तो वक्त बताएगा। इस सम्बन्ध में मेरा केवल यही कहना है कि हम ने अपना कदम आगे बढ़ाने के बजाए पीछे हटाया है। पिछले साल जो सरकारीकरण किया था अनाज के व्यापार का उस में व्यापारियों ने अपने गुस्से का इजहार किया, आन्दोलन किया, धर्मकिय दी तो सरकार ने उन्हें इनाम दिया, कि किसानों को लूटो और अपनी तिजोरियां भरो। क्या आप चाँहते हैं कि किसान पर आन्दोलन करे, किसान भी आन्दोलन करने को अमादा हो? जिस दिन भी इस देश का किसान आन्दोलन पर आमादा हो गया उस दिन क्या स्थिति होगीमैं,इस पर ज्यादा कुछ नहीं कहना चाहता। मेरा केवल आप से यही निवेदन है कि इस पर सरकार पुनर्विचार करे और शीघ्र ही इस तरह की व्यवस्था करे जिस से कि किसान के साथ-साथ जो देश की जनता है उस को फायदा हो।

अब मैं भूमि सुधार पर आता हूं। भूमि सुधार अभी तक कागजों पर सीमित है। जैसा कि मेरे कुछ साथियों ने बताया था देश की 80 फीसदी जनता किसी न किसी रूप में कृषि पर निर्भर करती है, चाहे वह कृषि का काम करती है अपने खेतों पर या मेहनत कर करती है दूसरे के खेतों पर। भूमि सुधार किस रूप में कितना हुआ है इस विषय पर अगर में प्रकाश डालू तो आपको हैरानी होगी और आप मुझे उतना वक्त नहीं देंगे। मैं इतना ही कहना चाहता हूं कि भूमि सुधार के नाम पर केवल धोखा दिया गया है और भूमि सुधार के नाम पर अभी तक कुछ नहीं हुआ। जो लोग खेत में काम करते हैं, जो लोग हल चलाते हैं, जो लोग निराई करते हैं और जिन को जमीन मिलनी चाहिए थी उनको जमीन अभी तक नहीं मिली। मेरा विचार है लेट दि लेंड गो टू दि टिलर आफ दि सौयल। खेत का मालिक उस को होना चाहिए जो खेत में हल चलाता है जो खेत में काम करता है लेकिन आप को हैरानी होगी इस देश में ऐसे लोग खेतों के मालिक है, हजारों एकड़ जमीन के मालिक है जिन को यह पता नहीं है कि वहां पर हल किस तरह से चलाया जाता है, कौन सी फसल किस मौसम में बोयी जाती है, किस फसल का बीज किस तरह का होता है। इस तरह की बातें हैं।

अब मैं दो मिनट शड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के सम्बन्ध में लेना चाहूंगा। सरकार सुबह से शाम तक इतना प्रोपगंडा

करती है चाहे वह केन्द्र की सरकार हो चाहे प्रदेश की सरकार हो कि शेड्यूल्ड कास्ट के लोगों को इतनी सुविधाएं दी जा रही है, उन को इतनी जमीन दी गई है। लेकिन मैं एक गांव में रहता हू। मुझे मालूम है कि शेड्यूल्ड कास्ट के लोगों को कोई जमीन नहीं मिली। अगर किसी तरह से मिल भी गई है तो उन को अभी तक उस का कब्जा नहीं मिला। मेरी मान्यता है कि वर्तमान समय में जिस तरह से लेखापालों, तहसीलदार और परगना-हाकिमों के जिम्मे इस काम को सौप रखा है कि वह शेड्यून्ड कास्ट के लोगों को जमीन दें उन के रहते हुए शेड्यूल्ड कास्ट के लोगों को जमीन नही मिल सकती। मेरा आप के माध्यम से सरकार से निवेदन है कि सरकार इसके लिए विशेष तौर से सोच और एक विशेष विभाग इस के लिए तैयार करे जिस का केवल काम चकबन्दी और हदबन्दी से बची हुई जमीन को शेड्यूल्ड कास्ट के लोगों में बटवाना हो।

(व्यवधान) धन्यवाद तो स्वीकार कर लीजिए।

सभापति महोदय इस ससद मे परम्परा नही है कि पीठासीन व्यक्ति का या अध्यक्ष को किसी प्रकार का धन्यवाद दिया जाए।

श्री शिवनाथ सिंह । (झुझुनु) सभापति महोदय, पिछले पन्द्रह बीस सालों में कृषि के क्षेत्र में काफी प्रगति हुई है इस बात से हम इन्कार नहीं कर सकते। हम देखते है कि नये-नये एक्सपेरिमेंट्स हमारे यहा बीज पर किए गए है और अच्छा बीच उत्पन्न किया गया है। फर्टिलाइजर बढ़ा है, इर्रीगेशन के साधन बढे है। जहां पहले सिचाई नही होती थी वहा उस इलाके को सिचाई के अन्दर लाया गया है। ड्राई फार्मिंग के अन्दर भी बहुत सी जमीन कल्टीवेशन के अन्दर लाई गई है। पिछले 15 सालों के अन्दर कम से कम 25 प्रतिशत की वृद्धि हुई है। इस बात से इनकार नही कर सकेते। हमारे इंस्टीट्यूट चाहे वह रिसर्च के इंस्टीट्यूशन हों चाहे वह नेशनल कृषि आयोग, हो, वे अच्छा काम कर रहे है और उस के लिए हम इस विभाग को एव इस मत्रालय को धन्यवाद देते हैं। इन सब को लाभ हमारे देश को मिला है।

लेकिन मैं आप से कहना चाहता हू कि जिस प्रकार से गगा आई और शिव जी की जटा मे रह गई, उसी प्रकार से इस का जितना फायदा किसान को मिलना चाहिए था उतना नही मिल पाया है। आज हमारी कृषि की पैदावार बढी, हमारे देश को खाद्यान्न मिला लेकिन जो फायदा किसान के घर मे जाना चाहिए था वह नही जा पाया और इस का एक सबसे बडा सबूत यह है कि आज हमारे देश के अन्दर जो एग्रीकल्चरल इनडेटेडनेस है वह पहले के मुकाबिले बढी है। पहले किसान एक साहूकार का कर्जदार था। आज वह हमारे नेशनलाइज्ड बैंक्स का है या दूसरे बैंक्स का है लेकिन उस की इनडेटेडनेस बढी है और उसके बढ़ने मे सबसे बडी बात यह है कि चाहे किसान का कुए के लिए रुपया मिले या नही, बिजली लगाने के लिए रुपया मिले या नही, इसका एक उद्देश्य होना चाहिए, कि पैदावार के लिए रुपया मिलता है। किसान ने एक कुआ खोदा, पाच सात हजार रुपये का इन्वेस्टमेंट कर दिया और पांच सात साल तक बिजली नही मिलती है तो जिस उद्देश्य के लिए रुपया दिया गया वह उद्देश्य तो पूरा नही हुआ। उस से उस की रीपेमेंट की कैपेसिटी नही हो पाती है। लेकिन सरकार का विभाग या बैंक उस से कर्ज वसूल करता है। अगर वह पेमेंट नही कर पाता है तो पेनाल्टीज के साथ में कर्ज वसूल होता है। और इसलिए बहुत से काश्तकार आगे आने वाले चार पाच साल के बाद आप देखेंगे .

MR. CHAIRMAN: Order, order. The hon. member might continue tomorrow.

The House stands adjourned to meet again tomorrow at 11 A.M.

19 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 24, 1974/Vaisakha 4, 1896 (Saka).

GIPND—439 LS—Job I—JC 716—14-6-74—978